

**REPORT OF JOINT COMMITTEE CONSTITUTED IN
COMPLIANCE OF THE ORDER DATED 20/06/2025 PASSED
BY THE HON'BLE NATIONAL GREEN TRIBUNAL IN
ORIGINAL APPLICATION NO. 36/2025 (WZ)**

**(Samita Rajendra Patil.....Applicant
Versus
JSW Steel Works Ltd. & Ors.....Respondents)**

FOR SUBMISSION TO
HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
December 2025



**SUBMISSION OF REPORT OF JOINT COMMITTEE
CONSTITUTED IN COMPLIANCE OF THE ORDER DATED
20/06/2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL IN ORIGINAL APPLICATION NO. 36/2025 (WZ)**

(Samita Rajendra PatilApplicant

Versus

Jindal Steel Works Ltd. & Ors.....Respondents)

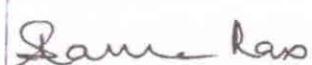
| Name | Department/ Organization | Signature |
|---------------------------------|--|---|
| Prof. Milind Sardesai | Head, Department of Botany, Savitribai Phule Pune University - Representative of Maharashtra Coastal Zone Management Authority (MCZMA) |  02/12/2025 |
| Shri. S.V. Ramarao | Additional Principal Chief Conservator of Forests, Mangrove Cell, Mumbai |  2/12/25 - . |
| Smt. Rutuja Vikrant Bhalerao | Sub-Regional Officer, Raigad-2 - Representative of Maharashtra Pollution Control Board, Raigad |  02/12/25 |

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1. Background

An original application no. 36 of 2025 has been filed before Hon'ble National Green Tribunal, Western zone bench, Pune. As per the order dated 25.04.2025, it is submitted by the applicant that respondent No.1 – M/s Jindal Steel Works Ltd. is generating slag and hazardous waste in the process of manufacturing iron and steel and the same is being dumped on mangroves, which are classified as CRZ-I as per CRZ Notification, 2019. The site of the said dumping is specified as Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad. Hon'ble NGT had directed the learned counsel for the applicant to submit a map clearly showing the exact spot where dumping of slag and hazardous waste is being done by respondent No.1. It was also directed to place on record the CZMP map. Copy of said order is enclosed as **Exhibit 1**.

Vide order dated 20.06.2025, Hon'ble National Green Tribunal has expressed that,

“Before admitting the present Original Application, we deem it appropriate to constitute a Committee comprising one Member each of Respondent No.5- MPCB; Respondent No.7- Additional Principal Chief Conservator of Forests; and Respondent No.12- The Maharashtra Coastal Zone Management Authority, of which the MPCB shall be the Nodal Agency, which shall conduct site visit at the earliest and after giving prior notice to the applicant,

- *conduct an inspection at the site in question and ascertain as to whether the site in question comprises above-mentioned Survey Numbers, which is shown by red color in the Map belongs to Respondent No.3 (H&R Johnson Plant, subsidiary of Prism Johnson Ltd.), as alleged.*
- *and whether Respondent Nos. 1 & 2 (Jindal Steel Works Ltd- Chairman and Managing Director) are dumping industrial waste at the site in question.”*

Copy of the order is enclosed as **Exhibit 2**.

2. Constitution of Committee

In compliance with the aforesaid directions passed by Hon'ble National Green Tribunal, a Joint Committee has been constituted by the Maharashtra Pollution Control Board (MPCB) vide order dated 08.07.2025. The Committee comprises the following members:

- Representative of Respondent No. 7 – Additional Principal Chief Conservator of Forests
- Representative of Respondent No. 12 – Maharashtra Coastal Zone Management Authority (MCZMA)
- Sub-Regional Officer, Raigad-2, MPCB – as Member Convenor and representative of Respondent No. 5

A copy of the constitution of the Committee is annexed hereto and marked as **Exhibit 3**).

3. Site Visit Conducted on 25.07.2025

In compliance with the aforesaid directions by Hon'ble NGT, a joint site inspection has been carried out by the officials of the Forest Department, MCZMA and MPCB on 25.07.2025, in the presence of the Petitioner, and the inspection was carried out at various locations as pointed out by her and as mentioned in the petition. Copy of the communication and photographs of the Committee visit are enclosed as **Exhibit 4**.

4. Hon'ble NGT order dated 29.07.2025

The Joint Committee had requested Hon'ble NGT to grant additional time for submission of the Committee report vide affidavit dated 28.07.2025 as certain additional information and documentary records from various concerned Departments and Authorities were still awaited, especially those relevant records related to the directions passed by the Hon'ble Supreme Court and Hon'ble High Courts in similar environmental matters. Copy of the affidavit is enclosed as **Exhibit 5**.

Thereafter, vide order dated 29.07.2025, Hon'ble NGT has granted further six weeks' time to submit the Joint Committee Report. Copy of the order is enclosed as **Exhibit 6**.

5. Meeting of the Joint Committee on 11.09.2025

Thereafter, the Joint Committee conducted a meeting on 11.09.2025 to discuss observations noted during the visit and called certain additional information and documentary records from respective departments. The Respondent No. 1 (M/s JSW Steel Ltd.) and Respondent No. 3 (M/s Prism Johnson Pvt. Ltd.- H & R Johnson Plant) were also invited to the meeting for discussion. After due deliberation, additional information and relevant documents were requested from the Respondent No. 3, regarding the observed slag during the site visit. Copy of the communication is enclosed as **Exhibit 7**. Thereafter the R-3 submitted reply and relevant documents. Copy of the reply is enclosed as **Exhibit 8**.

6. Findings of the Joint Committee:

After conducting the site visit conducted on 25.07.2025 and on the basis of the documents scrutinized, following findings are noted by the Joint Committee:

- i) The site in question comprises above-mentioned 40 Survey Numbers (Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad.), which is shown by red colour in the Map belonged to Respondent No. 3 (M/s Prism Johnson Pvt. Ltd.) from the year 1995 till 4th February 2025. This was also confirmed by the applicant during the site visit of the Committee on 25.07.2025.
- ii) As per the letter from the Department of Town Planning and Valuation, Raigad district, dtd. 08.06.2022 submitted by the R-3, the village Khar Devli, is designated for industrial use. Copy of the letter is enclosed as part of the **Exhibit 8**.
- iii) The said survey numbers were used for the industrial purpose by the R-3 since 1995 as per the submission by R-3.

- iv) On 7th February 2025, the land including aforesaid survey numbers, has been sold by the R-3 to the R-1 as per the sale deed submitted to the Committee by the R-3. As per the sale deed, the area under the aforementioned 40 survey numbers is 21.9430 hectares. Copy of the agreement is enclosed as **Exhibit 9**.
- v) During the visit, the Joint Committee observed that the slag was present in the above-mentioned survey numbers at intermittent locations and with variable heights, ranging from around 0 foot to 5 feet. Due to the manpower constraint and rainy season, the Committee was unable to record the exact quantity of slag on each survey number.
- vi) The Ministry of Environment, Forrest & Climate Change, Government of India, New Delhi has approved the Coastal Zone Management Plan (CZMP) of the Raigad District under the CRZ Notification, 2019. The said approved CZMP demarcates the High Tide Line (HTL), Low tide Line along the seafront and tidally influenced water bodies like creek, river etc. The CZMP sets the CRZ limit of 500 m from the HTL of the seafront and width of creek or 50 meter whichever is less with respect to creek, river etc. (Copy of CZMP is enclosed as **Exhibit 10**).
- vii) As per the approved Coastal Zone Management Plan under CRZ Notification, 2019, the subject land in question is affected by the small branch creeklets at village Khardevali which are originating from the Amba creek/ river. Due to this, the subject land majorly falls in CRZ I, minor portion in CRZ III area and partly outside situated in CRZ area.
- viii) The Joint Committee visited a certain part of the subject land, as guided by the Land Revenue officials and the Applicant. It was observed that steel slag and murum is dumped on certain portion of the land in CRZ area. The said dumping in CRZ area is a prohibited activity and in contravention of the provisions of the CRZ Notification, 2019. It is recommended that the said dumping should be removed from the site.
- ix) As per the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 published by Ministry of Environment, Forest and Climate Change, Govt. of India, the 'The high volume low effect wastes such as fly ash, Phosphogypsum, red mud, jarosite, Slags from pyrometallurgical operations, mine tailings and ore beneficiation rejects are excluded from the category of hazardous wastes. Separate guidelines on the management of these wastes shall be issued by Central Pollution Control Board (CPCB). (page no. 66). Relevant page numbers of the Rules are enclosed as **Exhibit 11**.
- x) Subsequently, Central Pollution Control Board has published Guidelines on Management of Pyro-metallurgical Slags (Iron & Steel Slags). Copies of the Guidelines are enclosed as **Exhibit 12**.
 - a. As per the paragraph No. 6.10 of the Guidelines, "Iron and Steel plants shall maximize external use or recycling of slag which cannot be used or recycled internally."

- b. As per the Annexure – III of the Guidelines, Format for submission of annual report on slag generation, utilization and storage is prescribed, wherein the industry is mandated to report the quantity of slag utilized within the plant and externally (outside the plant).
- xi) The Maharashtra Pollution Control Board (MPCB) has granted Consent to Operate (renewal) under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 to R-1/ R-2 that is M/s. JSW Steel Ltd., Vill. Dolvi, Tal. Pen, Dist. Raigad plant on 08/03/2025, which is valid till 30/04/2028, for the manufacturing of various iron and steel products from iron ores. Copy of the Consent is enclosed as **Exhibit 13**.
- a. As per the Consent, under “Non-hazardous waste” (condition no. 6), various types of pyro-metallurgical slags are categorized. Out of which, Sr No. 4 is ‘LD Slag + Slag from SMS-II (Steel Melting Shop), and it’s consented generation quantity is ‘16,77,520 T/Year’ and its consented disposal path is “Use in land development, road making, marine structure and sand”.
- xii) The Copy of the Annual report 2024-25 submitted by R-1/ R-2 regarding implementation of the CPCB guidelines on Management of Pyro-metallurgical Slags (Iron & Steel Slags) is enclosed herewith as **Exhibit 14**.
- xiii) Further, The Maharashtra Pollution Control Board (MPCB) has granted Consent to Operate (renewal) under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 to R-3 that is M/s. Prism Johnson Ltd. (formerly known as M/s H & R Johnson (India) Ltd., Gut no- 13,14,15,17, Village Khar Devli, Gadab, Tal :- Pen ,Dist :- Raigad Village- Khar Devli Gadab, Tal. Pen, Dist. Raigad plant on 22/04/2024, which is valid till 31/12/2026, for the manufacturing of glazed / unglazed ceramic/ vetrified/ porselano tiles. Copy of the Consent is enclosed as **Exhibit 15**.
- xiv) The R-3 has submitted that, they had purchased around 10,500 Tonnes of industrial slag from the R-1/R-2 in the months of April- May 2023, for the purpose of repair works on the rough (kachcha) road to access the extreme end of the land given to the Forest Department. They have submitted agreement between R-1 and R-2/ R-3 dtd. 21st December 2022 for the said purpose for quantity of 11,500 tonnes of non-hazardous industrial slag. Copy of the agreement and some sample GST invoices are enclosed as **Exhibit 16**.
- xv) **Forest Department related observations-**
- a) Total 40 Survey numbers. (5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63, 65) of villages Khardevli, Tahsil Pen, Dist. Raigad are the subject sites of the site visit. The areas of all these 40 survey numbers are not in the possession of Forest Department.

- b) Status of 13 survey nos. viz. 40/2,42 43.44,45 46/1, 47, 48, 49, 50, 51, 53 and 58:- Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022 it is observed that there were no mangroves in these 13 Survey nos. in 2005, but having mangroves in 2018 and in 2022. The total area of 5.03 Ha. of these 13 survey nos. was given to the Alibag Territorial Forest Division as compensatory Afforestation area in 200g in lieu of diversion proposal of M/s. Prism Johnson Limited (Respondent No.3). subsequently, the area was planted with mangrove plants by the Forest Department resulting in the growth of mangroves that are seen in 2018 and in 2022 mangrove maps. Later on the said diversion proposal got cancelled and the Respondent No. 3 requested for returning the said land of 5.03 hectares. Hon'ble supreme court of India in IA no. 192/2017 directed on dated 05/08/2019 to transfer the said land to Respondent No. 3. Hon'ble High court of Bombay has also, in Writ Petition No. 3409/2021 permitted to cut mangroves in the said areas vide its order dated 15/02/2023. The Hon'ble High court has also directed to plant 22,220 mangroves in 5 Ha. on degraded Mangrove Forest area which is being carried out by Mangrove Division, South Konkan. Subsequently, the Deputy Conservator of Forest, Alibag Territorial Forest Division vide letter dtd. 03.03.2023 issued permission to cut, 13,469 mangrove trees from the above said 13 survey nos. comprising 5.03 ha. As a result, the mangroves which were seen in 2018 and 2022 are not seen on the date of site visit on 25.07.2025.
- c) Status of survey No.5 :- Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022 it is observed that there were no mangroves either in 2005 or in 2018 or in 2022 or as on date of site inspection that is on 25/07/2025.
- d) Status of survey No.35 :- Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022 it is observed that there were no mangroves either in 2005 or in 2018 but some Mangroves appeared existing in western side of the survey number as per 2022 maps. No Mangroves are seen. in this area as on the date of site inspection on 25/07/2025.
- e) Status of 7 survey nos. 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28:- Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018, by MRSAC in 2022, it is observed that there were mangroves in these survey nos. in 2005, 2018 and in 2022 but mangroves are not seen in this areas as on the date of site inspection that is on 25/07/2025.
- f) Status of 18 survey nos. 29, 30, 31, 32, 34, 36/1, 36/2, 37, 38, 39, 40/1, 41, 46/2, 55, 60, 62, 63 and 65 :- Upon verification of Mangrove

mapping done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022, it is observed that there were no mangroves in 2005 at these sites but these survey numbers had mangroves in 2018 and in 2022 but mangroves are not seen as on the date of site inspection that is on 25/07/2025.

Copy of the detailed report along with maps is enclosed as **Exhibit 17**.

7. Conclusion

On the basis of the site visit of the Joint Committee and relevant documents received from the Respondent No. 3, the Committee concludes that-

- i) The site in question comprises above-mentioned Survey Numbers (that are Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad), which is shown by red color in the Map belonged to Respondent No.3 (H&R Johnson Plant, subsidiary of Prism Johnson Ltd.) from the year 1995 till 7th February 2025. Afterwards the site's ownership has been transferred to Respondent No. 1 / 2 (that is M/s JSW Steel Limited).
 - ii) Around 10,500 Tonnes of non-hazardous industrial pyrometallurgical slag from the Respondent No. 1/ 2 (that is M/s Jindal Steel Limited) was purchased by the Respondent No. 3 during period of the months of April- May 2023 for road accessibility.
 - iii) The external use of the pyrometallurgical slag by the Respondent no. 1/2 outside plant i.e. in the premises of the Respondent No. 3 is observed.
 - iv) As per the Raigad District CZMP, approved under the CRZ Notification, 2019, the specified survey numbers are mostly CRZ – I, minor portion in CRZ III area and partly outside the CRZ, due to surrounding creek lets. The committee observed that steel slag and murum were illegally dumped within this protected CRZ area. Therefore, the committee recommends the immediate removal of all dumped material as it contravenes the CRZ Notification, 2019 provisions.
 - v) Mangroves – Details are given in above point no. (xv) i.e. Findings of the Joint Committee.
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Item No.4

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[Through Physical Hearing (with Hybrid Option)]

ORIGINAL APPLICATION NO.36 OF 2025 (WZ)

Samita Rajendra Patil

... **Applicant**

Versus

Jindal Steel Works Ltd. & Ors.

... **Respondents**

Date of Hearing : 25.04.2025

**CORAM : HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Shriram S. Kulkarni, Advocate with Mr. Sujay S.
Palshikar, Advocate

ORDER

1. The issue involved in this application relates to illegal dumping of slag and hazardous waste in CRZ-I area in violation of CRZ Notification, 2019.

2. It is submitted by the applicant that respondent No.1 – Jindal Steel Works Ltd is generating slag and hazardous waste in the process of manufacturing iron and steel and the same is being dumped on mangroves, which are classified as CRZ-I as per CRZ Notification, 2019. Our attention is drawn to Regulation No.4 sub-clauses (v) and (vii) thereof, which read as follows:

“4. Prohibited activities within CRZ.- The following activities shall be prohibited, in general, within the entire CRZ and exceptions to these and other permissible and regulated activities in specific CRZ categories viz. CRZ-I, II, III and IV, shall be governed by the provisions of paragraph 5:

(v) Discharge of untreated waste and effluents from industries, cities or towns and other human settlements.

(vi) Dumping of city or town wastes including construction debris, industrial solid wastes, fly ash for the purpose of land filling.”

3. Thereafter, the learned counsel drew our attention to pages 172 to 174 of the paper-book, which are the Google Earth maps, which show the area which has been destroyed by respondent No.1 by dumping the slag and hazardous waste. We cannot make out anything from these maps because nothing is indicated by any marking. So, we direct the learned counsel for the applicant to submit a map clearly showing the exact spot where dumping of slag and hazardous waste is being done by respondent No.1. We also direct him to place on record the CZMP map.
4. Put up this matter for next consideration/admission on 20.06.2025.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 25, 2025
ORIGINAL APPLICATION NO.36/2025 (WZ)
npj

Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.36 OF 2025 (WZ)

Samita Rajendra Patil

.....Applicant

Versus

Jindal Steel Works Ltd. & Ors.

.....Respondents

Date of hearing: 20.06.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Shriram S. Kulkarni, Advocate along-with
Mr. Sujay S. Palshikar, Advocate

ORDER

1. In compliance with our previous order dated 25.04.2025, learned counsel for the applicant has submitted CZMP Maps through letter dated 16.06.2025, which are annexed at page nos.204 to 209 of the paper book. Through these Maps, he is trying to prove that at the site in question, which is being shown by marking the area by red colour line at page nos.204, 205 and 206 of the paper book, due to the dumping of industrial waste by Respondent Nos.1 to 3, the mangroves have got destructed.

2. Learned counsel for the applicant has also submitted that the area in question comprises Survey Nos.5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad. It is further alleged that these areas are owned by Respondent No.3- H & R Johnson Plant, while

the dumping of industrial waste is being done by Respondent Nos.1 & 2- Jindal Steel Works Ltd. at the site in question. Hence, prayer is made by the applicant to declare that Respondent Nos.1 to 3 are not entitled to dump any industrial waste/ any waste in CRZ areas in view of the CRZ Notification 2011 and 2019.

3. Further, it is argued by learned counsel for the applicant that the Maps, which are annexed at page nos.204 to 206 of the paper book, are of different years and would clearly establish that since the year 2022 up to year 2025, there are huge damages caused to the mangrove areas in question, which are being attributed to Respondent No.3.

4. Before admitting the present Original Application, we deem it appropriate to constitute a Committee comprising one Member each of Respondent No.5- MPCB; Respondent No.7- Additional Principal Chief Conservator of Forests; and Respondent No.12- The Maharashtra Coastal Zone Management Authority, of which the MPCB shall be the Nodal Agency, which shall conduct site visit at the earliest and after giving prior notice to the applicant, conduct an inspection at the site in question and ascertain as to whether the site in question comprises above-mentioned Survey Numbers, which is shown by red colour in the Map belongs to Respondent No.3 as alleged; and whether Respondent Nos.1 & 2 are dumping industrial waste at the site in question.

5. Report shall be submitted by the MPCB within a period of one month from the date of uploading of this order through e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. Applicant is directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

7. A copy of this order be communicated to the above-mentioned Committee forthwith for compliance.
8. Put up this matter for further consideration on 29.07.2025.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

June 20, 2025

ORIGINAL APPLICATION NO.36 OF 2025 (WZ)

P.Kr

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24020781/24014701
 Fax: 24024068/24044531
 Website: <http://mpcb.gov.in>
 E-mail: lo1@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

Your Service is our duty.

NO. MPCB/JD(APC)/B-0205

Date:- 08/07/2025

OFFICE ORDER

Sub: Constitution of Committee to ascertain the issues raised by the Applicant as to whether the site in question comprises survey no's which are shown in red color in the map belongs to Respondent No 3 as alleged and whether Respondent No 1 & 2 are dumping industrial waste at the site in question,

Ref: Order dated 20.6.2025 in Original Application No.36 of 2025 filed by Samita Rajendra Patil Vs. Jindal Steel Works Ltd & Ors.

Samita Rajendra Patil has filed an Original Application bearing no. 36 of 2025 against Jindal Steel Works Ltd and Ors before the Hon'ble National Green Tribunal, alleging that the area in question is owned by Respondent No 3 i.e. H & R Johnson Plant & the dumping of industrial waste is being done by Respondent No 1 & 2, Jindal Steel Works Ltd at the site in question.

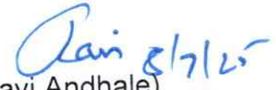
The Hon'ble NGT has constituted a Joint Committee to ascertain as to whether the site in question comprises survey no's which are shown in red color in the map belongs to Respondent No 3 as alleged and whether Respondent No 1 & 2 are dumping industrial wastes at the site in question comprising the members which are as under:

1. Representative of Additional Principal Chief Conservator of Forest. -Member
2. Representative of the Maharashtra Coastal Zone Management Authority -Member
3. Sub Regional Officer, MPCB, Raigad. -Member convenor

The terms of reference of the Committee are as under :-

1. The Committee shall conduct site visit at the earliest and after giving prior notice to the applicant, conduct an inspection at the site in question and ascertain as to whether the site in question comprises above mentioned survey no which is shown by red color in the map belongs to Respondent No 3 as alleged and whether the Respondent No 1 and 2 are dumping industrial waste at the site in question.
2. The report shall be submitted by MPCB within a period of one month from the date of uploading of the order through e-filing before Hon'ble NGT.
3. The MPCB being a nodal agency shall submit joint committee report to the Tribunal within a period of one month from the date of uploading of the order by e-filing.

This is issued with the approval of the authority.


 (Ravi Andhale)
 Joint Director(APC)

Copy submitted to :-

1. Representative of Additional Principal, Chief Conservator of Forest - For information.
2. Representative of the Maharashtra Coastal Zone Management Authority, Mantralay, Mumbai- for information.

Copy to:

1. JD(APC),MPCB, Mumbai – for information.
2. Sub Regional Officer, Raigad II, MPCB, Raigad Bhavan, 6th Floor, CBD Belapur, Sector-11, Navi Mumbai – she is directed to take further follow up in the matter.

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 2202 9388
E-mail : dir1.mev-mh@nic.in

No. MCZMA 2025/CR / TC 4
Office of the -
Maharashtra Coastal Zone Management
Authority, Environment Department, 15th Floor,
New Administrative Building,
Mantralaya, Mumbai- 400 032
Date: 24th July, 2025

To,
Dr Milind Sardesai,
Expert Member, MCZMA

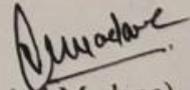
SUB: Before Hon'ble National Green Tribunal, Pune
Original Application No. 36/2025
Samita Rajendra Patil V/s Jindal Steel Works Ltd & ors

Ref Hon'ble NGT order dated 20.6.2025 in the subject matter.

Dear Sir,

In the subject matter, it is to hereby inform you that, your name has been approved as representative of MCZMA for the committee constituted by the Hon'ble National Green Tribunal, Pune in its order dated 20.6.2025 in the matter. It is kindly requested to remain present for the site visit scheduled by the MPCB on 25th July, 2025 at land in question situated at village Khar Devli, Taluka Pen, District Raigad.

Yours,



(Vishal Madane)

Under Secretary, Environment & CC Dept, GoM

Copy for information to:

1. **Secretary, (Environment) & Chairperson, (MCZMA), Environment Department, Room No. 217 (Annex), Mantralaya, Mumbai -32.**
2. **Director, Environment & Climate Change Department, and Member Secretary, MCZMA, 15th floor, New Administrative Building, Mantralaya, Mumbai**
3. **Select File-TC 4**

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RAIGAD-2

Tel. No. 2757 2620
 Fax No. 2756 2132
 Email: sroraigad2@mpcb.gov.in
 Visit us at: <http://mpcb.gov.in>



Raigad Bhavan, 6th Floor,
 Sec-11, C.B.D. Belapur,
 Navi Mumbai 400 614.

No. MPCB/SROR-2/250723 -FTS- 0100

Date: 23/07/2025

To,
 The Additional Principal Chief Conservator of Forests,
 Room No. 302, 3rd Floor Wekfield House,
 Near Britannia Restaurant Ballard Estate Mumbai 400 001

Sub: - Regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025.

Ref: - 1. NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others.
 2. This office letter dtd. 16.07.2025.

Respected Sir,

Please find enclosed herewith the Hon'ble NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others. The Hon'ble NGT has directed the committee to conduct site visit and submit the report.

Accordingly, M. P. C. Board has constituted the committee comprising one Representative of MPCB, Representative of Additional Principal Chief Conservator of Forests; and Representative of the Maharashtra Coastal Zone Management Authority.

The committee has scheduled site visit on to Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad.

Therefore you are requested to kindly attend the site visit. Please note that the site visit will start on **25.07.2025 @ 11.00 A.M. at Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.**

(Rutuja Bhalerao)
 Sub-Regional Officer, Raigad-2

Copy submitted for information to: -
 Regional Office, M.P.C. Board, Raigad.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RAIGAD-2

Tel. No. 2757 2620
Fax No. 2756 2132
Email: sroraigad2@mpcb.gov.in
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Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/SROR-2/250723-FTS-0101

Date: 23/07/2025

To,
The Director,
The Maharashtra Coastal Zone Management Authority,
Environment & Climate Change Department,
Government of Maharashtra,
15th Floor, New Administrative Building,
Opp. Mantralaya, Mumbai – 400 032.

Sub: - Regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025.

Ref: - 1. NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others.
2. This office letter dtd. 16.07.2025.

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The committee has scheduled site visit on to Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad.

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(Rutuja Bhalerao)
Sub-Regional Officer, Raigad-2

Copy submitted for information to: -
Regional Office, M.P.C. Board, Raigad.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RAIGAD-2

Tel. No. 2757 2620
 Fax No. 2756 2132
 Email: srraigad2@mpcb.gov.in
 Visit us at: <http://mpcb.gov.in>



Raigad Bhavan, 6th Floor,
 Sec-11, C.B.D. Belapur,
 Navi Mumbai 400 614.

No. MPCB/SROR-2/ 250721-FTS-0050

Date: 21/07/2025

To,
 Mrs. Samita Rajendra Patil,
 Sulabhasadan, Prabhuali, Pen,
 Tal. Pen, Dist. Raigad - 402107.

Sub: - Regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025.

Ref: - 1. NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others.
 2. This office letter dtd. 16.07.2025.

Please find enclosed herewith the Hon'ble NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others. The Hon'ble NGT has directed the committee to conduct site visit at the earliest and after giving prior notice to the applicant, conduct an inspection and has directed to submit the report within 1 month. Maharashtra Pollution Control Board is the Nodal Agency for the said committee. Accordingly, the Board has constituted the committee comprising one Member of MPCB, member of Additional Principal Chief Conservator of Forests; and member of The Maharashtra Coastal Zone Management Authority.

The committee had scheduled its visit vide ref. no. (2) on 23.07.2025 to the site i.e. Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad as specified in the Hon'ble NGT order.

However, due to unavoidable circumstances, the date of the joint inspection has been postponed to 25.07.2025. You are requested to remain present during the visit of the committee on **25.07.2025 at 11.00 A.M.** at the Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.

(Rutuja Bhalerao)
Sub-Regional Officer, Raigad-2
 (Contact No. 89837 81244)

Copy submitted for information to: -
 Regional Office, M.P.C. Board, Raigad.

Regarding the revised date of visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025

From SRO Raigad 2 <sroraigad2@mpcb.gov.in>

Date Mon 21 Jul 2025 11:58 AM

To Shriram S Kulkarni <advshriramskulkarni@gmail.com>; samita patil <samitapatil41@gmail.com>

Cc Narendra D. Toke <dir1.mev-mh@nic.in>; ccfmangrove@mahaforest.gov.in <ccfmangrove@mahaforest.gov.in>; RO Raigad <roraigad@mpcb.gov.in>; SDO pen <sdopen2013@gmail.com>; Manasi Joshi <adv.manasi.joshi@outlook.com>; sujaypalshikar7@gmail.com <sujaypalshikar7@gmail.com>; advgupte@gmail.com <advgupte@gmail.com>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>

 2 attachments (698 KB)

20-06-2025.pdf; Committee visit letter to Complainant.pdf;

Sir/Madam,

Please find attached herewith the letter regarding the revised date of visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025 on 25.07.2025 @ 11.00 am. at the Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.

This is submitted for information please.

Regards,

(Rutuja Bhalerao)

**Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board.**

From: SRO Raigad 2

Sent: Wednesday, 16 July 2025 4:37 pm

To: Adv. Shriram S. Kulkarni <advshriramskulkarni@gmail.com>; samita patil <samitapatil41@gmail.com>

Cc:

Subject: Rdir1.mev-mh@nic.in <dir1.mev-mh@nic.in>; ccfmangrove@mahaforest.gov.in <ccfmangrove@mahaforest.gov.in>; RO Raigad <roraigad@mpcb.gov.in>; SDO pen <sdopen2013@gmail.com>; Manasi Joshi <adv.manasi.joshi@outlook.com>; Sujay Palshikar <sujaypalshikar7@gmail.com>; Adv Deepak Gupte <advgupte@gmail.com>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>egarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025

Sir,

Please find attached herewith the letter regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025 on 23.07.2025 @ 11.00 am. at the Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.

This is submitted for information please.

Regards,

(Rutuja Bhalerao)

**Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board.**



 GPS Map Camera

Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar
Devali, Maharashtra 402107, India

Lat 18.680684° Long 73.05304°

25/07/2025 01:01 PM GMT +05:30



Google



GPS Map Camera

Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali, Maharashtra 402107, India

Lat 18.680684° Long 73.053038°

25/07/2025 01:01 PM GMT +05:30



Google



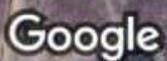
 GPS Map Camera

Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar
Devali, Maharashtra 402107, India

Lat 18.680684° Long 73.05304°

25/07/2025 01:01 PM GMT +05:30

 Google







GPS Map Camera

Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali, Maharashtra 402107, India

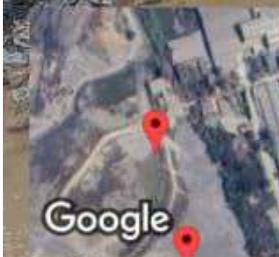
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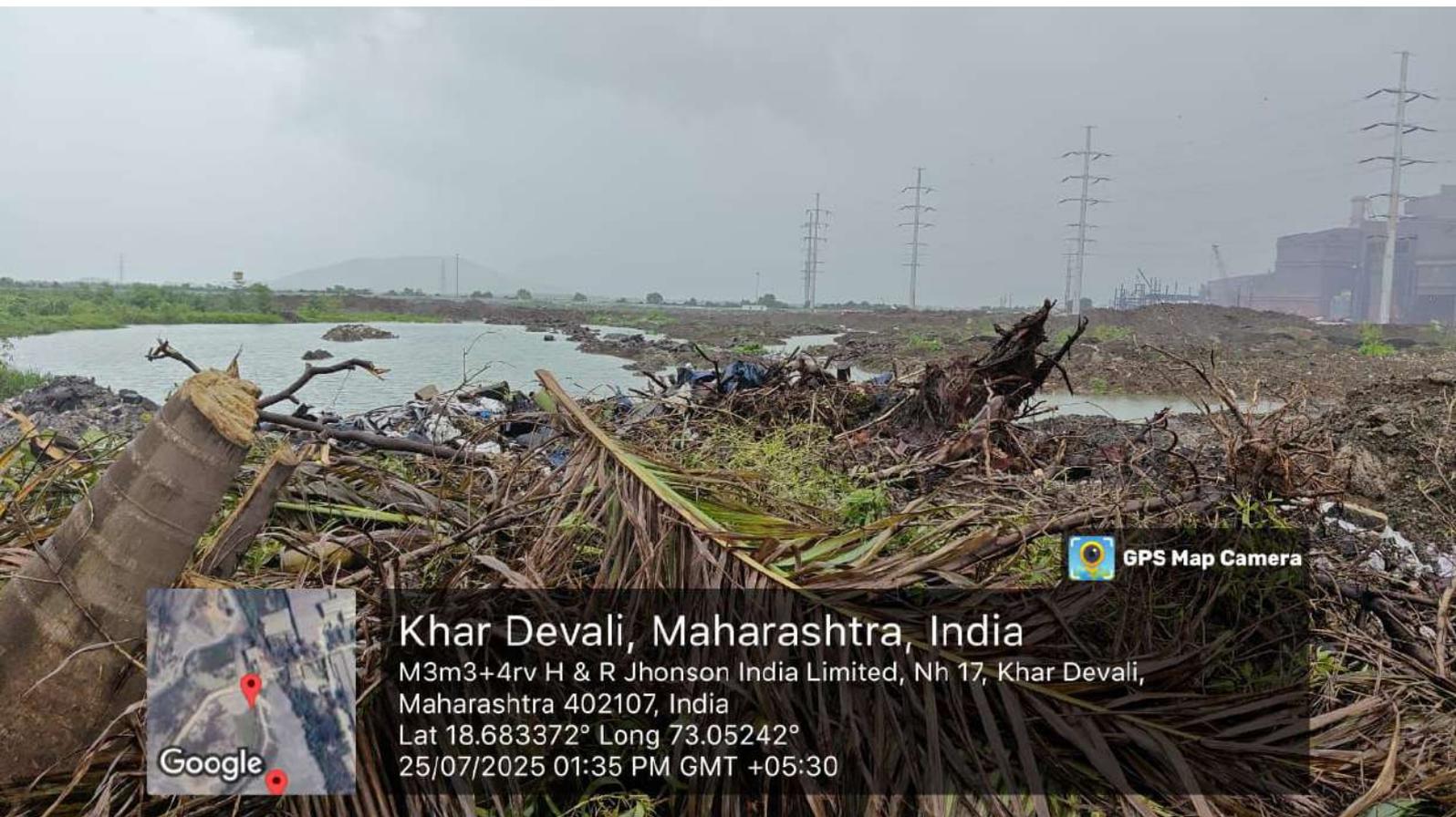




GPS Map Camera



Khar Devali, Maharashtra, India
M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar
Devali, Maharashtra 402107, India
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25/07/2025 01:35 PM GMT +05:30



 GPS Map Camera



Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali,
Maharashtra 402107, India
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25/07/2025 01:35 PM GMT +05:30



Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali,
Maharashtra 402107, India

Lat 18.681257° Long 73.052848°
25/07/2025 01:15 PM GMT +05:30

 GPS Map Camera



 GPS Map Camera

Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali,
Maharashtra 402107, India

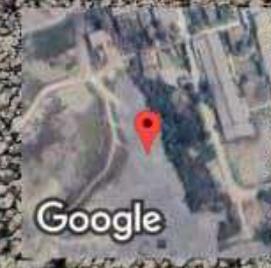
Lat 18.682° Long 73.052776°

25/07/2025 01:24 PM GMT +05:30





GPS Map Camera



Khar Devali, Maharashtra, India
M3m3+4rv, Nh 17, Khar Devali, Maharashtra 402107, India
Lat 18.682797° Long 73.053059°
25/07/2025 12:13 PM GMT +05:30



 GPS Map Camera

Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali,
Maharashtra 402107, India

Lat 18.681998° Long 73.052774°
25/07/2025 01:24 PM GMT +05:30





 GPS Map Camera



Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali, Maharashtra 402107, India

Lat 18.681255° Long 73.052847°
25/07/2025 01:15 PM GMT +05:30



GPS Map Camera

Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali,
Maharashtra 402107, India
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25/07/2025 01:24 PM GMT +05:30

Google



Khar Devali, Maharashtra, India

M3m3+4rv H & R Jhonson India Limited, Nh 17, Khar Devali,
Maharashtra 402107, India
Lat 18.681991° Long 73.05278°
25/07/2025 01:24 PM GMT +05:30

 GPS Map Camera

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 36 OF 2025 (WZ)

In the matter of:

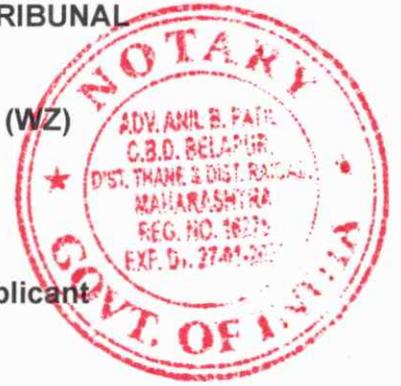
Samita Rajendra Patil

.....Applicant

Versus

Jindal Steel Works Ltd. & Ors.

...Respondents



**AFFIDAVIT ON BEHALF OF JOINT COMMITTEE IN COMPLIANCE
WITH ORDER DATED 20.06.2025 PASSED BY THE HON'BLE
TRIBUNAL**

I, Rutuja Bhalerao, aged 38 years, Occupation – Service, presently working as Sub-Regional Officer, Raigad-2, Maharashtra Pollution Control Board, having my office at Raigad Bhavan, C.B.D. Belapur, Navi Mumbai, do hereby solemnly affirm and state on behalf of the Joint Committee as under:

1. Constitution of Committee

That, in compliance with the directions contained in the order dated 20.06.2025 passed by the Hon'ble Tribunal in O.A. No. 36/2025 (WZ), a Joint Committee was constituted by the Maharashtra Pollution Control Board (MPCB) vide order dated 08.07.2025. The Committee comprises the following members:

- Representative of Respondent No. 7 – Additional Principal Chief Conservator of Forests
- Representative of Respondent No. 12 – Maharashtra Coastal Zone Management Authority (MCZMA)
- Sub-Regional Officer, Raigad-2, MPCB – as Member Convenor and representative of Respondent No. 5

A copy of the constitution of the Committee is annexed hereto and marked as **Exhibit A**.

2. Efforts to Schedule Site Visit

It is respectfully submitted that MPCB, being the Nodal Agency, was in regular coordination with the other Committee members for scheduling the site inspection. However, due to the Monsoon Assembly Session scheduled from 30.06.2025 to 18.07.2025, the site visit could not be conducted earlier.

3. Site Visit Conducted :-

- That in compliance with the above directions, a joint site inspection has been carried out by the officials of MPCB, the Forest Department, and MCZMA on 25.07.2025, after giving due notice to the Applicant. A copy of the said communication is annexed hereto and marked as **Exhibit B**.
- The site visit was conducted in the presence of the Petitioner, and the inspection was carried out at various locations as pointed out by her and as mentioned in the petition.
- That during the inspection, necessary observations were made, and preliminary documentation has been recorded. However, it is respectfully submitted that certain additional information and documentary records from various concerned departments and authorities are still awaited, especially those relevant to the directions passed by the Hon'ble Supreme Court and Hon'ble High Court in similar environmental matters.
- That the process of compilation and analysis of the required data is presently underway. Co-ordination with relevant authorities is ongoing to ensure completeness and accuracy. Therefore, a reasonable time is required to prepare a consolidated and factually accurate status report.

4. Request for Extension of Time :-

As per the Hon'ble Tribunal's order dated 20.06.2025, the Committee report was to be submitted through e-filing within one month from the date of uploading of the order, i.e., by 28.07.2025. However, due to engagements of officers during the Assembly Session, the site visit has been conducted late. The time required for process of compilation and analysis of the required data, the report preparation has been affected.

In view of above, it is most respectfully prayed that this Hon'ble Tribunal may kindly consider the circumstances and grant an additional period of six (6) weeks for submission of the Joint Committee report. Due to the delay in conducting the site visit,

Solemnly affirmed at [location] on this 28th day of July, 2025.

For and on behalf of

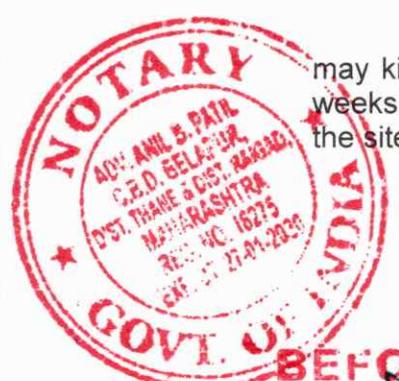
Maharashtra Pollution Control Board
(Rutuja Bhalerao)
Sub-Regional Officer, Raigad-2
Member Convenor, Joint Committee

ANIL B. PATIL
Advocate & Notary
GOVT. OF INDIA

Shop 17 Mezzanine Floor,
Prabhat Centre, Sector 1 A, C.B.D., Belapur
Navi Mumbai-400614, Maharashtra
Mob: 9619441777
Reg. No. 16275

28 JUL 2025

NOTED & REGD.
Sr. No. 368 of 2025



1

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24020781/24014701
 Fax: 24024068/24044531
 Website: <http://mpcb.gov.in>
 E-mail: lo1@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

Your Service is our duty.

NO. MPCB/JD(APC)/B-0205

Date:- 08/07/2025

OFFICE ORDER

Sub: Constitution of Committee to ascertain the issues raised by the Applicant as to whether the site in question comprises survey no's which are shown in red color in the map belongs to Respondent No 3 as alleged and whether Respondent No 1 & 2 are dumping industrial waste at the site in question,

Ref: Order dated 20.6.2025 in Original Application No.36 of 2025 filed by Samita Rajendra Patil Vs. Jindal Steel Works Ltd & Ors.

Samita Rajendra Patil has filed an Original Application bearing no. 36 of 2025 against Jindal Steel Works Ltd and Ors before the Hon'ble National Green Tribunal, alleging that the area in question is owned by Respondent No 3 i.e. H & R Johnson Plant & the dumping of industrial waste is being done by Respondent No 1 & 2, Jindal Steel Works Ltd at the site in question.

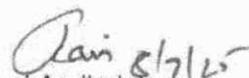
The Hon'ble NGT has constituted a Joint Committee to ascertain as to whether the site in question comprises survey no's which are shown in red color in the map belongs to Respondent No 3 as alleged and whether Respondent No 1 & 2 are dumping industrial wastes at the site in question comprising the members which are as under:

1. Representative of Additional Principal Chief Conservator of Forest. -Member
2. Representative of the Maharashtra Coastal Zone Management Authority -Member
3. Sub Regional Officer, MPCB, Raigad. -Member convenor

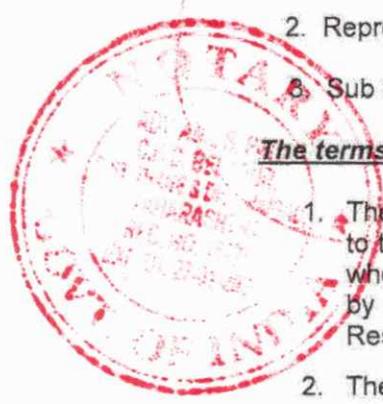
The terms of reference of the Committee are as under :-

1. The Committee shall conduct site visit at the earliest and after giving prior notice to the applicant, conduct an inspection at the site in question and ascertain as to whether the site in question comprises above mentioned survey no which is shown by red color in the map belongs to Respondent No 3 as alleged and whether the Respondent No 1 and 2 are dumping industrial waste at the site in question.
2. The report shall be submitted by MPCB within a period of one month from the date of uploading of the order through e-filing before Hon'ble NGT.
3. The MPCB being a nodal agency shall submit joint committee report to the Tribunal within a period of one month from the date of uploading of the order by e-filing.

This is issued with the approval of the authority.


 (Ravi Andhale)
 Joint Director(APC)

Encl- Order dated 20.6.2025.



2

Copy submitted to :-

1. Representative of Additional Principal, Chief Conservator of Forest - For information.
2. Representative of the Maharashtra Coastal Zone Management Authority, Mantralay, Mumbai- for information.

Copy to:

1. JD(APC),MPCB, Mumbai – for information.
2. Sub Regional Officer, Raigad II, MPCB, Raigad Bhavan, 6th Floor, CBD Belapur, Sector-11, Navi Mumbai – she is directed to take further follow up in the matter.



MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RAIGAD-2

Tel. No. 2757 2620
 Fax No. 2756 2132
 Email: sroraigad2@mpcb.gov.in
 Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,
 Sec-11, C.B.D. Belapur,
 Navi Mumbai 400 614.

No. MPCB/SROR-2/250723 -FTS- 0100

Date: 23/07/2025

To,
 The Additional Principal Chief Conservator of Forests,
 Room No. 302, 3rd Floor Wekfield House,
 Near Britannia Restaurant Ballard Estate Mumbai 400 001

Sub: - Regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025.

Ref: - 1. NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others.
 2. This office letter dtd. 16.07.2025.

Respected Sir,

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Therefore you are requested to kindly attend the site visit. Please note that the site visit will start on **25.07.2025 @ 11.00 A.M. at Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.**

(Rutuja Bhalerao)
 Sub-Regional Officer, Raigad-2

Copy submitted for information to: -
 Regional Office, M.P.C. Board, Raigad.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RAIGAD-2

Tel. No. 2757 2620
Fax No. 2756 2132
Email: sroraigad2@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/SROR-2/250723-FTS-0101

Date: 29/07/2025

To,
The Director,
The Maharashtra Coastal Zone Management Authority,
Environment & Climate Change Department,
Government of Maharashtra,
15th Floor, New Administrative Building,
Opp. Mantralaya, Mumbai – 400 032.

Sub: - Regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025.

Ref: - 1. NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others.
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Therefore you are requested to kindly attend the site visit. Please note that the site visit will start on **25.07.2025 @ 11.00 A.M. at Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.**

(Rutuja Bhalerao)
Sub-Regional Officer, Raigad-2

Copy submitted for information to: -
Regional Office, M.P.C. Board, Raigad.

MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, RAIGAD-2

Tel. No. 2757 2620
Fax No. 2756 2132
Email: sroraigad2@mpcb.gov.in
Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,
Sec-11, C.B.D. Belapur,
Navi Mumbai 400 614.

No. MPCB/SROR-2/250721-FTS-0050

Date: 21/07/2025

To,
Mrs. Samita Rajendra Patil,
Sulabhasadan, Prabhuali, Pen,
Tal. Pen, Dist. Raigad - 402107.

Sub: - Regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025.

Ref: - 1. NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others.
2. This office letter dtd. 16.07.2025.

Please find enclosed herewith the Hon'ble NGT order dated 20.06.2025 in OA No 36/2025 filed by Samita Rajendra Patil VS Jindal Steel works ltd & Others. The Hon'ble NGT has directed the committee to conduct site visit at the earliest and after giving prior notice to the applicant, conduct an inspection and has directed to submit the report within 1 month. Maharashtra Pollution Control Board is the Nodal Agency for the said committee. Accordingly, the Board has constituted the committee comprising one Member of MPCB, member of Additional Principal Chief Conservator of Forests; and member of The Maharashtra Coastal Zone Management Authority.

The committee had scheduled its visit vide ref. no. (2) on 23.07.2025 to the site i.e. Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad as specified in the Hon'ble NGT order.

However, due to unavoidable circumstances, the date of the joint inspection has been postponed to 25.07.2025. You are requested to remain present during the visit of the committee on 25.07.2025 at 11.00 A.M. at the Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.

(Rutuja Bhalerao)
Sub-Regional Officer, Raigad-2
(Contact No. 89837 81244)

Copy submitted for information to: -
Regional Office, M.P.C. Board, Raigad.

 Outlook

Regarding the revised date of visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025

From SRO Raigad 2 <sroraigad2@mpcb.gov.in>

Date Mon 21 Jul 2025 11:58 AM

To Shriram S Kulkarni <advshriramskulkarni@gmail.com>; samita patil <samitapatil41@gmail.com>

Cc Narendra D. Toke <dir1.mev-mh@nic.in>; ccfmangrove@mahaforest.gov.in <ccfmangrove@mahaforest.gov.in>; RO Raigad <roraigad@mpcb.gov.in>; SDO pen <sdopen2013@gmail.com>; Manasi Joshi <adv.manasi.joshi@outlook.com>; sujaypalshikar7@gmail.com <sujaypalshikar7@gmail.com>; advgupte@gmail.com <advgupte@gmail.com>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>

 2 attachments (698 KB)

20-06-2025.pdf; Committee visit letter to Complainant.pdf;

Sir/Madam,

Please find attached herewith the letter regarding the revised date of visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025 on 25.07.2025 @ 11.00 am. at the Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.

This is submitted for information please.

Regards,

(Rutuja Bhalerao)
Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board.

From: SRO Raigad 2

Sent: Wednesday, 16 July 2025 4:37 pm

To: Adv. Shriram S. Kulkarni <advshriramskulkarni@gmail.com>; samita patil <samitapatil41@gmail.com>

Cc:

Subject: Rdir1.mev-mh@nic.in <dir1.mev-mh@nic.in>; ccfmangrove@mahaforest.gov.in <ccfmangrove@mahaforest.gov.in>; RO Raigad <roraigad@mpcb.gov.in>; SDO pen <sdopen2013@gmail.com>; Manasi Joshi <adv.manasi.joshi@outlook.com>; Sujay Palshikar <sujaypalshikar7@gmail.com>; Adv Deepak Gupte <advgupte@gmail.com>; Smita Madhav Khatavkar <lo1@mpcb.gov.in> regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025

Sir,

Please find attached herewith the letter regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025 on 23.07.2025 @ 11.00 am. at the Office of Sub Divisional Officer (Prant Adhikari), Sub Division Pen, Tal. Pen. Dist. Raigad.

This is submitted for information please.

Regards,

(Rutuja Bhalerao)
Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board.

Item No.5

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

ORIGINAL APPLICATION NO.36 OF 2025 (WZ)

Samita Rajendra Patil

.....Applicant

Versus

Jindal Steel Works Ltd. & Ors.

....Respondents

Date of hearing: 29.07.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Sujay S. Palshikar, Advocate h/f
Mr. Shriram S. Kulkarni, Advocate

Respondents : Mr. Vilas Jadhav, Advocate for R-4 & 5/MPCB
Ms. Manasi Joshi, Advocate along-with
Ms. Pooja Natu, Advocate for R-12/MCZMA

ORDER

1. In compliance with our previous order dated 20.06.2025, Respondent Nos.4 & 5- MPCB (Nodal Agency of the Joint Committee) has filed an affidavit dated 28.07.2025, wherein it is submitted that on 25.07.2025, joint inspection was carried out by the officials of the MPCB, the Forest Department and the Maharashtra Coastal Zone Management Authority (MCZMA). During the inspection, necessary observations were made and preliminary documentation has been recorded. However, certain additional information and documentary records from various concerned Departments and Authorities are still awaited, especially those relevant records related to the directions passed by the Hon'ble Supreme Court and Hon'ble High Courts in similar environmental matters, for which

learned counsel for Respondent Nos.4 & 5 seeks further six weeks' time to submit the Joint Committee Report. We grant the said time.

2. From the side of Respondent No.12- MCZMA, learned counsel Ms. Manasi Joshi has appeared, who submits that she is awaiting the submission of the Joint Committee report and thereafter only, she would be filing the reply affidavit in this matter.

3. Learned counsel for the applicant has submitted that a direction may be issued to the Joint Committee to visit all the Survey Numbers, as despite having been pointed out the same that these Survey Numbers be visited by the Joint Committee, they are not visiting the said Survey Numbers nor is any report likely to be submitted with regard to the same. At this stage, we would not like to pass any order as it is the domain the Committee to decide the same. When the Joint Committee Report is submitted, we will give an opportunity to the applicant to file objection against the same and thereafter only, we will consider as to what order is required to be passed to the Joint Committee.

4. We may also make it clear here that the matter is yet to be admitted and we are awaiting the Joint Committee Report to be filed.

5. Put up this matter for further consideration on 15.10.2025.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

July 29, 2025

ORIGINAL APPLICATION NO.36 OF 2025 (WZ)

P.Kr



Re: Information required for Joint Committee constituted in compliance of directions by Hon'ble NGT (WZ) Pune Bench in OA no. 36/2025

From SRO Raigad 2 <sroraigad2@mpcb.gov.in>

Date Thu 2025-09-11 6:21 PM

To Arvind Joshi <joshi.arvind@hrjohnsonindia.com>; Bhavesh Bhuva <bhuva.bhavesh@hrjohnsonindia.com>

Cc dir1.mev-mh@nic.in <dir1.mev-mh@nic.in>; abhay.pimpalkar@nic.in <abhay.pimpalkar@nic.in>; Ravindra Andhale <jdair@mpcb.gov.in>; dfom.southkonkan@gmail.com <dfom.southkonkan@gmail.com>; dfomskonkan@mahaforest.gov.in <dfomskonkan@mahaforest.gov.in>; ccfmangrove <ccfmangrove@mahaforest.gov.in>; RO Raigad <rorraigad@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>; Anand Kumar Rai <anand.raijsw.in>; Narayan Bolbunda <narayan.bolbunda@jsw.in>

Sir,

This is with reference to the meeting of the Joint Committee conducted on 11.09.2025.

As per discussion with the committee, you are instructed to submit following additional information/ documents to the Committee within 3 days.

1. Survey number wise status for the survey numbers specified in Hon'ble NGT order- Regarding Hon'ble High court order, land area, for other survey no. wise details
2. Chronology of events
3. Industrial zone notification for the land of Prism Johnson unit
4. 7/12 for the survey numbers in question for period before 2005
5. DCF letter reg non-mangrove area for the site
6. Land purchase agreement (Feb 2025) between M/s Prism Johnson and JSW Steel.
7. MCZMA related documentation
8. GST invoices for slag transfer from JSW Steel to Prism johnson
9. Old consent to operate of prism johnson (since start of operation)

Regards,

(Rutuja Bhalerao)

Sub Regional Officer, Raigad-2

Maharashtra Pollution Control Board.

From: SRO Raigad 2 <sroraigad2@mpcb.gov.in>

Sent: Tuesday, September 9, 2025 11:56 AM

To: Arvind Joshi <joshi.arvind@hrjohnsonindia.com>; Bhavesh Bhuva <bhuva.bhavesh@hrjohnsonindia.com>
Cc: dir1.mev-mh@nic.in <dir1.mev-mh@nic.in>; abhay.pimpalkar@nic.in <abhay.pimpalkar@nic.in>; Ravindra Andhale <jdair@mpcb.gov.in>; dfom.southkonkan@gmail.com <dfom.southkonkan@gmail.com>; dfomskonkan@mahaforest.gov.in <dfomskonkan@mahaforest.gov.in>; ccfmangrove <ccfmangrove@mahaforest.gov.in>; RO Raigad <roraigad@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>
Subject: Re: Information required for Joint Committee constituted in compliance of directions by Hon'ble NGT (WZ) Pune Bench in OA no. 36/2025

URGENT/ IMPORTANT/ NGT Matter

To,
M/s Prism Johnson Ltd-Unit- I,
Village- Khar Develi, Gadab, Mumbai Goa Road Tal. pen Dist Raigad

This office has scheduled the meeting of the joint committee at **11:00 AM on 11th September 2025 at 6th floor, Maharashtra Pollution Control Board office, Raigad, Raigad Bhawan, CBD Belapur, Navi Mumbai.**

You are requested to attend the aforesaid meeting along with necessary documents as follow-

- 1) Ownership details of the survey numbers specified in the order i.e. Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad.
- 2) Justification regarding the slag observed during the joint inspection of the committee conducted on 25.07.2025.
- 3) Agreement/ MOU/ necessary documents related to the slag disposal.
- 4) Survey numbers on which the slag has been disposed and the quantity of slag (as per supporting documents).

Regards,

(Rutuja Bhalerao)
Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board.

From: SRO Raigad 2 <sroraigad2@mpcb.gov.in>
Sent: Monday, September 8, 2025 4:12 PM
To: Arvind Joshi <joshi.arvind@hrjohnsonindia.com>
Cc: dir1.mev-mh@nic.in <dir1.mev-mh@nic.in>; abhay.pimpalkar@nic.in <abhay.pimpalkar@nic.in>; Ravindra Andhale <jdair@mpcb.gov.in>; dfom.southkonkan@gmail.com <dfom.southkonkan@gmail.com>;

267

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dfomskonkan@mahaforest.gov.in <dfomskonkan@mahaforest.gov.in>; ccfmangrove <ccfmangrove@mahaforest.gov.in>; RO Raigad <rorraigad@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>

Subject: Re: Information required for Joint Committee constituted in compliance of directions by Hon'ble NGT (WZ) Pune Bench in OA no. 36/2025

URGENT/ IMPORTANT/ NGT Matter/ Reminder-1

Please refer to the email dtd. 28.07.2025.

You are requested to submit following information on priority to the Joint Committee within two days-

- 1) Ownership details of the survey numbers specified in the order i.e. Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad.
- 2) Please provide a justification regarding the slag observed during the joint inspection of the committee conducted on 25.07.2025.
- 3) Submit the agreement/ MOU/ necessary documents related to the slag disposal
- 4) Survey numbers on which the slag has been disposed and the quantity of slag (as per supporting documents).

Regards,

(Rutuja Bhalerao)

**Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board.**

From: SRO Raigad 2

Sent: Monday, July 28, 2025 6:13 PM

To: Arvind Joshi <joshi.arvind@hrjohnsonindia.com>

Cc: dir1.mev-mh@nic.in <dir1.mev-mh@nic.in>; abhay.pimpalkar@nic.in <abhay.pimpalkar@nic.in>; Ravindra Andhale <jdair@mpcb.gov.in>; dfom.southkonkan@gmail.com <dfom.southkonkan@gmail.com>; dfomskonkan@mahaforest.gov.in <dfomskonkan@mahaforest.gov.in>; ccfmangrove <ccfmangrove@mahaforest.gov.in>; RO Raigad <rorraigad@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>

Subject: Information required for Joint Committee constituted in compliance of directions by Hon'ble NGT (WZ) Pune Bench in OA no. 36/2025

URGENT/ IMPORTANT/ NGT Matter

To,

M/s Prism Johnson Ltd-Unit- I,

Village Khar Develi, Gadab, Mumbai Goa Road Tal. pen Dist Raigad

Visit of the Joint Committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA no. 36/2025 was conducted on 25.07.2025.

A copy of the order is enclosed herewith for ready reference.

You are requested to submit the following details to the Joint Committee **within two days-**

- 1) Ownership details of the survey numbers specified in the order i.e. Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 and 65 of Village Khar Devli, Taluka Pen, District Raigad.
- 2) Please provide a justification regarding the slag observed during the joint inspection of the committee conducted on 25.07.2025.
- 3) Submit the agreement/ MOU/ necessary documents related to the slag disposal
- 4) Survey numbers on which the slag has been disposed and the quantity of slag (as per supporting documents).

Regards,

(Rutuja Bhalerao)

Sub Regional Officer, Raigad-2

Maharashtra Pollution Control Board.



JOHNSON
DESIGNERS' CHOICE

TILES
AND
BATHWARE

PJLP/ENV/MPCB/2025-26/70

Date: 08.10.2025

To,
Ms. Rutuja Bhalerao
Sub Regional Officer, Raigad-2
Maharashtra Pollution Control Board
Raigad, Maharashtra

Subject: Submission of Information in Compliance with Hon'ble NGT (WZ) Order in OA No. 36/2025 – Visit of Joint Committee on 25.07.2025

Respected Madam,

This is in reference to your communication regarding the visit of the Joint Committee constituted in compliance with the directions of the Hon'ble National Green Tribunal (Western Zone), Pune Bench in OA No. 36/2025, conducted on 25.07.2025 at our Unit – I, located at Village Khar Devli, Taluka Pen, District Raigad.

As directed, we are pleased to submit the following information for your kind perusal and records:

We are unaware of the case filed in NGT against us and are also unaware of the exact cause agitated before the Hon'ble NGT, Pune by the complainant. We are not even served of a copy of the case. However, as informed by you there is an order passed in the matter by the Hon'ble NGT, Pune and in compliance thereof we hereby submit the details however the same are without prejudice to our rights and further submission which we might have.

1. Ownership Details of Survey Numbers specified in the order:

We are enclosing herewith certified 7/12 extracts for all the survey numbers mentioned in the Hon'ble Tribunal's order, namely:

Survey Nos. 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63, and 65 of Village Khar Devli, Taluka Pen, District Raigad.

Further, we would like to bring to your kind notice that all the above-mentioned Gats/Survey numbers were recently sold to M/s JSW Steel Limited Mumbai in the first week of February 2025 following due process of law.

PRISM JOHNSON LIMITED

H & R Johnson (India) Division

Branch Office: Survey No. 246/1 and 246/2, At. Dhuva, Tal-Wankaner Dist. Morbi, Gujarat-363621.

Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kalina, Santacruz (E), Mumbai - 400 098, India.

W: www.hrjohnsonindia.com | E: tiles.customercare@prismjohnson.in

CIN: L26942TG1992PLCO14033

2. Please Provide a justification regarding the Slag observed during the joint inspection of the committee conducted on 25.07.2025:

We would like to bring to your kind notice that the said land parcels were purchased by H & R Johnson (India) Limited, in 1995 from local farmers for the purpose of setting up an industrial unit for manufacturing, storage, and sale of tiles. Since then, the land has been designated and used for industrial purposes.

Around 2005, H & R Johnson (India) Limited was allocated mines in Maharashtra near Sindhudurg village. For Compensatory Afforestation purposes, a portion of this industrial land was handed over to the Forest Department during 2009–2010. It is also pertinent to note that, as per Letter No. जा.क्र. अ /२०/जमीन /२१७/२०१५-१६ dated ०८/०५/२०१५ issued by the Deputy Conservator of Forests (DCF) following her visit to the H & R Johnson (India) Limited, Gadab site, it is clearly stated at Point No 02 that in the area received under compensatory afforestation, no naturally grown Kandalvan (Mangroves) trees of any species were found to exist on the said land. Furthermore, at Point No.06 it is mentioned that as per the order dated 06/10/2005 of the Hon'ble High Court, Mumbai, in Writ Petition No. 3246/2004, appropriate action is to be taken only in areas where Kandalvan (Mangroves) trees existed prior to the year 2005. However, in the area under reference, situated at Village Khardevli, Taluka Pen, no Kandalvan (Mangroves) trees were found on the entire land.

The land selected by the Forest Department for compensatory afforestation, being closer to the creeklet, was found suitable for mangrove plantation. The Forest Department planted mangroves on this land — artificially and it may be noted these were not naturally grown. To ensure the survival of these artificially planted mangroves, an artificial trench was dug/created by the forest department to allow saline creek water to reach the plantation.

It is pertinent to mention that the Forest Department had chosen the portion of land located near the area where saline water ingress was closer, for undertaking the artificial mangrove plantation. As such, while the mangrove plantation was carried out by forest department on the land given to forest department for afforestation purpose. The remaining industrial land measuring about 60 acres remained completely free from mangroves.

Over time, the artificially planted mangroves grew in the land handed over to the forest department. Subsequently, after the surrender of mining operations by our company at Sindhudurg in 2018–2019, the land was restored to our company after following due process of law. The matter was duly verified by the Forest Department and the Ministry of Environment, Forest and Climate Change (MOEF&CC), and the recommendations for restoration of the land were passed in our favor.



PRISM JOHNSON LIMITED

H & R Johnson (India) Division

Branch Office: Survey No. 246/1 and 246/2, At. Dhuva, Tal-Wankaner Dist. Morbi, Gujarat-363621.

Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kalina, Santacruz (E), Mumbai - 400 098, India.

W: www.hrjohnsonindia.com | E: tiles.customercare@prismjohnson.in

CIN: L26942TG1992PLC014033

The report was also submitted before the Hon'ble Supreme Court of India, which directed the restoration of the said land. Since mangroves had been artificially planted on a portion of the land given to forest department an application for their removal was filed before the Hon'ble High Court, Bombay. Upon approval, and under the supervision of the Forest Department, the mangroves were removed over an area of 12.5 acres in accordance with the Hon'ble High Court's order. It is further submitted that, apart from the said 12.5 acres, the remaining approximately 60 acres of industrial land was free from mangroves. The artificial saline water trench closed on its own over time.

We subsequently approached JSW and requested for supply of slag, which was accepted by them. The slag was used to fill deep potholes on the kaccha road in the said land. The slag material has been categorized by the Government as non-hazardous, having been excluded from the purview of the Hazardous Wastes classification. The slag supplied by JSW was used purely for road maintenance and leveling, as per our requirements. A detailed report of properties of slag observed during the joint inspection, including its analysis, is enclosed herewith.

We have also been informed by JSW that the Hon'ble National Green Tribunal (Western Zone), Pune, in its order dated 17th April 2025 in OA/122/2015, has held that the slag in question is non-hazardous in nature and, therefore, its use does not attract any restriction or environmental bar.

We wish to state that the small quantity of slag is used to repair the kaccha road is not of recent origin as it was done in the year 2023. The enclosed report further confirms that use of the slag is non hazardous and involves no environmental or legal non-compliance.

3. Landfilling and Clarification Submitted to Forest Department:

A copy of detailed report which was obtained by us from the Sub Divisonal Office Pen dated 30.06.2025 following due process of Law which was submitted by the Forest Department Wadhkal. The copy of this report is also enclosed for your ready reference.

The same outlines the historical context, nature of activities conducted, and clearly clarifies all facts, figures, and the purpose of land use in question. The land was very much in use by us for the Industrial purpose and allied activities which fact has also been recorded by the Collector in his permission for sale of a part of our industrial premises to JSW.



PRISM JOHNSON LIMITED

H & R Johnson (India) Division

Branch Office: Survey No. 246/1 and 246/2, At. Dhuva, Tal-Wankaner Dist. Morbi, Gujarat-363621.

Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kalina, Santacruz (E), Mumbai - 400 098, India.

W: www.hrjohnsonindia.com | E: tiles.customer@prismjohnson.in

CIN: L26942TG1992PLC014033

4. Slag Purchased for Patch Work on Kaccha Road:

We would also like to share that, for the purpose of doing some repair work on kaccha road to access the extreme end of land given to forest department, which has since been restored back to us, we had purchased approximately 10,500 tonnes of slag from M/s JSW in April–May 2023.

The details of the material and usage are enclosed herewith for your reference along with the orders passed pertaining to the portion of our land.

We trust that the above information will suffice. We remain committed to extending full cooperation to all statutory authorities and upholding compliance in letters and spirit.

Thanking you,

Yours sincerely,

For Prism Johnson Limited
Unit – I, H & R Johnson (India) Division
Village Khar Devli, Tal. Pen, Dist. Raigad

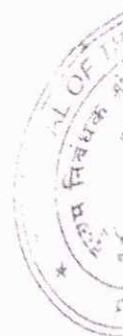
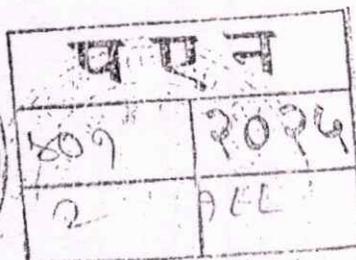
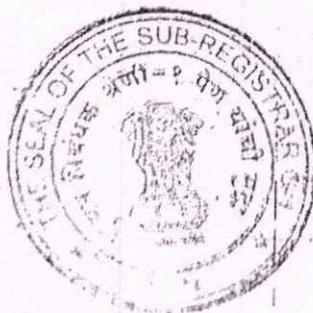


(Arvind Joshi)
Associated Vice President – HR & Admin
Enclosures: As above.

PRISM JOHNSON LIMITED

H & R Johnson (India) Division
 Branch Office: Survey No. 246/1 and 246/2, At. Dhuva, Tal-Wankaner Dist. Morbi, Gujarat-363621.
 Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kalina, Santacruz (E), Mumbai - 400 098, India.
 W: www.hrjohnsonindia.com | E: tiles.customercare@prismjohnson.in
 CIN: L26942TG1992PLC014033

| Department of Stamp & Registration, Maharashtra | |
|---|----------------------|
| Receipt of Document Handling Charges | |
| PRN 0225041710578 | Date 04/02/2025 |
| Received from JSW STEEL LIMITED, Mobile number 0000000000 - an amount of Rs.100/- towards Document Handling Charges for the Document to be registered (ISARITA) in the Sub-Registrar office S.R. Pen of the District Raigarh. | |
| Payment Details | |
| Bank Name SBIN | Date 04/02/2025 |
| Bank CIN 10004152025020409979 | REF No. 448849462797 |
| This is computer generated receipt, hence no signature is required. | |



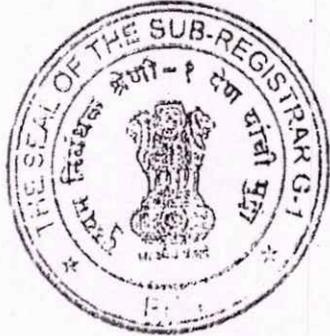


CHALLAN
MTR Form Number-6



| | | | | | | | | | | |
|----------------------|-----------------------------------|---------------|-----------|------------------------|---|---------------------------|-----------------------|------|---|---|
| GRN | MHD:55184702C2425E | BARCODE | [Barcode] | | Date | 03/02/2025-17:34:37 | Form ID | 25.1 | | |
| Department | Inspector General Of Registration | | | Payer Details | | | | | | |
| Type of Payment | Stamp Duty | | | TAX ID / TAN (If Any) | | | | | | |
| Office Name | PEN_PEN 1 SUB REGISTRAR | | | PAN No.(If Applicable) | AAACJ4323N | | | | | |
| Location | RAIGAD | | | Full Name | JSW STEEL LIMITED | | | | | |
| Year | 2024-2025 One Time | | | Flat/Block No. | SURVEY NO 24 AND OTHERS | | | | | |
| Account Head Details | | Amount In Rs. | | Premises/Building | | | | | | |
| 0030046401 | Stamp Duty | 98781000.00 | | Road/Street | VILLAGE KHARDEVALI AND KHARKARAVI | | | | | |
| 0030063301 | Registrar on Fee | 30000.00 | | Area/Locality | PEN | | | | | |
| | | | | Town/City/District | | | | | | |
| | | | | PIN | 4 | 0 | 2 | 1 | 0 | 7 |
| | | | | Remarks (If Any) | PAN2=AAACP6224A-SecondPartyName=PRISM JOHNSON LIMITED-CA=61992326J-Marketval=1646350000 | | | | | |
| | | | | Amount In | Nine Crore Eighty Eight Lakh Eleven Thousand Rupee | | | | | |
| Total | 9,68,11,000.00 | | | Words | s Only | | | | | |
| Payment Details | | | | STATE BANK OF INDIA | | FOR USE IN RECEIVING BANK | | | | |
| Cheque/DD Details | | | | Bank CIN | Ref. No. | 00040572025020373189 | CK00GJYBG1 | | | |
| Cheque/DD No | [Handwritten] | | | Bank Date | RBI Date | 03/02/2025-18:04:48 | Not Verified with RBI | | | |
| Name of Bank | | | | Bank-Branch | | STATE BANK OF INDIA | | | | |
| Name of Branch | | | | Scroll No. , Date | | Not Verified with Scroll | | | | |

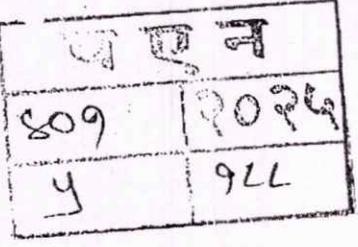
Department D
 NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document. Mobile No. : 9823934952
 नोंदणी करतल कोळ दुय्यम निबंधक कार्यालयात नोंदणी करायच्या दस्तासाठी लागू आहे. नोंदणी न करायच्या दस्तासाठी सदर चलन लागू



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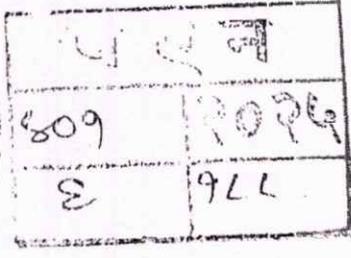
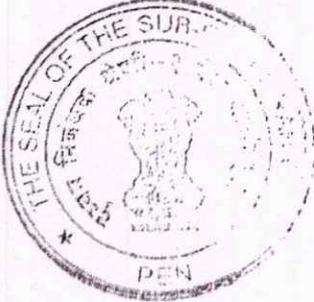
| | | | |
|--|------------------------|------------------------------|--|
| Valuator ID : 202502067536 | | 06 February 2025 03:17:54 PM | |
| सूचनाकारांचे वर्ष | 2024 | | |
| जिल्हा | राजपूर | | |
| तालुका | बैत | | |
| महाराष्ट्र राज्य | देवळी | | |
| क्षेत्राचे नाव | Rura | | |
| विभागाचे क्रम | 2 | | |
| मूल्य | Rs 2090/- | | |
| विकासात्मक क्षेत्र | सुली | | |
| उपविभागाचे प्रकार व नाव | विकासात्मक जमीनी/भूखंड | | |
| जमीनीचे रक | Rs 2090/- | | |
| विकासात्मक क्षेत्र | 247523 चौ. मीटर | Layout Plot | |
| जे.एम.ए.ए.चे क्षेत्र | जी. पी.ए. | | |
| Zone Change Primary Notification: No | | | |
| Rules Applicable | 23 | | |
| <p>1. 247523ची चौकट क्षेत्रासाठी जायतेक मूल्य दराने 100% मूल्य रक = 2090/-</p> <p>247523ची चौ. मी. क्षेत्रासाठी मूल्य = 247523 * 2090</p> <p>= 517323070/-</p> | | | |
| <p>जमीनीचे मूल्य = विक्रमात्मक क्षेत्र (1) मूल्य + विकासात्मक क्षेत्र (2) मूल्य</p> <p>= 517323070 + C</p> <p>= Rs. 517323070/-</p> <p>= र. एक-सहस्राने करीब आठशे लाख तेव्हास ह. म. म. रक /-</p> | | | |

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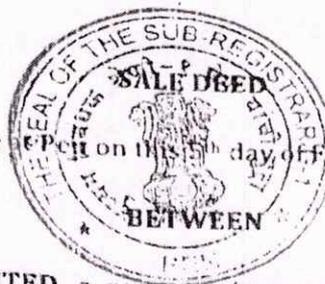


| प्रमाणित पत्र (17771 सं. कु. बी. 2017) | |
|--|------------------------------|
| Valuation ID : 202502067487 | 05 February 2025 03:36:34 PM |
| वर्ष | 2024 |
| जिला | राजस |
| तहसील | वेत |
| ग्रामांचे नाव | ठाणसाडी |
| क्षेत्राचे नाव | Rural |
| विभागाचे नाव | 2 |
| मूल्य | Rs 2090 /- |
| विद्यमान असलेली प्रकृत | खुली |
| अधिकृत प्रमाणित कर | विद्यमान जमीनी/भूकट |
| वर्चनीय रक्कम | Rs 2090 /- |
| विद्यमान क्षेत्र | 49931 चौ. मीटर |
| प्रास्ताविक क्षेत्र | को. मीटर |
| Zone Change Primary Notification: No | |
| Rules Applicable | 23 अ |
| <p>! 49931 चौ. मीटर क्षेत्रासाठी वार्षिक मूल्य दराने 100% मूल्य दर = 2090 /-</p> <p>49931 चौ. मीटर क्षेत्रासाठी मूल्य = 49931 * 2090</p> <p style="text-align: center;">= 104355790/-</p> | |
| <p>जमीनीचे एकत्रित अंतिम मूल्य = विद्यमान क्षेत्र (1) मूल्य + विद्यमान क्षेत्र (2) मूल्य</p> <p style="text-align: center;">= 104355790 + 0</p> <p style="text-align: center;">= Rs. 104355790/-</p> <p style="text-align: center;">= ₹ 104355790/-</p> <p style="text-align: center;">= ₹ 104355790/-</p> | |

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This Sale Deed is made



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on this 5th day of February 2025 ("Deed")

PRISM JOHNSON LIMITED, a company incorporated under the Companies Act, 1956 and having its registered office at 305, Laxmi Niwas Apartments, Anieerpet Hyderabad, Telangana 500016 and corporate office at Windsor, 7th floor, CST Road, Kalina, Santacruz (East), Mumbai-400098, hereinafter referred to as "**Vendor**" (which expression, unless repugnant to the context or meaning thereof, includes its successors and assigns) of the **One Part**;

AND

JSW STEEL LIMITED, a company incorporated under the Companies Act, 1956 and having its registered office at JSW Centre, Bandra Kurla Complex (BKC), Bandra (East), Mumbai- 400051, hereinafter referred to as "**Purchaser**" (which expression, unless repugnant to the context or meaning thereof, includes its successors and assigns) of the **Other Part**.

The Vendor and Purchaser are individually referred to as "**Party**" and collectively as "**Parties**".

WHEREAS: -

- A. By Order No. DI/Land/Permission/48/94/B-4345 dated 06th March 1995, read with Order dated 18th January 1997, bearing no. DI/Land/Permission/ 48/94/C-982 ("**said Orders**") passed by the Office of the Development Commissioner; Industries, Maharashtra State, in exercise of powers granted to him under the provisions of Section 63-1A of The Maharashtra Tenancy And Agricultural Lands Act, 1948, ("**MTALA, 1948**"), the Vendor was permitted to buy contiguous lands admeasuring about 54 Hectares & 66 Gunthas which is equivalent to 5,40,660 sq. mtrs., of Village Khar Devali, Village Kharkaravi and Village Karav, all in Taluka Pen, District Raigad, State Maharashtra, and hereinafter referred to as "**Entire Lands**";
- B. Pursuant to the said Orders and in compliance thereto, vide various Sale Deeds executed by the Vendor with the respective landowners, the Vendor purchased the Entire Lands, at a fair market value and on the terms and conditions specifically recorded in each of such respective Sale Deeds. The land/revenue records of the Entire Lands also came to be duly transferred in the name of the Vendor;



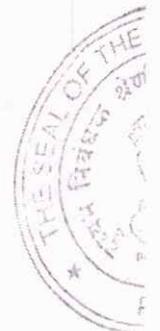
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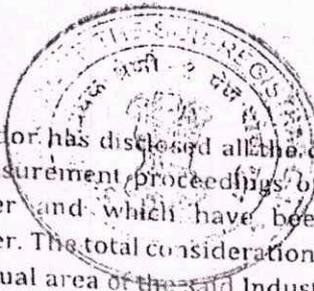
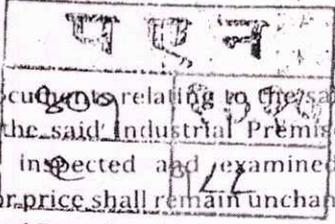
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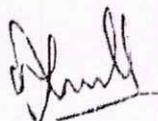


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- C. Thereafter, in accordance with the provisions of Section 63-1A of MTALA, 1948 and Section 44A of Maharashtra Land Revenue Code, 1966 ("MLRC, 1966"), the Vendor converted the Entire Lands to Industrial use and for that purpose, the Vendor had constructed the factory structures and has been carrying out the manufacturing/industrial activity from the Entire Lands since Year 1997 till date. The Vendor obtained all the requisite permissions and/or sanctions from various authorities to establish and commence industrial activity from the Entire Lands and the Vendor has been making payment of all statutory taxes, rates, assessment, charges, cost, expenses in respect of the Entire lands to the respective concerned authorities/agencies since Year 1997 till date. The Vendor has disclosed all the available documents concerning the acquisition of Entire Lands and the industrial activity to the Purchaser and the same have been inspected and examined by the Purchaser to its complete satisfaction. The Entire Lands along with Factory Structures is described in the **First Schedule** and hereinafter referred to as "**Entire Industrial Premises**";
- D. The Purchaser has expressed its desire to purchase a portion of the said Entire Industrial Premises, being all those pieces and parcels of lands totally admeasuring about 30 Hectares and 76.13 Gunthas which is equivalent to 75.98 Acres, of Village Khar Devali, and Village Kharkaravi, all in Taluka Pen, District Raigad, State Maharashtra, delineated on the Plan annexed as **Annexure A**, more particularly described in the **Second Schedule** (hereinafter referred as "**the said Industrial Premises**") and the Vendor has agreed to sell the said Industrial Premises to the Purchaser on "**AS IS WHERE IS BASIS**" AND ON "**LIMITED RECOURSE TO THE VENDOR**" AS STATED IN CLAUSE NO. 7 HEREINBELOW;
- E. As per the Revenue Records the area of the said Industrial Premises admeasures 29 Hectares and 74.54 Ares i.e. 73.47 Acres. However, the Purchaser has carried out its independent as well joint survey and inspection of the said Industrial Premises and has found that the actual physical land area admeasures about 30 Hectares and 76.13 Ares i.e. 75.98 Acres. As such the actual land area of the said Industrial Premises is more than the area recorded in the Revenue Records by 2.72 Acres, such measured area is recorded in the Second Schedule hereunder. An application dated 8th October 2024 has been made by the Vendor before the Superintendent of Land Records, Alibaug ("SLR"), for survey, measurement and correction of Revenue Records of the said Industrial Premises and to bring true and correct area of said Industrial Premises in the 7/12 Extracts and other Revenue Records of the said Industrial Premises. The Deputy Superintendent of Land Records, Alibaug ("DSLRL") has submitted its report dated 27th December 2024 to SLR, inter-alia recording that upon measurement the area of the said Industrial Premises is in excess by 1 Hectare and 11.57 Ares i.e. 2.72 Acres approximately than what is recorded in the existing 7/12 Extracts;



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- F. The Vendor has disclosed all the documents relating to the said survey and measurement proceedings of the said Industrial Premises to the Purchaser and which have been inspected and examined by the Purchaser. The total consideration or price shall remain unchanged even if the actual area of the said Industrial Premises is more or less than the area already recorded in the 7/12 Extracts;
- G. Subject to the disclosures already made by the Vendor to the Purchaser, the Vendor has represented, warranted and covenanted with the Purchaser as follows:
- i. The Vendor is in exclusive and uninterrupted use, occupation, possession and enjoyment of the said Industrial Premises and every part thereof and there are no encroachments, trespassers, tenants, occupants or licensees on the said Industrial Premises or any part thereof;
 - ii. The said Industrial Premises are not part of tribal land or Adivasi land;
 - iii. There are no religious structures on the said Industrial Premises. No part of the said Industrial Premises is used for any religious or charitable purposes;
 - iv. Since the acquisition of the said Industrial Premises, the Vendor has used it for bona fide industrial purposes within the meaning of Section 63(1A) of the MTALA, 1948;
 - v. All taxes, cess, ground rents, assessments, water charges, electricity charges and any other outgoings or amounts payable in respect of the said Industrial Premises till the date hereof have been duly paid by the Vendor and there are no claims or disputes of any nature whatsoever pending with any competent authority in this regard AND in the event of any such liability for such previous period arising at any subsequent date from execution hereof then the Vendor shall clear the same at its own costs;
 - vi. There are no third party easementary rights created under any document or by any covenant or by prescription (under law or by contract or otherwise) in respect of and/ or upon the said Industrial Premises or any part thereof;
 - vii. Neither the Vendor nor anyone on its behalf has created any rights including entering into any agreement for sale, memorandum of understanding, deed or any writing otherwise or accepted any token or earnest money or other amount for transfer and sale of the said Industrial Premises or any part thereof;
 - viii. No third-party consent is required to be obtained for the purpose of consummating the transaction contemplated herein in respect of the said Industrial Premises;
 - ix. Section 180 of the Companies Act, 2013 is not applicable with respect to the sale of the said Industrial Premises;





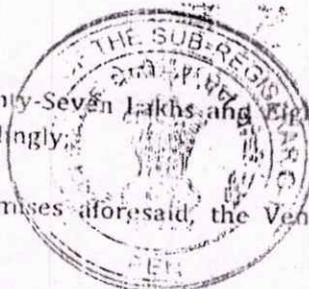

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The said Industrial Premises are and have always been freehold in nature.

- xi. There is no injunction, attachment, or prohibitory order arising out of or relating to any income tax claims, demands, penalty or any amount by whatever named called payable by the Vendor under the provisions of the Income Tax Act, 1961, or under the provisions of any indirect taxation laws such as Sales, Excise, Customs, Goods & Service Tax whereby the said Industrial Premises or any part is affected and/ or jeopardized or which may, in any manner, affect the sale and transfer of the said Industrial Premises in favour of the Purchaser as contemplated herein;
- xii. The Vendor alone is the absolute owner of the said Industrial Premises and there are no outstanding mortgages, charges, pledge, lease, leave and license, lien, preferential arrangement, power of attorney given to any third party in respect of the said Industrial Premises nor has the Vendor raised or availed of any loans from any banks, credit societies or any financial institutions or any other person against the said Industrial Premises;
- H. As per the 7/12 Extracts, NOCIL gas pipeline passes through some portions of the said Industrial Premises totally admeasuring 0 Hectares and 10.9 Gunthas consisting of:
- an area admeasuring 0 Hectares and 02.50 Ares of Gut No. 21 of Village Khar Devali;
 - an area admeasuring 0 Hectares and 03.80 Ares of Gut No. 25/1 of Village Khar Devali; and
 - an area admeasuring 0 Hectares and 04.60 Ares of Gut No. 3/0 of Village Kharkaravi;
- and a remark to that effect has been recorded in the other rights column of the 7/12 Extracts of the abovementioned Gut Nos. The total area of such portions of the said Industrial Premises is 0 Hectares and 10.9 Gunthas which is equivalent to 1,090 sq. mtrs. and the said area is under use by NOCIL gas pipelines.
- I. Based on the Vendor's representations and disclosures prior hereto, the Purchaser has agreed to purchase, and the Vendor has agreed to absolutely sell the said Industrial Premises for a total lump sum price and consideration of INR 164,63,50,000/- (Rupees One Hundred Sixty- Four Crores Sixty Three Lakhs and Fifty Thousand Only) on "AS IS WHERE IS BASIS" AND "ON LIMITED RECOURSE" TO THE VENDOR AS STATED IN CLAUSE NO. 7. HEREINBELOW";
- J. The market value on which stamp duty is payable INR 164,63,50,000 /- (Rupees One Hundred Sixty- Four Crores Sixty-Three Lakhs and Fifty Thousand Only) and stamp duty of INR 9,87,81,000/- (Rupees Nine

Crores Eighty-Seven Lakhs and Eighty-One Thousand Only) has been paid accordingly.

K. In the premises aforesaid, the Vendor ~~has~~ agreed ~~to~~ execute these presents.



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NOW THIS DEED WITNESSETH THAT:

- The recitals hereinabove form an integral part of this Deed and the same shall be deemed to have been incorporated in the operative part of this Deed.
- Consideration, Parcels, General Words, All Estate Clause, Habendum, Declaration of Use**

In consideration of the lump sum of INR 164,63,50,000 /- (Rupees One Hundred Sixty- Four Crores Sixty-Three Lakhs and Fifty Thousand Only) paid by the Purchaser to the Vendor (the "**Total Consideration**") subject to deduction of Tax Deducted at Source (TDS) as provided for under the provisions of Section 194-1A of the Income Tax, Act 1961, in the following manner:

| Sr. No. | Particulars of Demand Draft/Pay Order | Amount in Rupees |
|---------|--|----------------------|
| (i) | Demand Draft/Pay Order No. <u>471249 & 471248</u> , dated <u>05/02/2025</u> , drawn on <u>State Bank of India</u> Bank, <u>Nadkhal</u> , Branch | 162,98,86,500 |
| (ii) | Applicable Tax Deducted at Source (TDS) | 1,64,63,500 |
| | Total | 164,63,50,000 |

(the receipt whereof the Vendor admits and acknowledges and of and from the same and every part thereof forever acquits, releases, and discharges the Purchaser forever), the Vendor doth hereby grant, release, convey, transfer, and assure unto the Purchaser ALL THOSE PIECES AND PARCELS of Industrial Premises totally admeasuring about 30 Hectares and 76.13 Gunthas which is equivalent to 75.98 Acres of Village Khar Devall, and Village Kharkaravi, Taluka Pen and District Raigad, Maharashtra, consisting of the following land parcels, demarcated on the plan annexed at **Annexure "A"** hereto, and more particularly described in the **Second Schedule** hereunder:



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| १२ | Area as per Revenue Record |

| Sr. No. | Village | Gat No. | Area as per Revenue Record | | Area as per physical survey | |
|---------|------------|---------|--------------------------------|--------------|--------------------------------|--------------|
| | | | Area in H.R. (Hectares & Ares) | Area in Acre | Area in H.R. (Hectares & Ares) | Area in Acre |
| 1 | Khardevali | 24 | 0.546 | 1.349 | 0.5526 | 1.365 |
| 2 | Khardevali | 25/1 | 1.049 | 2.592 | 1.3914 | 3.437 |
| 3 | Khardevali | 25/2 | 0.491 | 1.213 | | |
| 4 | Khardevali | 26/1 | 0.467 | 1.153 | 1.7904 | 4.422 |
| 5 | Khardevali | 26/2 | 0.350 | 0.865 | | |
| 6 | Khardevali | 26/3 | 0.310 | 0.766 | | |
| 7 | Khardevali | 26/4 | 0.310 | 0.766 | | |
| 8 | Khardevali | 26/5 | 0.331 | 0.818 | | |
| 9 | Khardevali | 27 | 0.470 | 1.161 | 0.4804 | 1.187 |
| 10 | Khardevali | 28 | 0.860 | 2.124 | 0.9228 | 2.279 |
| 11 | Khardevali | 29 | 0.853 | 2.107 | 0.8672 | 2.142 |
| 12 | Khardevali | 30 | 2.309 | 5.703 | 2.2662 | 5.598 |
| 13 | Khardevali | 31 | 0.921 | 2.275 | 0.9956 | 2.459 |
| 14 | Khardevali | 32 | 0.951 | 2.349 | 1.175 | 2.902 |
| 15 | Khardevali | 36/1 | 0.856 | 2.114 | 0.9658 | 2.386 |
| 16 | Khardevali | 36/2 | 0.560 | 1.383 | | |
| 17 | Khardevali | 37 | 0.496 | 1.225 | 0.4128 | 1.020 |
| 18 | Khardevali | 38 | 0.263 | 0.650 | 0.2231 | 0.551 |
| 19 | Khardevali | 39 | 0.354 | 0.874 | 0.3364 | 0.831 |
| 20 | Khardevali | 40/1 | 0.341 | 0.842 | 0.8507 | 2.101 |
| 21 | Khardevali | 40/2 | 0.342 | 0.845 | | |
| 22 | Khardevali | 41 | 0.255 | 0.630 | 0.3965 | 0.979 |
| 23 | Khardevali | 42 | 0.617 | 1.524 | 0.6431 | 1.588 |
| 24 | Khardevali | 43 | 0.319 | 0.788 | 0.4544 | 1.122 |
| 25 | Khardevali | 44 | 0.159 | 0.393 | 0.1558 | 0.385 |
| 26 | Khardevali | 45 | 0.243 | 0.600 | 0.2882 | 0.712 |
| 27 | Khardevali | 46/1 | 0.521 | 1.287 | 0.7906 | 1.953 |
| 28 | Khardevali | 46/2 | 0.210 | 0.519 | | |
| 29 | Khardevali | 47 | 0.458 | 1.131 | 0.4573 | 1.130 |
| 30 | Khardevali | 48 | 0.540 | 1.334 | 0.544 | 1.344 |
| 31 | Khardevali | 49 | 0.615 | 1.519 | 0.6267 | 1.548 |
| 32 | Khardevali | 50 | 0.185 | 0.457 | 0.2225 | 0.550 |
| 33 | Khardevali | 51 | 0.073 | 0.180 | 0.0788 | 0.195 |
| 34 | Khardevali | 53 | 0.460 | 1.136 | 0.6441 | 1.591 |
| 35 | Khardevali | 55 | 0.260 | 0.642 | 0.2641 | 0.652 |
| 36 | Khardevali | 58 | 0.499 | 1.233 | 0.522 | 1.289 |
| 37 | Khardevali | 60 | 0.243 | 0.600 | 0.3985 | 0.984 |
| 38 | Khardevali | 61 | 0.584 | 1.442 | 0.5863 | 1.448 |
| 39 | Khardevali | 62 | 0.635 | 1.568 | 0.6558 | 1.620 |





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| 40 | Khardevali | 63 | 1.7993 | 4.4214 | 1.8345 | 4.531 |
| 41 | Khardevali | 65 | 1.064 | 2.628 | 1.4235 | 3.516 |
| 42 | Khardevali | 88 | 0.364 | 0.899 | 0.3808 | 0.941 |
| 43 | Khardevali | 21 | 0.6309 | 1.5583 | 0.6309 | 1.5583 |
| 44 | Khardevali | 22 | 0.4247 | 1.0490 | 0.4247 | 1.0490 |
| 45 | Khardevali | 66 | 0.1717 | 0.4241 | 0.1717 | 0.4241 |
| 46 | Kharkaravi | 4 | 0.045 | 0.111 | 0.07 | 0.1729 |
| 47 | Kharkaravi | 5 | 0.645 | 1.593 | 0.6471 | 1.5983 |
| 48 | Kharkaravi | 160/A | 0.329 | 0.813 | 0.2873 | 0.7096 |
| 49 | Kharkaravi | 164/2 | 0.998 | 2.465 | 0.9988 | 2.4670 |
| 50 | Kharkaravi | 165/1 | 0.154 | 0.380 | 0.5437 | 1.3429 |
| 51 | Kharkaravi | 165/2 | 0.390 | 0.963 | | |
| 52 | Kharkaravi | 166/1 | 0.425 | 1.050 | 0.8519 | 2.1042 |
| 53 | Kharkaravi | 166/2 | 0.425 | 1.050 | | |
| 54 | Kharkaravi | 167 | 0.233 | 0.576 | 0.2342 | 0.5785 |
| 55 | Kharkaravi | 1 | 0.1709 | 0.422123 | 0.1709 | 0.4221 |
| 56 | Kharkaravi | 2 | 0.5002 | 1.235494 | 0.5002 | 1.2355 |
| 57 | Kharkaravi | 3 | 0.678 | 1.675 | 0.632 | 1.5610 |
| | | Total | 29.7454 | 73.47 | 30.7613 | 75.98 |

TOGETHER WITH all and singular area the structures, buildings, compounds, passages, shrubs, trees, fences, profits, advantages, rights, whatsoever to the said Industrial Premises or grounds, hereditaments, and premises or any part thereof now or at or any time hereto before usually held, used, occupied or enjoyed, or reputed or known as part or member thereof including the Floor Space Index (FSI) / Transferable Development Rights (TDR) originating from the said Industrial Premises **AND ALL THE ESTATE** right, title, interest, claim, and demand whatsoever at law and in equity of the Vendor in to, out of, or upon the said Industrial premises or any part thereof **TO HAVE AND TO HOLD** all and singular the said Industrial Premises hereby granted, released, conveyed, transferred, assured or intended or expressed so to be with their and every of their rights members and appurtenances (all of which are hereinafter called the "said Industrial premises") **UNTO AND TO THE USE** and benefit of the Purchaser, its successors and assigns absolutely and forever **SUBJECT TO** the payment of all rates, taxes, assessments, duties and dues chargeable upon the same hereafter to become payable to the Government or any other public body or local authority in respect thereof.

3. Covenants of the Vendor Right to Convey

- 3.1 Notwithstanding any act, deed, matter or thing whatsoever by the Vendor or any person/s lawfully or equitably claiming by from through under or in trust for him made, done, committed, omitted or knowingly or willingly suffered to the contrary and subject to the Recitals in clauses



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And I above, the Vendor has in itself good right, full power, and absolute authority to grant, convey, transfer, and assure the said Industrial premises hereby granted, conveyed, transferred, and assured or intended so to be unto and to the use of the Purchaser in the manner aforesaid;

3.2 Quiet Enjoyment

That it shall be lawful for the Purchaser from time to time and at all times hereafter peaceably and quietly to hold, enter upon, use, occupy, possess and enjoy the said Industrial premises hereby granted, conveyed, transferred and assured with their appurtenances and receive the rents and profits thereof and of every part thereof to and for their own use and benefit without any suit, lawful eviction or interruption, claim and demand whatsoever from or by the Vendor or its successors, administrators, or assigns or any of them or by any person or persons claiming or to claim, from, under or in trust for any of them;

3.3 Against Encumbrances

That, the Purchaser shall hold the said Industrial premises free and clear and freely and clearly and absolutely acquitted, exonerated, released, and forever discharged or otherwise by the Vendor;

3.4 Further Assurances

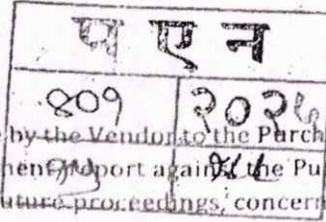
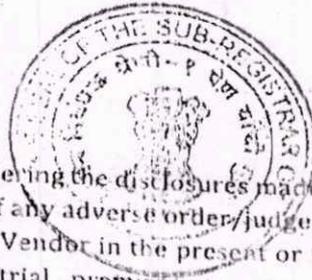
That the Vendor and all persons having or lawfully or equitably claiming any estate, rights, title, interest whatsoever in the said Industrial premises or any part thereof hereby granted, conveyed, transferred and assured by, under, or in trust for the Vendor or its successors, administrators, assigns or any of them shall and will from time to time and at all times immediately upon demand by the Purchaser and at cost of the Purchaser, without any hesitation, demand, consideration or delay, do and execute or cause to be done and executed any papers/ documents/ forms/ applications (including a Power of Attorney) or all such further acts, deeds, matters, things, or assurances whatsoever for perfecting the title in respect of the said Industrial premises and updating the government records.

4 Covenants of the Purchaser

The Purchaser hereby covenants with the Vendor:

- 4.1 That sale of the said Industrial premises is on "AS IS WHERE IS BASIS" AND ONLY ON "LIMITED RECOURSE TO THE VENDOR" UNDER CLAUSE NO. 7 HEREINBELOW:





- 4.2 That considering the disclosures made by the Vendor to the Purchaser, in the event of any adverse order/judgement/report against the Purchaser and/or the Vendor in the present or future proceedings, concerning the said Industrial premises or any part thereof, is passed by any court/authority/tribunal, in such event the Purchaser shall not have any legal recourse of whatsoever nature against Vendor, its directors, officers, employees and representatives in perpetuity, save and except for enforcement of the provisions contained herein or any other writings that may be exchanged between the Parties and not remote consequences.
- 4.3 That the said Industrial premises shall be used by the Purchaser only for bonafide industrial purposes or for any other purpose permissible under the applicable laws.
- 4.4 That from the date of execution of this Sale Deed, the Purchaser shall be solely liable for payment and discharge of all the taxes, dues, charges, cess, rates, business liabilities that may arise in respect of the said Industrial premises and also during the course of the business carried out by the Purchaser on and from execution of these presents.
- 4.5 That the Purchaser shall deposit the applicable TDS amount deducted from the consideration amount payable to Vendor, with the Income Tax authorities and shall submit the certificate of such TDS payment under Form no. 16E, to the Vendor, within the stipulated time period specified under the provisions of the Income Tax Act, 1961.

5 Original Documents & Other Covenants

The Vendor hereby confirms and records that:

- 5.1 The Vendor shall execute and register with the Sub-Registrar of Assurances at Pen, District: Raigad, this Deed and such other writings as may be necessary for giving effect to the transaction herein as per the applicable laws, including the Registration Act, 1908.
- 5.2 On execution hereof, the Purchaser has been put in actual, physical and vacant possession of the said Industrial premises.
- 5.3 Save and except title deeds for Gut Nos. 21, 22, 26, 30, 32, 40/1, 40/2, 45, 49, 51, 53, 55, 58, 60, 62 & 66 of Village Khardevali and Gut Nos. 1, 2, 3, 160A, 160B/1, 160B/2, 164/2, 165/1, 165/2, 166/1, 166/2 & 167 of Village Kharkaravi, the Vendor has on execution hereof, handed over to the Purchaser all the original documents of title including the chain of documents like all earlier Sale Deeds, Agreement for Sale or any such deeds and documents pertaining to the said Industrial premises that are





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available with the Vendor. The Vendor has provided certified copies of P.N. title deeds for Gut Nos. 21, 22, 26, 30, 32, 40/1, 40/2, 45, 49, 51, 53, 55, 58, 60, 62 & 66 of Village Khardevali and Gut Nos. 1, 2, 3, 160A, 160B/1, 160B/2, 164/2, 165/1, 165/2, 166/1, 166/2 & 167 of Village Kharkaravi, to the Purchaser and has retained the original title deeds thereof with themselves, and the Vendor hereby covenants that the Vendor shall be bound and liable to provide inspection of such original title deeds and to obtain such further certified copies, as and when the same is required by the Purchaser.

6 Stamp Duty & Registration Fees

- 6.1 Stamp duty and registration charges with respect to this Deed or any other incidental document shall be borne and paid by the Purchaser.
- 6.2 The Purchaser hereby agrees, declares, confirms and undertakes that it has paid and shall be responsible to pay all the stamp duty and registration charges to the stamp and registration authorities on this instrument and/or any subsequent and incidental document in pursuance thereto and in case any notice of recovery of deficit stamp duty and/or registration charges is received by the Vendor in respect of any non-payment or deficit stamp duty and registration fees on this instrument and/or any subsequent and incidental document in pursuance hereto, then that shall be paid by the Purchaser and/or the Purchaser shall deal with such notices with the stamping and registration authorities at their own cost & expenses.

7 Indemnities

- 7.1 In the event of any direct or indirect losses or damages being suffered by the Purchaser in respect of the said Industrial premises out of any clauses under this Sale Deed, including but not limited to any statement, representation, warranties, covenant etc., of the Vendor turning out to be false or untrue, then the Vendor shall indemnify the Purchaser, its officers, directors, employees, representatives, against any such direct or indirect losses and damages to Purchaser, only to the maximum limit of Rs. 20,00,00,000/- (Rupees Twenty Crores Only) and subject to submission of proof of such direct and indirect losses and damages by the Purchaser.
- 7.2 In case the Vendor is a party to any action or enquiry in relation to the said Industrial premises, or becomes a party to any action or enquiry, in future, in relation to the said Industrial premises the Vendor shall cooperate with the Purchaser. Each Party shall bear and pay their respective legal costs such as advocates' fees and expenses in any such action or enquiry.



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8 Dispute Resolution

- 8.1 In the event of any dispute arising between the Parties in respect of this Deed the Parties shall refer such dispute to arbitration. The dispute shall be exclusively and finally determined by such arbitration and the same shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996, as amended from time to time, and in force as on the date of commencement of the arbitration proceedings. The arbitration proceedings shall be conducted by a sole arbitrator to be appointed with mutual consent of the Parties. If either Party fails to agree upon and appoint an arbitrator within 30 (Thirty) days of receiving the notice by the other Party invoking arbitration under this Clause, then such appointment shall be made in accordance with the relevant provisions of the Act. The seat, venue, and place of the arbitration shall be at Mumbai. The arbitration proceedings will be in English.
- 8.2 Subject to 8.1 above, the courts of Raigad District shall have exclusive jurisdiction with respect to any matter arising under these presents.

9 Miscellaneous

- 9.1 The land bearing Gut No. 51 of Village Khardevali admeasuring around 0 Hectare and 07.3 Ares. The said area is less than the standard area mentioned in Maharashtra Prevention of Fragmentation & Consolidation of Holding Act, 1947. However, the said land bearing Gut No. 51 is contiguous to and surrounded by lands bearing Gut Nos. 49, 58, 52, and 53 of Village Khardevali as mentioned in the Second Schedule hereunder and all of which are part of the larger Industrial premises acquired under this Sale Deed. In any case, the said Act is neither applicable to the said land nor the transaction herein. The said land bearing Gut No. 51 is bounded as follows:

| | | |
|-------------------------|---|---------------------------------------|
| On or towards the North | : | Survey No. 49/0 of Village Khardevali |
| On or towards the South | : | Survey No. 53/0 of Village Khardevali |
| On or towards the West | : | Survey No. 58/0 of Village Khardevali |
| On or towards the East | : | Survey No. 52/0 of Village Khardevali |



- 9.2 The land bearing Gut No. 4 of Village Kharkaravi admeasuring around 0 Hectares and 4.5 Ares. The said area is less than the standard area mentioned in Maharashtra Prevention of Fragmentation & Consolidation of Holding Act, 1947. However, the said land bearing Gut No. 4 is contiguous to and surrounded by lands bearing Gut Nos. 1, 2, 3, and 5 of Village Kharkaravi as mentioned in the Second Schedule hereunder and all of which are part of the larger Industrial premises acquired under this Sale Deed. In any case, the said Act is neither applicable to the said land



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of the transaction herein. The said land bearing Gut No. 4 is bounded as follows:

| | |
|-------------------------|--|
| On or towards the North | : Survey No. 5/0 of Village Kharkaravi |
| On or towards the South | : Survey No. 1/0 of Village Kharkaravi |
| On or towards the West | : Survey No. 5/0 of Village Kharkaravi |
| On or towards the East | : Survey No. 1/0 of Village Kharkaravi |

10 The Permanent Account Number (PAN) of the Parties is as under:

| Name of the Party | PAN |
|-------------------|------------|
| Vendor | AAACP6224A |
| Purchaser | AAACJ4323N |

11 Notices

All the notices/correspondences/communications etc. in respect of this Deed, shall be given in English by Registered Post or Speed Post with Acknowledgement Due to the party entitled thereto, at its respective address set out hereinabove or at such other address, that the parties shall designate by written communication to each other.

12 Amendments

In the event this Deed is required to be amended or supplemented for the reasons acceptable to both the Parties then the same can only be done in writing signed by the duly authorized representatives of both the Parties.

13 Interpretation and Construction

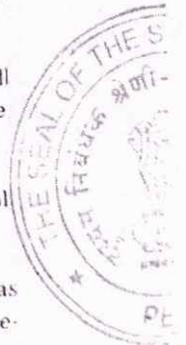
13.1 All rights mentioned herein are cumulative;

13.2 All covenants, conditions, or restrictions are independent and severable the invalidity or partial validity of any provision shall not affect the validity or enforceability of any other provision;

13.3 Unless the context requires a contrary construction, the singular shall include the plural and the plural the singular and the masculine feminine or neuter shall include the masculine, feminine and neuter;

13.4 Headings and captions are for reference purposes only and shall not affect in any way the meaning or interpretation of this Deed,

13.5 Reference to any statute will be construed as referring to such statute as from time to time amended, supplemented, otherwise modified, or re-enacted.

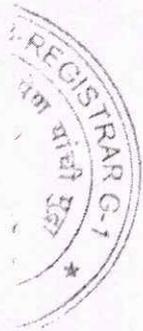




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| (Description of the Entire Industrial Premises) 9LL | |

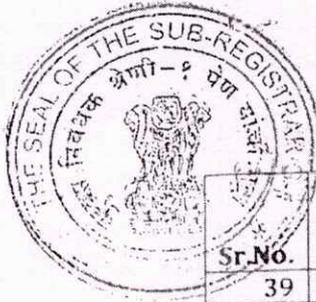
ALL THAT PIECE AND PARCEL OF LAND admeasuring about 54 Hectares and 66 Gunthas which is equivalent to 5,40,660 sq. mtrs. of Villages Khar Devali, Kharkaravi and Karav, Taluka Pen, District Raigad, State Maharashtra together with factory structures standing thereon as follows and consisting of the Gut Nos. listed hereunder:

| Sr.No. | Village | Gut No. | Area in Hectares | Area in Guntas | Area in sq. mtr |
|--------|------------|---------|------------------|----------------|-----------------|
| 1 | Khardevali | 2 | 0.587 | 58.7 | 5870 |
| 2 | Khardevali | 5 | 0.645 | 64.5 | 6450 |
| 3 | Khardevali | 6 | 0.369 | 36.9 | 3690 |
| 4 | Khardevali | 7 | 0.453 | 45.3 | 4530 |
| 5 | Khardevali | 9 | 1.037 | 103.7 | 10370 |
| 6 | Khardevali | 11 | 0.726 | 72.6 | 7260 |
| 7 | Khardevali | 12 | 0.546 | 54.6 | 5460 |
| 8 | Khardevali | 13 | 0.645 | 64.5 | 6450 |
| 9 | Khardevali | 14 | 1.019 | 101.9 | 10190 |
| 10 | Khardevali | 15 | 0.67 | 67 | 6700 |
| 11 | Khardevali | 16 | 0.592 | 59.2 | 5920 |
| 12 | Khardevali | 17 | 0.66 | 66 | 6600 |
| 13 | Khardevali | 18/1 | 0.205 | 20.5 | 2050 |
| 14 | Khardevali | 18/2 | 0.237 | 23.7 | 2370 |
| 15 | Khardevali | 18/3 | 0.406 | 40.6 | 4060 |
| 16 | Khardevali | 18/4 | 0.406 | 40.6 | 4060 |
| 17 | Khardevali | 19 | 0.395 | 39.5 | 3950 |
| 18 | Khardevali | 20 | 0.4 | 40 | 4000 |
| 19 | Khardevali | 21 | 0.86 | 86 | 8600 |
| 20 | Khardevali | 22 | 0.686 | 68.6 | 6860 |
| 21 | Khardevali | 24 | 0.546 | 54.6 | 5460 |
| 22 | Khardevali | 25/1 | 1.049 | 104.9 | 10490 |
| 23 | Khardevali | 25/2 | 0.491 | 49.1 | 4910 |
| 24 | Khardevali | 26/1 | 0.467 | 46.7 | 4670 |
| 25 | Khardevali | 26/2 | 0.35 | 35 | 3500 |
| 26 | Khardevali | 26/3 | 0.31 | 31 | 3100 |
| 27 | Khardevali | 26/4 | 0.31 | 31 | 3100 |
| 28 | Khardevali | 26/5 | 0.331 | 33.1 | 3310 |
| 29 | Khardevali | 27 | 0.47 | 47 | 4700 |
| 30 | Khardevali | 28 | 0.86 | 86 | 8600 |
| 31 | Khardevali | 29 | 0.853 | 85.3 | 8530 |
| 32 | Khardevali | 30 | 2.309 | 230.9 | 23090 |
| 33 | Khardevali | 31 | 0.921 | 92.1 | 9210 |
| 34 | Khardevali | 32 | 0.951 | 95.1 | 9510 |
| 35 | Khardevali | 34 | 0.395 | 39.5 | 3950 |
| 36 | Khardevali | 35 | 0.412 | 41.2 | 4120 |
| 37 | Khardevali | 36/1 | 0.856 | 85.6 | 8560 |
| 38 | Khardevali | 36/2 | 0.56 | 56 | 5600 |



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| Sr.No. | Village | Gut No. | Area in Hectares | Area in Guntas | Area in sq. mtr |
|--------------|------------|---------|------------------|----------------|-----------------|
| 39 | Khardevali | 37 | 0.496 | 49.6 | 4960 |
| 40 | Khardevali | 38 | 0.263 | 26.3 | 2630 |
| 41 | Khardevali | 39 | 0.354 | 35.4 | 3540 |
| 42 | Khardevali | 40/1 | 0.341 | 34.1 | 3410 |
| 43 | Khardevali | 40/2 | 0.342 | 34.2 | 3420 |
| 44 | Khardevali | 41 | 0.255 | 25.5 | 2550 |
| 45 | Khardevali | 42 | 0.617 | 61.7 | 6170 |
| 46 | Khardevali | 43 | 0.319 | 31.9 | 3190 |
| 47 | Khardevali | 44 | 0.159 | 15.9 | 1590 |
| 48 | Khardevali | 45 | 0.243 | 24.3 | 2430 |
| 49 | Khardevali | 46/1 | 0.521 | 52.1 | 5210 |
| 50 | Khardevali | 46/2 | 0.21 | 21 | 2100 |
| 51 | Khardevali | 47 | 0.458 | 45.8 | 4580 |
| 52 | Khardevali | 48 | 0.54 | 54 | 5400 |
| 53 | Khardevali | 49 | 0.615 | 61.5 | 6150 |
| 54 | Khardevali | 50 | 0.185 | 18.5 | 1850 |
| 55 | Khardevali | 51 | 0.073 | 7.3 | 730 |
| 56 | Khardevali | 53 | 0.46 | 46 | 4600 |
| 57 | Khardevali | 55 | 0.26 | 26 | 2600 |
| 58 | Khardevali | 58 | 0.499 | 49.9 | 4990 |
| 59 | Khardevali | 60 | 0.243 | 24.3 | 2430 |
| 60 | Khardevali | 61 | 0.584 | 58.4 | 5840 |
| 61 | Khardevali | 62 | 0.635 | 63.5 | 6350 |
| 62 | Khardevali | 63 | 1.791 | 179.1 | 17910 |
| 63 | Khardevali | 65 | 1.064 | 106.4 | 10640 |
| 64 | Khardevali | 66 | 0.336 | 33.6 | 3360 |
| 65 | Khardevali | 67 | 0.435 | 43.5 | 4350 |
| 66 | Khardevali | 68 | 1 | 100 | 10000 |
| 67 | Khardevali | 69/1 | 0.324 | 32.4 | 3240 |
| 68 | Khardevali | 69/2 | 0.458 | 45.8 | 4580 |
| 69 | Khardevali | 70/1 | 0.365 | 36.5 | 3650 |
| 70 | Khardevali | 70/2 | 0.365 | 36.5 | 3650 |
| 71 | Khardevali | 70/3 | 0.36 | 36 | 3600 |
| 72 | Khardevali | 71 | 0.91 | 91 | 9100 |
| 73 | Khardevali | 72 | 1.254 | 125.4 | 12540 |
| 74 | Khardevali | 73 | 0.233 | 23.3 | 2330 |
| 75 | Khardevali | 74 | 0.924 | 92.4 | 9240 |
| 76 | Khardevali | 75 | 0.607 | 60.7 | 6070 |
| 77 | Khardevali | 76 | 0.885 | 88.5 | 8850 |
| 78 | Khardevali | 79/1 | 0.415 | 41.5 | 4150 |
| 79 | Khardevali | 79/2 | 0.22 | 22 | 2200 |
| 80 | Khardevali | 80 | 0.405 | 40.5 | 4050 |
| 81 | Khardevali | 81/2 | 1.027 | 102.7 | 10270 |
| 82 | Khardevali | 82 | 0.316 | 31.6 | 3160 |
| 83 | Khardevali | 85 | 0.566 | 56.6 | 5660 |
| 84 | Khardevali | 87 | 0.099 | 9.9 | 990 |
| 85 | Khardevali | 88 | 0.364 | 36.4 | 3640 |
| Total | | | 47.38 | 4738 | 473800 |



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| Sr.No. | Village | Gut No. | Area | | Area in sq. mtr |
|--------------|------------|---------|------------------|----------------|-----------------|
| | | | Area in Hectares | Area in Guntas | |
| 1 | Kharkaravi | 1 | 0.92 | 92 | 9200 |
| 2 | Kharkaravi | 2 | 0.822 | 82.2 | 8220 |
| 3 | Kharkaravi | 3 | 0.678 | 67.8 | 6780 |
| 4 | Kharkaravi | 4 | 0.045 | 4.5 | 450 |
| 5 | Kharkaravi | 5 | 0.645 | 64.5 | 6450 |
| 6 | Kharkaravi | 160A | 0.329 | 32.9 | 3290 |
| 7 | Kharkaravi | 160B 1B | 0.269 | 26.9 | 2690 |
| 8 | Kharkaravi | 160B 2B | 0.2 | 20 | 2000 |
| 9 | Kharkaravi | 164/2 | 0.998 | 99.8 | 9980 |
| 10 | Kharkaravi | 165/1 | 0.154 | 15.4 | 1540 |
| 11 | Kharkaravi | 165/2 | 0.39 | 39 | 3900 |
| 12 | Kharkaravi | 166/1 | 0.425 | 42.5 | 4250 |
| 13 | Kharkaravi | 166/2 | 0.425 | 42.5 | 4250 |
| 14 | Kharkaravi | 167 | 0.233 | 23.3 | 2330 |
| Total | | | 6.533 | 653.3 | 65330 |

| Sr.No. | Village | Gut No. | Area in Hectares | Area in Guntas | Area in sq. mtr. |
|--------------|---------|---------|------------------|----------------|------------------|
| 1 | Karav | 38/1 | 0.104 | 10.4 | 1040 |
| 2 | Karav | 36/2 | 0.049 | 4.9 | 490 |
| Total | | | 0.153 | 15.3 | 1530 |

Second Schedule
(Description of the said Industrial premises)

ALL THAT INDUSTRIAL PREMISES admeasuring about 30 Hectares and 76.13 Gunthas which is equivalent to 75.98 Acres of Villages Khar Devali and Kharkaravi, Taluka Pen, District Raigad, State Maharashtra consisting of the Gut Nos. and areas listed in the table below:

| Sr. No. | Village | Gut No. | Area as per revenue record | | Area as per survey | |
|---------|------------|---------|----------------------------|--------------|--------------------|--------------|
| | | | Area in Hectares | Area in Acre | Area in H.R. | Area in Acre |
| 1 | Khardévali | 24 | 0.546 | 1.349 | 0.5526 | 1.365 |
| 2 | Khardevali | 25/1 | 1.049 | 2.592 | 1.3914 | 3.437 |
| 3 | Khardevali | 25/2 | 0.491 | 1.213 | | |
| 4 | Khardevali | 26/1 | 0.467 | 1.153 | 1.7904 | 4.422 |
| 5 | Khardevali | 26/2 | 0.350 | 0.865 | | |
| 6 | Khardevali | 26/3 | 0.310 | 0.766 | | |
| 7 | Khardevali | 26/4 | 0.310 | 0.766 | | |
| 8 | Khardevali | 26/5 | 0.331 | 0.818 | | |



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| Sr. No. | Village | Gut No. | Area as per revenue record | | Area as per survey | |
|---------|------------|---------|----------------------------|--------------|--------------------|--------------|
| | | | Area in Hectares | Area in Acre | Area in H.R. | Area in Acre |
| 9 | Khardevali | 27 | 0.470 | 1.161 | 0.4804 | 1.187 |
| 10 | Khardevali | 28 | 0.860 | 2.124 | 0.9228 | 2.279 |
| 11 | Khardevali | 29 | 0.853 | 2.107 | 0.8672 | 2.142 |
| 12 | Khardevali | 30 | 2.309 | 5.703 | 2.2662 | 5.598 |
| 13 | Khardevali | 31 | 0.921 | 2.275 | 0.9956 | 2.459 |
| 14 | Khardevali | 32 | 0.951 | 2.349 | 1.175 | 2.902 |
| 15 | Khardevali | 36/1 | 0.856 | 2.114 | 0.9658 | 2.386 |
| 16 | Khardevali | 36/2 | 0.560 | 1.383 | | |
| 17 | Khardevali | 37 | 0.496 | 1.225 | 0.4128 | 1.020 |
| 18 | Khardevali | 38 | 0.263 | 0.650 | 0.2231 | 0.551 |
| 19 | Khardevali | 39 | 0.354 | 0.874 | 0.3364 | 0.831 |
| 20 | Khardevali | 40/1 | 0.341 | 0.842 | 0.8507 | 2.101 |
| 21 | Khardevali | 40/2 | 0.342 | 0.845 | | |
| 22 | Khardevali | 41 | 0.255 | 0.630 | 0.3965 | 0.979 |
| 23 | Khardevali | 42 | 0.617 | 1.524 | 0.6431 | 1.588 |
| 24 | Khardevali | 43 | 0.319 | 0.788 | 0.4544 | 1.122 |
| 25 | Khardevali | 44 | 0.159 | 0.393 | 0.1558 | 0.385 |
| 26 | Khardevali | 45 | 0.243 | 0.600 | 0.2882 | 0.712 |
| 27 | Khardevali | 46/1 | 0.521 | 1.287 | 0.7906 | 1.953 |
| 28 | Khardevali | 46/2 | 0.210 | 0.519 | | |
| 29 | Khardevali | 47 | 0.458 | 1.131 | 0.4573 | 1.130 |
| 30 | Khardevali | 48 | 0.540 | 1.334 | 0.544 | 1.344 |
| 31 | Khardevali | 49 | 0.615 | 1.519 | 0.6267 | 1.548 |
| 32 | Khardevali | 50 | 0.185 | 0.457 | 0.2225 | 0.550 |
| 33 | Khardevali | 51 | 0.073 | 0.180 | 0.0788 | 0.195 |
| 34 | Khardevali | 53 | 0.460 | 1.136 | 0.6441 | 1.591 |
| 35 | Khardevali | 55 | 0.260 | 0.642 | 0.2641 | 0.652 |
| 36 | Khardevali | 58 | 0.499 | 1.233 | 0.522 | 1.239 |
| 37 | Khardevali | 60 | 0.243 | 0.600 | 0.3985 | 0.984 |
| 38 | Khardevali | 61 | 0.584 | 1.442 | 0.5863 | 1.448 |
| 39 | Khardevali | 62 | 0.635 | 1.568 | 0.6558 | 1.620 |
| 40 | Khardevali | 63 | 1.791 | 4.424 | 1.8345 | 4.531 |
| 41 | Khardevali | 65 | 1.064 | 2.628 | 1.4235 | 3.516 |
| 42 | Khardevali | 88 | 0.364 | 0.899 | 0.3808 | 0.941 |
| 43 | Khardevali | 21 | 0.6309 | 1.5583 | 0.6309 | 1.5583 |
| 44 | Khardevali | 22 | 0.4247 | 1.0490 | 0.4247 | 1.0490 |
| 45 | Khardevali | 66 | 0.1717 | 0.4241 | 0.1717 | 0.4241 |
| 46 | Kharkaravi | 4 | 0.045 | 0.111 | 0.07 | 0.1729 |
| 47 | Kharkaravi | 5 | 0.645 | 1.593 | 0.6471 | 1.5983 |
| 48 | Kharkaravi | 160/A | 0.329 | 0.813 | 0.2873 | 0.7096 |

209 208
1911

| Sl. No. | Village | Gut No. | Area as per revenue record | | Area as per survey | |
|---------|------------|---------|----------------------------|--------------|--------------------|--------------|
| | | | Area in Hectares | Area in Acre | Area in H.R. | Area in Acre |
| 49 | Kharkaravi | 162/2 | 0.998 | 2.465 | 0.9988 | 2.4670 |
| 50 | Kharkaravi | 162/1 | 0.154 | 0.380 | 0.5437 | 1.3429 |
| 51 | Kharkaravi | 162/2 | 0.390 | 0.963 | | |
| 52 | Kharkaravi | 160/1 | 0.425 | 1.050 | 0.8519 | 2.1042 |
| 53 | Kharkaravi | 160/2 | 0.425 | 1.050 | | |
| 54 | Kharkaravi | 167 | 0.233 | 0.576 | 0.2342 | 0.5785 |
| 55 | Kharkaravi | 1 | 0.1709 | 0.422123 | 0.1709 | 0.4221 |
| 56 | Kharkaravi | 2 | 0.5002 | 1.235494 | 0.5002 | 1.2355 |
| 57 | Kharkaravi | 3 | 0.678 | 1.675 | 0.632 | 1.5610 |
| Total | | | 29.7454 | 73.47 | 30.7613 | 75.98 |

And bounded as follows:

| | | |
|-------------------------|---|--|
| On or towards the East | : | Plant boundary of Prism Johnson Limited |
| On or towards the West | : | Plant boundary of JSW Steel Limited |
| On or towards the North | : | Survey/ Gut Nos. 162, 163 of Village Kharkaravi along National Highway No. 66. |
| On or towards the South | : | Village boundary of Kharghat & Kharchirbi villages |

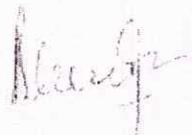


IN WITNESS WHEREOF the Parties hereto have set and subscribed their respective hands and seals, the day and year first hereinafore written

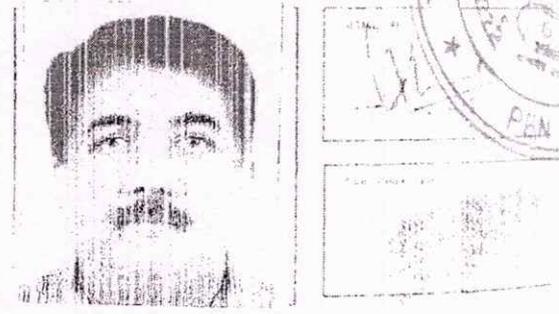
SIGNED, SEALED AND DELIVERED
by the within named "Vendor"
PRISM JOHNSON LIMITED.
Through the hands of its
authorized signatory
Mr. Nimal Hasant Shreeff



in the presence of

- 1. Mr. Naraynar B. Bolbunda 
- 2. Mr. Tarunay P. Suraokar 

SIGNED, SEALED AND DELIVERED
by the within named "Purchaser"
JSW STEEL LIMITED
through the hands of its
authorized signatory
Mr. Ashish Chandra



in the presence of

- 1. Mr. Naraynar B. Bolbunda
R/16, 5th Floor, S. No. 350, Kharghar
Navi Mumbai
- 2. Mr. Tarunay P. Suraokar
R/o. 1st floor, Padmakrishna Building
Hansaroad, P. No. 100,
Mumbai, Dist. Raigad



Handwritten text and scribbles at the bottom of the page, including what appears to be a date '14.11.21' and other illegible markings.

RECEIPT

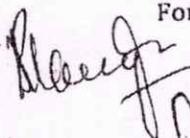
Received from the Purchaser in aggregate a sum of INR 164,63,50,000 /- (Rupees One Hundred Sixty- Four Crores Sixty Three Lakhs and Fifty Thousand Only) (subject to deduction of tax deducted at source at the rate of 1% in accordance with the provisions of the Income Tax Act, 1961) vide Demand Draft/Pay Order bearing no 471249 & 471248 dated 05/02/2025 2025, drawn on State Bank of India

Bank, Wadkhali Branch, being Total Consideration paid by the Purchaser to the Vendor under this Deed.

WITNESS:

WE SAY RECEIVED
For Prism Johnson Limited,

1. Mr. Narayan Bolbunda



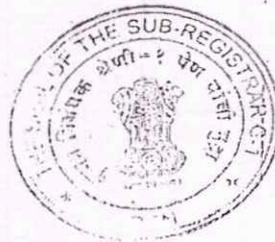
2. Mr. Tanmay Suralkar



Mr. Nirmal Hasant Shroff
Authorised Signatory



| | |
|--------|------|
| प.प.प. | |
| ५०९ | २०२५ |
| २५ | ९८८ |



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| प ए न | |
| ४०९ | २०२ |
| २६ | १८८ |



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PRISM JOHNSON LTD. PEN

Village : Khar Devi Gadab Tal.,-Pen
Dist. Registrar 402107

Sub Layout 05.02.25

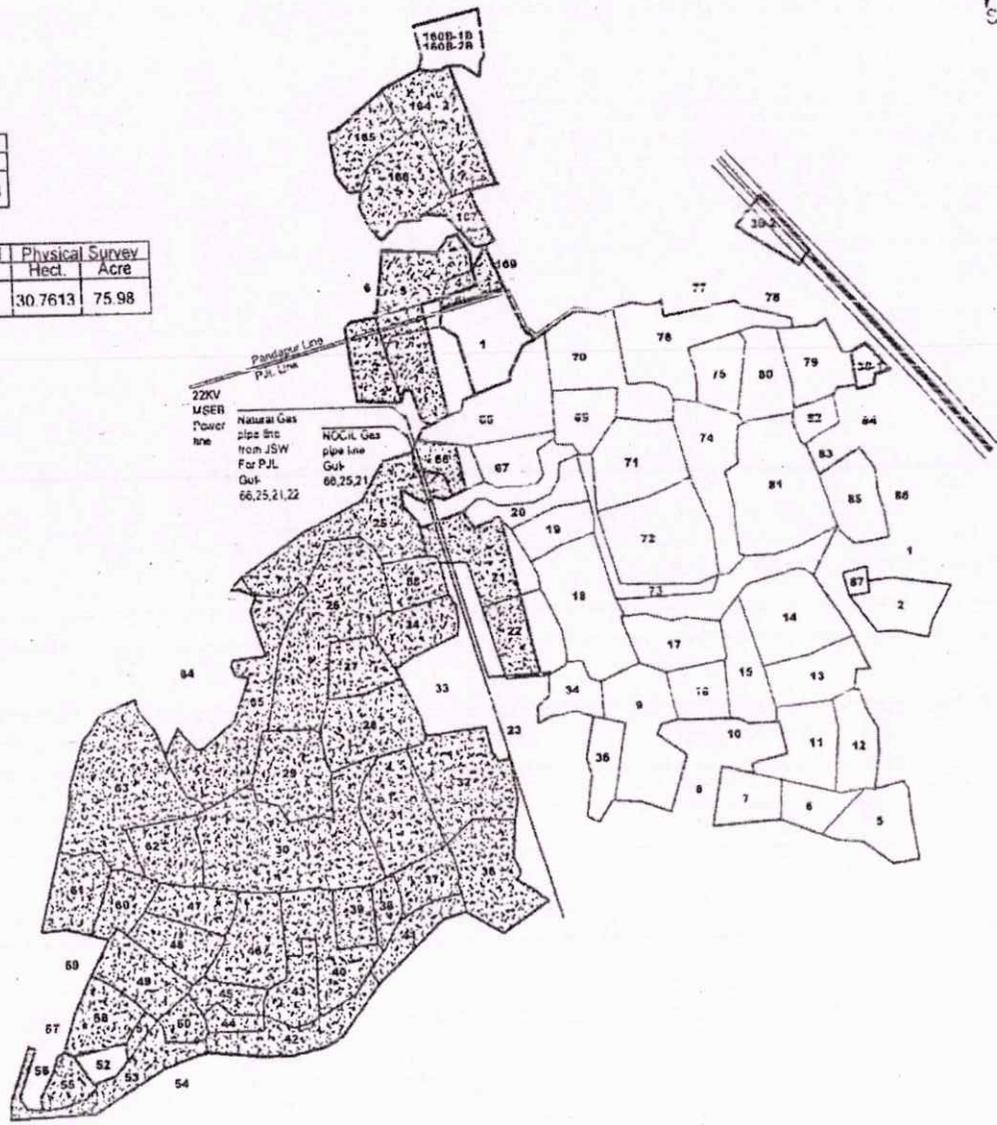
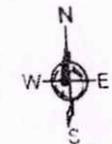
| Description | Revenue Record | |
|-------------------------------|----------------|--------|
| | Hect. | Acre |
| ENTIRE IND. PREMISES OF P.J.L | 54.0660 | 133.54 |

| Description | Revenue Record | | Physical Survey | |
|----------------------------------|----------------|-------|-----------------|-------|
| | Hect. | Acre | Hect. | Acre |
| ENTIRE IND. PREMISES SOLD TO JSW | 29.7454 | 73.47 | 30.7613 | 75.98 |



| | | |
|----|------|-------|
| 76 | 209 | P.J.L |
| 94 | 2024 | |

— MSEB LINE
— GAS LINE



Annexure A

F.No. 12/10/2021-IA.III (E-153021)
Government of India
Ministry of Environment, Forest and Climate Change
IA.III Section (CRZ)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi-110003
Dated: 28th December, 2023

S 32

To,

The Director,
National Centre for Sustainable Coastal
Management (NCSCM),
Anna University Campus,
Chennai- 600025, Tamil Nadu,
E-mail: director@ncscm.res.in

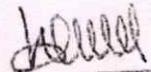
Subject: Proposal regarding land bearing Survey No.40/2, 42, 43, 44, 45, 46/1, 47 to 51 Village Gadab, Pen, District Raigad by M/s Prism Johnson Ltd. – regarding.

Sir,

Please find herewith the Maharashtra Coastal Zone Management Authority letter dated 20/11/2023 on the subject mentioned above regarding request for amendment in Map of Raigad District (copy enclosed).

2. It is requested that the matter may be examined as per procedure for revision of CZMP as per CRZ Notification 2019 based on latest satellite imagenry and ground truthing and comments be provided at the earliest to this Ministry for further consideration in this regard.

Encl: As above.


(Dr. H. Kharkwal)
Scientist 'E' (CRZ)
E-mail: h.kharkwal@nic.in

Copy to

1. Member Secretary, Maharashtra Coastal Zone Management Authority, Environment & Climate Change Department, 15th Floor, New Administrative Building, Mantralaya, Mumbai-400032, Maharashtra.
2. M/s Prism Johnson Ltd., 7th Floor, Windsor, CST Road, Kalina, Santacruz (E) Mumbai – 400098, Maharashtra.
3. Office copy / Guard file.

Yusuj 2024-26 OK

1999

| | | |
|--|--|--|
|  <p>स्वातंत्र्याचा अमृत महोत्सव</p> |  <p>महाराष्ट्र शासन महसूल व वनविभाग उपविभागीय अधिकारी पेण उपविभाग, पेण शासकीय वसाहत परिसर, मुंबई-गोवा राष्ट्रीय महामार्ग क्र.६६, ता.पेण, जि- रायगड ४०२१०७ ❖दुरध्वनी क्र: 02143-253032❖ ❖ईमेल:sdopen2013@gmail.com❖</p> |  <p>स्वतंत्र भारताच्या संविधानाचा ३५०</p> |
| क्र.उविअ/जमीनबाब/नक्कल प्रत मिळणेबाबत /२०२५ | | दि. २७/०६/२०२५ |

प्रति,

प्रिझम जॉन्सन लि.

एच अँड आर जॉन्सन इंडिया लि करीता

विषय:- मौजे खारमाचेला व जॉन्सन कंपनीच्या मागे ता. पेण, जि. रायगड येथे जे.एस.डब्ल्यू कंपनीकडून दिवाळीच्या सुट्टीचा फायदा घेत मोठ्या प्रमाणावर कांदळवन कत्तल केली असून मोठ्या प्रमाणावर वेस्ट मटेरियलचे भराव करण्यात आल्याबाबत

संदर्भ:- आपलेकडील पत्र दि. २७/०६/२०२५

महोदय,

उपरोक्त विषयाकित संदर्भिय पत्रानुसार आपण परिक्षेत्र वनअधिकारी वडखड यांनी वरील विषयासंदर्भात केलेल्या स्थळपाहणीचा अहवाल व त्याअहवालाबाबत या कार्यालयाने केलेली कार्यवाही व त्या संदर्भातील कागदपत्र मिळणेकामी विनंती केली आहे.

त्याअनुषंगाने पृ.क्र. १ ते १६५ ची शासकीय नक्कल फी आपण भरलेली असल्याने सदर पृष्ठ आपणास पाठविणेत येत आहेत.

Signed by Rashmi Rajendra
Salunkhe

Date: 30-06-2025 11:45:26

(रश्मी साळूंखे)

नायब तहसिलदार

उपविभागीय अधिकारी कार्यालय पेण
उपविभाग, पेण



वक्ष वल्ली आम्हा सोयरे वनचरे

दुरध्वनी क्र.०२१४३-२६९२५५

Email id -fowadkhal9@gmail.com

| |
|--|
| प्रा. दु. ४४नि. |
| उप विभागीय अधिकारी कार्यालय-पेण. |
| संकलन जमिनबाब |
| दिनांक १९ DEC २०२४ |
| शिरस्तेदार ना.त. उ. वि. भ. पेण |
| आवक क्रमांक-४९५७ वन परिक्षेत्र अधिकारी वडखळ यांचे कार्यालय |

एस.टी. स्टॅड जवळ मु.पो.वडखळ, ता. पेण जि. रायगड
पिन -४०२१०७

जा.क्र.अ/११/सर्व्हे/ ४५४ /२०२४-२५

वडखळ, दिनांक : २८ / ११ / २०२४.

✓ प्रति,

उपविभागीय अधिकारी,

उपविभाग पेण, पेण

विषय - १. मौजे. खारमाचेला व जॉन्सन कंपनीच्या मागे ता. पेण जि. रायगड येथे जे.एस.डब्ल्यू कंपनीकडून दिवाळीच्या सुटटीचा फायदा घेत मोठया प्रमाणावर कांदळवन कत्तल केली असून मोठया प्रमाणावर वेस्ट मटेरियल चे भराव करण्यांत आलेले आहेत. तरी तात्काळ योग्यती कायदेशीर...

२. Complaint received regarding mangrove destructions

- संदर्भ - १. उपविभागीय अधिकारी पेण यांचे कडील पत्र क्र. उविअ/जमीनबाब/कांदळवन तक्रार/ई-मेल/२०२४, ४१८७ दि. ०५/११/२०२४
२. उपविभागीय अधिकारी पेण यांचे कडील पत्र क्र. उविअ/जमीनबाब/कांदळवन तक्रार/ई-मेल/२०२४/४१८६, दि. ०५/११/२०२४
३. या कार्यालयाचे पत्र जा.क्र.अ/योजना/२५५/२०२४-२५, दि. ०६/११/२०२४
४. या कार्यालयाचे पत्र जा.क्र.अ/योजना/२५६/२०२४-२५, दि. ०६/११/२०२४
५. या कार्यालयाचे पत्र जा.क्र./११/सर्व्हे/२९३/२०२३-२४, दि. १०.०८.२०२३



उपरोक्त विषयांकीत संदर्भ क्र.१ व २ पत्रांन्वये श्रीमती समिता राजेंद्र पाटील व श्री काशिनाथ ठाकूर यांनी जॉन्सन कंपनीच्या मागील बाजूस प्रचंड मोठया प्रमाणावर कांदळवन कत्तल करुन वेस्ट मटेरिअलचे भराव करण्यात येत असल्याबाबत तक्रार केली असून सदर तक्रार उप प्रादेशिक अधिकारी रायगड -२ महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे कडील ई-मेल संदेशानुसार प्राप्त झालेली आहेतरी सदर तक्रारीच्या अनुषंगाने अर्जदार यांचे समवेत संयुक्त रित्या स्थळापाहणी करुन वस्तू स्थितीदर्शक पंचनामा व संबंधीत जागेचे जिओ टॅग छायाचित्रांसह अहवाल शासन निर्णय दि. ११/१२/२०१८ मध्ये तरतुदीनुसार योग्य ति कार्यवाही करुन वस्तूस्थिती दर्शक अहवाल, पंचनामा सुगल इनच सह आपल्या कार्यालयाकडे सादर करण्याचे कळविण्यात आले आहे. त्यानुसार संदर्भ क्र. ३ व ४ नुसार गरीब तक्रारीची दखलनिश्च करण्यासाठी संयुक्त स्थळापाहणी करण्याकरीता सोबत वनपरिक्षेत्र अधिकारी वडखळ, नायब तहसिलदार पेण, मंडळ अधिकारी वडखळ, वनपाल विडवागळे, जगरशक गळे, सर्व्हेअर, उपमुमिअभिलेख कार्या पेण, सहा अभियंता, खारलँड विभाग, व कंपनीचे प्रतिनिधी घटनास्थळांची

सदय स्थितीची वस्तुस्थिती काय आहे, याची शहानिशा कारण्यासाठी घटनास्थळी जाऊन मोका पाहणी करून घेण्याचे आदेश देण्यात आले. अर्जदार यांनी व्हॉटसअॅपद्वारे मेसेज करून त्या हजर राहू शकत नाही असे सांगितले.

सर्व शासकीय अधिकारी कर्मचारी /पंचाबरोबर वन परिक्षेत्र कार्यालय वडखळ येथून शासकीय वाहन क्रमांक MH०६K-९९८९ मध्ये बसून मुंबई डब्ल्यू एस गोवा हायवे वरून जे एस डब्ल्यू कंपनीच्या गोवा गेट मधून कंपनीत प्रवेश केला. त्यानंतर तक्रारीत नमुद केल्याप्रमाणे जॉन्सन कंपनीच्या मागे जाण्याकरीता सर्व पंच व अधिकारी, कर्मचारी सहित मौजे खारमाचेला हद्दीतून पुढे खारचिर्बी मार्गे मौजे खारदेवळी हद्दीतील खाडी किनाऱ्यावर घातलेल्या कंपनीच्या स्लॅग मटेरिअलने भराव घालून तयार केलेल्या बांध-बंधिस्तीवरून पुढे खारदेवळीच्या क्षेत्रात सर्वजण पोहचल्यानंतर JSW कंपनीचे प्रतिनिधी तेथे हजर झाले. वाहनातून खाली उतरल्यावर समोरच नाला असल्याने बांधावरच उभे राहून समोरच्या बाजूला टाकलेला भराव- जो तक्रारीत नमुद केल्याप्रमाणे जॉन्सन कंपनीच्या मागच्या बाजूला दिसणारा भराव बघितला. तक्रारदारांनी दिलेल्या गुगल इमेजेस नुसार खात्री केली असता त्या इमेजेस मधीलच ती जागा दिसत होती. JSW कंपनीच्या उपस्थित प्रतिनिधींना विचारले असता संबंधित क्षेत्र आमच्या मालकीचे नसून जॉन्सन कंपनीचे मालकीचे आहे असे सांगितले तसेच भरावाबाबत विचारणा केली असता व भरावापूर्वी कांदळवन होते का विचारले असता भरावाचे मटेरिअल आमच्या कंपनीचे असले तरीही ते आम्ही टाकले नाही व ते कोणी टाकले हेही आम्हाला माहित नाही त्यामुळे तिथे कांदळवन होतं का याबाबत काहीच सांगू शकत नाही.

ज्या जागेवर उभे होतो त्याचे GPS Reading N १८.६७९१७ E ७३.०५२५८९ आहेत.

त्यानंतर जॉन्सन कंपनीच्या मुख्य प्रवेशद्वारामधून प्रवेश करून कंपनीच्या मागील बाजूस ज्या क्षेत्राबद्दल तक्रार झाली होती. त्या क्षेत्राची स्थळपाहणी करणेकरीता सर्वजण गेलो. तेथे कंपनीचे प्रतिनिधी सोबत होते. तक्रारीबाबत त्यांना सांगितले असता त्यांनी सांगितले की आम्ही मा. उच्च न्यायालयाच्या परवानगीने कांदळवन वृक्षतोड केली असून त्याबाबतच्या सगळ्या कायदेशीर प्रक्रिया वनविभागामार्फत पार पाडल्या आहेत. तसेच आता कांदळवन तोडल्यानंतर त्या जागेला औद्योगिक वापराकरीता सपाट करण्याकरीता आम्ही त्यावर योग्य वाटेल असे मटेरिअल टाकणार आहेत. त्यांनी कंपनीच्या मालकीची सर्व हद्द नकाशावरून दाखविली. तसेच कांदळवन तोडल्यानंतर जागा रिकामी झाल्याने व त्यावर माती टाकलेली असल्यामुळे ती जागा गुगल इमेजेस मध्ये भराव केल्यासारखी दिसत आहे. मा. उच्च न्यायालय, मुंबई यांनी कांदळवन तोडीच्या बदल्यात ५.०३ हेक्टर क्षेत्रावर कांदळवनाची लागवड करण्याकरीता Mangrove and Marine Biodiversity CFM यांचे बँक खात्यात ठरवून दिलेली रक्कम भरणा करण्याच्या केलेल्या आदेशानुसार सदर रक्कम भरणा केलेली आहे. सदरच्या हद्दी खुणांची माहिती सर्व्हेअर यांनी नकाशावरून दिली. त्या जागेची GPS Reading N १८.४०५७ E ७३.३५ आहेत.

चतुःसिमा खालीलप्रमाणे

उत्तरेस - जॉन्सन कंपनी

दक्षिणेस - नाला

पूर्वेस - मालकी क्षेत्र

पश्चिमेस - JSW कंपनी



त्यामुळे प्रिझम जॉन्सन कंपनीने AVP (HR & Admin) यांनी दिलेला जबाब परिशिष्ट-१, कांदळवन तोड करण्यात आलेल्या गट नं. १ प्रि. जॉन्सन कंपनीने ती जमिन खर्ची करण्यापूर्वीचे ७/१२ परिशिष्ट २ रीपवनाच्यावेळी तयार करण्यात आलेला उपचार नकाशा परिशिष्ट-३, उपवनसंरक्षक अलिबाग यांचे कार्यलयीन पत्र क्र. आ.जा.अ. २०/ जमीन/२१७/ २०१५-१६ अलिबाग दि. ०८/०५/२०१५ परिशिष्ट -४, मा. प्रधान मुख्य वनसंरक्षक (वन दलाचे प्रमुख) यांचे कार्यलयीन पत्र दि. २५/७/२०१६ परिशिष्ट-५, ना. जिल्हाधिकारी व जिल्हा वडाधिकारी कार्यालय

रायगड- अलिबाग यांचे पत्र क्र. कुळवहिवाट/ टी-२/ एच अँड जॉ. इ. लि./ २०२४ दि. ०१.१०.२०२४ परिशिष्ट- ६, सन २००५ चे MRSAC Map परिशिष्ट- ७, रिट याचिका क्र. ३४०९/२०२१ मधील मा. उच्च न्यायालयाचे आदेश परिशिष्ट-८, जागेवर केलेली स्थळपाहणी पंचनामा परिशिष्ट-९ (परिशिष्ट १ ते ९ सोबत जोडले आहेत) चे अवलोकन केले असता खालील प्रमाणे अहवाल सादर करण्यात येत आहे.

प्रिझम जॉन्सन कंपनीने AVP (HR & Admin) यांनी दिलेला जबाबानुसार सदरच्या जमिनीचे सन १९६०-७० पासूनचे ७/१२ हे कृषी जमिन म्हणूनच आहेत. तसेच त्या जमिनीवर तेव्हापासून शेती केली जात आहे. त्यानंतर सन १९९५-९६ वर्षी या जमिनी शेतकऱ्यांकडून प्रिझम जॉन्सन लिमिटेड या कंपनीने औद्योगिक उद्देशाकरीता म्हणजेच NA (Non- Agricultural- बिगर कृषी) च्या सर्व अटीशर्तीनुसारच्या कायदेशीर प्रक्रिया पूर्ण करूनच विकत घेतल्या. त्यावेळी तेथे कांदळवन नसून शेतीच होती. सन २००६ मध्ये खाण उपक्रम राबविण्याच्या उद्देशाने कडावळ येथील वन जमिनीवर वन संवर्धन कायदा १९८० अंतर्गत वन विभागाची जमिन घेऊन त्या बदल्यात कायदयातील तरतुदीनुसार जॉन्सन कंपनीने स्वतःच्या मालकीची कंपनीच्या मागील बाजूस मौजे खारदेवळी येथील ५.०३ हे. जमिन वनविभागाच्या नावावर करून त्यांच्या ताब्यात दिली. त्यानंतर वनविभागाने सन २००९-२०१० मध्ये या जमिनीवर खारफुटीची लागवड केली होती. त्यावेळेस त्या खारफुटीची लागवड आणि देखभालीसाठी त्यांनी वनविभागाला आवश्यक शुल्कही भरले होते. म्हणजेच सन २००९-२०१० पर्यंत या जमिनीवर कुठल्याही प्रकारचे नैसर्गिक उगवलेले किंवा कुणी कृत्रिमरित्या लागवड केलेले कांदळवनाचे झाडे नव्हती. तसेच त्या कांदळवन रोपवन केल्यानंतर त्याला खारे पाणी मिळण्यासाठी वनविभागाने कृत्रिमरित्या एक चॅनेल खोदला होता. त्या चॅनेलमुळे पाणी मिळाल्याने शेवटी तोडीपर्यंत म्हणजेच सन २००९-२०२३ पर्यंतच्या १४ वर्षांत कांदळवनाची चांगली वाढ झालेली दिसून आली तसेच तोडीच्या वेळी जिवंत रोपांची टक्केवारी १०० % एवढी होती. तसेच त्या चॅनेलमुळे खाडीचे पाणी रोपवनाबरोबरच इतरही काही भागात पसरले गेल्याने तेथेही दलदल तयार झाली होती. रोपवनाच्या क्षेत्राच्या क्षेत्रात काटेरी मरांडी सारखी झुडुपे, पाल्म ट्री, सुबाभुळ प्रकारची उगवलेली होती व बरीच जमिन खाणीक आणि ओसाडही दिसत आहे व मोठ्या प्रमाणावर कसई प्रजातीचे उंच गवत उगवलेले होते. तसेच बाकी क्षेत्रामध्ये कंपनीचा वेस्ट व रॉ मटेरिअल टाकलेले होते. कंपनीचे एकुण क्षेत्र १३६.०६ एकर असून त्यापैकी ५०.१६ एकर कारखाना व यंत्रसामुग्री असलेले शेड ज्याला पूर्णपणे कंपाऊंड आहे. कंपनी मागील बाजूस ५०.९८ एकर भुखंड वाहनतळ, ईटीपी, कचरा, गोडाऊनसाठी आहे. त्याच्याच बाजूला १२.५८ एकर क्षेत्र जे पर्यायी वनीकरणाकरीता वनविभागाला देण्यात आले होते, ते आहे. तसेच JSW कंपनी गेटसमोर ११.९८ एकर क्षेत्र मुंबई-गोवा महामार्गाहून थेट कंपनीत येण्या जाण्याकरीता आहे. ९.४८ एकर जमिन हरित पट्ट्यांतर्गत प्रकल्पाच्या / विकासासाठी बाग व वृक्षलागवडीसाठी राखीव आहे. भारतीय राष्ट्रीय महामार्ग प्राधिकरणाने ०.८९ एकर भुखंड ताब्यात घेतला आणि त्याची भरपाई कंपनीला दिली आहे.

कडावळ येथील खाणीतील खनिजांचा दर्जा निकृष्ट असल्याने कंपनीने खाणी वनविभागाकडे सुपुर्द केल्या आणि सीईसी, नवी दिल्ली यांच्याकडे औद्योगिक वापरासाठी कंपनीच्या मागील, वनविभागाला दिलेली जमीन परत करण्यासाठी अर्ज केला. सीईसी, नवी दिल्ली यांच्या अनुकूल अहवाल आणि शिफारशीवरून जमिन कंपनीला पुर्ववत स्थितीत करण्याचे आदेश झाले. आणि त्यानंतर लगेचच सर्वोच्च न्यायालयाकडून आदेश प्राप्त झाल्यानंतर माननीय जिल्हाधिकारी, अलिबाग यांच्या आदेशाने वनविभागाला दिलेल्या जमिनीची मालकी कंपनीच्या नावे हस्तांतरित करण्यात आली. ५.०३ हे. जमिनीतून खारफुटी साफ करण्याच्या उद्देशाने यांनी कंपनीला खारफुटी साफ करण्यास आणि जमिन मुळ स्थितीत आणण्याचा परवानगी देणारा आदेश दिला. मा. उच्च न्यायालय मुंबई यांच्या निर्देशानुसार कंपनीने मुंबईतील खार फुटी कक्षाकडे रु. २८.०९ लाख रुपये जमा केले आणि उपवनतयार करणे, अलिबाग यांचेकडून निर्देश मिळाल्यानंतरच, वडखळ वन विभागाच्या देखरेखीखाली जमिनीतून खार फुटी काढून

टाकली. जमीन मोकळी केल्यानंतर व वडखळ विभागाच्या सुचनेनुसार, त्यातून निघालेले लाकुड वनविभागाच्या ताब्यात सुरक्षितपणे पोहचवण्यात आले आहे.

खारफुटी काढून टाकल्यानंतर त्याच्यावर मातीचा भराव करण्यात आला होता. परंतु त्यानंतर लगेचच पावसाळा सुरु झाला. या भागात ३००० मिली पेक्षा जास्त पाऊस पडतो. त्यामुळे ती माती वाहून इतर भागात पसरली. तसेच कांदळवन तोडल्यानंतर त्या भागात माती टाकल्याने खाडीचे येणारे खारे पाणी बंद झाले. त्यामुळे पाणी बंद झाल्याने तसेच माती पसरल्याने तेथील छोटी झुडूपे, गवत सुकून गेले. त्यामुळे कृत्रिमरित्या खोदलेल्या चॅनेल मध्ये सुध्दा माती भरली गेल्याने त्यातून येणाऱ्या पाण्याचा प्रवाह कमी होत गेला. तसेच कांदळवन तोडल्यानंतर त्या चॅनेलमधील गाळ काढणे वगैरे कामे झालेली नाहीत. त्यामुळे दिवसेंदिवस त्यात माती भरत राहिली. तसेच परत एकदा कंपनीने भविष्यातील विस्तारासाठी आणि औद्योगिक वापरासाठी जमिनीचे योग्य सपाटीकरण करण्यासाठी आवश्यक ते मटेरिअल टाकून जमीन भरण्यास सुरुवात केली आहे. खारफुटी काढून टाकल्यानंतर, मागील बाजूस असलेली कंपनीची सर्व जमीन खारफुटीपासून मुक्त आहे.

तसेच परिशिष्ट- ३ नुसार उपचार नकाशाचे अवलोकन केले असता त्यामध्ये रोपवनाकरीता खारेपाणी आवश्यक असल्यामुळे कृत्रिम रित्या चॅनेल खोदण्यात आल्याचे दाखवले आहे. तसेच मा. उपवनसंरक्षक अलिबाग यांचे कार्यालयीन पत्र क्र. जा.क्र.अ/ २०/ जमीन/२१७/ २०१५-१६ अलिबाग दि. ०८/०५/२०१५ च्या पत्रान्वये वनविभागाने पर्यायी वनीकरणाकरीता प्रि. जॉन्सन कंपनीकडून प्राप्त झालेले खाजगी क्षेत्र सन २००६ या वर्षी ताब्यात घेतेवेळी त्यामध्ये कांदळवन प्रजातीचे झाडे अस्तित्वात नव्हती. मा. प्रधान मुख्य वनसंरक्षक (वन दलाचे प्रमुख) यांच्या कडील पत्र क्रमांक डेक्स-१७/एनसी/११/आयडी.११२६९(७)/७६८/१६-१७ दि. २१/७/२०१६ रोजीचे पत्रान्वये प्रि. जॉन्सन कंपनीने वनविभागाकडे जमिन सुपुर्द केली, तेव्हा या भुखंडावर कांदळवन प्रजाती व तशी परिस्थिती नव्हती असे स्पष्ट होते. त्याचप्रमाणे मा. जिल्हाधिकारी व जिल्हा दंडाधिकारी कार्यालय, रायगड-अलिबाग यांचे पत्र क्र. कुळवहिवाट/ टी-२/ एच अँड जॉ. इ. लि./ २०२४ दि. ०१.१०.२०२४ या पत्रान्वये जिल्हाधिकारी वडखळ यांनी कांदळवन लागवड रोपवन क्षेत्र व त्याच्या आजूबाजूच्या क्षेत्राची प्रत्यक्ष स्थळपाहणी ऑगस्ट २०२२ मध्ये केली असता कंपनीच मागील बाजूच्या क्षेत्रात ओसाड, मोकळी जागा आहे व सदरच्या जागेत नैसर्गिक झाडेझुडूपे उगवलेली दिसत आहेत. तसेच MRSAC २००५ चा नकाशाचे अवलोकन केले असता त्यावर सुध्दा कांदळवन असल्याचे दिसून येत नाही. त्यामुळेच मा. उच्च न्यायालय मुंबई मा. उच्च न्यायालय रिट पिटीशन ३४०९/२०२१ च्या निकालात सुद्धा असे म्हटले आहे की, रिट याचिका क्र. ३२४६/ २००४ मधील निर्णय दि. ०६/१०/२००५ नुसार सन २००५ पूर्वी अस्तित्वात असलेले कांदळवनाबाबत कार्यवाही करण्याच्या तरतुदी या जमिनीस लागू होत नाहीत. तसेच महाराष्ट्र खाजगी वने अधिनियम १९७५ च्या कलम २१ (अ) नुसार क. २१ मधील कोणतीही गोष्ट कोणत्याही बिगर वनेतर जमिनीला लागू होणार नाही, ती शासनाची मालमत्ता नसून, ज्यावर कृत्रिम मार्गाने किंवा मानवी एजन्सीद्वारे वन वृक्षांच्या प्रजातींची लागवड करून वनीकरण केले जाते. याचिका कर्त्याने वनविभागाला जमिन सुपुर्द केली. तेव्हा या भुखंडावर खारफुटीची लागवड केलेली नव्हती, असे पत्र मा. प्रधान मुख्य वनसंरक्षक (वन दलाचे प्रमुख) यांनी दि. २१/७/२०१६ रोजी दिले आहे. त्यांनी असे सादर केले आहे की, मानवी एजन्सीद्वारे खारफुटीची लागवड केली जात असल्याने, मा. सर्वोच्च न्यायालयाने दिलेल्या आदेशानुसार याचिका कर्त्याला पुर्नसंचयित केलेल्या जमिनीवर अशा खार फुटीला खाजगी जंगल मानले जाऊ शकत नाही तसेच ही जमिन आजपर्यंत वन म्हणून अधिसूचित केलेली नाही. त्यामुळे PIL ८७/२००६ च्या निकालातील अटी या प्रकरणातील तथ्यांना दुरस्थपणे लागू होणार नाहीत असा स्पष्ट उल्लेख मा. न्यायालयाने वरील रिट पिटीशन ३४०९/२०२१ च्या निकालात केला आहे.

म्हणजेच सन २००२-२०१० नंतर तेथे कृत्रिमरित्या कांदळवन रोपवन लागवड केली गेली व मा. उच्च न्यायालय रिट पिटीशन ३४०९/२०२१ च्या निर्णयात मा. उच्च न्यायालयाने मौजे खारदेवळी गट नं ४०/२, ४२,

४३, ४४, ४५, ४६/१, ४७, ४८, ४९, ५०, ५१, ५३, ५८ मधील १२.५० एकर क्षेत्रावरील कांदळवन तोडण्याचे झालेल्या आदेशान्वयेच जॉन्सन प्रिझम कंपनीकडून सदर गट नं मध्ये कांदळवन वृक्षांची तोड करण्यात आलेली आहे. व मा. उच्च न्यायालयाचे आदेशानुसार वृक्ष तोडावयाचे बदल्यात अपर प्रधान मुख्य वनसंरक्षक कांदळवन कक्ष मुंबई यांचेकडील पत्र क्र. MFN/DDP/३३८१/२०२२२३ dtd २८/०२/२०२३ अन्वये ५ हेक्टर क्षेत्रावर कांदळवनाची लागवड करण्याकरीता Mangrove and Marine Biodiversity CFM यांचे कॅनरा बँक, शाखा मुंबई पोर्ट मार्केट खाते क्रमांक ०१२९१०१११५१२९ मध्ये रक्कम रुपये २८०९३२९.५७ दिनांक २८/०२/२०२३ रोजी घनाकर्ष क्रमांक ०१०२८० अन्वये भरणा केले आहेत.

त्यामुळे वरील सर्व परिशिष्टांचे अवलोकन केले असता सदर जमिन अधिसूचित नसल्याने तसेच तेथील वनविभागाच्या ताब्यातील जमिन परत जॉन्सन कंपनीच्या ताब्यात गेल्याने व मा. उच्च न्यायालयाच्या कृत्रिमरित्या लागवड केलेले कांदळवन तोडून जमिन पुर्ववत करण्याच्या आदेशानुसार कंपनीने कांदळवन तोडल्यानंतर भरावाकरीता त्यावर माती टाकली व पावसाचे प्रमाण जास्त असल्यामुळे ती इतरत्र तर पसरलीच तसेच रोपवनाला खारे पाणी मिळण्याकरीता कृत्रिम रित्या खोदलेल्या चॅनेल मध्ये पसरल्याने तो चॅनेल गाळ आणि मातीने दिवसेंदिवस भरून गेला असल्याने त्यातून येणारे पाणी बंद झाले व कांदळवन तोडलेल्या जागेवर भराव टाकण्यात आला. त्यामुळे एकूणच वरील अहवालानुसार असे निरीक्षणास येत आहे की, त्या जागेवर असलेली जैवविविधता ही नैसर्गिक नसून कृत्रिमरित्या तयार केलेली होती व सद्यस्थितीत कंपनीच्या मागच्या मालकीच्या व इतर जागेत कुठल्याही प्रकारचे कांदळवन दिसून येत नाही.

तकारी अर्जात नमुद प्रि. जॉन्सन कंपनीच्या मागे जागेवर जाऊन स्थळपाहणी करून अहवाल आपले कार्यालयात सादर करित आहे. त्यामुळे पुढील कारवाई पर्यावरण (संरक्षण) अधिनियम १९८६ नुसार आपण करावी

ही सूचना विनंती.

माहितीसाठी सविनय सादर.

१. परिशिष्ट क्रमांक १ ते ९
२. उपग्रहीय छायाचित्र
३. Geo Tag फोटो.
४. डी.डी. भरणा केल्याची झेरॉक्स प्रत
५. सीईसी दिल्ली यांचे कडील दि. ५.८.२०१९ रोजीचे आदेशाची प्रत.


(संस्कृती प्रशांत पाटील)
परिक्षेत्र वन अधिकारी,
वडखळ (संरक्षण)

प्रत - मा. उपवनसंरक्षक अलिबाग यांना माहितीसाठी सविनय सादर.

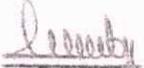
प्रत - मा. सहा. वनसंरक्षक अलिबाग यांना माहितीसाठी सविनय सादर.

प्रत - मा. तहसिलदार पेण यांना माहितीसाठी सस्नेह अग्रेषित.

प्रत - परिक्षेत्र वन अधिकारी, कांदळवन अलिबाग यांना माहितीसाठी सस्नेह अग्रेषित.

कांदळवन पाणथळ तक्रारीचा पुर्तता अहवाल

| अक्र. | तक्रारीचा तपशील | कार्यवाहीचा तपशील |
|-------|--|---|
| १ | तक्रारदाराचे नांव व दिनांक | १.श्रीमती समिता पाटील, रा. पेण, ता. पेण, जि. रायगड २.श्री. काशिनाथ जगन्नाथ ठाकूर, रा. कोलेटी वाडी, ता. पेण, जि. रायगड |
| २ | तक्रारीचा विषय | १. मौजे. खारमाचेला व जॉन्सन कंपनीच्या मागे ता. पेण जि. रायगड येथे जे.एस.डब्ल्यू कंपनीकडून दिवाळीच्या सुट्टीचा फायदा घेत मोठ्या प्रमाणावर कांदळवन कत्तल केली असून मोठ्या प्रमाणावर वेस्ट मटेरियल चे भराव करण्यांत आलेले आहेत. तरी तात्काळ योग्यती कायदेशीर... २. Complaint received regarding mangrove destructions |
| ३ | तक्रारी संबंधीत जागेचा तपशील उदा. स.नं, गावाचे नाव, तालुका | जॉन्सन कंपनीच्या मागे, मौजे खारदेवळी, ता. पेण जि. रायगड |
| ४ | चौकशी करणाऱ्या अधिकाऱ्याचे नाव व पदनाम | संस्कृती प्रशांत पाटील, परिक्षेत्र वन अधिकारी, वडखळ (संरक्षण) |
| ५ | चौकशीमध्ये आढळून आलेली वस्तुस्थिती | एच. आर. जॉन्सन यांनी कांदळवन तोडीसाठी मा. उच्च न्यायालय, मुंबई येथील रिट पिटीशन क्रमांक ३४०९/२०२१, दि. १५/०२/२०२३ रोजी कांदळवन तोडीच्या दृष्टीने आदेश पारित केले आहेत. मा. उच्च न्यायालयाचे आदेशानुसार वृक्ष तोडावयाचे बदल्यात मा. उपर प्रधान मुख्य वनसंरक्षक कांदळवन कक्ष, मुंबई यांचे कडील पत्र क्र. MFN/DDP/३३८१२०२२२३, दि. २८/०२/२०२३ अन्वये ५.०३ हेक्टर क्षेत्रावर कांदळवनाची लागवड करण्याकरीता Mangrove and Marine Biodiversity CFM यांचे बँक खात्यात ठरवून दिलेली रक्कम भरणा केलेली आहे. मा. उच्च न्यायालयाचे दि. १५/०२/२०२३ रोजीचे आदेशाची छायांकित प्रत सोबत जोडली आहे |
| ६ | कांदळवनाचा न्हास झाला आहे किंवा नाही. | कांदळवन तोड झालेली आहे. परंतु एच. आर. जॉन्सन यांना कांदळवन तोडीसाठी मा. उच्च न्यायालय, मुंबई येथील रिट पिटीशन क्रमांक ३४०९/२०२१, दि. १५/०२/२०२३ रोजी कांदळवन तोडीच्या दृष्टीने आदेश पारित केले आहेत. |
| ७ | कांदळवनाचा न्हास झाला असल्यास दाखल केलेला गुन्हा क्रमांक, दिनांक व संबंधीत पोलीस स्थानकाचे नाव | ----- |
| ८ | कांदळवनाचा न्हास झाला असल्यास ज्यांच्याविरुद्ध गुन्हा दाखल केला आहे त्या व्यक्तींची नावे व पत्ता | ----- |
| ९ | कोणत्या कायदया अंतर्गत, कलामा अंतर्गत गुन्हा दाखल केला व त्याचे वर्णन | ----- |


(संस्कृती प्रशांत पाटील)
परिक्षेत्र वन अधिकारी,
वडखळ (संरक्षण)

December 2, 2023

To,

Office of the – Director,
 Environment & Climate Change Department,
 15th Floor, New Administrative Building,
 Mantralaya, Mumbai-32.

Subject: Minor Corrections in the MCZMA letter dt. 20.11.2023 regarding proposal for land bearing Survey no. 40/2, 42, 43, 44, 45, 46/1, 47 to 51, 53 & 58, Village Gadab, Pen, Dist. Raigad by M/s Prism Johnson Ltd.

Ref: Your Email Dt. 30th November, 2023 and attached MCZMA letter dated 20.11.2023 in the subject matter

Respected Sir,

We invite your kind attention to the above cited subject matter please. On behalf of the management, we wish to express our immense gratitude and wish to thank you profusely for favorably recommending our case for further necessary action.

We have also perused the MCZMA letter dt. 20.11.2023 addressed to the Director (IA-III), Coastal Zone Regulation, New Delhi. In the said letter, we have observed some minor typographical errors and omissions, which need correction please.

We wish to highlight the same for your kind information and perusal as given below:-

1. In the Subject matter, Gut No.53 & 58 needs to be added. RAIGAD has also been mistyped as RIAGAD.
2. In the Second Paragraph of the 1st page, Gut No. 53 & 58 needs to be added
3. In the First Paragraph of the 2nd page, number 68 needs to be corrected to 58. Similarly, Village GADAB has been mistyped as GADAP, which also needs correction

PRISM JOHNSON LIMITED
 (FORMERLY PRISM CEMENT LIMITED)

H & R Johnson (India) Division

Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kalina, Santaacruz (E), Mumbai - 400 098, India.

T: +91-22-4064 7300 / 2654 7300

Registered Office: Prism Johnson Limited, 305, Laxmi Niwas Apartments, Ameerpet, Hyderabad - 500 016, India.

W: www.prismjohnson.in, www.hjindia.com E: info@prismjohnson.in

CIN: L26942TG1992PLC014033

JOHNSON MARBONITE | JOHNSON PORCELANO | JOHNSON CERAMICA

JOHNSON BATHROOMS | JOHNSON CERAMICS



We also wish to inform you that we have not received a copy of the minutes of the meeting dt. 02nd November, 2023 along with your email dt. 30th November, 2023.

You are requested to kindly do the needful in the above matter and oblige.

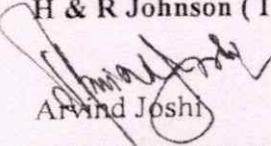
We wish to thank you once again for the necessary help and assistance rendered to the company in the matter please.

Thanking You,

Yours Faithfully,

For Prism Johnson Ltd.,

H & R Johnson (I), Pen,


Arvind Joshi

AUTHORIZED SIGNATORY

9689940226

PRISM JOHNSON LIMITED
(FORMERLY PRISM CEMENT LIMITED)

H & R Johnson (India) Division

Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kallna, Santacruz (E), Mumbai - 400 098, India.

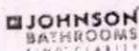
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CIN: L26942TG1992PLC014033

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No.: 2202 9388
 E-mail : dir1.mev-mh@nic.in
 Website: <https://mczma.gov.in/>

No. CRZ2023/CR214/TC4
 Office of the -
 Maharashtra Coastal Zone Management
 Authority, Environment & Climate Change
 Department, 15th Floor, New Administrative
 Building, Mantralaya, Mumbai- 400 032
 Date: 20th November, 2023

To,
Director (IA-III),
 Coastal Zone Regulation,
 Ministry of Environment, Forests & Climate Change,
 Indira Paryavaran bhavan, Jor Bagh Road,
 New Delhi - 110 003.

Subject: Proposal regarding land bearing Survey no. 40/2, 42, 43, 44, 45, 46/1, 47 to 51 Village Gadab, Pen, Dist. Riagad by M/s Prism Johnson Ltd.

The Maharashtra Coastal Zone Management Authority in its 170th meeting held on 02nd November, 2023 deliberated the subject matter for regarding land bearing Survey no. 40/2, 42, 43, 44, 45, 46/1, 47 to 51 Village Gadab, Pen, Dist. Riagad.

2. The Authority noted that the proposal is for M/s Prism Johnson Ltd is seeking revision of the CZMP of the Survey no. 40/2, 42, 43, 44, 45, 46/1, 47 to 51 Village Gadab, Pen, Dist. Riagad. As per the draft CZMP map, the subject land is shown as CRZ IA (mangroves & 50 m buffer zone area), CRZ I (B) and CRZ III area.

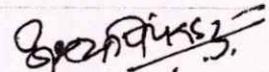
3. The Consultant presented the background of the matter which is as follows:
- The Prism Johnson Limited, has its tile manufacturing facility on land admeasuring 135.15 acres near Gadab village in Pen Taluka of Raigad District in Maharashtra
 - The Company had taken a mine on lease located in Sindhudurg district to meet its need of Feldspar which is used in tile manufacturing process.
 - The company had provided its own land measuring 12.5 acres to forest department on exchange basis for compensatory afforestation.
 - The Forest Department had planted mangrove saplings on company land for afforestation with the provision of an artificial trench to feed the saline water to saplings from the nearest creek channel. Since, this land was a low-lying area, the mangroves were quickly established and started growing in the adjoining fallow area.
 - The Company found the mining land at Sindhudurg not feasible and hence, the company called off mining activity and following due process of law, surrendered the land to Forest Department, Sindhudurg.
 - Hon'ble Supreme Court passed an order dated 5.8.2019 for restoring the compensatory land which was given by the company for afforestation purpose to Forest Department.
 - Mangrove Cell vide letter dated 25.9.2020 directed the Company to obtain the Hon'ble High Court permission for removal of mangroves from the subject afforestation land.
 - The Company moved to Hon'ble High Court by WP No. 3409/2021 seeking permission for removal of mangroves from afforested land, based on the Hon'ble Supreme court order and Mangrove cell directions.
 - The Hon'ble High Court passed an order dated 15.2.2023 directed for restoration of the company land by cutting of mangrove
 - Based on Hon'ble High Court order, the Deputy Conservator of Forest vide letter dated 3/3/2023 has given permission to cut the mangrove planted on company land at village Khardevali gat no. 40/2, 42, 43, 44, 45, 46/1, 47, 48, 49, 50, 51, 53 & 58.

4. The PP presented that Considering the Hon'ble Court order dated 15.2.2023 in the subject matter which allowed the removal of mangroves from the company land admeasuring 12.5 Ha situated at Gut No. 40/2, 42,43, 44,45, 46/1, 47 to 51, 53 and 68 , village Gadap, Pen, District Raigad and directives from the Forest Department, the company has removed the mangroves from the subject land. Consultant and PP presented that since the land is free from the Mangroves, it's free from CRZ IA classification and hence requested to revise the CZMP.

5. The Authority noted the detail background of the matter and Hon'ble High Court order dated 15.2.2023 and Forest Department directives. Expert Members observed that the matter needs to be examined by the NCSCM, Chennai who has prepared the CZMP, 2019 of the Raigad District and provide its report.

6. In the light of above, considering the background of the matter, the Authority decided to recommend the matter for directions to NCSCM to examine the matter and carry out the CRZ demarcation of the site. After receipt of the report from the NCSCM, Chennai, the matter will be discussed again in MCZMA.

7. A copy of minutes of the meeting are attached herewith.


(Abhay Pimperkar)

Director, Environment & MS, MCZMA

Copy for information to:

1. **PS (Environment) & Chairperson, (MCZMA)**, Environment & CC Department, Room No. 217 (Annex), Mantralaya, Mumbai - 32.
2. **Director, National Centre for Sustainable Coastal Management**, Anna University, Kotturpuram, Chennai, Tamil Nadu - 600025
3. **M/s Prism Johnson Ltd.**, 7th floor, Windsor, CST Road, Kalina, Santacruz (E), Mumbai - 98
4. **Select File (TC 4)**



No. NCSCM/CZMA/MAHARASTRA/157/24 -0054/EDC

dated 07/02/2024

TO

M/s. Prism Johnson Ltd
 7th Floor, Windsor,
 CST Road, Kalina, Santacruz (E)
 Mumbai 400098
 (Email: < jeevandas3@yahoo.com >)

SUB: CRZ MAPPING PROPOSED FOR LAND BEARING SURVEY NO. 40/2, 42, 43, 44, 45, 46/1, 47 TO 51 VILLAGE GADAB, PEN DISTRICT RAIGAD

Ref: Your email dated 28/12/2023.

The proposal for preparation of CRZ maps demarcating HTL, LTL, ESAs and CRZ Proposed for land bearing Survey No. 40/2, 42, 43, 44, 45, 46/1, 47 to 51 Village Gadab, Pen District Raigad, on 1: 4,000 scale as per location details given by you, is given below along with details of Work schedule, Deliverables and the cost.

1. Approach

- Identification of HTL and LTL based on morphological signatures using Aerial photographs and / or by identification in the field, along canals/rivers/open coast / backwaters etc, as applicable in CRZ point of view.
 - Land use/landform identification and demarcating Ecologically Sensitive Areas (ESAs) from field investigation, remote sensing data, Aerial photographs.
 - Demarcation of the HTL, LTL and CRZ regulation lines in the base map, as per the CRZ Notification, 2019.
 - Superimposition of project layouts on the CRZ maps, duly indicating the CRZ categories of the project location as per the CRZ Notification, 2019 and the approved CZMP of the area.
 - Submission of HTL/LTL, CRZ Report along with necessary maps.
-
- *Data to be provided by the Client / M/s. Prism Johnson Ltd*
 - Layout plans of proposed site facilities/structures, if any, as soft copy (ArcGIS/Shapefiles/KML format) and hardcopies to exact scale with grid lines etc.
 - Cadastral maps covering the site, both hard and soft copies, if available.
 - Field Support including vehicle arrangements for the field team of NCSCM, for local travel.
 - Access to the site and safety of the field team from any resistance from local people.





2. Deliverables

- CRZ Maps on 1:4,000 scale demarcating HTL/LTL/CRZ as per the as per the CRZ Notification 2019 and approved CZMP.
- Regulation lines and recommendations/suggestions on CRZ categories.
- ESAs map of 1:25,000 scale showing approximately 7 km surrounding of proposed project site with CRZ categories, as per the approved CZMP.
- Draft CRZ report containing recommendations/suggestions on CRZ categories as per the approved CZMP prepared under CRZ Notification, 2019. Submission of final CRZ report.
- Final CRZ maps and report will be provided on receipt of full payment and on submitting form 16A.

4. *Schedule of work:* Total duration: 5 months from the date of receipt of payment of estimated cost and layout/revised layout plans, Cadastral maps etc, as given in paras 6 and 2.

5. Cost Estimates:

- Cost of CRZ Mapping: Cost: Rs 8,41,340/- (Rupees Eight Lakh Forty One Thousand Three Hundred and Forty only, inclusive of 18% GST).
- Tax Invoice with Bank details will be sent to you. The taxes are subject to change as per change in the law and the contract price will be adjusted (plus/minus) accordingly due to the impact of such changes in taxes.
- The amount is to be remitted by Demand Draft drawn on a scheduled Bank in favour of Director, NCSCM, payable at Chennai or by RTGS / NEFT.

6. The work will be taken - up on receipt of the following:

- Advance payment of the total cost of Cost: Rs 8,41,340/- (Rupees Eight Lakh Forty One Thousand Three Hundred and Forty only, inclusive of 18% GST).
- Cadastral maps with survey numbers covering the site, if available.
- Layout plans of proposed site facilities/structures, if any, as soft copy (ArcGIS / Shapefiles/KML format) and hardcopies to exact scale with grid lines etc.
- Acceptance of the proposal by email together with PAN/TAN/GST details.
- Payment details and Form 16A to be furnished immediately by email to avoid delay.

7. CRZ mapping will be done as per the CRZ Notification 2019 and the approved CZMP of the area. Draft Work order, which is not as per the above terms and conditions will be rejected. Advance payment, once received, will not be returned/refunded.

Dr. Purvaja Ramachandran
7/2/2024
Dr. Purvaja Ramachandran
Director, NCSCM. *7/2/24*

Copy to: Manager (Finance, Accounts), NCSCM.



Anna University Campus, Chennai 600 025. India
Phone (+91) 44 22200600 Fax (+91) 44 22200700

www.ncscm.res.in

REF: PJI/HRJ/PNT/ADMN/MCZMA/2023/
 Date: 26.10.2023

To,
Principal Secretary and Chairman,
 Maharashtra Coastal Zone Management Authority,
 Room No. 217, Annexe Building,
 Environment and Climate Change Department, Mantralaya,
 Mumbai: 400 032

Sub: Request for revision in draft Coastal Zone Management Plan (CZMP), 2019 (Sheet no. E43 H2/NW, Map no. MH67) for the land bearing Survey No. 40/2, 42,43,44,45,46/1,47 to 51, 58 belonging to M/s Prism Johnson Limited, H&R Johnson (India) Division, village Gadab, Pen, District Raigad.

Ref: 1. Our Letter to Principal Secretary Environment Ref. No. PJI/HRJ/AJ/ADMN/MCZMA/2023/40 Dt.12/10/2023
2. Our Letter to Principal Secretary Environment Ref No. PJI/HRJ/SS/2020/011 Dt.30.11.2020.

Respected Sir,

I invite your kind attention to the above cited subject matter please.

In this regard, we wish to kindly inform you that we have appointed the services of Mr. Vivek Kulkarni, CEO, Building Environment (India) Pvt. Ltd., Navi Mumbai as consultant to represent the company in the matter. Mr. Vivek Kulkarni contact details as under

Mobile Number – 9820349517

Further, we would also like to request you to kindly share the web-link of the CRZ meeting as and when it is scheduled for discussion on the aforementioned subject matter, on the below mentioned contact details please.

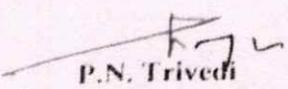
Mr. Vivek Kulkarni
 Mobile Number – 9820349517
 Email – excoecaria@gmail.com

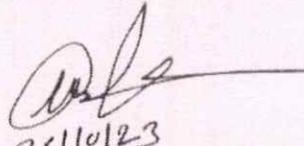
Mr. Arvind Joshi
 Mobile Number – 9689940226
 Email – joshi.arvind@hrjohnsonindia.com

We earnestly solicit your kind cooperation and support in the matter please.

Thanking You,

Yours Sincerely,
 For Prism Johnson Limited,
 H & R Johnson (I) Division,


 P.N. Trivedi
 President (Corporate Affairs & I.R.)


 26/10/23

प्रिज्म जोन्सन लि.
 मंत्रालय, मुंबई, ४०० ०३२

PRISM JOHNSON LIMITED
 (FORMERLY PRISM CEMENT LIMITED)

H & R Johnson (India) Division
 Corporate Office: 7th Floor, Windsor, C S.I. Road, Kalina, Santacruz (E) Mumbai - 400 098. India
 T: +91 22-4064 7300 / 2654 7300
 Registered Office: Prism Johnson Limited, 305, Laxmi Niwas Apartments, Ameerpet, Hyderabad - 500 016. India
 W: www.prismjohnson.in, www.hrjindia.com E: info@prismjohnson.in

CIN: L26942TG1992PLC014033

REF: PJJ/HRJ/PNT/ADMN/MCZMA/2023/86.



Date: 26.10.2023

LETTER OF AUTHORITY

To
Principal Secretary and Chairman,
Maharashtra Coastal Zone Management Authority,
Room No. 217, Annexe Building,
Environment and Climate Change Department, Mantralaya,
Mumbai: 400 032

Sub: Request for revision in draft Coastal Zone Management Plan (CZMP), 2019 (Sheet no. E43 H2/NW, Map no. MH67) for the land bearing Survey No. 40/2, 42,43,44,45,46/1,47 to 51, 58 belonging to M/s Prism Johnson Limited, H&R Johnson (India) Division, village Gadab, Pen, District Raigad. Respected Sir,

I invite your kind attention to the above cited subject matter please.

I, Mr. Prem Narayan Trivedi, President Corporate Affairs & IR, Prism Johnson Ltd, H & R Johnson (India) Division hereby authorize **Mr. Arvind Joshi** to attend the meetings of MCZMA and represent our CRZ matter and execute necessary applications, Undertakings, Declarations, Representations or any other correspondence and communication on behalf of Prism Johnson Ltd, H & R Johnson (India) Division.

Details for authorized signatory are as below;

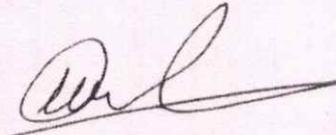
| Name | Designation | Date of Joining | Date of Birth | Mobile no. | Email Id |
|------------------|---------------------------------------|-----------------|---------------|------------|--|
| Mr. Arvind Joshi | Associate Vice President (HR & Admin) | 06.09.1997 | 12.08.1963 | 9689940226 | joshi.arvind@hrjohnsonindia.com |

We hereby confirm that the above information is correct and valid as per Company's Employee Record and hereby agree that false information submission will attract legal action.

Thanking You,

For Prism Johnson Ltd,
H & R Johnson (India) Division


P.N. Trivedi
President Corporate Affairs & IR


26/10/23
आवक लिफाफे (नों शा.)
पर्यावरण व वातावरणाय बदल विभाग
मंत्रालय, मुंबई ४०००३२

PRISM JOHNSON LIMITED
(FORMERLY PRISM CEMENT LIMITED)

H & R Johnson (India) Division
Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kallna, Santacruz (E), Mumbai - 400 098, India.
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W: www.prismjohnson.in, www.hrjindia.com E: Info@prismjohnson.in

JOHNSON **JOHNSON** **JOHNSON**
MARBONITE PORCELANO ENDURA

JOHNSON **JOHNSON**
BATHROOMS MARBLE&QUARTZ

CIN: L26942TG1992PLC014033

ITEM NO.10

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No. 192/2017, I.A. No. 108894/2018, I.A. No.119359/2018 IN
Writ Petition(s)(Civil) No(s). 337/1995

300018

CENTRE FOR ENVIRONMENT LAW WWF 1

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(ONLY I.A Nos. 192/2017, 108894/2018, 119359/2018 ARE TO BE TAKEN UP
FOLLOWING ADVOCATE NAME TO BE SHOWN "MR. T.V.S. RAGHVENDRA SREYAS, ADV., MR.
A.D.N. RAO, ADV., MR. SIDDHARTHA CHOWDHURY, ADV., MR. HARISH N. SALVE, SR.
ADV., MS. APARAJITA SINGH, ADV. (A.C.), MR. G.S. MAKKER, ADV., MR. L. R.
SINGH, ADV., MR. V.N. RAGHUPATHY, ADV., MR. V.D. KHANNA, ADV, MR. M.K.
MARORIA, ADV., Mr. LAKSHMI RAMAN SINGH, ADV. MR. NISHANT R.
KATNESHWARKAR, ADV, MR. AMAN VARMA, ADV."

IA No. 108894/2018 - APPEAL AGAINST REGISTRARS ORDER XV RULE 5

IA No. 119359/2018 - CONDONATION OF DELAY IN FILING APPEAL

IA No. 192/2017 - I A FOR DIRECTION)

WITH

W.P.(C) No. 1032/2013 (PIL-W)

(IA No. 158416/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Certified to be true copy

A. J. G. 10/1/19

Assistant Registrar (Judl.)

Date : 05-08-2019 These applications were called on
for hearing today.

.....2015
SUPREME COURT OF INDIA

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE B.R. GAVAI

Mr. Harish N. Salve, Sr. Adv (NP)

Mr. A.D.N. Rao, Adv. (A.C.)

Mr. Siddhartha Choudhury, Adv.(A.C.)

Ms. Aparajita Singh, Sr. Adv. (A.C.)

For Parties

Mr.T.V.S. Raghvendra Sreyas, Adv.

Mrs. Gayatri Gulati Sreyas, Adv.

Ms. Sneh Dhillion, Adv.

Mr. S. Wasim A. Qadri, Sr. Adv.

Mr. Saeed Qadri, Adv.

Mr. L.R. Singh, Adv.

Mr. ANS Nadkarni, ASG

Mr. A.K. Sinha, sr. Adv.

Mr. Arijit Prasad, Sr. Adv.

Ms. Sushasini Sen, Adv.

Ms. Shradha Deshmukh, Adv.

Ms. Binu Tamta, Adv.

Mr. D.L. Chidnanda, Adv.

Mr. Prashant Singh, Adv.

Mr. G.S. Makker, Adv.

Mr. M.K. Maroria, Adv.

Signature valid
Digitally signed by
[Name] DN: cn=[Name], o=[Name], ou=[Name], email=[Name], c=IN
11.28.2019 11:28:11
Reason

Mr. V.N. Raghupathy, Adv.
Mr. Manendrapal Gupta, Adv.

Mr. V.D. Khanna, Adv.

Mr. Nishant R. Katneshwarkar, Adv.

Mr. Ninad Laud, Adv.
Mr. Aman Verma, Adv.
Mr. Anjuman Tripathy, Adv.
Mr. Ivo D'Costa, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. NOs. 108894/2018 & 119359/2018

Delay condoned.

Perused the report of the Central Empowered Committee (CEC), dated 11.01.2019 submitted to this Court in I.A. No. 108894/2018. The issue is whether the land belonging to the applicant should be returned to him. We find that on the recommendations of the Government of Maharashtra, the MOEFCC had issued State II approval on 07.05.2007 for non forest use of 4.98 hectares of the private forest land. The CEC, which was asked to consider the effect has in clear terms submitted to the Court that it is recommended that this Court may approve the restoration of 5.03 hectares of forest land in Survey No. 40/2, 42, 43, 44, 45, 46/1, 47 to 51, 53 & 58 situated inside the applicant's manufacturing plant premises in Village Kahardevli in Raigad District.

Accordingly, we see no reason why the land belonging to the applicant should be withheld from him. We direct that the subject land be restored to the applicant within a period of one month from today.

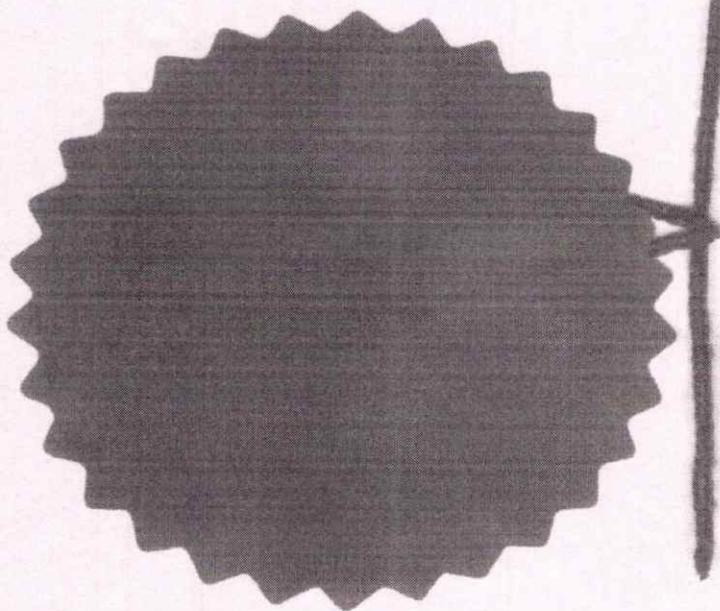
I.A. No. 108894/2018 is allowed accordingly.

List the matter on a non-miscellaneous day after two

weeks.


[CHARANJEET KAUR]
A.R. -CUM-P.S.


[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR



20799.

3 183
3/8/19 do do

[Handwritten signature]

SEAL ED IN MY PRESENCE

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION

WRIT PETITION NO. 3409 OF 2021

Prism Johnson Limited Through Corporate
Office At Kalina, Santacruz East Mumbai ...Petitioner

Versus

Union Of India Through Ministry Of Forest
And Climate Change, New Delhi And Ors. ...Respondents

Dr.Milind Sathe, Senior Advocate a/w Mr.Saket Mone, Mr.Subit
Chakrabarti, Mr.Abhishek Salian i/b.Vidhii Partners for the
Petitioner.

Mrs.M.S. Bane, AGP for Respondent No.2 to 5.

Ms.Sheetal Shah a/w. Jeyhaan Karnac i/b. Mehta and Girdharlal
for Respondent No.6.

Mr.R.A. Rodrigues a/w.Mr.A.A. Garge, for Respondent No.1.

CORAM : R.D. DHANUKA &
M.M. SATHAYE, JJ.

DATED : 15th FEBRUARY, 2023

P.C. :

1. Rule. Mrs.Bane, learned AGP waives service for
Respondent No.2 to 5. Mr.Rodrigues, learned counsel waives
service for Respondent No.1. Ms.Shah, learned counsel waives
service for Respondent No.6. Rule is made returnable forthwith.
By consent of the parties, the matter is taken up for final
hearing.

2. By this petition, filed under Article 226 of the Constitution of India, the Petitioner seeks a Writ of Mandamus thereby directing the Respondents Authorities to remove the mangroves present on property admeasuring 12.5 acres (5.03 hectares) situated at Gut Nos.40/2, 42, 43, 44, 45, 46/1, 47 to 51, 53 and 58, by granting leave as contemplated in the Judgment and Order dated 17th September, 2018 in Public Interest Litigation No.87 of 2006.

3. In the alternative, the Petitioner prays for a Writ of Mandamus directing Respondents-Authorities not to insist on the condition of prior leave of this Court in terms of Interim Order dated 27th January, 2010 in PIL No.87 of 2006, as imposed vide letter dated 21st July, 2016 issued by the Respondent No.3 and seeks an order/direction against Respondent Authorities to implement the letter/scheme dated 25th September, 2020 issued by Respondent No.4.

4. It is the case of the Petitioner that he is entitled to land admeasuring 135.15 acres at Village Khardevali, Kharkaravi and Karavi (Gadab), Taluka Pen, District Raigad. The Petitioner became entitled to the said property by virtue of permission

dated 6th March, 1995 issued by the Office of Development Commissioner, State of Maharashtra. The portion of the property admeasuring 12.5 acres was transferred to the Forest Department of the State of Maharashtra for carrying out compensatory afforestation.

5. The Petitioner applied for area clearance under the Forest (Conservation) Act, 1980 for non forest use of 4.98 Hectares of private forest land in Survey No.151 of Village Kadawal in Sindhudurg District. The Respondent No.1 granted Stage-I forest clearance under Section 2 of the said Act on 06.07.2008. As part compliance of the conditions of forest clearance the Petitioner transferred 5.3 Hectares land for non forest land in survey No.40/2, 42, 43, 44, 45, 46/1, 47 to 51, 43 & 58 situated inside the manufacturing plant premises of the Petitioner in Village Khardevali in District Raigad to the Forest Department of Maharashtra as compensatory land for undertaking Compensatory Afforestation.

6. The Petitioner had also deposited amount of Rs.57,57,023/- towards Net Present Value, Cost of Compensatory Afforestation and other associated costs with

Forest Department, Government of Maharashtra. As per condition of Stage-I approval given by the Respondent No.1, the non-forest land is transferred to Forest Department for the purpose of Compensatory Afforestation. The Respondent No.2 thereafter issued Stage-II approval on 07.05.2007 for non-forest use of 4.98 Hectares of the private forest land.

7. It is the case of the Petitioner that upon commencement of mining operations during 2007, the Petitioner found that quality of the mineral available in the private forest land diverted for the purpose was of inferior quality and material could not be used for manufacture of ceramic tiles. The Petitioner accordingly stopped the mining operation in March, 2009. Since the forest land was not required by the Petitioner for the purpose of which it was diverted, the Petitioner made a request to the Forest Department on 14.03.2012 to transfer back/retransfer the Compensatory Afforestation land admeasuring 5.03 Hectares which was handed over to the Maharashtra Forest Department.

8. The Petitioner also requested the Respondent No.1 not to proceed with the Notification of non-forest land transferred to the Forest Department for Compensatory Afforestation and to

maintain status quo of the compensatory land and not to declare the same as Reserved Forest. The Petitioner by a letter dated 08.03.2015 requested the Principal Secretary Revenue and Forest Department, Government of Maharashtra for cancellation of the diversion of 4.98 Hectares of forest land and restoration of 5.03 Hectares of the Compensatory land transferred to the Forest Department for Compensatory Afforestation. The Principle Chief Conservator of Forests, Nagpur vide letter dated 21.07.2016 recommended to the Principal Secretary, Revenue and Forests Government of Maharashtra for restoration/retransfer of non-forest land/compensatory land on various conditions. One of the conditions imposed under in the said letter was that for cutting of mangroves planted for Compensatory Afforestation by Forest Department the user agency has to obtain permission of this Court, in view of the order passed by this Court, in PIL No.87 of 2006 on 27.01.2010. The Petitioner accordingly applied for permission to this Court.

9. The Central Empowered Committee had submitted a report before the Supreme Court in Interim Application No.108894 of 2018. In the said report, after giving the entire background of the matter, the said committee opined that the

project of extraction of the mineral required for manufacturing of ceramic tiles has been abandoned by the Petitioner on the ground of non availability of quality raw material and for various reasons. It was opined that the non-forest land diverted for Compensatory Afforestation has not been notified under the Forest Act. In the said report, it was recommended that the this Court may consider conveying its approval of restoration of 5.03 Hectares non-forest land in Survey 40/2, 42, 43, 44, 45, 46/1, 47 to 51, 53 and 58 situated inside manufacturing plant premises of the Petitioner in Village Kahardevi in Raigad District.

10. Based on the said report, the Supreme Court passed an Order on 05.08.2019 and after perusal of the said report held that, there was no reason why the land belonging to the Petitioner should be withheld from him and accordingly, directed that the subject land shall be restored to the Petitioner within a period of one month from the date of the said Order. The said land was thereafter handed over to the Petitioner. The Petitioner, however, found that there were mangroves grown up on the said plot by the Forest Department. The Petitioner is not in a position to carry out any activities on the said plot.

11. Dr.Sathe, learned senior counsel for the Petitioner invited our attention to various orders passed by this Court from time to time and correspondence exchanged between the parties. He submitted that by an order dated 25.09.2020 the Additional Principal Chief Conservator of Forests, Mangrove Cell, Mumbai after considering the order passed by the Supreme Court and the report, recommended that instead of shifting and replanting the mangroves at any other location belonging to Forest Department, the Petitioner can consider providing funds to Mangrove Foundation for undertaking new mangrove plantation in 5 Hectares on land belonging to the Forest Department, subject to approval of the State Government.

12. In the said Order, it is provided that the number of saplings planted for 5 Hectares would be around 22,220 mangroves and costs involved for plantation and maintenance would be more than Rs.21,76,633/-. Learned senior counsel for the Petitioner, on instruction states that his client is ready and willing to pay the said costs involved for plantation as directed by the Additional Principal Chief Conservator of Forests, Mangrove Cell, Mumbai.

13. It is submitted by the learned senior counsel that the Judgment of this Court relied upon by the Respondents No.6 in PIL No.87 of 2006 would not advance the case of the Respondent No.6 on the ground that in the said judgment itself, paragraph No.65 clarifies that every mangroves area which is privately owned will not fall in the definition of private forest in clause (f) of the Section 2. He also relied upon the said report submitted by the Central Empowered Committee clearly admitting that non-forest land diverted for Compensatory Afforestation had not been notified under the Forests Act.

14. Learned senior counsel invited our attention to Section 21(A) of the Maharashtra Private Forests (Acquisition) Act, 1975 and submitted that it is clearly provided that nothing in Section 21 shall apply to any non-forest land, not being the property of Government, on which by artificial means or by human agency afforestation is made by planting forest trees species. He submitted that when the land was surrendered by the Petitioner to the Forest Department, there were no mangroves planted on the said plot. In support of this submission, learned counsel invited our attention to the letter dated 21.07.2016 from the Principal Chief Conservator of Forests (Head of Forest Force),

Maharashtra State, Nagpur after referring to letter dated 20.05.2015 & 25.05.2016 Chief Conservator of Forests, Thane reported that the 5.03 Hectares non-forest land was transferred to the Forest Department in 2006. There was no mangrove vegetation in this area when it was taken over by the Forest Department and Compensatory Afforestation was done in this area in the year 2009-10. Mangrove species were planted by the Forest Department. Forest Department incurred an expenditure of Rs.17,00,934/- during 2009-10 to 2015-16 towards afforestation, fencing of the area and other activities. He submitted that since mangroves were planted by the human agency such mangroves on the land restored to the Petitioner pursuant to the Order passed by the Hon'ble Supreme Court, cannot be considered as private forest. He submitted in any event the said land of the Petitioner has not been notified till date as forest.

15. Ms.Sheetal Shah, learned counsel for the Respondent No.6 vehemently opposed this petition by placing reliance on the order passed by this Court in PIL No.87 of 2006 and observations made by this Court therein. She submitted that, in any case, in private forest cutting down of the mangroves is

totally prohibited. She also relied upon paragraph Nos.60, 66 and the concluding paragraph of the said judgment and submitted that there shall be a total freeze on the destruction and cutting of mangroves in entire State of Maharashtra irrespective of the mangroves being planted on private forest or not. She submitted that in view of the mangroves already planted, the land of the Petitioner is notified under the CRZ and considered as deemed forest.

16. It is submitted by the learned counsel for Respondent No.6 that the Petitioner has not explained any public purpose involved for seeking permission to remove mangroves from the plot of the petitioner. The only objection of the Respondent No.6 is that the mangroves shall not be allowed to be removed from the land in question. If the Petitioner seeks to use the said land without removing the mangroves for any permissible use, Respondent No.6 has no objection.

17. Learned AGP for Respondent Nos.2 to 5 relied upon some of the paragraphs in an affidavit in reply filed by the Respondent Nos.2 to 5. She submitted that it was artificial regeneration and not natural proliferation identified mangroves forest or

mangrove area. The Petitioner is required to obtain prior permission from MCZMA for mangrove cutting for the future proposed project. She submitted the land in question falls in category of mangrove and therefore provisions of Forest (Conservation) Act, 1980 shall be applicable in respect of said land for any non-forest activity including cutting of trees.

18. Dr.Sathe, learned senior counsel for the Petitioner in his rejoinder arguments, submitted that since the mangroves are planted by the Forest Department after handing over possession by the Petitioner, which possession is restored pursuant to the Order passed by the Supreme Court, such mangroves planted in Forest Department would not convert the plot of the Petitioner as forest land. He submitted that the Judgment of the Division bench of this Court, relied by the learned counsel for the Respondent No.6 would not advance the case of the Respondent No.6. It is not in dispute that this Court in the said judgment dated 17.09.2018 in PIL No.87 of 2006 had laid down various guidelines in respect of the forest land and also mangroves on private lands.

19. The question that arises for consideration of this Court is

whether guidelines framed by this Court in the said judgment would apply to the facts of this case or not. It is admitted position that pursuant to the order passed by Government of India, the Petitioner was granted various permissions to carry out various activities on the plot allowed to the Petitioner on the condition that the Petitioner would surrender part of its other land for Compensatory Afforestation to Forest Department. Perusal of the records clearly indicates that when the Petitioner was handed over its plot of land for Compensatory Afforestation to the Forest Department, there were no mangroves on the said plot. The mangroves were subsequently planted by the Forest Department by appointing human agency. Section 21(A) of the Maharashtra Private Forests (Acquisition) Act, 1975 clearly provides that nothing in Section 21 shall apply to any non-forest land, not being the property of Government, on which by artificial means or by human agency afforestation is made by planting forest trees species. The Forest Department had planted mangroves after handing over the possession of the said plot by the Petitioner to the Forest Department in compliance with the condition imposed by the Central Government while allotting another plot in the forest area. In our view Section 21(A) thus

would apply to the facts of this case. Be that as it may, till date land of the Petitioner is not been declared as private forest under Section 21(A) of the Maharashtra Private Forests (Acquisition) Act, 1975.

20. The Judgment cited by the learned counsel for the Respondent No.6 in PIL No.87 of 2006 thus would not apply to the facts of this case even remotely.

21. In view of the permission applied by the Petitioner, the Central Empowered Committee submitted a detail report before the Hon'ble Supreme Court admitting that the non-forest land was diverted to Compensatory Afforestation, has not been notified under the Forest Act. The Hon'ble Supreme Court accepted the said report submitted by the Central Empowered Committee and clearly held that there was no reason why the land belonging to the Petitioner should be withheld from him and directed the subject land be restored to the Petitioner within a period of one month from the date of the said Order.

22. The Petitioner has already been handed over possession of the said land. When the Petitioner applied for permission, the Additional Principal Chief Conservator of Forests, Mangrove

Cell, Mumbai passed an Order dated 25.09.2020 and after considering the Supreme Court Order dated 05.08.2019 observed that the Petitioner intends to use of the land in future by removing planted mangroves, and would be approaching this Court to grant of permission for shifting and re-plantation of the mangroves. Considering the background of the matter, the Additional Principal Chief Conservator of Forests, Mangrove Cell, Mumbai recommended that instead of shifting and replanting the mangroves at any other location belonging to Forest Department, the Petitioner would consider providing funds to Mangrove Foundation for undertaking new mangrove plantation in 5 Hectares on the land belonging to the Forest Department, subject to approval of the State Government.

23. It is thus clear that even if mangroves planted on the land of the Petitioner by Forest Department are allowed to be removed, on payment of Rs.21,76,633/- by the Petitioner in compliance with the Order dated 25.09.2020, the Forest Department with the Mangroves Foundation would undertake new mangroves in 5 Hectares on the land belonging to the Forest Department. There is thus no prejudice caused to the interest of Respondent No.6, if the permission is granted in the

facts and circumstances, by this Court to remove the mangroves planted by the Forest Department. Be that as it may, permission granted by the order dated 25.09.2020 passed by Chief Conservator of Forests, Mangroves Cell has not been impugned by any of the Respondents including Respondent No.6 and is still in force. The Petitioner is agreeable to pay the costs quantified at Rs.21,76,633/- to the Mangroves Cell towards costs for undertaking new mangroves plantation in 5 Hectares by planting 4444 saplings.

24. In our view, the Petitioner has made out case for grant of permission, as prayed.

25. We accordingly pass the following Order:

[i] Writ Petition is allowed in terms of prayer clause (a) of the Petition on condition that the Petitioner to pay an amount Rs.21,76,633/- as directed in the Order dated 25th September, 2020 within two weeks from today. Respondent Nos.2 to 5 are directed to implement the Order within two weeks thereafter.

[ii] Rule is made absolute in the aforesaid terms. No order as to costs.

[iii] All concerned to act on an authenticated copy of this order.

(M.M. SATHAYE, J.)

(R.D. DHANUKA, J.)



महाराष्ट्र शासन

नगर रचना आणि मूल्य निर्धारण विभाग

रायगड अलिबाग

जुनी नगर पालिका प्रशासकिय इमारत, लेले चौक, अलिबाग-४०२ २०१

दुरध्वनी क्र.०२१४१-२२२११७

Email-adtp.alibaug@maharashtra.gov.in

जा.क्र./संसंनर-राअ/मौजे खारदेवळी/ता.पेण/ 1992

दिनांक ०८/०६/२०२२

प्रति,

प्रिझम जॉन्सन लिमिटेड तर्फे
श्री. तन्मय रमेश सुरावकर

विषय :- प्रादेशिक योजना तसेच सी.आर.झेड ची माहिती मिळणेबाबत.

संदर्भ :- आपला दि. २४/०३/२०२२ रोजीचा अर्ज.

महोदय,

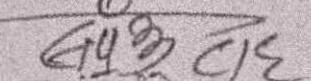
विषयांकित प्रकरणी अर्जदार यांनी मौजे खारदेवळी पो.गडच, ता.पेण जि.रायगड या गावाला कोणत्या वर्धापासून औद्योगिक विभागात समावेश केला आहे तसेच सिआरझेड कोणत्या वर्धापासून लागू झालेले आहेत याची माहिती अपेक्षिलेली आहे.

रायगड प्रादेशिक योजना ही दि.०४/०७/१९९२ रोजी मंजूर असून दि. १५/०९/१९९२ रोजी अंमलात आली आहे. रायगड प्रादेशिक योजना फेरबदल M-१७(१) Notification No-TPS/१४९०/CR-३६५/९०/UD-१२ दि.०४/०७/१९९२ अन्वये मौजे खारदेवळी हे गाव औद्योगिक विभागात समाविष्ट करण्यात आले आहे.

केंद्र शासनाच्या पर्यावरण, वन आणि हवामान बदल विभागाने दि. ०६/०१/२०११ रोजीच्या अधिसूचनेअंतर्गत Coastal Regulation Zone घोषित केला आहे व दि.१८/०१/२०१९ रोजीच्या अधिसूचनेनुसार सिआरझेड नकाशास मंजूरी देण्यात आली आहे.

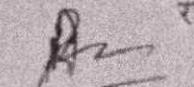
आपला,

०/८


(स. पं. गोली)

सहायक संचालक नगर रचना

रायगड - अलिबाग


7/6/22


8/6/22

उप वनसंरक्षक, अलिबाग वन विभाग अलिबाग यांचे कार्यालय.

मु.पो.ता. अलिबाग, जि. रायगड. द. क्र. 02141 222016 फॅ.क्र. 2222216 Email. dycfalibag@mahaforest.gov.in

पत्र

विषय:- वन जमिन सिंधुदुर्ग

वळतेकरण क्षेत्र 4.98 हेक्टर

मायनिंग लिज ट्रान्सफरबाबत.

मे. एच.आर.जॉन्सन (इं) लि.

जा.क्र. अ/20/जमीन/ २१७/2015-16.

अलिबाग. 402 201. दि. ८ / ५ / 2015.

प्रति,

मुख्य वनसंरक्षक,

ठाणे.

- संदर्भ:- 1) शासन महसूल व वन विभाग यांचेकडील पत्र क्र. एफएलडी-1415/प्र.क्र.30/फ-10, दिनांक 21/01/2015.
- 2) आपलेकडील पत्र क्र. कक्ष-10/वसं/प्र.क्र.67/14-15/जा.1251 दिनांक 29/1/2015.
- 3) आपलेकडील पत्र क्र. कक्ष-10/वसं/प्र.क्र.67/14-15/902, दिनांक 24/11/2014.
- 4) उप वनसंरक्षक, सावंतवाडी यांचेकडील पत्र क्र. अ/सर्व्हे/नोसेल/957, दिनांक 5/2/2015.

मे. एच्. एण्ड जॉन्सन (इं) या कंपनीने मौजे. कुडाळ, जि. सिंधुदुर्ग येथील खाजगी पुनःस्थापीत करण्यात आलेल्या सर्व्हे क्रमांक 151 चे क्षेत्र 4.98 हेक्टर क्षेत्रामधून कंपनीकरीता लागणा-या कच्च्या मालाचे उत्खनन करणेसाठी वनक्षेत्र माणगीचे प्रस्तावास केंद्रशासनाने दिनांक 3/5/2007 अन्वये अंतीम मंजूरी देण्यात आलेली आहे.

प्रकरणी प्रकल्प यंत्रणेने मागणी केलेले वनक्षेत्रातून उच्च प्रतीचा कच्चा माल निघत नसल्याने सदर वनक्षेत्र ताब्यात घेऊन त्याबदल्यांत देण्यांत आलेले मौजे खारदेवळी, ता. पेण वनेत्तर क्षेत्र परत मिळण्यासाठी केंद्रीय सशक्तता समिती यांचे समोर अर्ज दाखल केला आहे. सदर अर्जाचे अनुषंगाने क्षेत्राचे सद्यस्थितीबाबत अहवाल सादर करणेबाबत उक्त संदर्भीय पत्र क्र. 2 व 3 अन्वये सुचना प्राप्त आहेत. सदर सुचनांनुसार प्रकरणातील सद्यस्थितीबाबत खालील प्रमाणे अहवाल सादर करण्यांत येत आहे.

1. वळते करण्यांत आलेले खाजगी वनक्षेत्राचे मोबदल्यांत पर्यायी वनीकरण योजनेअंतर्गत प्रकल्प यंत्रणेने मौजे खारदेवळी ता. पेण येथील स.क्र. 17,18,19,20,21 त्याचे गट क्र. 40/2, 42 ते 45, 46, 47 ते 51, 53, 58 चे एकूण क्षेत्र 5.03 हेक्टर खाजगी क्षेत्र

सन 2006 मध्ये वनविभागचे ताब्यांत दिले. महसूल अधिकार अभिलेखांत वनविभागाचे नावाची नोंद फेर-फार नोंद क्र. 552 दि. 22/11/2006 अन्वये घेण्यांत आली आहे.

2. पर्यायी वनीकरणांतर्गत प्राप्त खाजण क्षेत्र ताब्यांत घेतेवेळी त्यामध्ये कांदळवन प्रजातीचे झाडे अस्तित्वात नव्हती.
3. पर्यायी वनीकरणासाठी प्राप्त क्षेत्रावर कांदळवन प्रजातीचे वनीकरण सन 2009-10 चे पावसाळ्यांत घेण्यांत आले आहे. तसेच ताब्यांत घेणेत आलेले वनेत्तर क्षेत्राभोवती तारेचे कुंपण करण्यांत आले आहे. वनीकरण व तारेचे कुंपण यावर अदयापर्यंत (सन 2009-10 ते 2014-15) रक्कम रु. 16,06,613/- एवढा खर्च करण्यांत आलेला आहे.
4. सदर क्षेत्र राखीव/संरक्षित वन घोषित करण्याची कार्यवाही सुरु आहे.
5. सद्यस्थितीत विषयांकीत क्षेत्रावर कांदळवन प्रजातीची लागवड आहे.
6. मा. उच्च न्यायालय, मुंबई यांचेकडील रिट याचिका क्र. 3246/2004 मधील निर्णय दिनांक 6/10/2005 नुसार सन 2005 पूर्वी अस्तित्वात असलेले कांदळवनाबाबत कार्यवाही करण्याची आहे. मौजे खारदेवळी ता. पेण येथील विषयांकीत क्षेत्र ताब्यांत घेतेवेळी त्यामध्ये कांदळवन नव्हते.
7. वळते करण्यांत आलेले खाजगी वनक्षेत्रांत सुमारे 5 ते 6 वर्षांपासून खोदकाम केलेले नसलेबाबत उप वनसंरक्षक, सावंतवाडी वनविभाग, सावंतवाडी यांनी त्यांचेकडील पत्र दि. 5/02/2015 अन्वये कळविले आहे. सुलभ संदर्भासाठी सदर पत्राची छायाप्रत सादर केली आहे.

सदर क्षेत्र प्रकल्प यंत्रणेस परत करावयाचे झाल्यास त्यासंबंधाने निर्णय वरीष्ठ पातळीवरून होणे आवश्यक आहे. तसेच खालील अटी/शर्ती बंधनकारक करण्यांत याव्यात.

1. शासनाकडे भरणा करण्यांत आलेली रक्कम परत मागण्याचा हक्क प्रकल्प यंत्रणेस रहाणार नाही.

सहपत्र:- वरील प्रमाणे.


उप वनसंरक्षक,
अलिबाग.

- प्रत:- 1) सहाय्यक वनसंरक्षक, अलिबाग यांचेकडे माहितीसाठी रवाना.
2) वनक्षेत्रपाल वडखळ यांचेकडे माहितीसाठी रवाना.

प्रतिलिपी:- महाव्यवस्थापक (HR & ADMN) JOHNSON (India) a Division of Prism Cement Ltd., Corporate Office, 7th floor, Windsor, C.S.T. Road, Kalina, Santacruz (E), Mumbai 400 098 यांजकडे माहितीसाठी अग्रेषित.



REF: PJI/HRJ/PNT/ADMN/MCZMA/2023/
Date: 26.10.2023

To,
Principal Secretary and Chairman,
Maharashtra Coastal Zone Management Authority,
Room No. 217, Annexe Building,
Environment and Climate Change Department, Mantralaya,
Mumbai: 400 032

Sub: Request for revision in draft Coastal Zone Management Plan (CZMP), 2019
(Sheet no. E43 H2/NW, Map no. MH67) for the land bearing Survey No. 40/2,
42,43,44,45,46/1,47 to 51, 58 belonging to M/s Prism Johnson Limited, H&R
Johnson (India) Division, village Gadab, Pen, District Raigad.

Ref: 1. Our Letter to Principal Secretary Environment Ref. No.
PJI/HRJ/AJ/ADMN/MCZMA/2023/40 Dt.12/10/2023
2. Our Letter to Principal Secretary Environment Ref No.
PJI/HRJ/SS/2020/011 Dt.30.11.2020.

Respected Sir,

I invite your kind attention to the above cited subject matter please.

In this regard, we wish to kindly inform you that we have appointed the services of
Mr. Vivek Kulkarni, CEO, Building Environment (India) Pvt. Ltd., Navi Mumbai as consultant to
represent the company in the matter. Mr. Vivek Kulkarni contact details as under

Mobile Number – 9820349517

Further, we would also like to request you to kindly share the web-link of the CRZ meeting as and
when it is scheduled for discussion on the aforementioned subject matter, on the below mentioned
contact details please.

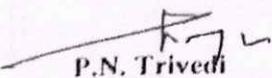
Mr. Vivek Kulkarni
Mobile Number – 9820349517
Email – excoecaria@gmail.com

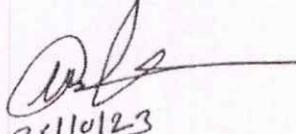
Mr. Arvind Joshi
Mobile Number – 9689940226
Email – joshi.arvind@hrjohnsonindia.com

We earnestly solicit your kind cooperation and support in the matter please.

Thanking You,

Yours Sincerely,
For Prism Johnson Limited,
H & R Johnson (I) Division,


P.N. Trivedi
President (Corporate Affairs & I.R.)


26/10/23

प्रिज्म जोन्सन लि.
मंत्रालय, मुंबई ४०० ०३२

PRISM JOHNSON LIMITED
(FORMERLY PRISM CEMENT LIMITED)



H & R Johnson (India) Division
Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kalina, Santacruz (E), Mumbai - 400 098, India.
T: +91-22-4064 7300 / 2654 7300
Registered Office: Prism Johnson Limited, 305, Laxmi Niwas Apartments, Ameerpet, Hyderabad - 500 016, India.
W: www.prismjohnson.in, www.hrjindia.com E: info@prismjohnson.in

CIN: L26942TG1992PLC014033

REF: P JL/HRJ/PNT/ADMN/MCZMA/2023/86.

Date: 26.10.2023

LETTER OF AUTHORITY

To

Principal Secretary and Chairman,
Maharashtra Coastal Zone Management Authority,
Room No. 217, Annexe Building,
Environment and Climate Change Department, Mantralaya,
Mumbai: 400 032

Sub: Request for revision in draft Coastal Zone Management Plan (CZMP), 2019 (Sheet no. E43 H2/NW, Map no. MH67) for the land bearing Survey No. 40/2, 42,43,44,45,46/1,47 to 51, 58 belonging to M/s Prism Johnson Limited, H&R Johnson (India) Division, village Gadab, Pen, District Raigad. Respected Sir,

I invite your kind attention to the above cited subject matter please.

I, Mr. Prem Narayan Trivedi, President Corporate Affairs & IR, Prism Johnson Ltd, H & R Johnson (India) Division hereby authorize **Mr. Arvind Joshi** to attend the meetings of MCZMA and represent our CRZ matter and execute necessary applications, Undertakings, Declarations, Representations or any other correspondence and communication on behalf of Prism Johnson Ltd, H & R Johnson (India) Division.

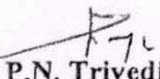
Details for authorized signatory are as below;

| Name | Designation | Date of Joining | Date of Birth | Mobile no. | Email Id |
|------------------|---------------------------------------|-----------------|---------------|------------|--|
| Mr. Arvind Joshi | Associate Vice President (HR & Admin) | 06.09.1997 | 12.08.1963 | 9689940226 | joshi.arvind@hrjohnsonindia.com |

We hereby confirm that the above information is correct and valid as per Company's Employee Record and hereby agree that false information submission will attract legal action.

Thanking You,

For Prism Johnson Ltd,
H & R Johnson (India) Division


P.N. Trivedi
President Corporate Affairs & IR




26/10/23
आवक त्रिवेदी (नॉ. प्र.)
प्रवाचन व वातावरण व बदल विभाग
मंत्रालय, मुंबई ४०००३२
PRISM JOHNSON LIMITED
(FORMERLY PRISM CEMENT LIMITED)
H & R Johnson (India) Division
Corporate Office: 7th Floor, Windsor, C.S.T. Road, Kallna, Santacruz (E), Mumbai - 400 098, India.
T: +91-22-40647300 / 2654 7300
Registered Office: Prism Johnson Limited, 305, Laxmi Niwas Apartments, Ameerpet, Hyderabad - 500 016, India.
W: www.prismjohnson.in, www.hrjindia.com E: info@prismjohnson.in

CIN: L26942TG1992PLCO14033



महाराष्ट्र MAHARASHTRA

2022

BR 317403



Vkadym

जोड़क- 2 / Annexure-II 49557 दिनांक 26/12/2022
 मुद्रांक विक्री मॉड अग्रक्रमांक
 दस्ताचा प्रकार कर्नाट दस्त नोंदणी करणार आहेत का - होय/नाही
 पित्रकृतीचा वर्गाने
 मुद्रांक विक्रीत घेणा-याचे नांव व सही जे. एल. डब्ल्यू. स्टीव्हन लुई.
 मुद्राचा एककारणाचे नांव पनपेल
 हस्त अस्तव्यास करणे नांव, पत्ता व सही विकास कंपनी
 मुद्रांक शुल्क, रकम 500/-
 परवाना मुद्रांक विक्रीसाठी घ्यावे व वाचाना कर्नाटक
 मुद्रांक विक्रीचे विभागाचे पत्ता
 श्री. सुनिल बिजुल परदेशी
 श्री. एच. टी. व्हाट्स 9822 245111
 पनपेल, अहमदनगर - 431 001

AGREEMENT

This Agreement is executed today, on Day of 2023, at Pen, between the following parties:

PRISM JOHNSON LIMITED, through its Authorized Signatory Mr. Hanzala Tariq, having manufacturing premises at Unit 1, Village Gadab, Khar Devli, Goa Road, Taluka Pen, District Raigad – 402 107 at hereinafter referred to as “THE OWNER” (which expression shall, unless it be repugnant to the context or meaning thereof, include its successors in interest and assigns) of the ONE PART

H. Tariq
[Signature]

AND

JSW Steel Limited, through its Authorized Signatory Mr. Atmaram Betkekar, having office at Dolvi, Taluka Pen, District Raigad, hereinafter referred to as "THE COMPANY" (which expression shall, unless it be repugnant to the context or meaning thereof, include its successors in interest and assigns) of the SECOND PART.

WHEREAS:

- A. The Owner has a tile manufacturing facility at Pen, Raigad, Maharashtra sharing a common boundary wall with the Company.
- B. The Owner is in the absolute and lawful possession of 135.17 acres of industrial land (for industrial use), for the tile manufacturing facility.
- C. There are some kutchra roads in the aforesaid land which are in need of repair. The Owner has therefore approached to the Company and requested the Company to supply the slag inter alia for the purpose of use in the kutchra roads.
- D. After mutual discussion between the both parties, the Parties have agreed on the following terms and conditions and are desirous of recording the terms that have been mutually agreed upon by and between them in the manner hereinafter appearing.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS UNDER:

- 1. The Company has agreed to supply industrial slag for a quantity not exceeding 11,500 tons (non-hazardous by-product) over a period of time, as and when required by the Owner. The Owner has agreed to receive the same.
- 2. The Owner is fully aware that the said slag is not hazardous and does not contain harmful chemicals as per the CPCB guidelines.
- 3. The Owner shall make an arrangement for transportation of slag from the Company's premises to the said property at their own cost as and when required by the Owner.
- 4. The commercial teams of the Owner and the Company shall co-ordinate for the terms before making the supply.

This agreement is executed voluntarily, without any pressure, coercion, or misrepresentation and the Owner and the Company have hereby signed, executed this Agreement in the presence of following witnesses on this ... day of, 2025 at Pen.

SIGNED SEALED AND DELIVERED)
 by the withinnamed Owner)
Prism Johnson Limited)
 through its Authorized Signatory)
 Mr. Hanzala Tariq)
)
 in presence of)

H. Tariq



- 1)
- 2)

SIGNED SEALED AND DELIVERED

by the withinnamed Company

JSW Steel Limited

through its Authorized Signatory

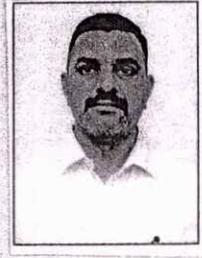
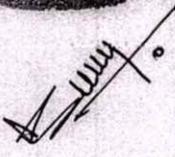
Mr. Atmaram Betkekar

in the presence of:

1)

2)

)
)
)
)
)
)
)



आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA



स्थायी लेखा संख्या कार्ड
Permanent Account Number Card

AAACP6224A

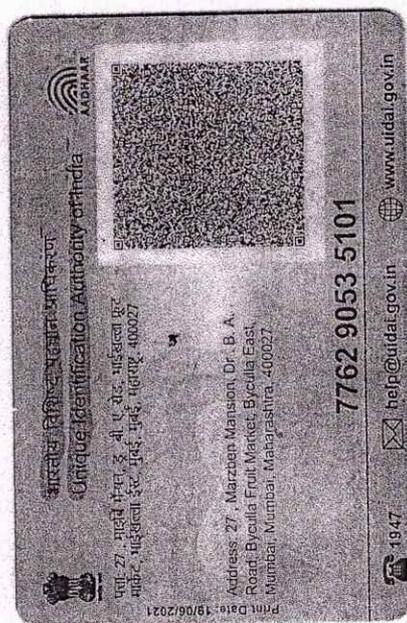


नाम / Name
PRISM JOHNSON LIMITED

निगमन / संस्था की तिथि
Date of Incorporation / Formation
26/03/1992

08/03/2018

H. Taji



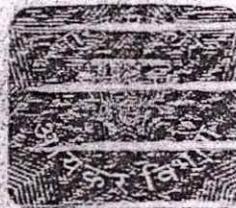
H. Tariq

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

JSW STEEL LIMITED



15/03/1994

Permanent Account Number

AAACJ4323N

13102005

Handwritten signature


 भारत सरकार
 GOVERNMENT OF INDIA

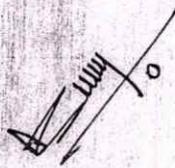


आत्माराग प्रभाकर बेतकेकर
 Atmaram Prabhakar Betkekar
 जन्म तारीख/DOB: 22/12/1968
 पुरुष/ MALE



7686 3232 7642

माझे आधार, माझी ओळख




 भारतीय विशिष्ट पहचान प्राधिकरण
 UNIQUE IDENTIFICATION AUTHORITY OF INDIA

| पत्ता: | Address |
|--|--|
| S/O प्रभाकर बेतकेकर, फ्लॉट नं - 1203, मिना हाईट्स सी एच एस, प्लॉट नं - 51 बी, सेक्टर - 20, खारघर, नवी मुंबई, खारघर, रायगड, महाराष्ट्र - 410210 | S/O Prabhakar Betkekar, Flat No - 1203, Mina Heights C H S, Plot No - 51 B, Sector - 20, Kharghar, Navi Mumbai, Kharghar, Raigarh, Maharashtra - 410210 |

7686 3232 7642



1947



help@uidai.gov.in



www.uidai.gov.in

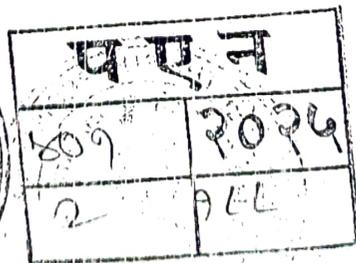
P.O. Box No 1947
Bangalore 560 001

| Department of Stamp & Registration, Maharashtra | |
|--|----------------------|
| Receipt of Document Handling Charges | |
| PRN 0225047210498 | Date 04/02/2025 |
| Received from JSW STEEL LIMITED, Mobile number 0000000000, an amount of Rs.2000/-, towards Document Handling Charges for the Document to be registered (ISARITA) in the Sub Registrar office S.R. Pen of the District Raigarh. | |
| Payment Details | |
| Bank Name SBIN | Date 04/02/2025 |
| Bank CIN 1000415202:02040990 | REF No. 647532252463 |
| This is computer generated receipt, hence no signature is required. | |



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| ४०९ | २०२५ |
| ९ | ९८८ |

| Department of Stamp & Registration, Maharashtra | |
|---|----------------------|
| Receipt of Document Handling Charges | |
| PRN 0225041710578 | Date 04/02/2025 |
| Received from JSW STEEL LIMITED, Mobile number 0000000000 -an amount of Rs.100/-, towards Document Handling Charges for the Document to be registered (ISARITA) in the Sub-Registrar office S.R. Pen of the District Raigarh. | |
| Payment Details | |
| Bank Name SBIN | Date 04/02/2025 |
| Bank CIN 10004152025020409979 | REF No. 448849462797 |
| This is computer generated receipt, hence no signature is required. | |





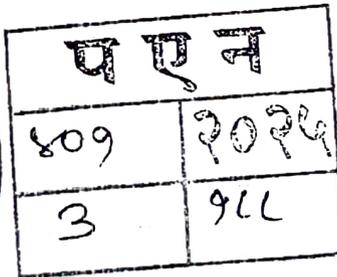
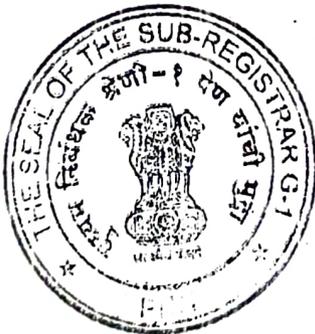
CHALLAN
MTR Form Number-6



| | | | | | | | | | | |
|----------------------|-----------------------------------|-------------------|---------------------|-------------------------|---|---------------------|---------|------|---|---|
| GRN | MH0155184702C2425E | BARCODE | [Barcode] | | Date | 03/02/2025-17:34:37 | Form ID | 25.1 | | |
| Department | Inspector General Of Registration | | | Payer Details | | | | | | |
| Type of Payment | Stamp Duty | | | TAX ID / TAN (If Any) | | | | | | |
| Office Name | PEN_PEN 1 SUB REGISTRAR | | | PAN No.(If Applicable) | AAACJ4323N | | | | | |
| Location | RAIGAD | | | Full Name | JSW STEEL LIMITED * | | | | | |
| Year | 2024-2025 One Time | | | Flat/Block No. | SURVEY NO 24 AND OTHERS | | | | | |
| Account Head Details | | Amount In Rs. | Premises/Building | | VILLAGE KHARDEVALI AND KHARKARAVI | | | | | |
| 0030046401 | Stamp Duty | 98781000.00 | Road/Street | | PEN | | | | | |
| 0030063301 | Registrar on Fee | 30000.00 | Area/Locality | | PEN | | | | | |
| | | | Town/City/District | | | | | | | |
| | | | PIN | | 4 | 0 | 2 | 1 | 0 | 7 |
| | | | Remarks (If Any) | | PAN2=AAACP6224A-SecondPartyName=PRISM JOHNSON LIMITED-CA=61992326J-Marketval=1646350000 | | | | | |
| | | | Amount In | | Nine Crore Eighty Eight Lakh Eleven Thousand Rupee | | | | | |
| Total | | 9,68,11,000.00 | Words | | s Only | | | | | |
| Payment Details | | | STATE BANK OF INDIA | | FOR USE IN RECEIVING BANK | | | | | |
| Cheque-DD Details | | | Bank CIN | Ref. No. | 00040572025020373189 | CK00GJYBG1 | | | | |
| Cheque/DD No | | Bank Date | RBI Date | 03/02/2025-18:04:48 | Not Verfied w.th RBI | | | | | |
| Name of Bank | | Bank-Branch | | STATE BANK OF INDIA | | | | | | |
| Name of Branch | | Scroll No. , Date | | Not Verfied with Scroll | | | | | | |

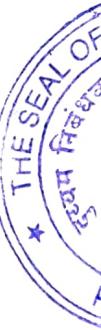
Department D Mobile No. 9823934952
NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.

सदर चलन केरल दुय्यम निबंधक कार्यालयात नोंदणी करावयाच्या दस्तांसाठी लागू आहे. नोंदणी न करावयाच्या दस्तांसाठी सदर चलन लागू नाही.





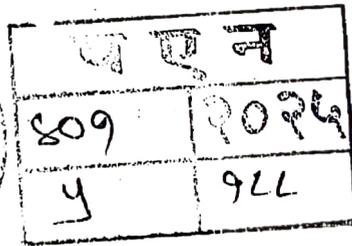
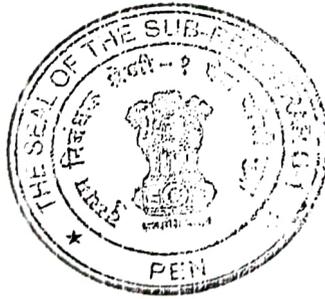
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| ४०१ | २०२५ |
| ४ | १५४ |



| Valuation ID : 202502067536 | | पुनर्विक्रय पत्र (प्राथमिक क्षेत्र-पुणे जिल्हा) | | 06 February 2025 03:37:54 PM |
|---|--------------------|---|--|------------------------------|
| मूल्यांकनाचे वर्ष | 2024 | | | |
| जिल्हा | पुणे | | | |
| तालुका | पुणे | | | |
| गावाचे नाव | देवरी | | | |
| क्षेत्राचे नाव | Rural | | | |
| विभागाचे नाव | 2 | | | |
| मूल्य | Rs.2090 /- | | | |
| मिळकतीचा प्रकार | मुक्ती | | | |
| अविरीचा प्रकार वत गावा | विनयती/आयीती/भूखंड | | | |
| अविरीचा दर | Rs.2090 /- | | | |
| मिळकतीचे क्षेत्र | 247523 चौ.मीटर | Layout Plot | | |
| पे.क्रमावरील एकूण | चौ.मीटर | | | |
| Zone Change Primary Notification: No | | | | |
| Rules Applicable | 23 > | | | |
| <p>1. 247523चौ.मीटर क्षेत्रासाठी वार्षिक मूल्य दराने 100% मूल्य दर = 2090 /-</p> <p>247523 चौ.मीटर क्षेत्रासाठी मूल्या = 247523 * 2090</p> <p>= 5,17,32,30,70.-</p> | | | | |
| <p>अविरीचे एकत्रित अंमल मूल्य = मिळकतीचे क्षेत्र (1) मूल्य + मिळकतीचे क्षेत्र (2) मूल्य</p> <p>= 517323070 + 0</p> <p>= Rs.5,17,32,30,70/-</p> <p>= ₹ ५१७३२३०७०/-</p> | | | | |

Home

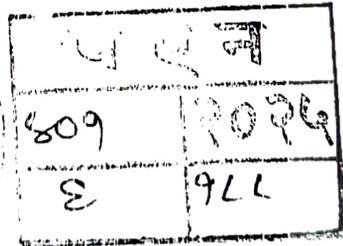
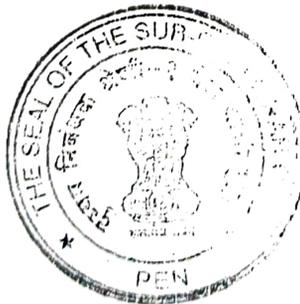
Print



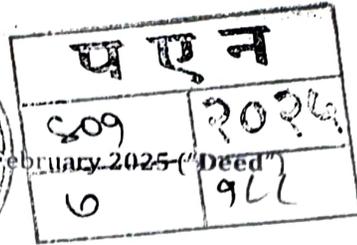
| मूल्यांकन फॉर्म (100% क्षेत्र-कुली जमीन) | | |
|--|------------------------------|-------------|
| Valuation ID : 202502067487 | 06 February 2025 03:36:34 PM | |
| मूल्यांकनाचे वर्ष : | 2024 | |
| जिल्हा : | रायगड | |
| तालुका : | पेण | |
| गावाचे नाव : | छात्रागाफी | |
| क्षेत्राचे नाव : | Rural | |
| विभागाचे नाव : | 2 | |
| मूल्य : | Rs 2090 /- | |
| चिळकनीचा प्रकार : | खुली | |
| जमिनीचा प्रकारित नाव : | विस्तारी जमीनी/भूछाद | |
| वर्षिकीय दर : | Rs 2090 /- | |
| चिळकनीचे क्षेत्र : | 49931 चौ. मीटर | Layout Plot |
| पंजीयनाचे एकक : | चौ. मीटर | |
| Zone Change Primary Notification: No | | |
| Rules Applicable | 23 अ | |
| <p>! 49931 चौ. मीटर क्षेत्रासाठी वार्षिक मूल्य ठरावक 100% मूल्य दर =2090 /-</p> <p>49931 चौ. मीटर क्षेत्रासाठी मूल्य = 49931 * 2090</p> <p style="text-align: center;">= 104355790/-</p> | | |
| <p>जमीनीचे एकत्रित अंतिम मूल्य = चिळकनीचे क्षेत्र (1) मूल्य + चिळकनीचे क्षेत्र (2) मूल्य</p> <p style="text-align: center;">=104355790 + 0</p> <p style="text-align: center;">= Rs.104355790/-</p> <p style="text-align: center;">= ₹ दहा कोटी च्याळीस लाख पचासहज हजारा सात शे तब्बद /-</p> | | |

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This Sale Deed is made between Pet on this 5th day of February 2025 ("Deed")



PRISM JOHNSON LIMITED, a company incorporated under the Companies Act, 1956 and having its registered office at 305, Laxmi Niwas Apartments, Ameerpet Hyderabad, Telangana 500016 and corporate office at Windsor, 7th floor, CST Road, Kalina, Santacruz (East), Mumbai-400098, hereinafter referred to as "**Vendor**" (which expression, unless repugnant to the context or meaning thereof, includes its successors and assigns) of the **One Part**;

AND

JSW STEEL LIMITED, a company incorporated under the Companies Act, 1956 and having its registered office at JSW Centre, Bandra Kurla Complex (BKC), Bandra (East), Mumbai- 400051, hereinafter referred to as "**Purchaser**" (which expression, unless repugnant to the context or meaning thereof, includes its successors and assigns) of the **Other Part**.

The Vendor and Purchaser are individually referred to as "**Party**" and collectively as "**Parties**".

WHEREAS: -

- A. By Order No. DI/Land/Permission/48/94/B-4345 dated 06th March 1995, read with Order dated 18th January 1997, bearing no. DI/Land/Permission/ 48/94/C-982 ("**said Orders**") passed by the Office of the Development Commissioner, Industries, Maharashtra State, in exercise of powers granted to him under the provisions of Section 63-1A of The Maharashtra Tenancy And Agricultural Lands Act, 1948, ("**MTALA, 1948**"), the Vendor was permitted to buy contiguous lands admeasuring about 54 Hectares & 66 Gunthas which is equivalent to 5,40,660 sq. mtrs., of Village Khar Devali, Village Kharkaravi and Village Karav, all in Taluka Pen, District Raigad, State Maharashtra, and hereinafter referred to as "**Entire Lands**";
- B. Pursuant to the said Orders and in compliance thereto, vide various Sale Deeds executed by the Vendor with the respective landowners, the Vendor purchased the Entire Lands, at a fair market value and on the terms and conditions specifically recorded in each of such respective Sale Deeds. The land/revenue records of the Entire Lands also came to be duly transferred in the name of the Vendor;



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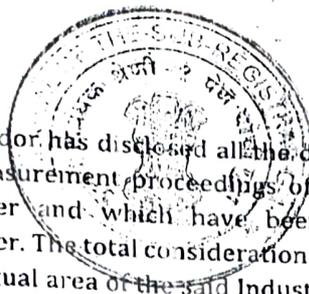
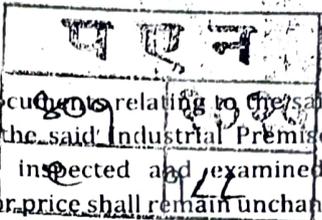
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- C. Thereafter, in accordance with the provisions of Section 63-1A of MTALA, 1948 and Section 44A of Maharashtra Land Revenue Code, 1966 ("MLRC, 1966"), the Vendor converted the Entire Lands to Industrial use and for that purpose, the Vendor had constructed the factory structures and has been carrying out the manufacturing/industrial activity from the Entire Lands since Year 1997 till date. The Vendor obtained all the requisite permissions and/or sanctions from various authorities to establish and commence industrial activity from the Entire Lands and the Vendor has been making payment of all statutory taxes, rates, assessment, charges, cost, expenses in respect of the Entire lands to the respective concerned authorities/agencies since Year 1997 till date. The Vendor has disclosed all the available documents concerning the acquisition of Entire Lands and the industrial activity to the Purchaser and the same have been inspected and examined by the Purchaser to its complete satisfaction. The Entire Lands along with Factory Structures is described in the **First Schedule** and hereinafter referred to as "**Entire Industrial Premises**";
- D. The Purchaser has expressed its desire to purchase a portion of the said Entire Industrial Premises, being all those pieces and parcels of lands totally admeasuring about 30 Hectares and 76.13 Gunthas which is equivalent to 75.98 Acres, of Village Khar Devali, and Village Kharkaravi, all in Taluka Pen, District Raigad, State Maharashtra, delineated on the Plan annexed as **Annexure A**, more particularly described in the **Second Schedule** (hereinafter referred as "**the said Industrial Premises**") and the Vendor has agreed to sell the said Industrial Premises to the Purchaser on "**AS IS WHERE IS BASIS**" AND ON "**LIMITED RECOURSE TO THE VENDOR**" AS STATED IN CLAUSE NO. 7 HEREINBELOW;
- E. As per the Revenue Records the area of the said Industrial Premises admeasures 29 Hectares and 74.54 Ares i.e. 73.47 Acres. However, the Purchaser has carried out its independent as well joint survey and inspection of the said Industrial Premises and has found that the actual physical land area admeasures about 30 Hectares and 76.13 Ares i.e. 75.98 Acres. As such the actual land area of the said Industrial Premises is more than the area recorded in the Revenue Records by 2.72 Acres, such measured area is recorded in the Second Schedule hereunder. An application dated 8th October 2024 has been made by the Vendor before the Superintendent of Land Records, Alibaug ("SLR"), for survey, measurement and correction of Revenue Records of the said Industrial Premises and to bring true and correct area of said Industrial Premises in the 7/12 Extracts and other Revenue Records of the said Industrial Premises. The Deputy Superintendent of Land Records, Alibaug ("DSLRL") has submitted its report dated 27th December 2024 to SLR, inter-alia recording that upon measurement the area of the said Industrial Premises is in excess by 1 Hectare and 11.57 Ares i.e. 2.72 Acres approximately than what is recorded in the existing 7/12 Extracts;



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- F. The Vendor has disclosed all the documents relating to the said survey and measurement proceedings of the said Industrial Premises to the Purchaser and which have been inspected and examined by the Purchaser. The total consideration or price shall remain unchanged even if the actual area of the said Industrial Premises is more or less than the area already recorded in the 7/12 Extracts;
- G. Subject to the disclosures already made by the Vendor to the Purchaser, the Vendor has represented, warranted and covenanted with the Purchaser as follows:
- i. The Vendor is in exclusive and uninterrupted use, occupation, possession and enjoyment of the said Industrial Premises and every part thereof and there are no encroachments, trespassers, tenants, occupants or licensees on the said Industrial Premises or any part thereof;
 - ii. The said Industrial Premises are not part of tribal land or Adivasi land;
 - iii. There are no religious structures on the said Industrial Premises. No part of the said Industrial Premises is used for any religious or charitable purposes;
 - iv. Since the acquisition of the said Industrial Premises, the Vendor has used it for bona fide industrial purposes within the meaning of Section 63(1A) of the MTALA, 1948;
 - v. All taxes, cess, ground rents, assessments, water charges, electricity charges and any other outgoings or amounts payable in respect of the said Industrial Premises till the date hereof have been duly paid by the Vendor and there are no claims or disputes of any nature whatsoever pending with any competent authority in this regard AND in the event of any such liability for such previous period arising at any subsequent date from execution hereof then the Vendor shall clear the same at its own costs;
 - vi. There are no third party easementary rights created under any document or by any covenant or by prescription (under law or by contract or otherwise) in respect of and/ or upon the said Industrial Premises or any part thereof;
 - vii. Neither the Vendor nor anyone on its behalf has created any rights including entering into any agreement for sale, memorandum of understanding, deed or any writing otherwise or accepted any token or earnest money or other amount for transfer and sale of the said Industrial Premises or any part thereof;
 - viii. No third-party consent is required to be obtained for the purpose of consummating the transaction contemplated herein in respect of the said Industrial Premises;
 - ix. Section 180 of the Companies Act, 2013 is not applicable with respect to the sale of the said Industrial Premises;



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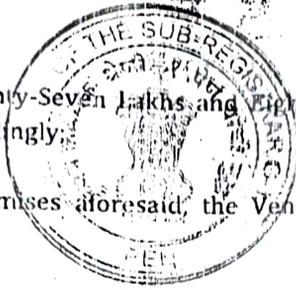
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The said Industrial Premises are and have always been freehold in nature;

- xi. There is no injunction, attachment, or prohibitory order arising out of or relating to any income tax claims, demands, penalty or any amount by whatever named called payable by the Vendor under the provisions of the Income Tax Act, 1961, or under the provisions of any indirect taxation laws such as Sales, Excise, Customs, Goods & Service Tax whereby the said Industrial Premises or any part is affected and/ or jeopardized or which may, in any manner, affect the sale and transfer of the said Industrial Premises in favour of the Purchaser as contemplated herein;
- xii. The Vendor alone is the absolute owner of the said Industrial Premises and there are no outstanding mortgages, charges, pledge, lease, leave and license, lien, preferential arrangement, power of attorney given to any third party in respect of the said Industrial Premises nor has the Vendor raised or availed of any loans from any banks, credit societies or any financial institutions or any other person against the said Industrial Premises;
- H. As per the 7/12 Extracts, NOCIL gas pipeline passes through some portions of the said Industrial Premises totally admeasuring 0 Hectares and 10.9 Gunthas consisting of:
- an area admeasuring 0 Hectares and 02.50 Ares of Gut No. 21 of Village Khar Devali;
 - an area admeasuring 0 Hectares and 03.80 Ares of Gut No. 25/1 of Village Khar Devali; and
 - an area admeasuring 0 Hectares and 04.60 Ares of Gut No. 3/0 of Village Kharkaravi;
- and a remark to that effect has been recorded in the other rights column of the 7/12 Extracts of the abovementioned Gut Nos. The total area of such portions of the said Industrial Premises is 0 Hectares and 10.9 Gunthas which is equivalent to 1,090 sq. mtrs. and the said area is under use by NOCIL gas pipelines.
- I. Based on the Vendor's representations and disclosures prior hereto, the Purchaser has agreed to purchase, and the Vendor has agreed to absolutely sell the said Industrial Premises for a total lump sum price and consideration of INR 164,63,50,000/- (Rupees One Hundred Sixty- Four Crores Sixty Three Lakhs and Fifty Thousand Only) on "AS IS WHERE IS BASIS" AND "ON LIMITED RECOURSE" TO THE VENDOR AS STATED IN CLAUSE NO. 7. HEREINBELOW";
- J. The market value on which stamp duty is payable INR 164,63,50,000 /- (Rupees One Hundred Sixty- Four Crores Sixty-Three Lakhs and Fifty Thousand Only) and stamp duty of INR 9,87,81,000/- (Rupees Nine



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Crores Eighty-Seven Lakhs and Eighty-One Thousand Only) has been paid accordingly;

K. In the premises aforesaid, the Vendor has agreed to execute these presents.

NOW THIS DEED WITNESSETH THAT:

1. The recitals hereinabove form an integral part of this Deed and the same shall be deemed to have been incorporated in the operative part of this Deed.
2. **Consideration, Parcels, General Words, All Estate Clause, Habendum, Declaration of Use**

In consideration of the lump sum of INR 164,63,50,000 /- (Rupees One Hundred Sixty- Four Crores Sixty-Three Lakhs and Fifty Thousand Only) paid by the Purchaser to the Vendor (the "Total Consideration") subject to deduction of Tax Deducted at Source (TDS) as provided for under the provisions of Section 194-1A of the Income Tax, Act 1961, in the following manner:

| Sr. No. | Particulars of Demand Draft/Pay Order | Amount in Rupees |
|--------------|--|----------------------|
| (i) | Demand Draft/Pay Order No. <u>471249 & 471248</u> , dated <u>05/02/2025</u> , drawn on <u>State Bank of India</u> Bank, <u>Nadkhal</u> , Branch | 162,98,86,500 |
| (ii) | Applicable Tax Deducted at Source (TDS) | 1,64,63,500 |
| Total | | 164,63,50,000 |

(the receipt whereof the Vendor admits and acknowledges and of and from the same and every part thereof forever acquits, releases, and discharges the Purchaser forever), the Vendor doth hereby grant, release, convey, transfer, and assure unto the Purchaser ALL THOSE PIECES AND PARCELS of Industrial Premises totally admeasuring about 30 Hectares and 76.13 Gunthas which is equivalent to 75.98 Acres of Village Khar Devali, and Village Kharkaravi, Taluka Pen and District Raigad, Maharashtra, consisting of the following land parcels, demarcated on the plan annexed at Annexure "A" hereto, and more particularly described in the **Second Schedule** hereunder:



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| 40 | Khardevali | 63 | 1.7992 | 4.4211 | 1.8345 | 4.531 |
| 41 | Khardevali | 65 | 1.064 | 2.628 | 1.4235 | 3.516 |
| 42 | Khardevali | 88 | 0.364 | 0.899 | 0.3808 | 0.941 |
| 43 | Khardevali | 21 | 0.6309 | 1.5583 | 0.6309 | 1.5583 |
| 44 | Khardevali | 22 | 0.4247 | 1.0490 | 0.4247 | 1.0490 |
| 45 | Khardevali | 66 | 0.1717 | 0.4241 | 0.1717 | 0.4241 |
| 46 | Kharkaravi | 4 | 0.045 | 0.111 | 0.07 | 0.1729 |
| 47 | Kharkaravi | 5 | 0.645 | 1.593 | 0.6471 | 1.5983 |
| 48 | Kharkaravi | 160/A | 0.329 | 0.813 | 0.2873 | 0.7096 |
| 49 | Kharkaravi | 164/2 | 0.998 | 2.465 | 0.9988 | 2.4670 |
| 50 | Kharkaravi | 165/1 | 0.154 | 0.380 | 0.5437 | 1.3429 |
| 51 | Kharkaravi | 165/2 | 0.390 | 0.963 | | |
| 52 | Kharkaravi | 166/1 | 0.425 | 1.050 | 0.8519 | 2.1042 |
| 53 | Kharkaravi | 166/2 | 0.425 | 1.050 | | |
| 54 | Kharkaravi | 167 | 0.233 | 0.576 | 0.2342 | 0.5785 |
| 55 | Kharkaravi | 1 | 0.1709 | 0.422123 | 0.1709 | 0.4221 |
| 56 | Kharkaravi | 2 | 0.5002 | 1.235494 | 0.5002 | 1.2355 |
| 57 | Kharkaravi | 3 | 0.678 | 1.675 | 0.632 | 1.5610 |
| Total | | | 29.7454 | 73.47 | 30.7613 | 75.98 |

TOGETHER WITH all and singular area the structures, buildings, compounds, passages, shrubs, trees, fences, profits, advantages, rights, whatsoever to the said Industrial Premises or grounds, hereditaments, and premises or any part thereof now or at or any time hereto before usually held, used, occupied or enjoyed, or reputed or known as part or member thereof including the Floor Space Index (FSI) / Transferable Development Rights (TDR) originating from the said Industrial Premises **AND ALL THE ESTATE** right, title, interest, claim, and demand whatsoever at law and in equity of the Vendor in to, out of, or upon the said Industrial premises or any part thereof **TO HAVE AND TO HOLD** all and singular the said Industrial Premises hereby granted, released, conveyed, transferred, assured or intended or expressed so to be with their and every of their rights members and appurtenances (all of which are hereinafter called the "said Industrial premises") **UNTO AND TO THE USE** and benefit of the Purchaser, its successors and assigns absolutely and forever **SUBJECT TO** the payment of all rates, taxes, assessments, duties and dues chargeable upon the same hereafter to become payable to the Government or any other public body or local authority in respect thereof.

3. Covenants of the Vendor Right to Convey

- 3.1 Notwithstanding any act, deed, matter or thing whatsoever by the Vendor or any person/s lawfully or equitably claiming by from through under or in trust for him made, done, committed, omitted or knowingly or willingly suffered to the contrary and subject to the Recitals in clauses

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And above, the Vendor has in itself good right, full power, and absolute authority to grant, convey, transfer, and assure the said Industrial premises hereby granted, conveyed, transferred, and assured or intended so to be unto and to the use of the Purchaser in the manner aforesaid;

3.2 Quiet Enjoyment

That it shall be lawful for the Purchaser from time to time and at all times hereafter peaceably and quietly to hold, enter upon, use, occupy, possess and enjoy the said Industrial premises hereby granted, conveyed, transferred and assured with their appurtenances and receive the rents and profits thereof and of every part thereof to and for their own use and benefit without any suit, lawful eviction or interruption, claim and demand whatsoever from or by the Vendor or its successors, administrators, or assigns or any of them or by any person or persons claiming or to claim, from, under or in trust for any of them;

3.3 Against Encumbrances

That, the Purchaser shall hold the said Industrial premises free and clear and freely and clearly and absolutely acquitted, exonerated, released, and forever discharged or otherwise by the Vendor;

3.4 Further Assurances

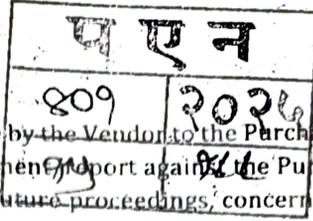
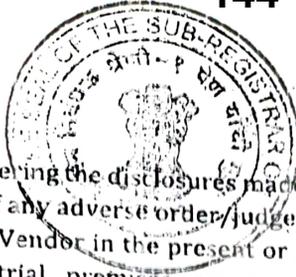
That the Vendor and all persons having or lawfully or equitably claiming any estate, rights, title, interest whatsoever in the said Industrial premises or any part thereof hereby granted, conveyed, transferred and assured by, under, or in trust for the Vendor or its successors, administrators, assigns or any of them shall and will from time to time and at all times immediately upon demand by the Purchaser and at cost of the Purchaser, without any hesitation, demand, consideration or delay, do and execute or cause to be done and executed any papers/ documents/ forms/ applications (including a Power of Attorney) or all such further acts, deeds, matters, things, or assurances whatsoever for perfecting the title in respect of the said Industrial premises and updating the government records.

4 Covenants of the Purchaser

The Purchaser hereby covenants with the Vendor:

- 4.1 That sale of the said Industrial premises is on "AS IS WHERE IS BASIS" AND ONLY ON "LIMITED RECOURSE TO THE VENDOR" UNDER CLAUSE NO. 7 HEREINBELOW:





- 4.2 That considering the disclosures made by the Vendor to the Purchaser, in the event of any adverse order/judgement/report against the Purchaser and/or the Vendor in the present or future proceedings, concerning the said Industrial premises or any part thereof, is passed by any court/authority/tribunal, in such event the Purchaser shall not have any legal recourse of whatsoever nature against Vendor, its directors, officers, employees and representatives in perpetuity, save and except for enforcement of the provisions contained herein or any other writings that may be exchanged between the Parties and not remote consequences.
- 4.3 That the said Industrial premises shall be used by the Purchaser only for bonafide industrial purposes or for any other purpose permissible under the applicable laws.
- 4.4 That from the date of execution of this Sale Deed, the Purchaser shall be solely liable for payment and discharge of all the taxes, dues, charges, cess, rates, business liabilities that may arise in respect of the said Industrial premises and also during the course of the business carried out by the Purchaser on and from execution of these presents.
- 4.5 That the Purchaser shall deposit the applicable TDS amount deducted from the consideration amount payable to Vendor, with the Income Tax authorities and shall submit the certificate of such TDS payment under Form no. 16E, to the Vendor, within the stipulated time period specified under the provisions of the Income Tax Act, 1961.

5 Original Documents & Other Covenants

The Vendor hereby confirms and records that:

- 5.1 The Vendor shall execute and register with the Sub-Registrar of Assurances at Pen, District: Raigad, this Deed and such other writings as may be necessary for giving effect to the transaction herein as per the applicable laws, including the Registration Act, 1908.
- 5.2 On execution hereof, the Purchaser has been put in actual, physical and vacant possession of the said Industrial premises.
- 5.3 Save and except title deeds for Gut Nos. 21, 22, 26, 30, 32, 40/1, 40/2, 45, 49, 51, 53, 55, 58, 60, 62 & 66 of Village Khardevali and Gut Nos. 1, 2, 3, 160A, 160B/1, 160B/2, 164/2, 165/1, 165/2, 166/1, 166/2 & 167 of Village Kharkaravi, the Vendor has on execution hereof, handed over to the Purchaser all the original documents of title including the chain of documents like all earlier Sale Deeds, Agreement for Sale or any such deeds and documents pertaining to the said Industrial premises that are



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available with the Vendor. The Vendor has provided certified copies of title deeds for Gut Nos. 21, 22, 26, 30, 32, 40/1, 40/2, 45, 49, 51, 53, 55, 58, 60, 62 & 66 of Village Khardevali and Gut Nos. 1, 2, 3, 160A, 160B/1, 160B/2, 164/2, 165/1, 165/2, 166/1, 166/2 & 167 of Village Kharkaravi, to the Purchaser and has retained the original title deeds thereof with themselves, and the Vendor hereby covenants that the Vendor shall be bound and liable to provide inspection of such original title deeds and to obtain such further certified copies, as and when the same is required by the Purchaser.

6 Stamp Duty & Registration Fees

- 6.1 Stamp duty and registration charges with respect to this Deed or any other incidental document shall be borne and paid by the Purchaser.
- 6.2 The Purchaser hereby agrees, declares, confirms and undertakes that it has paid and shall be responsible to pay all the stamp duty and registration charges to the stamp and registration authorities on this instrument and/or any subsequent and incidental document in pursuance thereto and in case any notice of recovery of deficit stamp duty and/or registration charges is received by the Vendor in respect of any non-payment or deficit stamp duty and registration fees on this instrument and/or any subsequent and incidental document in pursuance hereto, then that shall be paid by the Purchaser and/or the Purchaser shall deal with such notices with the stamping and registration authorities at their own cost & expenses.

7 Indemnities

- 7.1 In the event of any direct or indirect losses or damages being suffered by the Purchaser in respect of the said Industrial premises out of any clauses under this Sale Deed, including but not limited to any statement, representation, warranties, covenant etc., of the Vendor turning out to be false or untrue, then the Vendor shall indemnify the Purchaser, its officers, directors, employees, representatives, against any such direct or indirect losses and damages to Purchaser, only to the maximum limit of Rs. 20,00,00,000/- (Rupees Twenty Crores Only) and subject to submission of proof of such direct and indirect losses and damages by the Purchaser.
- 7.2 In case the Vendor is a party to any action or enquiry in relation to the said Industrial premises, or becomes a party to any action or enquiry, in future, in relation to the said Industrial premises the Vendor shall cooperate with the Purchaser. Each Party shall bear and pay their respective legal costs such as advocates' fees and expenses in any such action or enquiry.

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8 Dispute Resolution

- 8.1 In the event of any dispute arising between the Parties in respect of this Deed the Parties shall refer such dispute to arbitration. The dispute shall be exclusively and finally determined by such arbitration and the same shall be conducted in accordance with the provisions of the Arbitration and Conciliation Act, 1996, as amended from time to time, and in force as on the date of commencement of the arbitration proceedings. The arbitration proceedings shall be conducted by a sole arbitrator to be appointed with mutual consent of the Parties. If either Party fails to agree upon and appoint an arbitrator within 30 (Thirty) days of receiving the notice by the other Party invoking arbitration under this Clause, then such appointment shall be made in accordance with the relevant provisions of the Act. The seat, venue, and place of the arbitration shall be at Mumbai. The arbitration proceedings will be in English.
- 8.2 Subject to 8.1 above, the courts of Raigad District shall have exclusive jurisdiction with respect to any matter arising under these presents.

9 Miscellaneous

- 9.1 The land bearing Gut No 51 of Village Khardevali admeasuring around 0 Hectare and 07.3 Ares. The said area is less than the standard area mentioned in Maharashtra Prevention of Fragmentation & Consolidation of Holding Act, 1947. However, the said land bearing Gut No. 51 is contiguous to and surrounded by lands bearing Gut Nos. 49, 58, 52, and 53 of Village Khardevali as mentioned in the Second Schedule hereunder and all of which are part of the larger Industrial premises acquired under this Sale Deed. In any case, the said Act is neither applicable to the said land nor the transaction herein. The said land bearing Gut No. 51 is bounded as follows:

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| On or towards the North | : | Survey No. 49/0 of Village Khardevali |
| On or towards the South | : | Survey No. 53/0 of Village Khardevali |
| On or towards the West | : | Survey No. 58/0 of Village Khardevali |
| On or towards the East | : | Survey No. 52/0 of Village Khardevali |

- 9.2 The land bearing Gut No. 4 of Village Kharkaravi admeasuring around 0 Hectares and 4.5 Ares. The said area is less than the standard area mentioned in Maharashtra Prevention of Fragmentation & Consolidation of Holding Act, 1947. However, the said land bearing Gut No. 4 is contiguous to and surrounded by lands bearing Gut Nos. 1, 2, 3, and 5 of Village Kharkaravi as mentioned in the Second Schedule hereunder and all of which are part of the larger Industrial premises acquired under this Sale Deed. In any case, the said Act is neither applicable to the said land



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for the transaction herein. The said land bearing Cut No. 4 is bounded as follows:

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| On or towards the North | : | Survey No. 5/0 of Village Kharkaravi |
| On or towards the South | : | Survey No. 1/0 of Village Kharkaravi |
| On or towards the West | : | Survey No. 5/0 of Village Kharkaravi |
| On or towards the East | : | Survey No. 1/0 of Village Kharkaravi |

10 The Permanent Account Number (PAN) of the Parties is as under:

| Name of the Party | PAN |
|-------------------|------------|
| Vendor | AAACP6224A |
| Purchaser | AAACJ4323N |

11 Notices

All the notices/correspondences/communications etc. in respect of this Deed, shall be given in English by Registered Post or Speed Post with Acknowledgement Due to the party entitled thereto, at its respective address set out hereinabove or at such other address, that the parties shall designate by written communication to each other.

12 Amendments

In the event this Deed is required to be amended or supplemented for the reasons acceptable to both the Parties then the same can only be done in writing signed by the duly authorized representatives of both the Parties.

13 Interpretation and Construction

- 13.1 All rights mentioned herein are cumulative;
- 13.2 All covenants, conditions, or restrictions are independent and severable the invalidity or partial validity of any provision shall not affect the validity or enforceability of any other provision;
- 13.3 Unless the context requires a contrary construction, the singular shall include the plural and the plural the singular and the masculine feminine or neuter shall include the masculine, feminine and neuter;
- 13.4 Headings and captions are for reference purposes only and shall not affect in any way the meaning or interpretation of this Deed;
- 13.5 Reference to any statute will be construed as referring to such statute as from time to time amended, supplemented, otherwise modified, or re-enacted.





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| (Description of the Entire Industrial Premises) ९८८ | |

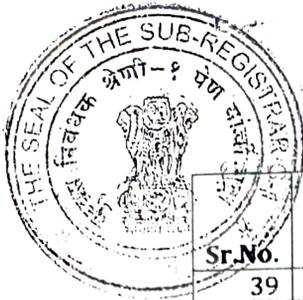
ALL THAT PIECE AND PARCEL OF LAND admeasuring about 54 Hectares and 66 Gunthas which is equivalent to 5,40,660 sq. mtrs. of Villages Khar Devali, Kharkaravi and Karav, Taluka Pen, District Raigad, State Maharashtra together with factory structures standing thereon as follows and consisting of the Gut Nos. listed hereunder:

| Sr.No. | Village | Gut No. | Area in Hectares | Area in Guntas | Area in sq. mtr |
|--------|------------|---------|------------------|----------------|-----------------|
| 1 | Khardevali | 2 | 0.587 | 58.7 | 5870 |
| 2 | Khardevali | 5 | 0.645 | 64.5 | 6450 |
| 3 | Khardevali | 6 | 0.369 | 36.9 | 3690 |
| 4 | Khardevali | 7 | 0.453 | 45.3 | 4530 |
| 5 | Khardevali | 9 | 1.037 | 103.7 | 10370 |
| 6 | Khardevali | 11 | 0.726 | 72.6 | 7260 |
| 7 | Khardevali | 12 | 0.546 | 54.6 | 5460 |
| 8 | Khardevali | 13 | 0.645 | 64.5 | 6450 |
| 9 | Khardevali | 14 | 1.019 | 101.9 | 10190 |
| 10 | Khardevali | 15 | 0.67 | 67 | 6700 |
| 11 | Khardevali | 16 | 0.592 | 59.2 | 5920 |
| 12 | Khardevali | 17 | 0.66 | 66 | 6600 |
| 13 | Khardevali | 18/1 | 0.205 | 20.5 | 2050 |
| 14 | Khardevali | 18/2 | 0.237 | 23.7 | 2370 |
| 15 | Khardevali | 18/3 | 0.406 | 40.6 | 4060 |
| 16 | Khardevali | 18/4 | 0.406 | 40.6 | 4060 |
| 17 | Khardevali | 19 | 0.395 | 39.5 | 3950 |
| 18 | Khardevali | 20 | 0.4 | 40 | 4000 |
| 19 | Khardevali | 21 | 0.86 | 86 | 8600 |
| 20 | Khardevali | 22 | 0.686 | 68.6 | 6860 |
| 21 | Khardevali | 24 | 0.546 | 54.6 | 5460 |
| 22 | Khardevali | 25/1 | 1.049 | 104.9 | 10490 |
| 23 | Khardevali | 25/2 | 0.491 | 49.1 | 4910 |
| 24 | Khardevali | 26/1 | 0.467 | 46.7 | 4670 |
| 25 | Khardevali | 26/2 | 0.35 | 35 | 3500 |
| 26 | Khardevali | 26/3 | 0.31 | 31 | 3100 |
| 27 | Khardevali | 26/4 | 0.31 | 31 | 3100 |
| 28 | Khardevali | 26/5 | 0.331 | 33.1 | 3310 |
| 29 | Khardevali | 27 | 0.47 | 47 | 4700 |
| 30 | Khardevali | 28 | 0.86 | 86 | 8600 |
| 31 | Khardevali | 29 | 0.853 | 85.3 | 8530 |
| 32 | Khardevali | 30 | 2.309 | 230.9 | 23090 |
| 33 | Khardevali | 31 | 0.921 | 92.1 | 9210 |
| 34 | Khardevali | 32 | 0.951 | 95.1 | 9510 |
| 35 | Khardevali | 34 | 0.395 | 39.5 | 3950 |
| 36 | Khardevali | 35 | 0.412 | 41.2 | 4120 |
| 37 | Khardevali | 36/1 | 0.856 | 85.6 | 8560 |
| 38 | Khardevali | 36/2 | 0.56 | 56 | 5600 |



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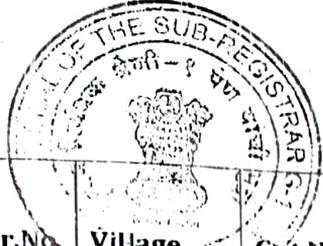
२०१ ३०२५

| Sr.No. | Village | Gut Nb | Area in Hectares | Area in Guntas | Area in sq. mtr |
|--------------|------------|--------|------------------|----------------|-----------------|
| 39 | Khardevali | 37 | 0.496 | 49.6 | 4960 |
| 40 | Khardevali | 38 | 0.263 | 26.3 | 2630 |
| 41 | Khardevali | 39 | 0.354 | 35.4 | 3540 |
| 42 | Khardevali | 40/1 | 0.341 | 34.1 | 3410 |
| 43 | Khardevali | 40/2 | 0.342 | 34.2 | 3420 |
| 44 | Khardevali | 41 | 0.255 | 25.5 | 2550 |
| 45 | Khardevali | 42 | 0.617 | 61.7 | 6170 |
| 46 | Khardevali | 43 | 0.319 | 31.9 | 3190 |
| 47 | Khardevali | 44 | 0.159 | 15.9 | 1590 |
| 48 | Khardevali | 45 | 0.243 | 24.3 | 2430 |
| 49 | Khardevali | 46/1 | 0.521 | 52.1 | 5210 |
| 50 | Khardevali | 46/2 | 0.21 | 21 | 2100 |
| 51 | Khardevali | 47 | 0.458 | 45.8 | 4580 |
| 52 | Khardevali | 48 | 0.54 | 54 | 5400 |
| 53 | Khardevali | 49 | 0.615 | 61.5 | 6150 |
| 54 | Khardevali | 50 | 0.185 | 18.5 | 1850 |
| 55 | Khardevali | 51 | 0.073 | 7.3 | 730 |
| 56 | Khardevali | 53 | 0.46 | 46 | 4600 |
| 57 | Khardevali | 55 | 0.26 | 26 | 2600 |
| 58 | Khardevali | 58 | 0.499 | 49.9 | 4990 |
| 59 | Khardevali | 60 | 0.243 | 24.3 | 2430 |
| 60 | Khardevali | 61 | 0.584 | 58.4 | 5840 |
| 61 | Khardevali | 62 | 0.635 | 63.5 | 6350 |
| 62 | Khardevali | 63 | 1.791 | 179.1 | 17910 |
| 63 | Khardevali | 65 | 1.064 | 106.4 | 10640 |
| 64 | Khardevali | 66 | 0.336 | 33.6 | 3360 |
| 65 | Khardevali | 67 | 0.435 | 43.5 | 4350 |
| 66 | Khardevali | 68 | 1 | 100 | 10000 |
| 67 | Khardevali | 69/1 | 0.324 | 32.4 | 3240 |
| 68 | Khardevali | 69/2 | 0.458 | 45.8 | 4580 |
| 69 | Khardevali | 70/1 | 0.365 | 36.5 | 3650 |
| 70 | Khardevali | 70/2 | 0.365 | 36.5 | 3650 |
| 71 | Khardevali | 70/3 | 0.36 | 36 | 3600 |
| 72 | Khardevali | 71 | 0.91 | 91 | 9100 |
| 73 | Khardevali | 72 | 1.254 | 125.4 | 12540 |
| 74 | Khardevali | 73 | 0.233 | 23.3 | 2330 |
| 75 | Khardevali | 74 | 0.924 | 92.4 | 9240 |
| 76 | Khardevali | 75 | 0.607 | 60.7 | 6070 |
| 77 | Khardevali | 76 | 0.885 | 88.5 | 8850 |
| 78 | Khardevali | 79/1 | 0.415 | 41.5 | 4150 |
| 79 | Khardevali | 79/2 | 0.22 | 22 | 2200 |
| 80 | Khardevali | 80 | 0.405 | 40.5 | 4050 |
| 81 | Khardevali | 81/2 | 1.027 | 102.7 | 10270 |
| 82 | Khardevali | 82 | 0.316 | 31.6 | 3160 |
| 83 | Khardevali | 85 | 0.566 | 56.6 | 5660 |
| 84 | Khardevali | 87 | 0.099 | 9.9 | 990 |
| 85 | Khardevali | 88 | 0.364 | 36.4 | 3640 |
| Total | | | 47.38 | 4738 | 473800 |

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| Sr.No. | Village | Gut No. | Area | | Area in sq. mtr |
|--------|--------------|---------|------------------|----------------|-----------------|
| | | | Area in Hectares | Area in Guntas | |
| 1 | Kharkaravi | 1 | 0.92 | 92 | 9200 |
| 2 | Kharkaravi | 2 | 0.822 | 82.2 | 8220 |
| 3 | Kharkaravi | 3 | 0.678 | 67.8 | 6780 |
| 4 | Kharkaravi | 4 | 0.045 | 4.5 | 450 |
| 5 | Kharkaravi | 5 | 0.645 | 64.5 | 6450 |
| 6 | Kharkaravi | 160A | 0.329 | 32.9 | 3290 |
| 7 | Kharkaravi | 160B 1B | 0.269 | 26.9 | 2690 |
| 8 | Kharkaravi | 160B 2B | 0.2 | 20 | 2000 |
| 9 | Kharkaravi | 164/2 | 0.998 | 99.8 | 9980 |
| 10 | Kharkaravi | 165/1 | 0.154 | 15.4 | 1540 |
| 11 | Kharkaravi | 165/2 | 0.39 | 39 | 3900 |
| 12 | Kharkaravi | 166/1 | 0.425 | 42.5 | 4250 |
| 13 | Kharkaravi | 166/2 | 0.425 | 42.5 | 4250 |
| 14 | Kharkaravi | 167 | 0.233 | 23.3 | 2330 |
| | Total | | 6.533 | 653.3 | 65330 |

| Sr.No. | Village | Gut No. | Area in Hectares | Area in Guntas | Area in sq. mtr. |
|--------|--------------|---------|------------------|----------------|------------------|
| 1 | Karav | 38/1 | 0.104 | 10.4 | 1040 |
| 2 | Karav | 36/2 | 0.049 | 4.9 | 490 |
| | Total | | 0.153 | 15.3 | 1530 |

Second Schedule

(Description of the said Industrial premises)

ALL THAT INDUSTRIAL PREMISES admeasuring about 30 Hectares and 76.13 Gunthas which is equivalent to 75.98 Acres of Villages Khar Devali and Kharkaravi, Taluka Pen, District Raigad, State Maharashtra consisting of the Gut Nos. and areas listed in the table below:

| Sr. No. | Village | Gut No. | Area as per revenue record | | Area as per survey | |
|---------|------------|---------|----------------------------|--------------|--------------------|--------------|
| | | | Area in Hectares | Area in Acre | Area in H.R. | Area in Acre |
| 1 | Khardevali | 24 | 0.546 | 1.349 | 0.5526 | 1.365 |
| 2 | Khardevali | 25/1 | 1.049 | 2.592 | 1.3914 | 3.437 |
| 3 | Khardevali | 25/2 | 0.491 | 1.213 | | |
| 4 | Khardevali | 26/1 | 0.467 | 1.153 | 1.7904 | 4.422 |
| 5 | Khardevali | 26/2 | 0.350 | 0.865 | | |
| 6 | Khardevali | 26/3 | 0.310 | 0.766 | | |
| 7 | Khardevali | 26/4 | 0.310 | 0.766 | | |
| 8 | Khardevali | 26/5 | 0.331 | 0.818 | | |

खरकरावी

809 209

511

| Sr. No. | Village | Gut No. | Area as per revenue record | | Area as per survey | |
|---------|------------|--------------|----------------------------|--------------|--------------------|--------------|
| | | | Area in Hectares | Area in Acre | Area in H.R. | Area in Acre |
| 49 | Kharkaravi | 165/2 | 0.998 | 2.465 | 0.9988 | 2.4670 |
| 50 | Kharkaravi | 165/1 | 0.154 | 0.380 | 0.5437 | 1.3429 |
| 51 | Kharkaravi | 165/2 | 0.390 | 0.963 | | |
| 52 | Kharkaravi | 166/1 | 0.425 | 1.050 | 0.8519 | 2.1042 |
| 53 | Kharkaravi | 166/2 | 0.425 | 1.050 | | |
| 54 | Kharkaravi | 167 | 0.233 | 0.576 | 0.2342 | 0.5785 |
| 55 | Kharkaravi | 1 | 0.1709 | 0.422123 | 0.1709 | 0.4221 |
| 56 | Kharkaravi | 2 | 0.5002 | 1.235494 | 0.5002 | 1.2355 |
| 57 | Kharkaravi | 3 | 0.678 | 1.675 | 0.632 | 1.5610 |
| | | Total | 29.7454 | 73.47 | 30.7613 | 75.98 |

And bounded as follows:

| | | |
|-------------------------|---|--|
| On or towards the East | : | Plant boundary of Pr sm Johnson Limited |
| On or towards the West | : | Plant boundary of JSW Steel Limited |
| On or towards the North | : | Survey/ Gut Nos. 162, 163 of Village Kharkaravi along National Highway No. 66. |
| On or towards the South | : | Village boundary of Kharghat & Kharchirbi villages |

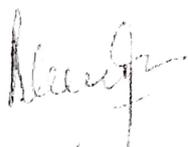
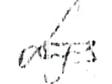


IN WITNESS WHEREOF the Parties hereto have set and subscribed their respective hands and seals, the day and year first hereinabove written.

SIGNED, SEALED AND DELIVERED)
by the withinnamed "Vendor")
PRISM JOHNSON LIMITED,)
Through the hands of its)
authorized signatory)
Mr. Nirmal Hasant Shroff)



in the presence of:

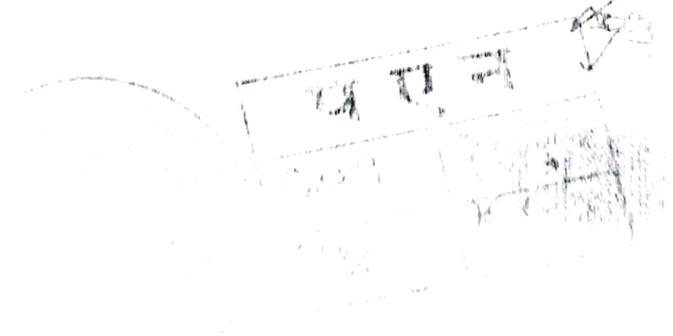
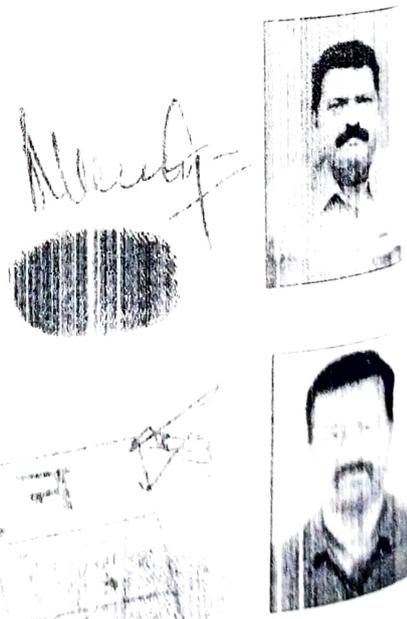
- 1. Mr. Narayen B. Bolbunda 
- 2. Mr. Tanmay R. Suraskar 

SIGNED, SEALED AND DELIVERED)
by the withinnamed "Purchaser")
JSW STEEL LIMITED)
through the hands of its)
authorized signatory)
Mr. Ashish Chandra)



in the presence of:

- 1. Mr. Narayen B. Bolbunda
R/6, Sai Resale, Sec. 35D, Kharghar,
Neri Mumbai
- 2. Mr. Tanmay R. Suraskar
P/O. Prathamesh Padhakutina Building
Hanuman Ali, Pen,
Tal. Pen, Dist. Raigad



RECEIPT

Received from the Purchaser in aggregate a sum of INR 164,63,50,000 /- (Rupees One Hundred Sixty- Four Crores Sixty Three Lakhs and Fifty Thousand Only) (subject to deduction of tax deducted at source at the rate of 1% in accordance with the provisions of the Income Tax Act, 1961) vide Demand Draft/Pay Order bearing no 471249 & 471248 dated 05/02/2025 2025, drawn on State Bank of India Bank, Wadkhali Branch, being Total Consideration paid by the Purchaser to the Vendor under this Deed.

WITNESS:

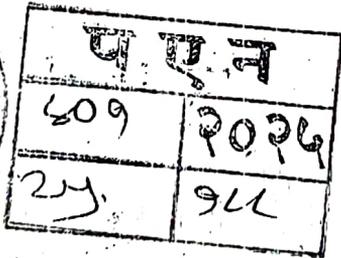
WE SAY RECEIVED

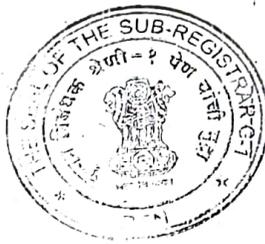
For Prism Johnson Limited,

1. Mr. Narayan Bolbunda

2. Mr. Tonmay Suraokar

Mr. Nirmal Hasant Shroff
Authorised Signatory





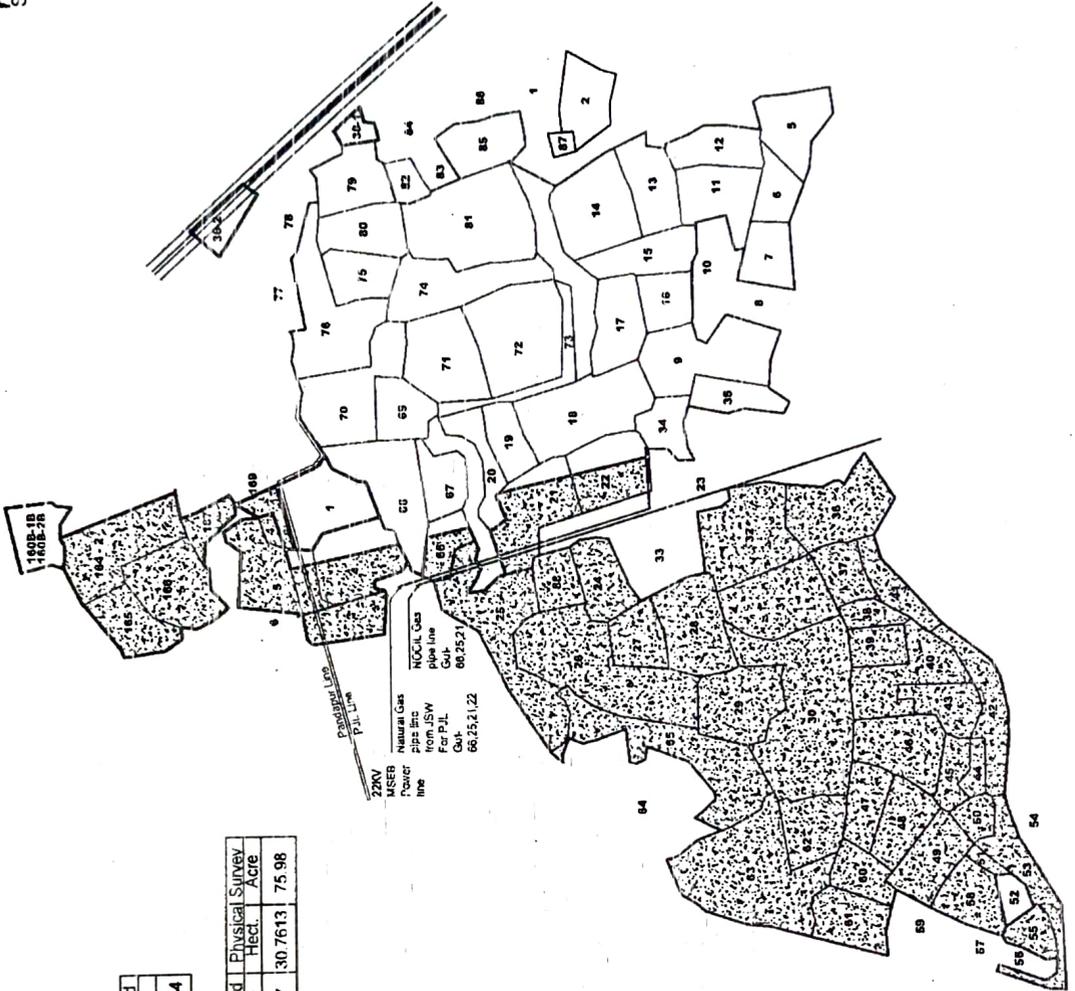
| | |
|-------|-----|
| प ए न | |
| ४०९ | २०२ |
| २२ | १२८ |



४४
४४
४४
४४



— MSEB LINE
— GAS LINE



PRISM JOHNSON LTD. PEN

Village : Khar Devi, Gadab Tal., Pen
Dist. Raichur-402107

Survey No. 05.02.25

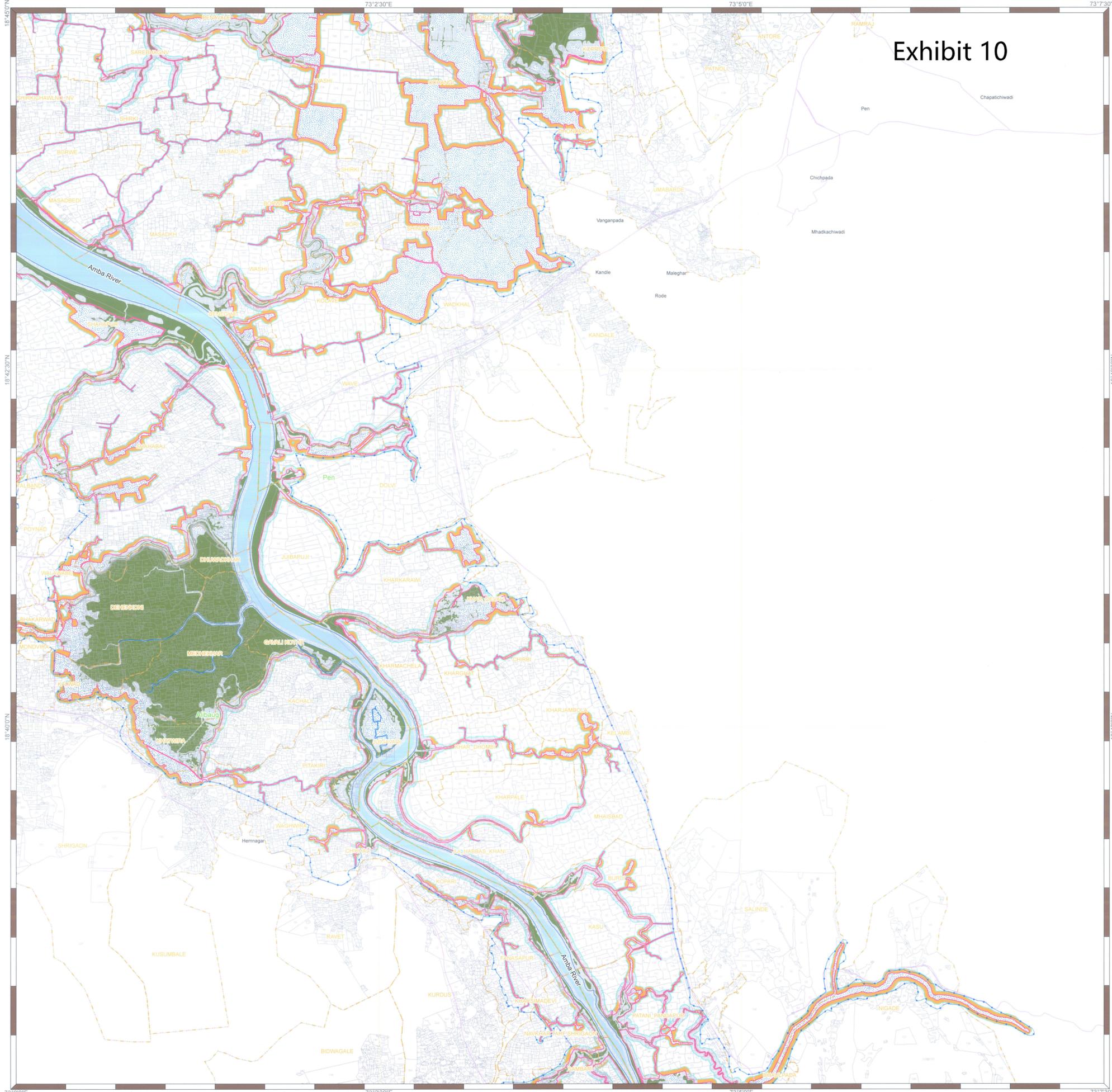
| Description | Revenue Record | |
|-------------------------------|----------------|--------|
| | Hect. | Acres |
| ENTIRE IND. PREMISES OF P.J.L | 54.0660 | 133.54 |

| Description | Revenue Record | | Physical Survey | |
|------------------------------|----------------|-------|-----------------|-------|
| | Hect. | Acres | Hect. | Acres |
| ENTIRE IND PREMISES OF P.J.L | 29.7454 | 73.47 | 30.7613 | 75.98 |



| | |
|-----|------|
| 209 | 2026 |
| 20 | 911 |

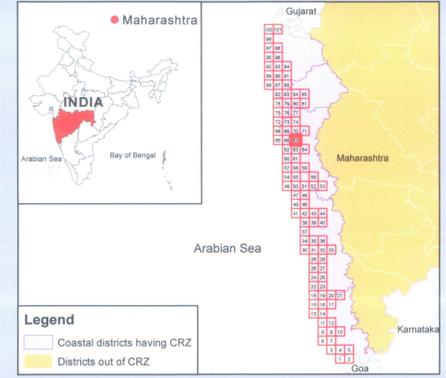
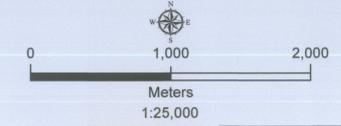
Exhibit 10



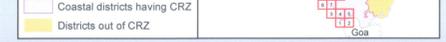
COASTAL ZONE MANAGEMENT PLAN MAHARASHTRA RAIGAD DISTRICT

Sheet No: E 43 H 2 / NW

Edition - 1: September, 2023 Projection :- UTM Datum :- WGS 1984 Map No: MH 67



Legend



Legend

- Lighthouse
- High Tide Line
- Low Tide Line
- Bund
- Ferry
- Road
- Railway Line
- Sluice
- Seawall
- Survey Plots
- Village Boundary
- Municipal/Corporation/Urban Boundary
- Taluk Boundary
- District Boundary
- State Boundary
- Port/Harbour/Breakwater/Jetty/Groyne
- Hazard Line
- 20m CRZ Line for Islands
- 50m CRZ Line - CRZ IIIA (NDZ)
- 200m CRZ Line - CRZ IIIB (NDZ)
- CVCA
- Sand Dune Beyond CRZ Boundary
- CRZ Boundary
- 500 m Line, 50 m for Bay, 50 m or width of the creek whichever is less along the tidal influenced water bodies and 50m Mangrove Buffer Zone)

CRZ CATEGORY

- CRZ - I
 - Eco Sensitive Zone - CRZ IA
 - 50m Mangrove Buffer Zone - CRZ IA
 - CRZ IB
- CRZ - II
 - CRZ II
- CRZ - III
 - No Development Zone
 - 50m to 500m from HTL - CRZ IIIA
 - 200m to 500m from HTL - CRZ IIIB
- CRZ - IV
 - CRZ IVA (Upto 12 NM)
 - CRZ IVB

NOTE

- CRZ I areas are further classified on Land Use map and CZMP map shall be used along with Coastal Land Use map.
- 50m Mangrove Buffer Zone is provided for both Government land and Private land
- ISLANDS: 20m CRZ Line from HTL is valid only after approval of IMP of the particular island. IMPs of the particular island shall be prepared by concerned States/UTs and got approved by MoEF&CC.

DATA SOURCE

- National Centre for Sustainable Coastal Management
- HTL 2) CRZ IA 3) CVCA
- CRZ Categories and Lines
- Infrastructure facilities such as Road, Ferry, etc.
- Survey of India
- Hazard Line
- Maharashtra Coastal Zone Management Authority
- Administrative Boundaries

ABBREVIATIONS

- CRZ - Coastal Regulation Zone
- NDZ - No Development Zone
- CVCA - Critically Vulnerable Coastal Area

Updated During 2019 - 2022

PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2019

| Scrutinized by | Certified by | Concurred by | Approved by |
|----------------|--------------|--------------|-------------|
| | | | |

Prepared by

National Centre for Sustainable Coastal Management
 (Ministry of Environment, Forest & Climate Change)
 Chennai - 600 025

Department of Environment and Climate Change



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 244]

नई दिल्ली, सोमवार, अप्रैल 4, 2016/चैत्र 15, 1938

No. 244]

NEW DELHI, MONDAY, APRIL 4, 2016/ CHAITRA 15, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 4 अप्रैल, 2016

सा. का.नि. 395(अ).—भारत सरकार द्वारा प्रारूप नियम अर्थात्, परिसंकटमय और अन्य अपशिष्ट (प्रबंधन और सीमापारीय संचलन) नियम 2015 का और संशोधन करने के लिए भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ.582 (अ) तारीख 24 जुलाई, 2015 द्वारा उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से जिसको उस राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी जाती हैं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित करते हुए एक प्रारूप अधिसूचना प्रकाशित की गई थी ;

और जनता को उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां 24 जुलाई, 2015 को उपलब्ध करा दी गई थी;

और केन्द्रीय सरकार द्वारा उक्त प्रारूप नियमों के संबंध में विनिर्दिष्ट अवधि के भीतर जनता से प्राप्त आक्षेपों और सुझावों पर सम्यक्तः विचार कर लिया गया है;

अतः अब केन्द्रीय सरकार, पर्यावरण संरक्षण अधिनियम, 1986 (1986 का 29) की धारा 6, धारा 8 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, परिसंकटमय अपशिष्ट (प्रबंधन, प्रहस्तन और सीमापारीय संचलन) नियम, 2008 को सिवाय उन बातों के अधिकांत करते हुए जिन्हे ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, निम्नलिखित नियम बनाती है, अर्थातः-

अध्याय ।

प्रारम्भिक

1. संक्षिप्त नाम और प्रारंभ – (1) इन नियमों का संक्षिप्त नाम परिसंकटमय और अन्य अपशिष्ट (प्रबंधन और सीमापार संचलन) नियम, 2016 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख से प्रवृत्त होंगे।

2. लागू होना- ये नियम अनुसूचियों में यथा विनिर्दिष्ट परिसंकटमय और अन्य अपशिष्टों के प्रबंधन को लागू होंगे किन्तु निम्नलिखित पर लागू नहीं होंगे –

3. अपील करने का आधार :
4. मांगी गई राहत :
5. पैरा 2 में संदर्भित आदेश, जिसके विरुद्ध अपील दायर की जा रही है, के अतिरिक्त अनुलग्नकों की सूची :

हस्ताक्षर.....

तारीख :

नाम और पता

X

X

[23-16/2009-एचएसएमडी]

विश्वनाथ सिन्हा, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION**

New Delhi, the 4th April, 2016

G.S.R. 395(E).—Whereas the draft rules, namely the Hazardous And Other Wastes (Management and Transboundary Movement) Rules, 2015, were published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* number G.S.R. 582(E), dated the 24th July, 2015 in the Gazette of India, Extraordinary Part II, section 3, sub-section (ii) inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS the copies of the said Gazette containing the said notification were made available to the public on the 24th day of July, 2015;

AND WHEREAS the objections and suggestions received within the specified period from the public in respect of the said draft rules have been duly considered by the Central Government;

NOW, THEREFORE, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

**CHAPTER I
PRELIMINARY**

1. Short title and commencement. - (1) These rules may be called the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Application. - These rules shall apply to the management of hazardous and other wastes as specified in the Schedules to these rules but shall not apply to -

- (a) waste-water and exhaust gases as covered under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder and as amended from time to time;
- (b) wastes arising out of the operation from ships beyond five kilometres of the relevant baseline as covered under the provisions of the Merchant Shipping Act, 1958 (44 of 1958) and the rules made thereunder and as amended from time to time;

**CHAPTER VI
MISCELLANEOUS**

20. Records and returns.- (1) The occupier handling hazardous or other wastes and operator of disposal facility shall maintain records of such operations in **Form 3**.

(2) The occupier handling hazardous and other wastes and operator of disposal facility shall send annual returns to the State Pollution Control Board in **Form 4**.

(3) The State Pollution Control Board based on the annual returns received from the occupiers and the operators of the facilities for disposal of hazardous and other wastes shall prepare an annual inventory of the waste generated; waste recycled, recovered, utilised including co-processed; waste re-exported and waste disposed and submit to the Central Pollution Control Board by the 30th day of September every year. The State Pollution Control Board shall also prepare the inventory of hazardous waste generators, actual users, and common and captive disposal facilities and shall submit the information to Central Pollution Control Board every two years.

(4) The Central Pollution Control Board shall prepare the consolidated review report on management of hazardous and other wastes and forward it to the Ministry of Environment, Forest and Climate Change, along with its recommendations before the 30th day of December once in every year.

21. Responsibility of authorities. - The authority specified in column (2) of Schedule VII shall perform the duties as specified in column (3) of the said Schedule subject to the provisions of these rules.

22. Accident reporting. - Where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation, the occupier or the operator or the transporter shall immediately intimate the State Pollution Control Board through telephone, e-mail about the accident and subsequently send a report in **Form 11**.

23. Liability of occupier, importer or exporter and operator of a disposal facility.-

(1) The occupier, importer or exporter and operator of the disposal facility shall be liable for all damages caused to the environment or third party due to improper handling and management of the hazardous and other waste.

(2) The occupier and the operator of the disposal facility shall be liable to pay financial penalties as levied for any violation of the provisions under these rules by the State Pollution Control Board with the prior approval of the Central Pollution Control Board.

24. Appeal.- (1) Any person aggrieved by an order of suspension or cancellation or refusal of authorisation or its renewal passed by the State Pollution Control Board may, within a period of thirty days from the date on which the order is communicated to him, prefer an appeal in **Form 12** to the Appellate Authority, namely, the Environment Secretary of the State.

(2) The Appellate Authority may entertain the appeal after expiry of the said period of thirty days, if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(3) Every appeal filed under this rule shall be disposed of within a period of sixty days from the date of its filing.

SCHEDULE I

[See rule 3 (1) (17) (i)]

List of processes generating hazardous wastes

| S.No. (1) | Processes (2) | Hazardous Waste* (3) |
|--------------|---|---|
| 1. | Petrochemical processes and pyrolytic operations | 1.1 Furnace or reactor residue and debris 1.2 Tarry residues and still bottoms from distillation 1.3 Oily sludge emulsion 1.4 Organic residues 1.5 Residues from alkali wash of fuels 1.6 Spent catalyst and molecular sieves 1.7 Oil from wastewater treatment |
| 2. | Crude oil and natural gas production | 2.1 Drill cuttings excluding those from water based mud 2.2 Sludge containing oil 2.3 Drilling mud containing oil |
| 3. | Cleaning, emptying and maintenance of petroleum oil storage tanks including ships | 3.1 cargo residue, washing water and sludge containing oil 3.2 cargo residue and sludge containing chemicals 3.3 Sludge and filters contaminated with oil 3.4 Ballast water containing oil from ships |

| | | |
|-----|--|--|
| 4. | Petroleum refining or re-processing of used oil or recycling of waste oil | 4.1 Oil sludge or emulsion 4.2 Spent catalyst 4.3 Slop oil 4.4 Organic residue from processes 4.5 Spent clay containing oil |
| 5. | Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.1 Used or spent oil 5.2 Wastes or residues containing oil 5.3 Waste cutting oils |
| 6. | Secondary production and / or industrial use of zinc | 6.1 Sludge and filter press cake arising out of production of Zinc Sulphate and other Zinc Compounds. 6.2 Zinc fines or dust or ash or skimmings in dispersible form 6.3 Other residues from processing of zinc ash or skimmings 6.4 Flue gas dust and other particulates |
| 7. | Primary production of zinc or lead or copper and other non-ferrous metals except aluminium | 7.1 Flue gas dust from roasting 7.2 Process residues 7.3 Arsenic-bearing sludge 7.4 Non-ferrous metal bearing sludge and residue. 7.5 Sludge from scrubbers |
| 8. | Secondary production of copper | 8.1 Spent electrolytic solutions 8.2 Sludge and filter cakes 8.3 Flue gas dust and other particulates |
| 9. | Secondary production of lead | 9.1 Lead bearing residues 9.2 Lead ash or particulate from flue gas 9.3 Acid from used batteries |
| 10. | Production and/or industrial use of cadmium and arsenic and their compounds | 10.1 Residues containing cadmium and arsenic |
| 11. | Production of primary and secondary aluminum | 11.1 Sludges from off-gas treatment 11.2 Cathode residues including pot lining wastes 11.3 Tar containing wastes 11.4 Flue gas dust and other particulates 11.5 Drosses and waste from treatment of salt sludge 11.6 Used anode butts 11.7 Vanadium sludge from alumina refineries |
| 12. | Metal surface treatment, such as etching, staining, polishing, galvanizing, cleaning, degreasing, plating, etc. | 12.1 Acidic and alkaline residues 12.2 Spent acid and alkali 12.3 Spent bath and sludge containing sulphide, cyanide and toxic metals 12.4 Sludge from bath containing organic solvents 12.5 Phosphate sludge 12.6 Sludge from staining bath 12.7 Copper etching residues 12.8 Plating metal sludge |
| 13. | Production of iron and steel including other ferrous alloys (electric furnace; steel rolling and finishing mills; Coke oven and by products plant) | 13.1 Spent pickling liquor 13.2 Sludge from acid recovery unit 13.3 Benzol acid sludge 13.4 Decanter tank tar sludge 13.5 Tar storage tank residue 13.6 Residues from coke oven by product plant. |
| 14. | Hardening of steel | 14.1 Cyanide-, nitrate-, or nitrite -containing sludge 14.2 Spent hardening salt |
| 15. | Production of asbestos or asbestos-containing materials | 15.1 Asbestos-containing residues 15.2 Discarded asbestos 15.3 Dust or particulates from exhaust gas treatment. |
| 16. | Production of caustic soda and chlorine | 16.1 Mercury bearing sludge generated from mercury cell process 16.2 Residue or sludges and filter cakes 16.3 Brine sludge |
| 17. | Production of mineral acids | 17.1 Process acidic residue, filter cake, dust 17.2 Spent catalyst |
| 18. | Production of nitrogenous and complex fertilizers | 18.1 Spent catalyst 18.2 Carbon residue |

| | | |
|-----|---|---|
| | | 18.3 Sludge or residue containing arsenic 18.4 Chromium sludge from water cooling tower |
| 19. | Production of phenol | 19.1 Residue or sludge containing phenol 19.2 Spent catalyst |
| 20. | Production and/or industrial use of solvents | 20.1 Contaminated aromatic, aliphatic or naphthenic solvents may or may not be fit for reuse. 20.2 Spent solvents 20.3 Distillation residues 20.4 Process Sludge |
| 21. | Production and/or industrial use of paints, pigments, lacquers, varnishes and inks | 21.1 Process wastes, residues and sludges 21.2 Spent solvent |
| 22. | Production of plastics | 22.1 Spent catalysts 22.2 Process residues |
| 23. | Production and /or industrial use of glues, organic cements, adhesive and resins | 23.1 Wastes or residues (not made with vegetable or animal materials) 23.2 Spent solvents |
| 24. | Production of canvas and textiles | 24.1 Chemical residues |
| 25. | Industrial production and formulation of wood preservatives | 25.1 Chemical residues 25.2 Residues from wood alkali bath |
| 26. | Production or industrial use of synthetic dyes, dye-intermediates and pigments | 26.1 Process waste sludge/residues containing acid, toxic metals, organic compounds 26.2 Dust from air filtration system 26.3 Spent acid 26.4 Spent solvent 26.5 Spent catalyst |
| 27. | Production of organic-silicone compound | 27.1 Process residues |
| 28. | Production/formulation of drugs/pharmaceutical and health care product | 28.1 Process Residue and wastes 28.2 Spent catalyst 28.3 Spent carbon 28.4 Off specification products 28.5 Date-expired products 28.6 Spent solvents |
| 29. | Production, and formulation of pesticides including stock-piles | 29.1 Process wastes or residues 29.2 Sludge containing residual pesticides 29.3 Date-expired and off-specification pesticides 29.4 Spent solvents 29.5 Spent catalysts 29.6 Spent acids |
| 30. | Leather tanneries | 30.1 Chromium bearing residue and sludge |
| 31. | Electronic Industry | 31.1 Process residue and wastes 31.2 Spent etching chemicals and solvents |
| 32. | Pulp and Paper Industry | 32.1 Spent chemicals 32.2 Corrosive wastes arising from use of strong acid and bases 32.3 Process sludge containing adsorbable organic halides(AO _x) |
| 33. | Handling of hazardous chemicals and wastes | 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes 33.2 Contaminated cotton rags or other cleaning materials |
| 34. | De-contamination of barrels / containers used for handling of hazardous wastes/chemicals | 34.1 Chemical-containing residue arising from decontamination. 34.2 Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers |
| 35. | Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.1 Exhaust Air or Gas cleaning residue 35.2 Spent ion exchange resin containing toxic metals 35.3 Chemical sludge from waste water treatment 35.4 Oil and grease skimming 35.5 Chromium sludge from cooling water |
| 36. | Purification process for organic compounds/solvents | 36.1 Any process or distillation residue 36.2 Spent carbon or filter medium |

| | | |
|-----|---|---|
| 37. | Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration | 37.1 Sludge from wet scrubbers 37.2 Ash from incinerator and flue gas cleaning residue 37.3 Concentration or evaporation residues |
| 38. | Chemical processing of Ores containing heavy metals such as Chromium, Manganese, Nickel, Cadmium etc. | 38.1 Process residues 38.2 Spent acid |

* The inclusion of wastes contained in this Schedule does not preclude the use of Schedule II to demonstrate that the waste is not hazardous. In case of dispute, the matter would be referred to the Technical Review Committee constituted by Ministry of Environment, Forest and Climate Change.

Note: The high volume low effect wastes such as fly ash, Phosphogypsum, red mud, jarosite, Slags from pyrometallurgical operations, mine tailings and ore beneficiation rejects are excluded from the category of hazardous wastes. Separate guidelines on the management of these wastes shall be issued by Central Pollution Control Board.

SCHEDULE II

[See rule 3 (1) (17) (ii)]

List of waste constituents with concentration limits

Class A: Based on leachable concentration limits [Toxicity Characteristic Leaching Procedure (TCLP) or Soluble Threshold Limit Concentration (STLC)]

| Class | Constituents | Concentration in mg/l |
|-------|--|-----------------------|
| (1) | (2) | (3) |
| A1 | Arsenic | 5.0 |
| A2 | Barium | 100.0 |
| A3 | Cadmium | 1.0 |
| A4 | Chromium and/or Chromium (III) compounds | 5.0 |
| A5 | Lead | 5.0 |
| A6 | Manganese | 10.0 |
| A7 | Mercury | 0.2 |
| A8 | Selenium | 1.0 |
| A9 | Silver | 5.0 |
| A10 | Ammonia | 50* |
| A11 | Cyanide | 20* |
| A12 | Nitrate (as nitrate-nitrogen) | 1000.0 |
| A13 | Sulphide (as H ₂ S) | 5.0 |
| A14 | 1,1-Dichloroethylene | 0.7 |
| A15 | 1,2-Dichloroethane | 0.5 |
| A16 | 1,4-Dichlorobenzene | 7.5 |
| A17 | 2,4,5-Trichlorophenol | 400.0 |
| A18 | 2,4,6-Trichlorophenol | 2.0 |
| A19 | 2,4-Dinitrotoluene | 0.13 |
| A20 | Benzene | 0.5 |
| A21 | Benzo (a) Pyrene | 0.001 |
| A22 | Bromodichloromethane | 6.0 |
| A23 | Bromoform | 10.0 |
| A24 | Carbon tetrachloride | 0.5 |
| A25 | Chlorobenzene | 100.0 |
| A26 | Chloroform | 6.0 |
| A27 | Cresol (ortho+ meta+ para) | 200.0 |
| A28 | Dibromochloromethane | 10.0 |
| A29 | Hexachlorobenzene | 0.13 |
| A30 | Hexachlorobutadiene | 0.5 |
| A31 | Hexachloroethane | 3.0 |
| A32 | Methyl ethyl ketone | 200.0 |

Guidelines on Management of Pyro-metallurgical Slags (Iron & Steel Slags)

Ver 1.0



December, 2023

Central Pollution Control Board

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, Shahdara, Delhi - 110032

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1.0 Introduction

The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified by Ministry of Environment, Forest and Climate Change, Government of India for the management of hazardous and other wastes define the hazardous waste as below:

“hazardous waste” means any waste which by reason of characteristics such as physical, chemical, biological, reactive, toxic, flammable, explosive or corrosive, causes danger or is likely to cause danger to health or environment, whether alone or in contact with other wastes or substances, and shall include –

- i. *waste specified under column (3) of Schedule I;*
- ii. *waste having equal to or more than the concentration limits specified for the constituents in class A and class B of Schedule II or any of the characteristics as specified in class C of Schedule II; and*
- iii. *wastes specified in Part A of Schedule III in respect of import or export of such wastes or the wastes not specified in Part A but exhibit hazardous characteristics specified in Part C of Schedule III;*

Pyro-metallurgical slags are defined as “High Volume Low Effect Waste” (herein referred as HVLE wastes) under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (HOWM Rules 2016) and were similarly defined earlier under Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008. The relevant provision given as note at the end of Schedule-I of the HOWM Rules 2016 is as follow:

*“The high volume low effect wastes such as fly ash, Phosphogypsum, Red Mud, jarosite, **Slags from pyro-metallurgical operations**, mine tailings and ore beneficiation rejects are excluded from the category of hazardous wastes. Separate guidelines on the management of these wastes shall be issued by Central Pollution Control Board.”*

NITI Aayog constituted a Committee on Circular Economy which recommended to promote initiatives for Circular Economy in the metal sector (ferrous and non-ferrous) through an action plan. The said action plan includes issuance of SOP for utilisation of resource material from Iron and steel slag, which is stipulated under Hazardous and Waste Management Rules 2016.

The increased processing of iron concentrates, and constraints in handling large volume of iron and steel slags would require iron & steel plants to explore the possible options for utilization or disposal including the need for studying the options. The guidelines are prepared to deal with the handling and management of slags generated from pyro-metallurgical operations in Iron & Steel Industries.

2.0 Manufacturing Process - Iron & Steel plants

The manufacturing process in integrated Iron and Steel plants includes iron making followed by steel making. In an Integrated Iron and Steel plant, the iron making is achieved through operation of blast furnace (BF) and the steel making is done

through LD (Linz-Donawitz) steel making shop (SMS) operations. The Integrated steel networks of iron and steel making comprises of various production units such as coke ovens, sinter plant, palletisation plant, blast furnaces and basic oxygen furnace (BOF) for steel making followed by casting house operations.

In an Integrated Iron and Steel Plant the main operational unit is the blast furnace where the iron ores are primarily converted to liquid iron (also term as hot metal). The iron ores for blast furnace are prepared in two agglomeration units – the sinter plant and the pellet plant. Sintering is a process of agglomeration of fines of iron ores into small round products from a pre-designed mixture of fine ores, residues and additives, followed by high temperature sintering of finished products and palletisation is a process of agglomeration of micro fines of iron oxide ores (concentrate) into small round balls. The finished products from sinter plant and pellet plant are taken to blast furnace for feed. In addition to iron ores, coke and pulverised coal are added in blast furnace as reducing agents. The coke used in blast furnace is produced in coke oven through distillation of coal.

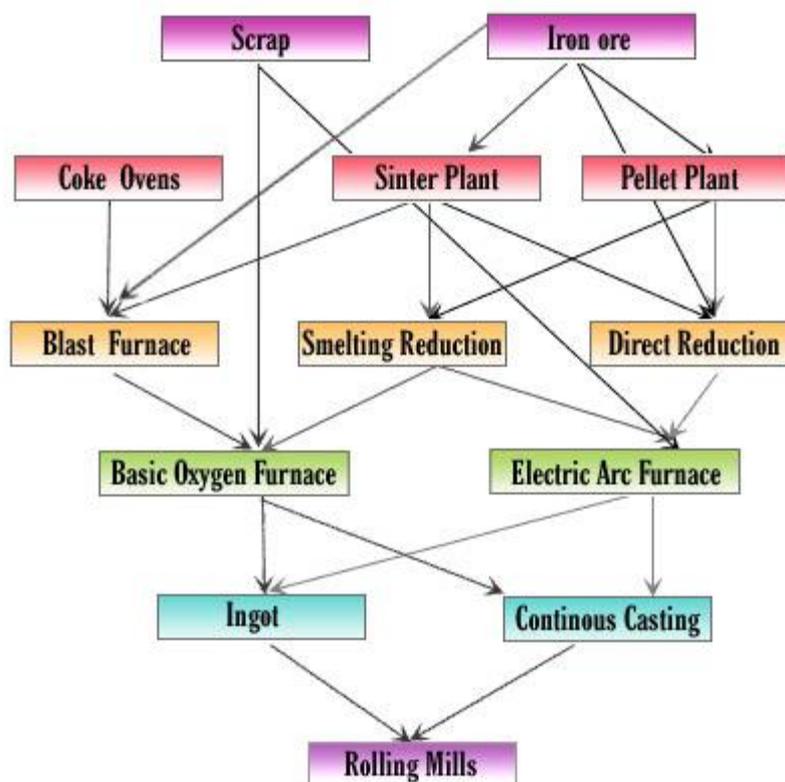


Fig: Technological options for converting iron ore to steel products

(Source: <https://sail.co.in/en/learning-center/manufacturing-process>)

The raw materials such as coke, mixture of sinter and/or pellets, lump ore, fluxes etc., are charged into blast furnace from the top and hot blast is provided to supply the necessary oxygen required for carbon monoxide (CO) formation. As the feed of blast furnace moves down, the iron ores get reduced and the liquid iron along with

slag is collected from the bottom of the blast furnace. The liquid iron and slag are tapped (collected) separately from the furnace and processed for further requirements.

The liquid iron tapped in container is transported through torpedo ladle-system to Steel manufacturing units consisting of de-sulphurisation unit, LD converter and Ladle furnace unit. The de-sulphurisation process is deployed to ensure removal of sulphur from Hot Metal. This is followed by Basic Oxygen Furnace unit where removal such of undesired elements as C, P, Si, etc. is carried out through charging, blowing and tapping method. The carbon content in the hot metal (liquid iron) is lowered to less than 1% from approx. 4% carbon content in hot metal. The hot metal from basic oxygen furnace is taken to Ladle Furnace Unit for raising the temperature and adjustment of chemical composition of hot metal and refining of steel products as per required quality. The liquid metal is processed to cast house where liquid metal is poured in pre-defined moulds and allowed to cooled and solidify as ingots. The ingots are re-heated and rolled into cold rolling mill and/or hot rolling mill to produce the final desired steel products. In steel making process slag is generated from de-sulphurisation, LD convertor and ladle furnace.

The other steel making processes include the iron making from rotary kiln (DRI) furnace, Gas based vertical shaft (Midrex, HYL) furnace, Corex furnace, etc and steel making from Electric Arc Furnace, Conarc furnace, Induction furnace.

The process of iron making from rotary kiln or gas based vertical shaft furnace (Midrex) is termed as Direct Reduction process where oxygen is removed from iron ores to produce high metallic solid iron product. In the rotary kiln process, the raw materials namely iron ores, dolomite and coal are fed into rotary kiln and heated in range of 700-1200°C for reduction of iron oxides. In the gas based vertical shaft furnace process, the iron ore pellets and calibrated lump ore are fed into the gas based vertical shaft furnace to produce high metallic solid iron products in the form of Cold DRI or Hot DRI or DRI briquettes and heated in the range of 600-1050°C.

The process of iron making without coke and using two stage reduction process is termed as Smelting Reduction (Corex furnaces) where, in first stage iron ore is heated and reduced by gases generated from the second unit, which is a smelter-gasifier supplied with coal and oxygen. The partially reduced ore is then smelted in the second unit, and liquid hot metal or (in some cases) liquid steel is produced.

For steel making from Electric Arc Furnace (EAF) or Conarc furnace, Induction furnace (IF), the reduced iron along with coal/metallurgical coke, lime, dolime and scraps (if required) are fed into electric arc furnace or Conarc furnace for reduction of oxides for further refining process and formation of alloy/iron products as per required conditions. Slag is generated from electric arc furnace and Conarc furnace which is known as EAF slag or Conarc slag having different physical, chemical and metallurgical properties compared to Converter (LD/BOF) slag.

2.1 Production of Slag in India

About 24 million tonnes of blast furnace slag and 12 million tonnes of steel slag is generated annually in steel industry. It is expected to reach 45-50 million tonnes of BF slag and 15-20 million tonnes of BOF slag by 2030.

EAF and IF slag generation is around 5 million tonnes annually and is expected to increase to more than 10 million tonnes annually by 2030.

(source: Indian Mineral Yearbook 2020)

2.2 Iron and Steel manufacturing in the Country

Total Steel Production Capacity in the Country at Present (2021) is 143.91 Million Tonnes.

The details of production, consumption, export and import of finished steel are as following: -

| Year | Total Finished Steel (million tonnes) | | | |
|---------------------|---------------------------------------|-------------|--------|--------|
| | Production | Consumption | Export | Import |
| 2019-20 | 102.62 | 100.17 | 8.36 | 6.77 |
| 2020-21 | 96.20 | 94.89 | 10.78 | 4.75 |
| April-June, 2021 | 26.35 | 24.85 | 3.56 | 1.16 |

Source: Joint Plant Committee (JPC)

Details of Steel Production Capacity and State-wise No. of Units (2020-21)

| A. | | Public Sector | |
|--|----------------------------------|-------------------------------|---------------------------------|
| State | Unit | (thousand tonnes) Capacity | (thousand tonnes) Production |
| Steel Authority of India Limited (SAIL) | | | |
| Chhattisgarh | Bhilai Steel Plant | 6000 | 4244 |
| West Bengal | Durgapur Steel Plant | 2200 | 2085 |
| Odisha | Rourkela Steel Plant | 3800 | 3498 |
| Jharkhand | Bokaro Steel Plant | 4600 | 3380 |
| West Bengal | IISCO Steel Plant | 2500 | 1847 |
| West Bengal | Alloy Steels Plant | 234 | 58 |
| Tamil Nadu | Salem Steel Plant | 180 | 100 |
| Karnataka | Visveswaraya Iron and Steel Ltd. | 118 | 0 |
| Total | | 19632 | 15213 |
| Rashtriya Ispat Nigam Limited (RINL) | | | |
| Andhra Pradesh | Vizag Steel Plant | 6300 | 4302 |
| TOTAL: Public Sector | | 25932 | 19515 |

| B. Private Sector | | | |
|------------------------------|--------------|-------------------|-------------------|
| | | (thousand tonnes) | (thousand tonnes) |
| State | Units | Capacity | Production |
| Andhra Pradesh | 24 | 2314 | 1596 |
| Arunachal Pradesh | 3 | 125 | 0 |
| Assam | 6 | 131 | 59 |
| Bihar | 13 | 830 | 465 |
| Chhattisgarh | 80 | 13191 | 8939 |
| Goa | 10 | 405 | 400 |
| Gujarat | 71 | 13688 | 8403 |
| Haryana | 14 | 1037 | 731 |
| Himachal Pradesh | 25 | 1144 | 766 |
| Jammu and Kashmir | 8 | 189 | 118 |
| Jharkhand | 30 | 14888 | 12169 |
| Karnataka | 24 | 15143 | 11688 |
| Kerala | 29 | 480 | 253 |
| Madhya Pradesh | 9 | 457 | 369 |
| Maharashtra | 54 | 12030 | 7925 |
| Meghalaya | 5 | 181 | 37 |
| Odisha | 52 | 21530 | 17934 |
| Punjab | 114 | 5064 | 2917 |
| Rajasthan | 31 | 1005 | 589 |
| Tamil Nadu | 90 | 3542 | 2059 |
| Telangana | 27 | 1605 | 1192 |
| Tripura | 1 | 30 | 7 |
| Uttar Pradesh | 46 | 1617 | 1005 |
| Uttarakhand | 39 | 1524 | 950 |
| West Bengal | 39 | 5238 | 3085 |
| Dadra and Nagar Haveli | 10 | 168 | 145 |
| Daman and Diu | 3 | 46 | 40 |
| Delhi | 2 | 16 | 10 |
| Total: Private Sector | 869 | 117982 | 84030 |
| Total: Public Sector | 9 | 25932 | 19515 |
| All Region Total | 878 | 143914 | 103545 |

Source: Joint Plant committee

The major wastes produced in integrated steel plants include BF Slag / Iron Slag, Steel Melting Shop (SMS) Slag accounting for nearly more than half a ton for each

ton of steel produced. Generally, BOF/LD route produces 150-180 kg and EAF route produces 200-220 kg slag per ton of steel.

The iron making and steel making slag are different physically and chemically, there are different process technology for iron making like blast furnace, Corex and Sponge iron (DRI - Rotary kiln or Midrex) and steel making like BOF/LD Converter, EAF, Conarc, IF, etc. Every process generates different kind of slag with different composition range and physical properties. Major Indian iron and steel manufacturing process is summarised in table given below.

| Process | Technology | Input | Output |
|--------------|--------------------|---|---|
| Iron Making | Blast Furnace | Iron ore pellet, Lump Ore, Iron ore Sinter | Hot metal, BF Slag (granulated/ungranulated) |
| | Corex | Iron ore pellets | Hot metal, Corex Slag (granulated/ungranulated) |
| | Sponge Iron | Gas based sponge iron (iron ore pellets, Calibrated lump ore Coal based sponge iron (iron ore, coal, limestone) | Direct Reduced Iron, Char |
| Steel Making | BOF (LD Converter) | Hot metal, Lime, Dolime, Oxygen, | Liquid Steel, BOF Slag |
| | EAF/Conarc | Hot metal/ Cold DRI/ Hot DRI/ Briquettes, Steel Scrap, Pig Iron, Lime, Dolime, Oxygen | Liquid Steel, EAF Slag Conarc Slag |
| | Induction Furnace | Steel Scrap, Pig Iron, DRI | Liquid Steel, IF Slag |
| | Ladle Furnace | Liquid Steel from EAF / BOF | Liquid Steel, LF Slag |

[Source: ISA]

3.0 Pyro-metallurgical Slags Generation and its Properties - Iron & Steel Plants

As per Indian Minerals Yearbook 2019 (Part-II: Metals and Alloys) Iron, Steel & Scrap and Slag (August 2021), the slag from iron and steel plant is defined as:

Slag is a by-product generated during manufacturing of pig iron and steel. It is produced by action of various fluxes upon gangue materials within the iron ore during the process of pig iron making in blast furnace and steel manufacturing in steel melting shop. Primarily, slag consists of calcium magnesium, manganese and aluminium silicates and oxides in various combinations. The cooling process of slag is responsible mainly for generating different types of slags required for various end-use consumers.

The chemical composition of slag may remain unchanged but physical properties vary widely with the changing process of cooling.

In an integrated iron and steel plant, the slag is generated from the process namely Blast Furnace, De-sulphurisation Process, Basic Oxygen Furnace Process and Ladle Furnace Process. The composition of iron ore, coal/coke, fluxes, etc. used in iron

making plays an important role in the quantity and quality of slag generation. Certain stand-alone units namely Electric Arc Furnace, Induction Furnace, Secondary Refining units, etc. also generated slag. The quantity of slag generated in Electric Arc Furnace and Induction Furnace processes is less in comparison to quantity of slag generated from other processes.

Most of the steel plants are utilizing 100% of the BF slag produced mostly in cement making and some portion as aggregate, while others are closer to reach the 100% utilization. However, the utilization of SMS (particularly LD) slag is limited due to the following:

- Phosphorous content;
- High Free lime content; and
- Higher specific weight.

To resolve these issues, Ministry of Steel is funding research & development initiatives for finding ways & means for utilization of steel slag.

3.1 Slag from Blast Furnace

The slag generated from blast furnace is tapped in molten form and have a temperature upto 1500 °C. The blast furnace slag is processed with water or air for formation of desired BF slag product based on end use. There are various methods available for processing of blast furnace slag as below:

| Method | Process | End Product |
|----------------|--|--------------------------------|
| Blowing | Quick cooling by air and steam to produce glass fibre | Slag wool |
| Granulation | Quick cooling with water to produce vitrified granulates (<5 mm) | Granulated blast furnace slag |
| Pelletizing | Quick cooling in air to produce glassy/crystalline pellets (< 20mm) | Blast furnace slag pellets |
| Foaming | Moderate cooling with less water to produce a crystalline/glassy and porous material | Foamed blast furnace slag |
| Cooling in air | Slow cooling in air in slag pits to produce crystalline material | Crystalline blast furnace slag |

#BREF -Best Available Techniques (BAT) Reference Document for Iron and Steel Production

The commonly adopted methods by iron and steel plants in the country for cooling of slag from blast furnace are air cooling and granulation. The Air Cooled BF slag is a crystalline, rock like slag whereas Granulated BF slag is fine granules type slag. The physical properties of slag from blast furnace have similarity with reference to other natural rock materials.

A typical chemical analysis of the slag from blast furnace in the country is tabulated as below:

| Composition | | SiO ₂ | CaO | Al ₂ O ₃ | MgO | MnO | FeO | Fe | S | TiO ₂ | Hg |
|-------------|-----|------------------|--------|--------------------------------|-------|-------|-------|-------|-------|------------------|--------------------|
| Range (%) | Min | 26.4 | 28.72 | 14 | 0.52 | 0.07 | 0.04 | 0.08 | 0.3 | 0.51 | 0.018 mg/ Kg |
| | Max | 37.2 | 37.22 | 35.3 | 10.21 | 0.47 | 0.66 | 0.9 | 0.85 | 0.9 | |
| Avg (%) | | 33.701 | 35.268 | 19.588 | 8.004 | 0.410 | 0.483 | 0.545 | 0.593 | 0.707 | |

[Source: Industry]

BF slag generation rate based on 2017-18 data of 11 major producers varied between 320-426 kg per ton of hot metal (average-358.27 kg per ton of hot metal) and total annual BF slag generation for 2018-19 and 2019-20 in the country was estimated to be 28.3 MT and 27.5 MT.

(Reference: Status Report on Iron and Steel Slag (Generation and Utilization) MoS)

3.2 Slag from Desulphurisation Process

The slag generated in Desulphurisation process is a heterogeneous slag and partially melted. The composition of slag generated from desulphurisation process depends on the desulphurisation agents used for the process. The slag contains relatively high sulphur content. The slag is processed to metal recovery plant for separation of metallic and non-metallic parts.

A typical chemical composition of the slag from the desulphurisation process is as below:

| Composition | SiO ₂ | CaO | Al ₂ O ₃ | MgO | MnO | Total Fe | P ₂ O ₅ | Cr ₂ O ₃ | S | Free CaO |
|----------------------|------------------|-----|--------------------------------|-----|-------|----------|-------------------------------|--------------------------------|-----|----------|
| Concentration (wt-%) | 18 | 27 | 8 | 10 | < 0.5 | 20 | < 0.2 | 0.3-0.85 | < 4 | < 5 |

[Source: Industry]

The rate of generation of slag from desulphurisation process is 3-21 kg/ton of Liquid steel (BREF) and 14-16 kg/ ton of hot metal (MoS).

3.3 Slag from Basic Oxygen Furnace

The slag generated from Basic Oxygen Furnace is dependent on the hot metal, flux composition and desired grade steel for end use. The slag is tapped from pot after tapping of liquid steel is completed. The slag is collected in slag pot (ladle) and transferred to cooling yard/pit for air cooling and/or water sprinkling. The effective cooling of the slag is required for achieving the required temperature for further processing. The cooling processes includes the following methods:

| Methods | Process |
|--------------------------------|--|
| Air Granulation | Use of high pressure air to solidify the molten slag and granulation after cooling. |
| Instantaneous slag chill (ISC) | Molten slag is collected in steel box for cooling or solidification and further treatment with water sprinkling and immersion cooling. |
| Water Granulation | Molten slag is collected in container and cooled through rapid water sprinkling. |

The chemical composition of the slag from Basic Oxygen Furnace is as below:

| Composition | | SiO ₂ | CaO | MgO | MnO | FeO | Fe ₂ O ₃ | Total Fe | P ₂ O ₅ | S | Al ₂ O ₃ | Free CaO | Hg |
|-------------|-----|------------------|--------|-------|------|-------|--------------------------------|----------|-------------------------------|-------|--------------------------------|----------|--------------------|
| Range (%) | Min | 10.13 | 40.95 | 4.16 | 0.58 | 13.54 | 23 | 16 | 0.6 | 0.049 | 0.27 | 2.53 | 0.086 mg/ Kg |
| | Max | 19.06 | 52.35 | 15.15 | 3.12 | 23.5 | 23.57 | 20.63 | 2.68 | 3.5 | 5.36 | 3.96 | |
| Avg. (%) | | 14.276 | 46.803 | 8.454 | 1.16 | 19.3 | 23.285 | 17.866 | 2.864 | 0.954 | 1.733 | 3.233 | |

[Source: Industry]

BOF slag generation rate is 85-165 kg/ton of Liquid steel (BREF) and 150 kg/ton of hot metal (MoS) and total annual BOF slag generation for 2017-18 in the country was estimated to be more than 7.4 MT (Reference: Status Report on Iron and Steel Slag (Generation and Utilization) MoS).

3.4 Slag from Ladle Furnace Process

The slag is generated from Ladle Furnace Process where refining of steel is carried out in ladle after Basic Oxygen Furnace. The slag generated during the ladle furnace process is dependent of the slag composition of primary stage, flux & ferro-alloys added during the process and other technological parameters. The ladle furnace process involved addition of fluxes and ferro-alloys as per desired end product requirements.

Typical chemical composition of the slag generated from Ladle Furnace Process for low alloy steel (< 5% alloys in total) is as below:

| Composition | | SiO ₂ | Al ₂ O ₃ | CaO | MgO | MnO | FeO | Fe ₂ O ₃ | Total Fe | P ₂ O ₅ | S | Cr ₂ O ₃ |
|-------------|-----|------------------|--------------------------------|--------|-------|-------|-------|--------------------------------|----------|-------------------------------|-------|--------------------------------|
| Range (%) | Min | 2 | 8 | 40.08 | 4.5 | 0.2 | 0.5 | 4.4 | 0.37 | 0.11 | 0.085 | 0.14 |
| | Max | 20 | 35 | 57 | 10 | 1.95 | 15.21 | 4.4 | 0.37 | 0.68 | 1.83 | 0.43 |
| Avg. (%) | | 9.472 | 22.766 | 43.772 | 7.778 | 0.369 | 2.885 | 4.4 | 0.37 | 0.224 | 0.425 | 0.285 |

[Source: Industry]

The rate of generation of slag from Ladle Furnace Process is 9-15 kg/ton of Liquid steel (BREF) and 12-27 kg/ton of Steel (MoS). The composition of Ladle furnace slag varies significantly based on the type of steel produced. Slags produced during production of high alloy steels (>5% alloying elements) may have higher amounts of Chromium, Nickel, Cobalt, Phosphorus, Sulphur etc.

3.5 Slag from Electric Arc Furnace process

The quality of slag generated from the electric arc furnace is dependent on the hot metal/Hot DRI/cold DRI/Flux/Scrap composition and desired grade of steel to be produced for end use. A foamy slag practice is followed where slag is removed out from the spout of the furnace first in the form of foam. The slag is collected in a pot stationed at the bottom of the furnace known as slag pot. This process starts a few minutes from the beginning of the process and continues till the end of steel making.

At the end small amount of slag remains in the furnace and liquid steel is tapped by opening the bottom tapping door on the other side where liquid steel is collected in a ladle. The liquid slag is taken in the slag pot to slag processing site where it is cooled either naturally or water spray or air granulation process based on required quality of product for end. The cooling process explained is one of many followed and the cooling process will vary from manufacturing plant wise.

The chemical composition of EAF slag using Sponge Iron/Hot metal/internally recycled scrap as input materials is shown in table below:

| Composition | | SiO ₂ | CaO | MgO | MnO | Total Fe | P ₂ O ₅ | T-Cr | Al ₂ O ₃ | Free CaO |
|-------------|-----|------------------|------|-----|------|----------|-------------------------------|------|--------------------------------|----------|
| Range (%) | Min | 17 | 30 | 5 | 0.4 | 15 | 0.1 | 0 | 5 | 0 |
| | Max | 22 | 42 | 8 | 0.5 | 23 | 1 | 0.1 | 9 | 0.2 |
| Avg. (%) | | 19.5 | 35.5 | 6.5 | 0.45 | 19 | 0.5 | 0.05 | 7 | 0.01 |

[Source: ISA]

Generally BF/BOF route produces 150-180 kg and EAF route produces 200-220 kg slag per tonne of steel, however from Conarc furnace is about 165 kg/Tonne of crude steel, however, the quantity of slag generated will be dependent on the quality of input materials especially Iron ore in BF/BOF route.

Globally various options for utilization of iron slag and steel slag are being explored. Status of iron and steel slags generation, utilization and storage in major iron & steel plants in the country is given in **Annexure-I**.

4.0 Current Practices for Handling and Management of Pyro-metallurgical Slag

4.1 Iron making slag from Blast Furnace/ Corex /Midrex

The Slag generated from Blast Furnace is taken to slag handling system where slag is treated through either quenching with water for conversion to granulated slag in Slag Granulation Plant or cooling with air in open dry pit at Blast Furnace. The granulated slag is designated for further use in cement industries for co-processing with raw materials. The air-cooled BF slag is generated while solidification under atmospheric conditions in slag dry pit.

4.2 Slag Granulation

The molten metal in blast furnace along with slag is passed through channel at tapping point in blast furnace bottom. The slag is separated from the molten metal with the use of skimmer method. The separated slag is routed to granulation tank where slag and water get mixed and flows to dewatering drum by action of gravity. Further, it is quenched by water jets in blowing box to produce granulated slag. The de-watering facility in the channel separates the water from granulated slag and the

hot water is collected in water tank below the conveyor belt. The granulated slag is taken to dedicated slag storage area or yard.

4.3 Air Cooling in Dry Pit

The slag dry pit method is used for storage of slag whereby the slag from blast furnace is diverted to dry pits through slag runner and also natural air cooling. The air-cooled slag is further processed to crushing & screening and subsequently utilized use in making insulation material, road sub-surface material, etc.

4.4 Steel making slags from LD- Convertors/EAF/Conarc/Induction Furnaces

The solidified steel slag from different processes is taken to recycling plant for removal of magnetic components and reduction in size. The slag is graded as per further requirement. The Basic Oxygen Furnace slag is stabilized through natural ageing or weathering whereby the steel slag is stocked in open air for adequate exposure to moisture and further hydration of CaO and MgO present in slag. The process is slow in nature, need adequate open space and requires longer time duration for stabilization to occur.

In order to overcome the existing issues of slow weathering, the slag is processed through accelerated ageing process whereby the slag is treated with steam for complete hydration of slag in relatively shorter time duration. The steam passes through the inside pores of slag and hydrates the free CaO and MgO. This results in loss of expansion of slag from 3-5% to < 0.4 %. The steam ageing is carried out in two different methods - atmospheric steam ageing process and pressurised steam ageing process.

EAF/Conarc slag is graded and magnetically separated like LD slag. However these slags do not require any aging treatment as the expansion in slag is inherently low due to absence of free lime content. Some of the international practices are given at **Annexure- II**.

5.0 Utilization of slags in road construction and as aggregates in concrete

Indian Road Congress has published "Guidelines for Use of Iron, Steel and Copper Slag in Construction of Rural Roads – 2018". These guidelines provide detailed information on engineering properties of these slags along with the possible utilisation options.

The Indian Standards IS-383: 2016 of the Bureau of Indian Standards on "Specifications of Coarse and Fine Aggregates for Concretes" permits use of aggregates other than natural sources, including slags as given in Annexure-A of said standards. Engineering quality requirements of aggregates are specified in main document.

Central Road Research Institute, New Delhi (CSIR-CRRI) is bringing out revised Guidelines for Utilization of Steel Slag in Road Construction based on the research findings of CSIR-CRRI emanated out of various steel slag road sections laid across

India using processed steel slag aggregates of BOF, EAF and CONARC Steel Slag of some major steel plants.

6.0 Guidelines for management of pyro-metallurgical slags of iron and steel plants

Iron and steel plants shall follow the principles of resource efficiency for optimal use of primary resources in production of iron and steel. The plants shall take steps to facilitate utilization of various wastes, by-products or process rejects including slags. They shall set-up facilities for internal recovery of material, treating the slags to make it utilizable as alternate material outside the plant. Steel plants shall also take adequate safety measures and standard operating procedures shall be practiced in safe handling of iron and steel slags including the quenching, granulation and recovery operations. It shall be ensured that the slag is tapped in the slag pot or pit only after ensuring that slag pot or pit is dry. The flow of reactive slag into ladle is to be avoided by adopting suitable operational practices. After pouring and filling the Ingot moulds/ Bottom plates, foundry ladle shall be tilted with the help of auxiliary hoist of crane and total residual slag/metal shall be dumped into slag pots slowly. The safety guidelines for handling of hot metals issued by Ministry of Steel shall be followed.

The following guidance is applicable to all types of iron and steel slags as mentioned in this document according to their characteristics;

- 6.1 Iron and Steel plants shall use best available options for maximising internal use of slags in process and recovery of resource material from slags.
- 6.2 The plants shall adopt appropriate cooling/quenching/treatment techniques to maximise recovery of resource material from slags. The slag treatment pits if any should have impervious hard surface to avoid contamination of soil and wastewater or surface run-off generated should be either re-cycled or treated prior to discharge. The slag handling in open yards if any should have impervious hard surfaces, and run-off from handling area shall be collected and treated prior to discharge.
- 6.3 Iron and Steel plants shall adopt environmental friendly practices in collection, handling, storage and transport of slag to avoid water and air pollution.
- 6.4 Iron and Steel plants shall adopt environmental policy for continuous improvement by adopting cleaner / new techniques. Environment management should be supervised by senior management.
- 6.5 Un-utilized slag shall be stored in captive storage yard having impermeable base and garland drain to prevent the soil and water / groundwater contamination. The unlined slag handling, storage areas and dumpsites shall be discontinued within 2 years from issuance of these guidelines.

- 6.6 A new slag storage yard shall be constructed above the ground with impermeable base such as compacted clay of minimum 600mm thickness over a single layer of 1.5mm thick geo-membrane. Run-off from slag storage area shall be collected and treated prior to discharge.
- 6.7 All Iron and Steel plants shall monitor grounds water quality around storage area during pre and post monsoon seasons through a recognised laboratory (under the Environment (Protection) Act, 1986 or any NABL Accredited) for assessment of the contamination (if any) and such assessment reports shall be submitted to respective SPCB/PCC annually. The groundwater shall be monitored for parameters namely pH, alkalinity, Calcium, Magnesium, and heavy metals namely Fe, Mn, Al, Cd, Cr, Cu, Ni, Mercury, Pb and any other parameter that may be prescribed by SPCBs/PCCS/CPCB.
- 6.8 Iron and steel slags from pyro-metallurgical route may be used in following areas subject to meeting the quality requirement/standard for the material / application:
- i. Cement production
 - ii. Aggregate in cement-concrete
 - iii. Cement-concrete blocks / bricks /tiles
 - iv. Aggregate in construction of roads/ railways
- 6.9 Iron and Steel plants intending to utilise iron or steel slag for any other purpose, not mentioned above may submit the proposal along with relevant details to CPCB through the respective SPCB/PCC.
- 6.10 Iron and Steel plants shall maximize external use or recycling of slag which cannot be used or recycled internally. Iron and Steel plants shall take steps to achieve 100% regular utilization of iron slag and steel slags for current generation within one year and also fully utilise the legacy iron slag by September 2025 and legacy steel slag by Sep 2027, respectively. Thereafter, the maximum allowable storage of slags at any point of time will not be more than one year's generation for steel slag and 6 months of generation for iron slag
- 6.11 Industry should submit the annual report on generation, quantity stored, quantity utilized and the concerned usage, and disposal as per format given in **Annexure-II** or on online waste reporting portal as and when developed by CPCB by 30th June of the following year to SPCB/PCC and CPCB.

Annexure – I

Filled up questionnaires received from units

| Slag generation, utilisation and storage data | | | | | | | | | |
|--|--------------------|---|--|-------------------------------|---|---------------------------------|---|--|---|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - March 2022) | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag | |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | | | | | Externally |
| Tata Steel-Jamshedpur | Granulated BF Slag | 41000 | 4081238 | - | 4041422 | 80816 | Cement Making | Storage facility not required because of continuous utilisation | Sufficient market demand and availability and better logistics (rake availability) will improve the utilisation |
| | Air-cooled BF Slag | 10000 | 270070 | 14018 | 263767 | 2285 | 1. Road construction 2. Works Project, 3. Mineral Wool Manufacturing | Storage facility not required because of continuous utilisation | Sustaining the current initiatives |
| | Steelmaking Slag | 25300 | 1614344 | 339308 | 1281836 | 18500 | Metallics: -Remelting in Steel Melting Shop Non-Metallics: -Consumption in Sinter making -Works Project -External Project -Fly Ash brick making -Cement Making -Road Making | For slag processing. Storage facility has inbuilt Geo-membrane lining. | Sustaining the current initiatives |
| Tata Steel-Miramandali | Granulated BF Slag | 18080 | 1749020 | - | 1603104 | 163996 (In transit for exports) | Cement Making | Storage facility not required because of continuous utilisation | Sufficient market demand and availability and better logistics (rake availability) will improve the utilisation |

| Slag generation, utilisation and storage data | | | | | | | | | |
|--|--------------------|---|--|-------------------------------|---|-----------------------|---|---|--|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - March 2022) | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag | |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | | | | | Externally |
| | Air-cooled BF Slag | 505964 | 24000 | - | 9964 | 520000 | Road construction | Storage at in-house yard with embankment and garland drains. | Current slag is being 100% utilised. For legacy slag: processing is ongoing and usage is being enhanced in new applications : 1. Usage as aggregate in paver, Concrete 2. Manufacturing Sand |
| | Steelmaking Slag | 1001495 | 88264 | 466507 | 400174 | 1017078 | Metallics: -Re melting in Steel Melting Shop Non-Metallics: -Consumption in Sinter making -Works Project -External Project/Harstand -Fly Ash brick making -Cement Making -Road Making | for slag processing, Storage facility is with garland drain. | Current slag is being 100% utilised. For legacy slag: processing is ongoing and usage is being enhanced in new applications : 1. Usage as aggregate in paver, Concrete 2. Manufacturing Sand |
| Tata Steel-Kalinganagar | Granulated BF Slag | 12243 | 1391610 | 147925 | 1251587 | 4341 | Cement Making Ground Granulated BF Slag | Storage facility not required because of continuous utilisation | Sufficient market demand and availability and better logistics (rake availability) will improve the utilisation |
| | Air-cooled BF Slag | 11139 | 58495 | 34063 | 35371 | 200 | Road construction Works Project Paver Block Manufacturing | Storage facility not required because of continuous utilisation | Sustaining the current initiatives |

Guidelines on Management of Pyro-metallurgical Slags - Iron & Steel Slags

| Slag generation, utilisation and storage data | | | | | | | | | |
|--|--------------------------------|---|--|-------------------------------|---|-----------------------|--|--|--|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - March 2022) | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag | |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | | | | | Externally |
| | Steel making Slag | 69750 | 626611 | 499573 | 128429 | 68360 | Metallics: -Remelting in Steel Melting Shop Non-Metallics: -Consumption in Sinter making -Works Project -External Project/Harstand -Fly Ash brick making -Cement Making -Road Making | for slag processing, Storage facility is with garbage liner and drain. | current slag is being 100% utilised. For legacy slag: following measures will be taken: 1. Higher dispatch to brick customers 2. Development of new applications/projects. 3. Slag dispatches to cement making through rakes. |
| AMNS HAZIRA SMS-I 4.5 MTPA SMS-II 5 MTPA | Steel making slag EAF & Conate | 2051288 | 1520240 | 664000 | 2407426 | 500101 | Recycle in sinter/BF/Corex. Sales for road and construction as aggregate | Storage on bare soil in open yard in the form of heap/ dump | Setup advance crushing/ Magnetic separation and screening facility |
| AMNS Hazira BF 1.8 MTPA Corex 1.7 MTPA | BF/Corex Granulated Slag | 1064987 | 951843 | 0 | 1516259 | 500571 | For Cement making Export/ domestic Sale | | Huge demand we are already selling more than we are generating |
| AMNS Hazira BF 1.8 MTPA Corex 1.7 MTPA | BF/Corex Air-cooled Slag | 487161 | 107428 | 0 | 460866 | 133723 | Crushing and screening for road making / land filling | | Reducing the generation |
| AMNS Hazira SMS -I 4.5 MTPA SMS-II 5 MTPA | I.F Slag | 172958 | 113852 | 0 | 231325 | 65704 | Direct Sales | | Magnetic Separation plant |
| AMNS Hazira | HMDP Slag | | 11190 | 0 | 971 | | Direct Sales | | Magnetic Separation plant |

Slag generation, utilisation and storage data

| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - March 2022) | | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag |
|---|--------------------|---|--|-------------------------------|------------|---|---|---|---|
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | Externally | | | | |
| JSPL Raigarh | Granulated BF Slag | 15605.81 | 1080815.09 | 309184.105 | 442722.13 | 344514.664 | Cement Plant | Storage at designated place | Further dispatch of material to use in cement plant. |
| JSPL Raigarh | SMS Slag | 2888276 | 931834 | 41560 | 286744 | 3491806 | PS Ball making, Cement Making, Metal recovery, Aggregate and Land Filling | Open storage in a designed yard | To utilise maximum quantity in cement production, to replace river sand with slag sand, to use in cement concrete, increase in PS Ball making and increase in aggregate utilisation |
| JSPL Angul | BF Gr Slag | 354106 | 1316335 | 8756 | 811120 | 850565 | Sold to Cement plants | Open Slag yard | Dispatch and consumption in own cement plant |
| JSPL Angul | BOF Slag | 300000 | 711276 | 1011276 | 0 | 0 | land Filling after crushing and metal recovery | No Stock | Installed crusher unit in 2021 and plan to utilization of legacy slag 100% as per generated amount. |
| JSPL Angul | EAF/NOF Slag | 200000 | 319027 | 489027 | 0 | 30000 | land Filling after crushing and metal recovery | storing in big hips and specific locations | Installed crusher unit in 2021 and plan to utilization of current and legacy slag 100% till July 2023. |
| Bhilai Steel Plant, Bhilai, Chhattisgarh, Production Capacity: Crude Steel = 7.0 MTPA | BF Slag | 991981 | 2430817 | 0 | 2237642 | 1185156 | 1 Sold to Cement manufacturers and Slag wool manufacturers | Dumped at Slag Yard | 100% (Subject to BF-1 being phased-out resulting in no generation of Air cooled BG slag) |

Guidelines on Management of Pyro-metallurgical Slags - Iron & Steel Slags

| Slag generation, utilisation and storage data | | | | | | | | | |
|--|--------------|---|--|-------------------------------|------------|---|---|---|--|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - Mar . 2022) | | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | Externally | | | | |
| Durgapur Steel Plant, Durgapur, West Bengal, Production Capacity: Crude Steel = 2.5 MTPA | BF Slag | 106289 | 857619 | 0 | 945531 | 18377 | 1) Sold to Cement Manufacturers | | 100% being sold to cement manufactures |
| Rourkela Steel Plant, Rourkela, Odisha, Production Capacity: Crude Steel = 4.85 MTPA | BF Slag | 0 | 1722913 | 0 | 1722913 | 0 | 1) Sold to Cement Manufacturers | | Already achieved |
| Bokaro Steel Plant, Bokaro Steel City, Jharkhand, Production Capacity: Crude Steel = 5.01 MTPA | BF Slag | 250000 | 1877415 | 143260 | 1734255 | 249900 | 1) Sold to Cement manufacturers. 2) Used in road making | | 100% utilisation of granulated BF slag already achieved. |
| IISCO Steel Plant, Burnpur, West Bengal, Production Capacity: Crude Steel = 2.5 MTPA | BF Slag | 240087 | 902161 | 0 | 1066602 | 75646 | 1) Sold to Cement manufacturers. | | 100% utilisation of air cooled BF slag yet to be achieved. |
| SAIL | BF Slag | 1588357 | 7790925 | 143260 | 7706943 | 1529079 | | | |

| Slag generation, utilisation and storage data | | | | | | | | | |
|--|--------------|---|--|-------------------------------|---|-----------------------|--|--|--|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - Mar . 2022) | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag | |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | | | | | Externally |
| Bhilai Steel Plant, Bhilai, Chhattisgarh, Production Capacity: Crude Steel = 7.0 MTPA | BOF Slag | 1378742 | 522168 | 222294 | 38441 | 1640175 | 1) Processed BOF slag used as input material in Sinter plant, Blast Furnaces and Steel Melting Shop. 2) Unprocessed BOF slag used | Dumped at Slag Yard | Bulk utilization by NHAI/ NRRDA/ State PWD/ in agriculture and enhancement in sale of unprocessed BOF slag |
| Durgapur Steel Plant, Durgapur, West Bengal, Production Capacity: Crude Steel = 2.5 MTPA | BOF Slag | 9078087 | 344440 | 236227 | 2501 | 9183799 | in road levelling, low lying land filling and sold to external agencies. | Dumped at Slag Yard | 12.4 lakh tonners of BOF Slag (from old stock) was auctioned/ sold on May 2022 for Road Making (National/State Highway). 139812 Tonn of material has already been lifted during June 22 Jan2023 achieving BOF Slag utilisation of 110.8% in FY 2022-23 (up to Jan 2023) Auction /Selling of BOF Slag/ LD Slag for Road Making will continue. |
| Rourkela Steel Plant, Rourkela, Odhisa, Production Capacity: Crude Steel = 4.85 MTPA | BOF Slag | 2000000 | 601317 | 299709 | 99067 | 2202541 | | | Enhancement in sale of unprocessed BOF slag to external agency. |

Guidelines on Management of Pyro-metallurgical Slags - Iron & Steel Slags

| Slag generation, utilisation and storage data | | | | | | | | | |
|--|--------------|---|--|-------------------------------|---|-----------------------|---|---|---|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - March 2022) | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag | |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | | | | | Externally |
| Bokaro Steel Plant, Bokaro Steel City, Jharkhand, Production Capacity: Crude Steel = 5.01 MTPA | BOF Slag | 50000 | 421701 | 404709 | 36076 | 30916 | | Enhancement in sale of unprocessed BOF slag to external agency. | |
| IISCO Steel Plant, Burnpur, West Bengal Production Capacity: Crude Steel = 2.5 MTPA | BOF Slag | 614200 | 294662 | 155983 | 11445 | 741435 | | Enhancement in sale of unprocessed BOF slag to external agency. | |
| SAIL | BOF Slag | 13121029 | 2184288 | 1318922 | 187530 | 13798866 | | | |
| RINL (Visakhapatnam Steel Plant) | BF Slag | 5598723 | 2119894 | 75 | 2426228 | 5292314 | 1. 75T utilised for construction activity within the plant 2. 2426228T sold to cement industries | No specific storage methods present | Sale to cement companies |
| RINL (Visakhapatnam Steel Plant) | SMS Slag | 5453545 | 879908 | 294061 | 11625 | 6027767 | 1. 294061 T consumed in process & Land filling within the Plant 2. 11625 T sold | No specific storage methods present | Maximising in process use, exploring for use in road making |

| Slag generation, utilisation and storage data | | | | | | | | | |
|---|--|---|--|-------------------------------|---|-----------------------|---|---|--|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - March 2022) | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag | |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | | | | | Externally |
| JSW Steel Ltd., Salem Works, Pottaaerl, Mecheri, Mettur, Salemworks. Tamil Nadu.636453.IntegratedSteel Plant with the capacity 1.15 MTPAspecial alloy steelproduction | BF | 30237 | 451752 | 311 | 227431 | 254247 | Due to the COVID-19 disposal not happened. From May 2022 onwards slag grinding unit is in operation and slag 100% generated is sent to slag grinding unit to produce value added product of GGBS. Portion of quantity is sold to cement industries also. The accumulated quantity will be also used in slag grinding unit | BF granulated slag directly sent to slag grinding unit | 100 % utilisation |
| JSW Steel Ltd., Dolvi, Maharashtra | SMS Slag | 218975 | 240657 | 1563948 | 141467 | 164217 | In-house consumption at SP, SMS Paver block mfg and to Cement Industries & open market | SMS Slag sent to crushing unit where iron bearing materials are separated and the crushed material is stored in a yard (dyke) and subsequently sent to Captive consumption and disposal | 97 % utilisation. Maximise through paver making facility and sale to cement industries |
| | BF Slag from BF 1 (Granulated BF Slag) | | 1436782 | | | | Used for Cement plant | Stored in a designated place with dyke wall | 1 |
| | BF Slag from BF 2 (Granulated BF Slag) | | 574486 | | | | | | 1 |

Guidelines on Management of Pyro-metallurgical Slags - Iron & Steel Slags

| Slag generation, utilisation and storage data | | | | | | | | | |
|--|---|---|--|-------------------------------|---|---|---|--|------------|
| Name & Address of plant with Production Capacity | Type of Slag | Qty. of Slag stored on 31.03.2021 (in MT) | For F.Y. 2021-22 (April 2021 - Mar . 2022) | | Qty. of Slag stored on 31.03.2022 (in MT) | Method of Utilisation | Method of Storage (with details of impervious liner / layers and embankment/dyke) | Plan for achieving 100% utilisation of current and legacy slag | |
| | | | Qty. of Slag Generated (in MT) | Qty. of Slag Utilised (in MT) | | | | | |
| | | | | Within Plant | | | | | Externally |
| | Electric Arc Furnace (EAF) Slag from Steel making Shop-1 | 1195458 | 440663 | 556709 | 969784 | After metal recovery, EAF & BOF slag is utilised for construction purpose, road making in National Highway (Concrete Road and Bituminous Road) land reclamation in low lying area in side premises. Proposed for utilization in marine application like tetrapods and marine structure. | Stored in a designated place with dyke wall | | |
| | Basic Oxygen Furnace slag (BOF) from steel Melting shop 2 | 143826 | | | | | Stored in a designated place with dyke wall | | |

Annexure-II**International Practices in management of Iron and Steel Slags****Slag from Blast Furnace****US Department of Transportation: (User Guidelines for Waste and By-product Materials in Pavement Construction)**

Air-Cooled Blast Furnace Slag: Liquid slag is cooled slowly under ambient condition to form a crystalline structure and to produce a hard, lump slag that can be crushed and screened for further use.

Expanded or Foamed Blast Furnace Slag: Liquid slag is cooled and solidified by adding controlled quantities of water, air or steam, in order to accelerate the process of cooling and solidification and to produce a lightweight expanded or foamed product with increased cellular nature.

Pelletized Blast Furnace Slag: Liquid slag is cooled and solidified with air and water in a rotating drum to produce pellets of more crystalline nature as a beneficial for aggregate use.

Granulated Blast Furnace Slag: Liquid slag is cooled and solidified through rapid water quenching to have a low crystallization occurrence and to produce a sand size fragments and clinker like materials

Ground Granulated Blast Furnace Slag: When granulated blast furnace slag is crushed to very fine cement-size particles to produce ground granulated blast furnace slag for use in cement industry as a replacement/additive of Portland cement.

Australasian (iron & steel) slag association: (Blast Furnace Slag Cements & Aggregates: Slag Binders and Aggregates and Australian Standards)

Ground Granulated Iron Blast Furnace Slag: It is defined as the glassy granular material resulting from the rapid chilling of molten, a non-metallic product, consisting essentially of silicates and alumina-silicates of calcium, produced simultaneously with iron in an iron blast furnace slag.

United Kingdom: (Blast Furnace Slag: A technical report on the manufacturing of blast furnace slag and material status in the UK).

Air-cooled Blast Furnace Slag (ACBFS): The molten slag is being taken to open air pits located nearby blast furnace and the slag is quenched with water applied through water spray system to provide cooling and its crystallisation. The cooled slag is then crushed and screened to produce aggregates for other applications.

Ground Granulated Blast Furnace Slag (GGBFS): The molten slag is passed through granulation plant where it is quenched rapidly with warm water and results in production of vitrified (glassy) material having sand-like appearance. The cooled granulated slag is grinded in grinding mill for conversion into ground granulated blast furnace slag.

Slag from Steel Industry**BREF – European Union**

De-sulphurisation slag: A heterogeneous slag, whose composition is dependent on used desulphurisation agent, contains high sulphur content is generally recycled to sinter mix or partially used for landfill construction.

Basic Oxygen Furnace slag: The slag from basic oxygen furnace is dependent on process employed. It is generally used as an aggregate in road construction as base/sub-base, in asphalt mixtures and in waterway construction. Also, it is selectively used as fertiliser and liming agent in agriculture due to presence of CaO content.

Annexure – III

Format for submission of annual report on slag generation, utilization and storage.

1. Name and Address of the Plant:
2. Contact Person Responsible for Management of Iron & Steel Slag:
 - a. Name and Designation:
 - b. Mobile Number:
 - c. Email ID:

| Financial year | Slag Type* | Opening Stock (in MT) as on 31 st March | Qty. of Slag Utilised in F/Y (in MT) | | Slag stored at the end of the financial year (in MT) | Method of Utilisation | Method of Storage (with details of liner layers and embankment/dyke) |
|----------------|--------------------------------|--|--------------------------------------|------------|--|-----------------------|--|
| | | | Within Plant | Externally | | | |
| | Iron Making Slags | | | | | | |
| | a) Granulated BF Slag | | | | | | |
| | b) Air-cooled BF Slag | | | | | | |
| | c) Corex Slags | | | | | | |
| | Steel making Slags | | | | | | |
| | d) BOF/LD Slag | | | | | | |
| | e) EAF/Conarc furnace Slag | | | | | | |
| | f) Induction furnace Slag | | | | | | |
| | g) Other slag (please specify) | | | | | | |
| | | | | | | | |

*As applicable

Dolvi Works:
Geetapuram,
Dolvi, Taluka - Pen,
Dist. Raigad - 402 107. Maharashtra, India.
CIN : L27102MH1994PLC152925
Phone : +91 2143 663000/3100/3200
Fax : +91 2143 277533/42
Website : www.jsw.in

JSW/ENV/ MPCB/2025

July 28, 2025

To
The Joint Director (APC),
Maharashtra Pollution Control Board
Kalpataru Point, Near Sion Circle Sion (E), Mumbai.

Sub: Implementation and monitoring of the guidelines on Management of Pyro-metallurgical Slag (Iron and Steel Slag) at JSW Steel Ltd., Dolvi Works, Raigad District.

Ref: CPCB Letter No-CP-99/140/2021-IPC-11-HO/6285 dated 14/11/2024.

Dear Sir,

With reference to the above, herewith we are submitting the Annual Report on Steel Slag generated from Electric Arc Furnace, Basic Oxygen Furnace Slag, Ladle Furnace Slag and Iron Slag generated from Blast Furnace and its utilization for the year 2024-25 as per the given Format in **Annexure -1**.

1. Iron Slag generated from the Blast Furnace is 100 % Used for cement making.
2. Steel Slag generated from Electric Arc Furnace and Basic Oxygen Furnace is send to the slag processing unit (crushing unit) and the Iron bearing materials are separated and the same is used for captive consumption in Steel Melting Shop and Sinter Plant as raw material and balance is utilized for construction work land reclamation purpose.

The details are attached in Annexure for kind reference.

Submitted for kind information and record please.


Thanking you,
Yours Faithfully,
For JSW Steel Ltd., Dolvi

CC: RO, Raigad, MPCB, CBD Belapur, Navi Mumbai

SRO, Raigad II, MPCB, CBD Belapur, Navi Mumbai

| 1. Name and Address of the Plant: JSW Steel Ltd Dolvi, Taluka , Pen Raigad District, Maharashtra | | | | | | | | | |
|--|---|---|--|------------|---|--|--|--|---|
| 2. Contact Person Responsible for Management of Iron & Steel Slag: Mr. Amit Sarkar | | | | | | | | | |
| a. Name and Designation: Mr. Amit Sarkar, Senior Vice President-Operations, Steel melting Shop. | | | | | | | | | |
| b. Mobile Number: 94806944489 | | | | | | | | | |
| c. Email ID: amit.sarkar@jsw.in | | | | | | | | | |
| Financial year | Slag Type* | Opening Stock (In MT) as on 31st March 2024 | Qty. of Slag Utilised in FY 2024- 2025(in MT) | | Slag stored at the end of the financial year 31st March 2025 (in.MT) | Method of Utilisation | Method of Storage (with details of liner layers and embankment/dyke) | | |
| | Iron Making Slags | | Within Plant | Externally | | | | | |
| | a) Granulated BF Slag | 2390411 | 2390411 | | 0 | Utilized in Cement Plant | | | Stored in a designated place with dyke wall |
| | b) Air-cooled BF Slag (Dry pit slag) | 151084 | | 151084 | 0 | Utilized in Land Reclamation | | | |
| | c) Corex Slags | Not applicable | - | - | - | - | | | |
| | Steel making Slags | | | | | | | | |
| | d) BOF/LD Slag | 689720 | 107010 | 582710 | 115000 | Internally : Utilized in Cement Plant and SMS Externally : Utilized in Land Reclamation | | | SMS Slag sent to crushing unit where iron bearing materials are separated and the crushed material is stored in a yard (dyke) and subsequently sent for Captive consumption and disposal |
| 2024-25 | e) EAF/Conarc furnace Slag | 1070027 | 125947 | 944080 | | Internally : Utilized in Sinter Plant and SMS Externally : Utilized in Land Reclamation | | | |
| | f) Ladle furnace Slag | 323263 | 64922 | 258341 | | Internally : Utilized in Sinter making Externally : Utilized in Land Reclamation | | | |
| | g) Other slag (please specify) – KR Slag | 87108 | 65811 | 21297 | | Internally : Utilized in Sinter making Externally : Utilized in Land Reclamation | | | |

*As applicable

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R53)

Date: 08/03/2025

**No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000204020/CR/2503001220**

To,
**JSW Steel Ltd - Integrated Steel Plant
 Capacity 5 to 10 MTPA,
 42,43,50,44,45,54,55,56,33,32,38,49,75,77,
 139,142,etc of Dolvi Village, Geetapuram Dolvi,
 Tal. Pen, Dist. Raigad**



Sub: Renewal of consent to operate under RED category

- Ref:**
1. Previous Consent to operate for phase -II vide No Format1.0/CAC/UAN No.MPCBCONSENT-0000136178/CR/2303000522 dated 08.03.2023
 2. Environmental Clearance granted by Government of India vide No. J-11011/76/2013-IA-II(I) dtd. 25.08.2015
 3. Environmental Clearance granted by Government of India vide No. J-11011/76/2013-IA-II(I) dtd. 16.06.2020
 4. Minutes of 14th CAC meeting held on 07.01.2025

Your application No.MPCB-CONSENT-0000204020 Dated 23.03.2024

For: Grant of Renewal of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 30/04/2028**
2. **The capital investment of the project is Rs.20051.50 Crs. (As per C.A Certificate submitted by industry Existing Ci of the unit is Rs. 19287 Crs + increase in CI is Rs. 764.50 Crs)**
3. **Consent is valid for the manufacture of:**

| Sr No | Product | Maximum Quantity | UOM |
|----------|---|------------------|-------|
| Products | | | |
| 1 | Calcinated Lime (LCP-5,6,7) | 1800 | Ton/D |
| 2 | Pellet (Pellet Plant-II) | 9000000 | MT/A |
| 3 | Crude Steel/Steel slab (Steel Metal Shop-II) | 6200000 | MT/A |
| 4 | Hot Rolled Coil (Hot Strip Mill-II) | 5000000 | MT/A |
| 5 | Liquid Metal / Pig Iron (Blast Furnace-II) | 4500000 | MT/A |

| Sr No | Product | Maximum Quantity | UOM |
|-------|--|------------------|------|
| 6 | Power Generation | 245 | MW |
| 7 | Billets | 1.5 | MTPA |
| 8 | TMT Bar | 1.4 | MTPA |
| 9 | Electrical Power from Top gas recovery Turbine | 37.25 | MW |

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|---|
| 1. | Trade effluent | 19265 | As per Schedule-I | Partly recycle and remaining marine discharge |
| 2. | Domestic effluent | 258 | As per Schedule-I | On land for gardening |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|--|-----------------|--------------------------|
| 1 | S-1 | LCP Waste heat recovery system kiln - 5 | 1 | As per Schedule -II |
| 2 | S-2 | LCP Waste heat recovery system kiln - 6 | 1 | As per Schedule -II |
| 3 | S-3 | LCP Waste heat recovery system kiln - 7 | 1 | As per Schedule -II |
| 4 | S-4 | LCP LDE-1 Lime Dedusting System for Kiln Discharge | 1 | As per Schedule -II |
| 5 | S-5 | LCP LDE-4 Lime Dedusting System for Product Storage Building | 1 | As per Schedule -II |
| 6 | S-6 | LCP LDE-2 Stone Dedusting System for Kiln Feed | 1 | As per Schedule -II |
| 7 | S-7 | LCP LDE-3 Stone Dedusting System for Junction House | 1 | As per Schedule -II |
| 8 | S-8 | LCP LDE-5 Stone Dedusting System for Lime Stone | 1 | As per Schedule -II |
| 9 | S-9 | Pellet II Process ESP | 1 | As per Schedule -II |
| 10 | S-10 | Pellet II De-dusting ESP | 1 | As per Schedule -II |
| 11 | S-11 | Pellet II Pellet Storage Bin | 1 | As per Schedule -II |
| 12 | S-12 | SMS II Flare stack-1 | 1 | As per Schedule -II |
| 13 | S-13 | SMS II Flare stack-2 | 1 | As per Schedule -II |
| 14 | S-14 | SMS II Secondary De-Dusting System | 1 | As per Schedule -II |

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|---------------|------------------|---|------------------------|---------------------------------|
| 15 | S-15 | HSM-II Reheating Furnace | 1 | As per Schedule -II |
| 16 | S-16 | HSM-II Reheating Furnace | 1 | As per Schedule -II |
| 17 | S-17 | HSM-II Fume Exhaust | 1 | As per Schedule -II |
| 18 | S-18 | BF-II Cast House De-Dusting System | 1 | As per Schedule -II |
| 19 | S-19 | BF-II Stock House de-dusting System-1 Stack | 1 | As per Schedule -II |
| 20 | S-20 | BF-II Stock House de-dusting System-2 Stack | 1 | As per Schedule -II |
| 21 | S-21 | BF-II Stock House de-dusting System-3 Stack | 1 | As per Schedule -II |
| 22 | S-22 | BF-II B.F. Stove Stack | 1 | As per Schedule -II |
| 23 | S-23 | BF-II Coal Grinding System | 1 | As per Schedule -II |
| 24 | S-24 | BF-II BF Gas Network Flare stack - 1 | 1 | As per Schedule -II |
| 25 | S-25 | BF-II BF Gas Network Flare stack - 2 | 1 | As per Schedule -II |
| 26 | S-26 | BF-II BF Gas Network Flare stack - 3 | 1 | As per Schedule -II |
| 27 | S-27 | BF-II BF Gas Network Flare stack - 4 | 1 | As per Schedule -II |
| 28 | S-28 | BF-II Slag Granulation Stack | 1 | As per Schedule -II |
| 29 | S-29 | BF-II Pig Iron Granulation Plant Stack | 1 | As per Schedule -II |
| 30 | S-30 | Power Plant 245 MW CPP Boiler | 1 | As per Schedule -II |
| 31 | S-31 | Incineration Stack | 1 | As per Schedule -II |
| 32 | S-32 | Billet Caster Ladle Heating Furnace | 1 | As per Schedule -II |
| 33 | S-33 | Bar Mill Reheating Furnace | 1 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|--------------|----------------------------|-----------------|------------|------------------|--|
| 1 | Calcinated Lime Fines | 69350 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 2 | ESP and bag filter dust | 20000 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 3 | KR Slag | 50005 | Ton/Y | Reuse | Used in Cement Plant |
| 4 | LD Slag + Slag from SMS-II | 1677520 | Ton/Y | Reuse | Used in land development, Road making, Marine Structure & Sand |

| <i>Sr No</i> | <i>Type of Waste</i> | <i>Quantity</i> | <i>UoM</i> | <i>Treatment</i> | <i>Disposal</i> |
|--------------|--|-----------------|------------|------------------|--|
| 5 | LHF /RHD Slag | 50005 | Ton/Y | Reuse | Used in Cement Plant |
| 6 | Bag filter dust | 19929 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 7 | Bolder Slag generation from Dry Pit | 180000 | Ton/Y | Reuse | Used in Cement Plant |
| 8 | HSM Sludge | 102000 | Ton/Y | Reuse | Used at Sinter / Pellet Plant |
| 9 | BF Dust Catcher Fines | 174400 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 10 | BF GCP Dust | 33600 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 11 | Cast house DE system Dust | 5400 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 12 | Stock house DE system Dust | 5400 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 13 | Slag generation from SGP + Granulated slag from BF | 4109500 | Ton/Y | Reuse | Used in Cement Plant |
| 14 | Scale | 24911 | Ton/Y | Reuse | Used at Sinter Plant for Sinter Making |
| 15 | Refractory Waste | 29894 | Ton/Y | Reuse | Used in SMS |
| 16 | SMS GCP Fines | 100375 | Ton/Y | Reuse | Used at Sinter / Pellet Plant |
| 17 | Tundish Skull | 6077 | Ton/Y | Reuse | Used in SMS |
| 18 | Ladle Skull | 14600 | Ton/Y | Reuse | Used in SMS |
| 19 | Metalic Scrap | 60000 | Ton/Y | Reuse | Used in SMS |
| 20 | Scales from Ladle heating furnace | 30 | Ton/D | Reuse | Reuse in the Sinter / Pellet Plant |
| 21 | Bar Mill Scales | 35 | Ton/D | Reuse | Reuse in the Sinter / Pellet Plant |
| 22 | Sludge from ETP (Bar Mill) | 10 | Ton/D | Reuse | Reuse in the Sinter / Pellet Plant |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| <i>Sr No</i> | <i>Category No./ Type</i> | <i>Quantity</i> | <i>UoM</i> | <i>Treatment</i> | <i>Disposal</i> |
|--------------|---------------------------------------|-----------------|------------|------------------|--|
| 1 | 5.1 Used or spent oil | 250 | KL/A | Recycle | Send to Authorized Recycler |
| 2 | 5.2 Wastes or residues containing oil | 12400 | Kg/Annum | Incineration | Used as fuel in steel melting shop / Blast Furnace |

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|--------------|---------------------------|-----------------|------------|------------------|-----------------------------|
| 3 | Oil Filter | 600 | Kg/Annum | Incineration | Used in Furnace |
| 4 | Used Glass Wool | 20 | Ton/Y | Landfill | CHWTSDF |
| 5 | Copper Scrap | 100 | Ton/Y | Recycle | Send to Authorized Recycler |

8. **Conditions under Plastic Waste Management Rules, 2016 (Notification dtd. 18/03/2016):**

| Sr No | Type of Waste | Quantity | UoM | Disposal Path |
|--------------|----------------------|-----------------|------------|-----------------------------|
| 1 | Plastic Waste | 100.00 | Ton/Y | Send to Authorized Recycler |

9. **Conditions under E-Waste Management:**

| Sr No | Type of Waste | Quantity | UoM | Disposal Path |
|--------------|----------------------|-----------------|------------|-----------------------------|
| 1 | E-Waste | 1.00 | Ton/Y | Send to Authorized Recycler |

10. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. Industry shall comply with the directions of submission of time bound action plan dated 07.05.2024.
13. PP shall restrict quantity of effluent discharge with the consent limit only. PP shall submit action plan about 100 % reuse of treated effluent.
14. PP shall provide monitoring system for Benzo(a) pyrene (Bap) parameter.
15. PP shall comply with the recommendation of CREP.
16. PP shall comply the conditions of the Environmental Clearance conditions vide no. F.No.J-11011/76/2013-IA-II(I) dtd. 16.06.2020.
17. This Consent is issued subject to an order passed or may be passed by Hon'ble NGT in application no. OA. 165 of 2020
18. This consent is issued pursuant to the decision of the 14th Consent Appraisal Committee Meeting held on 07.01.2025.
19. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|--------------|--------------------|---------------------------|-------------|-------------------------|
| 1 | 97375364.00 | MPCB-DR-25549 | 26/03/2024 | NEFT |

Balance fees of Rs. 10,44,04,876/- from the consent dated 08.03.2023 is considered at the time of this renewal of consent. Also Rs 3,98,39,240/- shall remain balance with the Board and shall be considered at the time of next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
-
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk for records and website updating purpose



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided 7 nos of Effluent Treatment Plants(ETP) with the total design capacity of 19391 CMD consisting of primary, Secondary treatment systems (Biological treatment), Chemical Neutralization Pit, Chemical dosing of cooling tower water etc for the treatment of 19265 CMD.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

| Sr. No. | Parameters | Limiting concentration not to exceed in mg/l, except for pH |
|----------------|-------------------------|--|
| (1) | pH | 6.0 to 8.5 |
| (2) | Oil & Grease | 10 |
| (3) | BOD (3days 270C) | 30 |
| (4) | Total Dissolved Solids | 2100 |
| (5) | Ammonical Nitrogen | 50 |
| (6) | Suspended Solids | 100 |
| (7) | Chloride | 600 |
| (8) | Sulphate | 1000 |
| (9) | Nitrogen / Nitrate | 10 |
| (10) | COD | 250 |
| (11) | Free Available Chlorine | 0.5 |
| (12) | Copper (total) | 1.0 |
| (13) | Iron (Total) | 1.0 |
| (14) | Zinc | 0.2 |
| (15) | Phosphate | 5.0 |
| (16) | Cyanide as CN | 0.2 |
| (17) | Phenol | 1 |

For Power Plants:

The Industrial effluents arising from various sections of power plant shall be given such treatment either collective or individually as the site condition permits that the final quantity of effluent shall have following character standards:

| <i>Sr. No.</i> | <i>Parameters</i> | <i>Limiting concentration not to exceed in mg/l, except for pH</i> |
|-----------------------------|-------------------------|---|
| For Condenser Cooling Water | | |
| (1) | pH | Between 6.5 to 8.5 |
| (2) | Temperature | Not to exceed 5°C than that of intake water temp. |
| (3) | Free available chlorine | Not to exceed 0.5 |
| Boiler Blow Down | | |
| (1) | Suspended Solids | Not to exceed 100 |
| (2) | Oil & Grease | Not to exceed 10 |
| (3) | Copper (Total) | Not to exceed 1 |
| (4) | Iron (Total) | Not to exceed 1 |
| Cooling Tower Blow Down | | |
| (1) | Free available chlorine | Not to exceed 0.5 |
| (2) | Zinc | Not to exceed 1 |
| (3) | Chromium (Total) | Not to exceed 0.2 |
| (4) | Phosphate | Not to exceed 5 |
| D.M. Plant Effluent | | |
| (1) | pH | 5.5 to 9 |
| (2) | Suspended Solids | Not to exceed 100 |
| (3) | Oil & Grease | Not to exceed 10 |
| (4) | BOD 3 days | Not to exceed 30 |
| (5) | COD | Not to exceed 250 |
| (6) | TDS | Not to exceed 2100 |
| (1) | pH | Between 6.5 to 9.0 |
| (2) | Suspended Solids | Not to exceed 100mg/l |
| (3) | Oil and Grease | Not to exceed 10mg/l |
| (4) | pH | Between 6.5 to 8.5 |
| (5) | DO | Not to exceed 5 mg/l |
| (6) | Temperature | Not to exceed 7 Degree Celcius (higher than intake water temperature) |
| (7) | Suspended Solids | Not to exceed 10%(above intake sea water SS Concentration) |

C] As per EC conditions, project proponent shall achieve Zero Liquid Discharge (ZLD) at the end of completion of all the facilities, in the meantime 6065 CMD treated trade effluent shall be reused in the process and remaining 13200 CMD shall be discharge in to sea after confirming above standards and after obtaining necessary permission / clearance from concerned regulatory authorities. Till then PP shall achieve ZLD and shall not discharge the effluent outside the factory premises.

D] The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

2) **A] As per your consent application, you have provided STP of designed capacity 300 CMD for the treatment of 258 CMD of sewage.**

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

| | | | |
|---|------------------|---------------|-----|
| 1 | Suspended Solids | Not to exceed | 50 |
| 2 | COD | Not to exceed | 100 |
| 3 | BOD(3 days 270C) | Not to exceed | 30 |

C] The treated sewage shall be utilized for gardening after confirming above standards. In no case, treated sewage shall be disposed of outside factory premises.

3) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters, and other provisions as contained in the said act:**

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|----------------|--|---|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 88085.00 |
| 2. | Domestic purpose | 300.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 0.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Grandening | 7349.2 |

4) **Prior permission shall be obtained from CGWA / irrigation department if ground Water/surface water is being used for industrial/Domestic purpose.**

5) **The Board reserves its right to review plans, specifications or other data relating to plant setup for the treatment of water works for the purification thereof & the system for disposal of sewage or trade effluent or in the connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the board to take steps to establish the unit or establish any treatment or disposal system or and extension or addition thereto.**

6) **The Applicant shall provide specific water pollution control system as per the condition of EP Act,1986, and rules made there under from time to time/ Environmental Clearance/ CREP guidelines.**

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack(s) and observe the following fuel pattern-

| Stack No. | Stack Attached To | APC System | Height in Mtrs. | Type of Fuel | Quantity & UoM | S% | SO ₂ |
|-----------|---|------------|-----------------|-----------------------|----------------|------|-----------------|
| S-1 | LCP waste heat recovery system kiln-5 | BAG FILTER | 62 | Mixed Gas (BG & COG) | 13500 Nm3/hr | 0.00 | 0.00 |
| S-2 | LCP waste heat recovery system kiln-6 | BAG FILTER | 62 | Mixed Gas (BG & COG) | 13500 Nm3/hr | 0.00 | 0.00 |
| S-3 | LCP waste heat recovery system kiln-7 | BAG FILTER | 62 | Mixed Gas (BG & COG) | 13500 Nm3/hr | 0.00 | 0.00 |
| S-4 | LCP LDE -1 Lime Dedusting System for Kiln Discharge | BAG FILTER | 35 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-5 | LCP LDE -2 Lime Dedusting System for Product Storage Building | BAG FILTER | 35 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-6 | LCP LDE -3 STONE Dedusting System for KILN FEED | BAG FILTER | 37 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-7 | LCP LDE -4 STONE Dedusting System for JUNCTION HOUSE | BAG FILTER | 30 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-8 | LCP LDE -5 STONE Dedusting System for LIME STONE | BAG FILTER | 33 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-9 | PELLET II PROCESS ESP | ESP | 100 | 0 | 0 --NA-- | 0.00 | 0.00 |
| S-10 | PELLET II DEDUSTING ESP | ESP | 50 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-11 | PELLET II PELLET STORAGE BIN | BAG FILTER | 45 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-12 | SMS -II FLARE STACK-1 | NA | 77 | NATURAL GAS+MIXED GAS | 0 --NA-- | 0.00 | 0.00 |
| S-13 | SMS -II FLARE STACK-2 | NA | 77 | NATURAL GAS+MIXED GAS | 0 --NA-- | 0.00 | 0.00 |

| Stack No. | Stack Attached To | APC System | Height in Mtrs. | Type of Fuel | Quantity & UoM | S% | SO ₂ |
|-----------|--|------------|-----------------|-----------------------|----------------|------|-----------------|
| S-14 | SMS -II SECONDARY DE-DUSTING SYSTEM | BAG FILTER | 98.54 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-15 | HSM-II REHEATING FURNACE-I | NA | 82 | MIXED GAS | 0 --NA-- | 0.00 | 0.00 |
| S-16 | HSM-II REHEATING FURNACE-II | NA | 82 | MIXED GAS | 0 --NA-- | 0.00 | 0.00 |
| S-17 | HSM-II FLUME EXHAUSTE | NA | 30.5 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-18 | BF -II CAST HOUSE DE DUSTING SYSTEM | BAG FILTER | 70.80 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-19 | BF -II Stock House de-dusting System-1 Stack | BAG FILTER | 71 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-20 | BF -II Stock House de-dusting System-2 Stack | BAG FILTER | 45 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-21 | BF -II Stock House de-dusting System-3 Stack | BAG FILTER | 45 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-22 | BF -II B.F. STOVE | NA | 80 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-23 | BF -II COAL GRINDING SYSTEM | BAG FILTER | 72.5 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-24 | BF -II BF GAS NETWORK FLARE STACK-1 | NA | 53.5 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-25 | BF -II BF GAS NETWORK FLARE STACK -2 | NA | 53.5 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-26 | BF -II BF GAS NETWORK FLARE STACK -3 | NA | 53.5 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-27 | BF -II BF GAS NETWORK FLARE STACK -4 | NA | 53.5 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-28 | BF -II SLAG GRANULATION STACK | NA | 27.5 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-29 | BF -II PIG IRON GRANULATION PLANT STACK | NA | 35 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-30 | POWER PLANT 245 MW CPP TO BOILER | NA | 60 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-31 | INCINERATOR STACK | NA | 30 | NA | 0 --NA-- | 0.00 | 0.00 |
| S-32 | BAR MILL REHEATING FURNACE | NA | 80 | MIXED GAS(COG+BF GAS) | 1045 Ton/D | 0.00 | 0.00 |

| Stack No. | Stack Attached To | APC System | Height in Mtrs. | Type of Fuel | Quantity & UoM | S% | SO ₂ |
|-----------|---|------------|-----------------|---------------|----------------|------|-----------------|
| S-33 | BILLET CASTER LADLE HEATING FURNACE | NA | 80 | NATURL GAS | 3000 Nm3/hr | 0.00 | 0.00 |

- 2) The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.



| A1. Coke Oven Battery - Emission | |
|---|------------------------|
| Particulate Matter (PM) | 50 mg/Nm ³ |
| SO ₂ | 500 mg/Nm ³ |
| NOx | 500 mg/Nm ³ |
| A2. Coke Oven - Visible Fugitive emission: PLD, PLL & PLO, % | |
| Leakage from doors - Percent Leaking Doors 5(PLD) | 5 |
| Leakage from charging lids -Percent Leaking Lids (PLL) | 1 |
| Leakage from AP covers - Percent Leaking Off takes (PLO) | 2 |
| Leakage from doors - Percent Leaking Doors (PLD)* | 1 |
| Leakage from charging lids -(Percent Leaking Lids (PLL) | NA |
| Leakage from AP covers - Percent Leaking Off takes (PLO) | NA |
| A3. Coke Oven - Fugitive emission: Charging emission duration, seconds | |
| BP Recovery type - top charging | 30 |
| BP Recovery type - stamp charging | 50 |
| Non-Recovery type | 30 |
| A4. Coke Oven - Fugitive emission: Benzo-a-Pyrene | |
| Top of the coke oven battery | 5 µg/m ³ |
| Other areas of coke oven plant | 2 µg/m ³ |
| B. Sintering and Pelletizing Plants - Main and secondary stacks emission | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| SO ₂ | 500 mg/Nm ³ |
| NOx | 500 mg/Nm ³ |
| C1.Blast Furnace - Stove stack emission | |
| Particulate Matter (PM) | 30 mg/Nm ³ |
| SO ₂ | 250 mg/Nm ³ |
| NOx | 200 mg/Nm ³ |
| CO | 1% (max.) |
| C2. Blast Furnace -Cast house fume extraction system | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| D1. Basic Oxygen Furnace(BOF)/Energy Optimization Furnace (EOF)-Main stack emission* | |
| Particulate Matter (PM) - Normal operation | 50 mg/Nm ³ |
| Particulate Matter (PM) - Blowing and lancing | 100 mg/Nm ³ |
| SO ₂ | 500 mg/Nm ³ |
| NOx | 500 mg/Nm ³ |
| D2. Basic Oxygen Furnace (BOF) / Energy Optimization Furnace (EOF) - Secondary refining process stack and Fume extraction system | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| E. Process Gas Based Power Plants / Boilers | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| SO ₂ | 300 mg/Nm ³ |
| NOx | 400 mg/Nm ³ |
| F. Rolling Mills | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| SO ₂ | 300 mg/Nm ³ |
| NOx | 400 mg/Nm ³ |
| G. Lime kilns, Dolomite kilns, Refractory units | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| SO ₂ | 400 mg/Nm ³ |
| NOx | 500 mg/Nm ³ |
| H1. Coal based Sponge Iron Plant -Kiln / WHR Boiler stack emission** | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| CO | 1% (max.) |
| H2. Gas based Sponge Iron Plant - Process gas heater stack emission | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| SO ₂ | 250 mg/Nm ³ |
| NOx | 200 mg/Nm ³ |
| CO | 1% (max.) |
| H3. Sponge Iron Plants (Coal/Gas) - De-dusting /Fumes extraction System | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| I. Electric Arc Furnaces | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| J. Induction Furnaces | |
| Particulate Matter (PM) | 50 mg/Nm ³ |
| K. Fugitive emissions | |
| PM 10 at 20 metre from sources | 2000 µg/m ³ |

- 3) The internal roads shall be cement concrete and shall be maintained with adequate green belt.
- 4) The industry shall not cause any nuisance in surrounding area.
- 5) Industry shall install 24*7 online continuous emission monitoring system at process stack to monitor stack emissions as per CPCB guidelines and it's connectivity to CPCB & MPCB Servers. PP shall Calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

6) A) Control Equipment

The industry shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

1. Coal Handling Plant shall be provided with dust collector, complete dust extraction arrangement automatic water sprinkling with fog nozzles shall be provided wherever necessary for dust suppression. The following shall be taken care as follows
 1. Dust generation points machinery will be covered by hoods.
 2. Spraying of water as necessary at working area, dump area, stock piles etc
 3. Coal shall be properly covered during transportation.
 4. The applicant shall carry out tree plantation along road side.
 5. Black topping metallised/tarred/MBF slag mixed cement roads shall be provided and well maintained to prevent dust formation.
 6. Overloading of dumpers shall be avoided to prevent spillages.

B) Noise Levels Standards

1.00 AM - 10.00 PM

Noise level Leq 75 dB (9A)

10.00 PM - 6.00 AM

Leq 70 dB (A)

C) Fugitive Emission Standards

The fugitive emissions level of suspended particulate matter (SPM) should not exceed 2000 µg/m³. The applicant shall install de-dusting system at the following locations & monitor the fugitive emissions levels and submit report to the board monthly.

- a. The existing industry shall comply with the standard of 2000 ug/m³
- b. Fugitive emission shall be monitored at a distance 10 meters from the source of fugitive emissions as per following.

| Sr. No. | Area | Monitoring Location |
|---------|----------------------------|---|
| 1. | Raw material handling area | Wagon tippler, Screen area, Transfer Points, Stock Bin area. |
| 2. | Crusher area | Crushing plant, vibrating screen, transfer points. |
| 3. | Raw material feed area | Feeder area, Mixing area, transfer points, days bins |
| 4. | Cooler discharge area | Over size discharge area, Transfer points. |
| 5. | Product processing area | Intermediate stock bin area. Vibrating screens, Magnetic Separation unit. Transfer Points, Over Size discharge area, Product separation area, Bagging area, hoppers/storage bins. |

D) Raw Material handling and Preparation

- a. Unloading of coal by trucks or wagons should be carried out with proper care avoiding dropping of the materials from height. It is advisable to moist the material by sprinkling water while unloading.
- b. Crushing and screening operation should be carried out in enclosed area. Centralizes de-dusting facility (collection hood and suction arrangements followed by de-ducting unit like bag- filter or ESP or equally effective method or wet scrubber and finally discharge of emission through a stack) should be provided to control Fugitive Particulate Matter Emissions. Particulate Matter emission level in the stack should not exceed 100 mg/Nm³. Water sprinkling arrangement should be provided at raw material heaps and on land around he crushing and screening units.
- c. Work area surrounding the plant shall be asphalted or concreted.
- d. Enclosure should be provided for belt conveyors and transfer points of belt conveyors.
The above enclosures shall be rigid (and not of flexible/cloth type enclosures) and to be fitted with self-closing doors and close fitting entrances and exists. Where conveyors pass through the enclosures, flexible covers should be installed at entries and exit of the conveyors to the enclosures, minimizing the gaps around the conveyors. In wet system, provide water sprays/ sprinklers at following strategic location for dust suppression raw material transfer.
 - Belt conveyors discharge / transfer point
 - Crusher / screen discharge locations.

E) Cooler Discharge and Product Separation Unit.

Enclosure should be provided for belt conveyors and transfer points of belt conveyors. Dust extraction cum control system to be installed preferably bag filter or ESP or equally effective method to arrest product loss in Cooler Discharge and Product Separation area, the stack emission not be exceed 100 mg/Nm³. (Particulate Matter).

F) Extensive plantation/ Green belt shall be developed along the roads and boundary line of the industry.

G) Stack, effluent, fugitive emission, noise monitoring shall be done as per CPCB regulation and MPCB's consent conditions.

H) Pollution control system shall be operated as an integral part of production to ensure minimum emissions. Pollution Control System shall start before conveyor operation/ operation of plant. Similarly pollution control system shall be stopped only after completion of conveyor operation/operation of plant so that chances of settlement of dust in duct are avoided. Timely evacuation of dust (from Dust catchers, ESPs, Bag filter hopper etc.) shall be routinely organized.

I) Kiln of gas treatment with efficient de-dusting shall be provided Waste heat utilization for power generation should be followed.

- 1) Provisions of Gas conditioning Tower followed by Pollution Control system for small capacity Kiln (size 100 TPD and below).
- 2) Entrepreneur having more than 100 TPD kilns shall use WHPB for generation of power.

Adequately designed ESP or Bag Filter or Wet scrubbing system or any other adequate air pollution control system / combination of system should be installed to achieve the prescribed stack emission standards.

J) The safely cap/emergency stack of rotary kiln type plant, which is generally installed above the After Burner Chamber (ABC) of feed end column should not be used for discharging untreated emission, by passing the air pollution control device.

In the midst of a process, the auxiliary stack cap which is generally kept closed, is opened only when,

- There is process disturbance and
- Non functioning of kiln off gas system

The above activity is carried out by manual intervention from the operation control desk of the PLC/DCS based automation system. It is recommended that stack cap to be kept open to minimum period of time and its opening must be recorded on a compulsory basis and reasons for opening must be logged and reported to MPCB. Further stack cap must be kept closed except.

- During startup, commissioning and bringing the kiln to stabilized operation.
- At the start of a fresh campaign
- In case of extreme emergency enumerated above.



SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|---------------|------------------------------|--------------------------|--------------------------|------------------------------------|--------------------------|----------------------|
| 1 | C to O | Rs. 25 Lakh | 15 Days | O & M of pollution control systems | Continuous | 31.10.2028 |

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|--------------|------------------------------|-----------------------------|--------------------------|----------------------|--------------------------------|--------------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|--------------|------------------------------|-------------------|----------------------|------------------------------|
| NA | | | | |



SCHEDULE-IV
General Conditions:

1. The waste generator shall.-
 - a) take steps to minimize generation of plastic waste and segregate plastic waste at source in accordance with the Plastic Waste Management Rules, 2016 or as amended from time to time.
 - b) not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;
2. All institutional generators of plastic waste, shall segregate and store the waste generated by them in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time and handover segregated wastes to authorized waste processing or disposal facilities or deposition centers either on its own or through the authorized waste collection agency.
3. All waste generators shall pay such user fee or charge as may be specified in the byelaws of the local bodies for plastic waste management such as waste collection or operation of the facility thereof, etc.;
4. Every person responsible for organizing an event in open space, which involves service of food stuff in plastic or multilayered packaging shall segregate and manage the waste generated during such events in accordance with the Plastic Waste Management Rules, 2016 amendment from time to time.
5. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that e-waste generated by them is channelised through collection centre or dealer of authorised producer or dismantler or recycler or through the designated take back service provider of the producer to authorised dismantler or recycler
6. Bulk consumers of electrical and electronic equipment listed in Schedule I shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the concerned State Pollution Control Board
7. Consumers or bulk consumers of electrical and electronic equipment listed in Schedule I shall ensure that such end-of-life electrical and electronic equipment are not admixed with e-waste containing radioactive material as covered under the provisions of the Atomic Energy Act, 1962 (33 of 1962) and rules made there under;
8. Bulk consumers of electrical and electronic equipment listed in Schedule I shall file annual returns in Form-3, to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates. In case of the bulk consumer with multiple offices in a State, one annual return combining information from all the offices shall be filed to the concerned State Pollution Control Board on or before the 30th day of June following the financial year to which that return relates.

9. Specific Conditions for storage, Handling and Disposal of Waste from Electrical & Electronic equipment (WEEE):
1. **Collection of WEEE** - The applicant must provide appropriate and dedicated vehicles duly identified as per the norms for transportation of Hazardous Waste. The applicant shall obtain all the required permits for transportation of WEEE from competent authority. The applicant shall ensure the safe transport of the WEEE without any spillage during transportation.
Storage for disassembled parts: The applicant must provide appropriate storage for disassembled spare parts from WEEE. Some spare parts (e.g. motors and compressors) will contain oil and/or other fluids. Such part must be appropriately segregated and stored in containers that are secured such that oil and other fluids cannot escape from them. These containers must be stored on an area with an area with an impermeable surface and a sealed drainage system.
 2. **Storage for other components and residues:** Other components and residues arising from the treatment of WEEE will need to be contained following their removal for disposal or recovery. Where they contain hazardous substances they should be stored on impermeable surface and in appropriate containers or bays with weatherproof covering. Containers should be clearly labelled to identify their contents and must be secured so that liquids, including rain water cannot enter them. Components should be segregated having regard to their eventual destinations and the compatibility of the component types. All batteries should be handled and stored having regard to the potential fire risk associated with them.
 3. **Balances :** WEEE Guidelines also requires that sites for handling of WEEE have "balances to measure the weight of the segregated waste". The objective is to ensure that a record of weights can be maintained of WEEE entering a facility and components and materials leaving each site (together with their destinations). The nature of the weighing equipment should be appropriate for the type and quantity of WEEE being processed.
 4. Plastic, which cannot be recycled and is hazardous in nature, is recommended to be land filled in nearby CHWTSDF.
 5. Ferrous and nonferrous metal recycling facilities fall under the purview of existing environmental regulations for air, water, noise, land and soil pollution and generation of hazardous waste and the same should be followed.
 6. CFCS should be either reused or incinerated in common hazardous waste Incineration facilities at CHWTSDF.
 7. Waste Oil should be either reused or incinerated in common hazardous waste incineration facilities.
 8. PCB's containing capacitors shall be incinerated in common hazardous waste incineration facilities at CHWTSDF.
 9. Mercury recovery and lead recycling facilities from batteries fall under the Hazardous & Other Wastes (M & TM) Rules, 2016.
 10. Existing environmental regulations for air; water; noise, land and soil pollution and generation of hazardous waste and the same should be followed. In case Mercury or lead recovery is very low, they can be temporarily stored at e-waste recycling facility and later disposed in TSDF.
 11. The industry shall maintain records of the e-waste purchased, processed in Form-2 and shall file annual returns of its activities of previous year in Form-3 as per Rules 11(9) & 13(3)(vii) of the E-Waste(M) Rules, 2016; on or before 30th day of June of every year.
10. The Energy source for lighting purpose shall preferably be LED based
 11. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant

12. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
13. The applicant shall maintain good housekeeping.
14. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
15. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
16. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
17. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
18. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
19. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
20. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
21. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
22. The PP shall provide personal protection equipment as per norms of Factory Act
23. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

24. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
25. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
26. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
27. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
28. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
29. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
30. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
31. The industry should not cause any nuisance in surrounding area.
32. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
33. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
34. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
35. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
36. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
37. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
38. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

39. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
40. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
41. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
42. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: ast@mpcb.gov.in



Kalpataru Point, 2nd, 3rd
 and 4th floor, Opp. Cine
 Planet Cinema, Near Sion
 Circle, Sion (E),
 Mumbai-400022

RED/L.S.I (R22)

Date: 22/04/2024

No:- Format1.0/AS(T)/UAN No.MPCB-
 CONSENT-0000191767/CR/2404001504

To,
 M/s. PRISM JOHNSON LIMITED,
 H & R JOHNSON (INDIA) DIVISION , IPNR (Unit II)
 Gut no- 13,14,15,17, Vilage Khar Devli, Gadab,
 Tal :- Pen ,Dist :- Raigad



Sub: Grant of Renewal of consent to Operate under RED/LSI

Ref: Consent to Operate accorded vide No. Format1.0/AS(T)/UAN
 No.0000128585/CR/2209002045, dated 30/09/2022, which was valid upto
 31/12/2023.

Your application No.MPCB-CONSENT-0000191767 Dated 26.12.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/12/2026**
- The capital investment of the project is Rs.21.1293 Crs. (As per C.A Certificate submitted by industry Existing CI is-Rs. 39.30 Crs + decrease in C.I. - Rs. 18.1707 Crs)**
- Consent is valid for the manufacture of:**

| Sr No | Product | Existing Quantity | Proposed Quantity | Total | UOM |
|----------|--|-------------------|-------------------|-------|------|
| Products | | | | | |
| 1 | Soluble Salt | 600 | 0 | 600 | MT/A |
| 2 | Antistatic/Anti Microbial Powder | 12 | 0 | 12 | MT/A |
| 3 | Sodium Salt of Naphthalene formaldehyde condensate | 1400 | 0 | 1400 | MT/M |
| 4 | Cement Additive | 3600 | 0 | 3600 | MT/A |
| 5 | Grinding Media | 20 | 0 | 20 | MT/M |
| 6 | Ceramic Stain | 600 | 0 | 600 | MT/M |
| 7 | Die Set | 100 | 0 | 100 | No/M |

| Sr No | Product | Existing Quantity | Proposed Quantity | Total | UOM |
|-------|---|-------------------|-------------------|----------|--------------|
| 8 | Punches | 5000 | 0 | 5000 | No/M |
| 9 | Clay Bricks | 20 | 0 | 20 | MT/Day |
| 10 | Micro Porous Vent Plug | 600000 | 0 | 600000 | Pcs/A |
| 11 | Micro Porous Filter Disc | 12000000 | 0 | 12000000 | Pcs/A |
| 12 | Ceramic Tap Sheet | 2400000 | 0 | 2400000 | Pcs/A |
| 13 | Decorative Galss Ceramic Chips Boarders | 8000 | 0 | 8000 | Sq. mtr/Year |

(Industry shall not carry out any chemical synthesis process, which attracts the provisions of EIA Notification 2006 and amendments thereto)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

| Sr No | Description | Permitted (in CMD) | Standards to | Disposal Path |
|-------|-------------------|--------------------|-------------------|-----------------------|
| 1. | Trade effluent | 11.5 | As per Schedule-I | On land for gardening |
| 2. | Domestic effluent | 5.3 | As per Schedule-I | On land for gardening |

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

| Sr No. | Stack No. | Description of stack / source | Number of Stack | Standards to be achieved |
|--------|-----------|--------------------------------|-----------------|--------------------------|
| 1 | S-1 | Boiler (850 Kg/Hr) | 1 | As per Schedule -II |
| 2 | S-2 | Furnace (HAG) | 1 | As per Schedule -II |
| 3 | S-3 | Rotary Kiln | 1 | As per Schedule -II |
| 4 | S-4 | Soluble Salt Process Area Vent | 1 | As per Schedule -II |
| 5 | S-5 | SNF Process Area Vent | 1 | As per Schedule -II |
| 6 | S-6 | DG Set (125 KVA) | 1 | As per Schedule -II |

6. **Non-Hazardous Wastes:**

| Sr No | Type of Waste | Quantity | UoM | Treatment | Disposal |
|-------|---------------|----------|--------|-----------|----------|
| 1 | No Any | 0 | --NA-- | NA | NA |

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|-------|--|----------|-------|-----------|------------------------------------|
| 1 | 5.1 Used or spent oil | 100 | Ltr/M | Recycle* | Sale to authorised party / CHWTSDf |
| 2 | 33.1 Empty barrels /containers /liners contaminated with hazardous chemicals /wastes | 50 | No/M | Recycle* | Sale to authorised party / CHWTSDf |

| Sr No | Category No./ Type | Quantity | UoM | Treatment | Disposal |
|--------------|---|-----------------|------------|--------------------------|-----------------|
| 3 | 35.3 Chemical sludge from waste water treatment | 70 | Kg/M | Landfill after treatment | CHWTSDf |

*** Industry shall ensure disposal of Hazardous Waste to the Actual user having permissions under Rule 9 of Hazardous and other Waste (M & TM) Rules, 2016.**

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH).
11. The applicant shall not carry out any excess production or produce new products without Consent of the Board and without Environmental Clearance wherever it applicable.
12. The applicant shall properly collect, transport & regularly dispose-off the Hazardous Waste to CHWTSDf, in compliance of the Hazardous and other Waste (M & TH) Rule-2016 through online manifest system.
13. The applicant shall not increase water consumption and effluent quantity prescribed in the consent. Also, shall not use of other water supply from unauthorized sources like Tanker/ borewell, etc.
14. Industry shall comply the Boards Circular dtd. 05.02.2020 for use of cleaner fuel.
15. This consent is issued as per the Office Order for Consent Management of the Board No. 12/2020 dtd. 23/12/2020.
16. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.

Received Consent fee of -

| Sr.No | Amount(Rs.) | Transaction/DR.No. | Date | Transaction Type |
|--------------|--------------------|---------------------------|-------------|-------------------------|
| 1 | 150000.00 | MPCB-DR-23378 | 26/12/2023 | RTGS |

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Raigad II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 15.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Flash mixer, Primary Clarifier/Primary Settling Tank), Secondary (Activated sludge process), Tertiary (Pressure sand filter, Activated carbon filter) for the treatment of 11.5 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

| Sr.No | Parameters | Limiting concentration not to exceed in mg/l, except for pH |
|--------------|------------------------|--|
| (1) | pH | 6.0 -8.5 |
| (2) | BOD (3 days 27°C) | 100 |
| (3) | COD | 250 |
| (4) | TSS | 100 |
| (5) | Oil & Grease | 10 |
| (6) | Phenolic Compounds | 1 |
| (7) | Total Dissolved Solids | 2100 |
| (8) | Chloride | 600 |
| (9) | Sulphate | 1000 |
| (10) | % Sodium | 60 |

- C] The treated effluent shall be reuse / recycled upto maximum extend and remaining shall be used on land for gardening within premises. There shall not be discharge outside the factory premises.
- D] Industry shall ensure online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server including separate energy meter for pollution control system.
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 5.3 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

| Sr.No | Parameters | Standards (mg/l) | |
|--------------|-------------------|-------------------------|----|
| 1 | Suspended Solids | Not to exceed | 50 |
| 2 | BOD 3 days 27°C | Not to exceed | 30 |

- C] The treated sewage shall be soaked in soak pit and overflow if any shall be discharged on land for gardening within premise after confirming above standards.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

| Sr. No. | Purpose for water consumed | Water consumption quantity (CMD) |
|----------------|--|---|
| 1. | Industrial Cooling, spraying in mine pits or boiler feed | 1.00 |
| 2. | Domestic purpose | 6.00 |
| 3. | Processing whereby water gets polluted & pollutants are easily biodegradable | 43.00 |
| 4. | Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic | 0.00 |
| 5. | Gardening | 0.0 |

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

| Stack No. | Source | APC System provided/proposed | Stack Height(in mtr) | Type of Fuel | Sulphur Content(in %) | Pollutant | Standard |
|-----------|--------------------------------|------------------------------|----------------------|-------------------------------|-----------------------|---------------|------------------------|
| S-1 | Boiler | Stack | 15.00 | Natural gas 1200 SCM/Hr | - | NOx | 50 PPM |
| S-2 | Furnace (HAG) x 5 Nos | Stack | 11.00 | Natural Gas 0.5 Kg/Hr | - | NOx | 50 PPM |
| S-3 | Rotary Kiln | Stack | 11.00 | Natural Gas 0.5 Kg/Hr | - | NOx | 50 PPM |
| S-4 | Soluble Salt Process Area Vent | Scrubber | 16.00 | - 0 -- NA-- | - | TPM | 150 Mg/Nm ³ |
| | | | | | | SO2 (process) | 50 PPM |
| S-5 | SNF Process Area Vent | Scrubber | 7.50 | - 0 -- NA-- | - | TPM | 150 Mg/Nm ³ |
| | | | | | | SO2 (process) | 50 PPM |
| S-6 | DG Set | Acoustic Enclosure Stack | 3.50 | HSD 15 Ltr/Hr | 1 | SO2 | 1.92 Kg/Day |

(D.G Set stack height shall be above roof of building)

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

| Sr. No | Consent (C2E/C2O/C2R) | Amt of BG Imposed | Submission Period | Purpose of BG | Compliance Period | Validity Date |
|---------------|----------------------------------|--------------------------|--------------------------|---|--------------------------|----------------------|
| 1 | C to R (existing to be extended) | Rs. 5 Lakh | 15 days | Towards Operation and maintenance of pollution control systems and compliance of consent conditions | 31/12/2026 | 30/06/2027 |

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

BG Forfeiture History

| Srno. | Consent (C2E/C2O/C2R) | Amount of BG imposed | Submission Period | Purpose of BG | Amount of BG Forfeiture | Reason of BG Forfeiture |
|--------------|------------------------------|-----------------------------|--------------------------|----------------------|--------------------------------|--------------------------------|
| NA | | | | | | |

BG Return details

| Srno. | Consent (C2E/C2O/C2R) | BG imposed | Purpose of BG | Amount of BG Returned |
|--------------|------------------------------|-------------------|----------------------|------------------------------|
| NA | | | | |



SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
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30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
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This certificate is digitally & electronically signed.



महाराष्ट्र MAHARASHTRA

2022

BR 317403



V. Chandan

जोड़क: 2 / Annexure-II
 मुद्रांक विक्री संद अंक: 49557 दिनांक 26/12/2022
 दस्तावेज प्रकार: कर
 पित्रकर्मिता नाम: जे. एल. डब्ल्यू. स्टीव रूथि.
 मुद्रांक वि. सं. प्रेषण-कार्ये संभव व मर्यादा: पनपेल
 3. मर्यादा अनुक्रमणके संख्या: विकास फर्म
 हस्त प्रबन्धनायक वी. वेंकटेश्वर, विलासपुरी
 मुद्रांक मूल्य, प्रकृत: 500/-
 शाखाय मुद्रांक विक्रीकाळा बंदी व बाधनाय करबाक
 मर्यादा विक्रीये विक्रीकाळ बंदी
 श्री. सुनिल विठ्ठल मटेरी
 वी. वेंकटेश्वर विलासपुरी
 पनपेल, प्रबन्धना - विलासपुरी

AGREEMENT

This Agreement is executed today, on Day of 2023, at Pen, between the following parties:

PRISM JOHNSON LIMITED, through its Authorized Signatory Mr. Hanzala Tariq, having manufacturing premises at Unit 1, Village Gadab, Khar Devli, Goa Road, Taluka Pen, District Raigad – 402 107 at hereinafter referred to as "THE OWNER" (which expression shall, unless it be repugnant to the context or meaning thereof, include its successors in interest and assigns) of the ONE PART

H. Tariq

[Signature]

JSW Steel Limited, through its Authorized Signatory Mr. Atmaram Betkekar, having office at Dolvi, Taluka Pen, District Raigad, hereinafter referred to as "THE COMPANY" (which expression shall, unless it be repugnant to the context or meaning thereof, include its successors in interest and assigns) of the SECOND PART.

WHEREAS:

- A. The Owner has a tile manufacturing facility at Pen, Raigad, Maharashtra sharing a common boundary wall with the Company.
- B. The Owner is in the absolute and lawful possession of 135.17 acres of industrial land (for industrial use), for the tile manufacturing facility.
- C. There are some kutchra roads in the aforesaid land which are in need of repair. The Owner has therefore approached to the Company and requested the Company to supply the slag inter alia for the purpose of use in the kutchra roads.
- D. After mutual discussion between the both parties, the Parties have agreed on the following terms and conditions and are desirous of recording the terms that have been mutually agreed upon by and between them in the manner hereinafter appearing.

NOW THIS AGREEMENT WITNESSETH AND IT IS HEREBY AGREED BY AND BETWEEN THE PARTIES HERETO AS UNDER:

- 1. The Company has agreed to supply industrial slag for a quantity not exceeding 11,500 tons (non-hazardous by-product) over a period of time, as and when required by the Owner. The Owner has agreed to receive the same.
- 2. The Owner is fully aware that the said slag is not hazardous and does not contain harmful chemicals as per the CPCB guidelines.
- 3. The Owner shall make an arrangement for transportation of slag from the Company's premises to the said property at their own cost as and when required by the Owner.
- 4. The commercial teams of the Owner and the Company shall co-ordinate for the terms before making the supply.

This agreement is executed voluntarily, without any pressure, coercion, or misrepresentation and the Owner and the Company have hereby signed, executed this Agreement in the presence of following witnesses on this ... day of, 2023 at Pen.

SIGNED SEALED AND DELIVERED)

by the withinnamed Owner)

Prism Johnson Limited)

through its Authorized Signatory)

Mr. Hanzala Tariq)

in presence of)

1)

H Tariq




SIGNED SEALED AND DELIVERED

by the withinnamed Company

JSW Steel Limited

through its Authorized Signatory

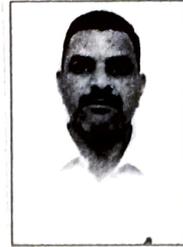
Mr. Atmaram Betkekar

in the presence of:

1)

2)

)
)
)
)
)
)
)



Seller Details JSW Steel Limited
 Name JSW DOLVI WORKS-HSM + LCP
 Address P O GEETAPURAM VILLAGE DOLVIRAIGAD
 PEN MAHARASHTRA 402107 PH 2143277501-15 FAX 91 2143277542
 State Maharashtra
 State Code 27
Details of Recipient
 Name PRISM JOHNSON LIMITED
 Address WINDSOR CST ROAD
 SANTACRUZ E MUMBAI WINDSOR
 MUMBAI 400098 MAHARASHTRA
 State Maharashtra
 State Code 27
 GSTIN/Unique ID 27AAACP6224A1ZX
 Place of Supply MUMBAI
 Name of State Maharashtra
 Buyers Code 40109168
 P O No/Date slag / 30 03 2023
 D O No/Date 713335016 / 15 04 2023
 IT PAN No AAACP6224A

IT PAN NO. AAACJ4323N
 IE CODE
 6STIN 27AAACJ4323N1ZG
 CIN L27102MH1994PLC152925
Details of Consignee (Shipped To)
 Name PRISM JOHNSON LIMITED
 Address WINDSOR CST ROAD
 SANTACRUZ E MUMBAI WINDSOR
 MUMBAI400098 MAHARASHTRA
 State Maharashtra
 State Code 27
 GSTIN/Unique ID 27AAACP6224A1ZX
 LR No 0000019035
 LR Date 15 04 2023
 Truck No MH04GC9237
 E-Way Bill No
 E-Way Date
 Transporter Code 20015753
 Transporter Name SELF

Invoice Date 15.04.2023
 Internal No 7105493396
 Gate Pass No 9011666341
 Shipment Type ROAD
 Date/Time of Removal 15 04 2023 / 13:11:59 ✓
 THIRTEEN HRS & ELEVEN MINS
 Contract No
 Contract Date
 SO No & Date 401856797 / 30 03 2023
 LC No & Date
 Date & Time of Preparation 15 04 2023 13 06 59
 Supply Condition
 Tare WT 10.370
 Gross WT 27.640
 T.C. No
 T.C. Date
 Billing Type JSW Factory Scraps
 Product OTHERS - OTHERS
 LC Branch



Payment Terms ADV. PAYMENT IMMEDIATELY DUE NET
 Despatch From :- JSW DOLVI WORKS-HSM + LCP
 Despatch To :- MUMBAI
 IRN:7d1c33113c1f8016c9a9f131783afced7972cc9b3a065edca990c60c260d31b1

| Sr No | Description of Goods/Services (Material Code/Service Code) | Batch / Code | No of Bundles / Coils / Sheets | HSN / SAC Code | UoM | Gross Wt | Net Wt | Rate Rs. | Basic Value Rs. | Sur-charge Rs. | Add Freight Rs. | Taxable Value Rs. | CGST9.00 Amt in Rs | SGST9.00 % Amt in Rs. | IGST Amt in Rs. | CESS in Rs |
|--------------|--|--------------|--------------------------------|----------------|-----|----------|--------|----------|-----------------|----------------|-----------------|-------------------|--------------------|-----------------------|-----------------|------------|
| 1 | PROCESSED EAF SLAG 0_6 | | 1 | 26190093 | MT | 17.170 | 17.170 | 160.03 | 2,576.02 | | | 2,576.02 | 232.00 | 232.00 | | |
| Total | | | | | | | | | 2,576.02 | | | 2,576.02 | 232.00 | 232.00 | | |

GRM
 Sc-38559

PRISM JOHNSON LTD.
 (A Division of Prism Cement Limited)
 At Post. Gadgaon Tal. Panhala Dist. Solapur
 431 101
 15/04/2023
 1334

Total Tax Value (in Words) Rs. FOUR HUNDRED SIXTY FOUR RUPEES
 Total Invoice Value (in Words) Rs. THREE THOUSAND SEVENTY RUPEES
 Amount Subject to Reverse Charge. - NIL

Total GST (Rs.) 464.00
 Taxable TCS (Rs) 30.00
 Total Invoice (Rs.) 3,070.00

Terms & Conditions :- We hereby certify that my/our legal/authorized signatory has signed and Services Tax Act 2017 in relation to the invoice in which the sale of goods/supplies in this Tax Invoice is made by me/ us and I shall be accountable for the sales turnover while filing of GST return and the tax liability if any, payable on the sale has been paid or shall be paid on the due dates.
 1. Goods under this Invoice are supplied on your Account and Risk.
 2. The amount of the Invoice should be paid on the due date else money will be paid with interest and applicable GST will be levied on the balance amount.
 3. An payment should be made by PRISM/NEEL/ABC/please Contact Email for the details of the invoice. Contact: JSW DOLVI WORKS
 4. All Rights Reserved. Copying, distributing, publishing, or otherwise using any part of this document without the express written consent of the issuer is prohibited.
 5. All disputes under this Invoice will be settled by Consumer Court for the jurisdiction of Mumbai.
 6. The terms and conditions apply as the contract of the goods, with the following conditions.

For JSW Steel Limited
 Digitally signed by PRADIP BHAGWAN TANDEL
 Date: 2023.04.15 13:10:11
 IST

Remarks
 Material Received in Good Condition
 Receiver's / Driver's Name & Signature
 Authorized Signatory
 Shipment Number: 8175796 - INCDTE RM - EXW EX - WORKS IN
 CAM Comments

445

228

State Code: Maharashtra
 Details of Recipient
 Name: PRISM JOHNSON LIMITED
 Address: WINDSOR CST ROAD, SANTACRUZ E, MUMBAI WINDSOR, MUMBAI 400098, MAHARASHTRA

Details of Consignee (Shipped To)
 Name: PRISM JOHNSON LIMITED
 Address: WINDSOR CST ROAD, SANTACRUZ E, MUMBAI WINDSOR, MUMBAI 400098, MAHARASHTRA



State: Maharashtra
 State Code: 27
 GSTIN/Unique ID: 27AAACPE224A12X
 Place of Supply: MUMBAI
 Name of State: Maharashtra
 Buyers Code: 40106168
 P.O. No/Date: sag_30 03 2023
 D.O. No/Date: 13576862 26 05 2023
 IT PAN No: AAACPE224A

State: Maharashtra
 State Code: 27
 GSTIN/Unique ID: 27AAACPE224A12X
 LR No: 0000020141
 LR Date: 26 05 2023
 Truck No: MH04GC9237
 E-Way Bill No:
 E-Way Date:
 Transporter Code: 20015753
 Transporter Name: SELF

Shipment Type: PRISM
 Date/Time of Removal: 26 05 2023 10:50:36
 Contract No: TEN HRS & FIFTY MINS
 SO No. & Date: 40185797 30 03 2023
 LC No. & Date:
 Date & Time of Preparation: 26 05 2023 10:45:36
 Supply Condition:
 Tare Wt: 19.350
 Gross Wt: 77.325
 T.C. No:
 T.C. Date:
 Billing Type: JSW Factory Scraps
 Product: OTHERS - OTHERS
 LC Bank:
 LC Branch:

Payment Terms: ADV. PAYMENT IMMEDIATELY DUE NET

IRN: 59f9c2ada8a40e821e52e8bf46a57a6acc09c7107194c77b95247fdab95578b

| Sl. No. | Description of Goods/Services (Material Code/Service Code) | Batch / Code | No of Bundles / Coils / Sheets | UoM | Gross Wt | Net Wt | Rate Rs. | Basic Value Rs | Sur-charge Rs. | Add Freight Rs. | Taxable Value Rs. | CGST9.00 % Amt in Rs. | SGST9.00 % Amt in Rs. | IGST Amt in Rs. | CESS in |
|--|--|--------------|--------------------------------|-----|----------|--------|----------|----------------|----------------|-----------------|-------------------|-----------------------|-----------------------|-----------------|---------|
| | PROCESSED EAF SCRAP C/E | | 1 | MT | 16.990 | 16.990 | 150.03 | 2,549.01 | | | 2,549.01 | 229.00 | 229.00 | | |
| <p>AMOUNT TO BE PAID TO PRISM JOHNSON LIMITED PRISM JOHNSON LIMITED WINDSOR CST ROAD, SANTACRUZ E, MUMBAI WINDSOR, MUMBAI 400098, MAHARASHTRA DATE: 26/05/2023 TIME: 11:33 SECURITY: [Signature]</p> <p>[Signature]</p> <p>GRN 10-52605</p> | | | | | | | | | | | | | | | |
| Total | | | | | | | | | | | | 2,549.01 | 229.00 | 229.00 | |

Total Tax Value (In Words) Rs. FOUR HUNDRED FIFTY EIGHT RUPEES
 Total Invoice Value (In Words) Rs. THREE THOUSAND THIRTY SEVEN RUPEES

Total GST (Rs.) 458.00
 Taxable TCS (Rs.) 30.00
 Total Invoice (Rs.) 3,037.00

Note: Amount Subject to Reverse Charge: Nil

Terms & Conditions: We hereby certify that in our registration certificate under the Goods and Services Tax Act, 2017 in force on the date on which the sale of goods specified in this Tax Invoice is made by means and it shall be accounted for in the sales to reverse charging of GST return and the tax liability payable on the same has been paid or shall be paid on the due dates.

For JSW Steel Limited

E & O E

Digitally signed by PRADIP W BHAGWAN TANDEL
 Date: 2023.05.26 10:57:40 IST

Remarks:

Material Received in Good Condition

Signature of Supplier: [Signature]
 Name of Supplier: JSW STEEL WORKS PVT. LTD.
 Address of Supplier: [Address]

Signature of Receiver: [Signature]
 Name of Receiver: [Name]

Authorised Signatory

Printed Name of Supplier

HSN CODES: 84

| | | |
|--|--|---|
| State Maharashtra State Code 27 Details of Recipient Name PRISM JOHNSON LIMITED Address WINDSOR CST ROAD SANTACRUZ E MUMBAI WINDSOR MUMBAI 400098 MAHARASHTRA State Maharashtra State Code 27 GSTIN/Unique ID 27AAACP6224A1ZX Place of Supply MUMBAI Name of State Maharashtra Buyers Code 40109168 P.O. No/Date Wsg 30.03.2023 D.O No/Date 713585806 26.05.2023 IT PAN No AAACP6224A Payment Terms ADV. PAYMENT IMMEDIATELY DUE NET | CIN 1271010019004910189005 Details of Consignee (Shipped To) Name PRISM JOHNSON LIMITED Address WINDSOR CST ROAD SANTACRUZ E MUMBAI WINDSOR MUMBAI400098 MAHARASHTRA State Maharashtra State Code 27 GSTIN/Unique ID 27AAACP6224A1ZX LR No 9000920142 LR Date 26.05.2023 Truck No MH06BD4449 E-Way Bill No E-Way Date Transporter Code 20015753 Transporter Name SELF | State Party No Shipment Type M/AD Date/Time of Removal 25.05.2023 19:52:57 Contract No TEN HRS & FIFTY TWO MINS Contract Date SO No & Date 401855797 / 30.03.2023 LC No & Date Date & Time of Preparation 26.05.2023 19:47:57 Supply Condition Tare Wt 10.070 Gross Wt 27.420 T.C. No T.C. Date Billing Type JSW Factory Scraps Product OTHERS - OTHERS LC Branch LC Branch |
|--|--|---|



Despatch From - JSW DOLVI WORKS-HSM + LCP Despatch To - MUMBAI IRN-230aab544e10f7c2a91197540dc6ff39acaca005bed3e2d17abd62df210a2c

| Sr. No | Description of Goods/Services (Material Code/Service Code) | Batch / Code | No of Bundles/ Coils / Sheets | HSN / SAC Code | UoM | Gross Wt | Net Wt | Rate Rs. | Basic Value Rs. | Sur-charge Rs. | Add Freight Rs. | Taxable Value Rs. | CGST9.00 % Amt in Rs | SGST9.00 % Amt in Rs. | IGST Amt in Rs. | CESS in R |
|--------|--|--------------|-------------------------------|----------------|-----|---------------|---------------|----------|-----------------|----------------|-----------------|-------------------|----------------------|-----------------------|-----------------|-----------|
| 1 | PROCESSED EAF SLAG 0.6 | | 1 | 26190090 | MT | 17.350 | 17.350 | 150.03 | 2,603.02 | | | 2,603.02 | 234.00 | 234.00 | | |
| | | | | Total | | 17.350 | 17.350 | | 2,603.02 | | | 2,603.02 | 234.00 | 234.00 | | |

PRISM JOHNSON LTD.
 (A Division of Prism Cement Limited)
 At P.O. of Dolvi, Tal. Dist. Haidar
 UNIT TOWNARD
 G09
 2618123
 1136

GRN
 10-52578

Total Tax Value (In Words) Rs. FOUR HUNDRED SIXTY EIGHT RUPEES
 Total Invoice Value (In Words) Rs. THREE THOUSAND ONE HUNDRED TWO RUPEES
 Amount Subject to Reverse Charge - Nil

Total GST (Rs.) 468.00
 Taxable TCS (Rs) 31.00
 Total Invoice (Rs.) 3,102.00

Note: Terms & Conditions :- 1. We hereby certify that myour registration certificate under the Goods and Services Tax Act 2017 is in force on the date on which the sale of goods specified in this Tax Invoice is made by me/ us and it shall be accounted for in the sales turnover after filing of GST return and the due date if any, payable on the sale has been paid or shall be paid on the due dates.
 2. Copies under the invoice are supplied in 200 percent and 100 percent.
 3. The amount of 10 percent should be paid on the due date after a period of 15 days from the date of invoice and the balance of 90 percent should be paid by PRISM JOHNSON LTD. before the due date of filing of GST return to JSW Steel Limited.
 4. All claims for reverse charge registration and the other details of the goods should be submitted to the main office of the sales and service department in the office.
 5. All disputes in this invoice will be settled by Duly authorized signatory on the joint name of M. Nagar.
 6. All disputes in this invoice will be settled by Duly authorized signatory on the joint name of M. Nagar.

For JSW Steel Limited

E & O.E. Digitally signed by PRADIP BHAGWAN TANDEL Date: 2023.05.26 10:59:19 IST

Remarks Material Received in Good Condition

Receiver's / Driver's Name & Signature

Authorized Signatory



**Office of the Additional Principal Chief Conservator of Forests,
Mangrove Cell, Mumbai**

302, Wakefield House, 3rd Floor, Ballard Estate, Above Britannia & Co. Restaurant,
Fort, Mumbai-400 001.

Ph: 022-2694984 / 85, Email: ccfmangrove@mahaforest.gov.in/ccfmmumbai@gmail.com

O.No. Desk /land/1683 /2025-26.
Fort, Mumbai. Date: 02/12/2025.

To,

Sub Regional Officer Raigad -2,

Maharashtra Pollution Control Board,

(Respondent no. 05)

**Sub:- Site visit report of Committee constituted as per directions of
Hon'ble National Green Tribunal (West Zone Bench) Pune in
O.A. 36/2025.**

**Report of Additional Principal Chief Conservator
of Forest, Mangrove Cell of Maharashtra Forest Department.**

- Ref:-**
1. Hon'ble National Green Tribunal (West Zone) Pune bench's directions dtd. 20/06/2025.
 2. Letter of Sub-Regional Officer, Raigad – 2, MPCB, No- MPCB/SROR-2/250723-FTS-0100 dt. 23/07/2025.
 3. Letter of APCCF Mangrove Cell No.819 dt. 23/07/2025 authorizing Divisional Forest Officer, Mangrove Division – South Konkan to join the Committee for the site visit as directed by Hon'ble National Green Tribunal (West Zone) Pune bench.
 4. Report of Divisional Forest Officer, Mangrove Division South Konkan No.821 dt.01/12/2025

The Hon'ble National Green Tribunal (West Zone) Pune Bench in O.A. No. 36/2025 vide directions dated 20/06/2025 constituted a Committee comprising one Member each of Respondent no.5, MPCB, Respondent no. 7 Additional Principal Chief Conservator of Forest, Mangrove Cell and Respondent no. 12 the Maharashtra Coastal Zone Management Authority to conduct a site visit at the earliest and after giving prior notice to the applicant to ascertain as to whether the site in question belongs to Respondent no. 3 and whether Respondent no. 1 and 2 are dumping industrial waste at the site. Accordingly the Divisional Forest Officer, South Konkan, Mangrove Division was directed to be present during the said Committee visit vide letter at ref. no. 3 on behalf of the undersigned. The said site visit was conducted on dated 25/07/2025 in

Same has
2/12/25

which Smt. Priyanka Patil, Assistant Conservator of Forest, Mangrove Division, South Konkan Shri. Kuldeep Pathkar, Range Forest Officer, Shri. Sanjay Jadhav, Round Officer, Kumari Pranjali Bhagat, Forest Beat Guard of South Konkan, Mangrove Division were participated. The findings as observed during the site visit has been reported by DFO Mangrove Division, South Konkan vide their office letter at reference 4. The findings are reproduced here for inclusion in Joint Committee Report that is to be submitted to the Hon'ble National Green Tribunal (West Zone) Pune Bench.

1. Total 40 Survey numbers. (5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63, 65) of villages Khardevli, Tahsil Pen, Dist. Raigad are the subject sites of the site visit. The areas of all these 40 survey numbers are not in the possession of Forest Department.
2. **Status of 13 survey nos. viz. 40/2, 42, 43, 44, 45, 46/1, 47, 48, 49, 50, 51, 53 and 58:-** Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022 it is observed that there were no mangroves in these 13 Survey nos. in 2005, but having mangroves in 2018 and in 2022. The total area of 5.03 Ha. of these 13 survey nos. was given to the Alibag Territorial Forest Division as Compensatory Afforestation area in 2008 in lieu of diversion proposal of M/s. Prism Johnson Limited (Respondent No.3). Subsequently, the area was planted with mangrove plants by the Forest Department resulting in the growth of mangroves that are seen in 2018 and in 2022 mangrove maps. Later on, the said diversion proposal got cancelled and the Respondent No. 3 requested for returning the said land of 5.03 hectares. Hon'ble Supreme Court of India in IA no. 192/2017 directed on dated 05/08/2019 to transfer the said land to Respondent No. 3. Hon'ble High Court of Bombay has also, in Writ Petition No. 3409/2021, permitted to cut mangroves in the said areas vide its order dated 15/02/2023. The Hon'ble High Court has also directed to plant 22,220 mangroves in 5 Ha. on degraded Mangrove Forest area which is being carried out by Mangrove Division, South Konkan. Subsequently, the Deputy Conservator of Forest, Alibag Territorial Forest Division vide letter dt. 03/03/2023 issued permission to cut, 13,469 mangrove trees from the above said 13 survey nos. comprising 5.03 ha. As a result, the mangroves which were seen in 2018 and 2022 are not seen on the date of site visit on 25.07.2025.

Same Rao

2/12/25

3. **Status of survey No. 5 :-** Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022 it is observed that there were no mangroves either in 2005 or in 2018 or in 2022 or as on date of site inspection that is on 25/07/2025.
4. **Status of survey No. 35 :-** Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022 it is observed that there were no mangroves either in 2005 or in 2018 but some Mangroves appeared existing in western side of the survey number as per 2022 maps. No Mangroves are seen in this area as on the date of site inspection on 25/07/2025.
5. **Status of 7 survey nos. 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28:-** Upon verification of mangrove mappings done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018, by MRSAC in 2022, it is observed that there were mangroves in these survey nos. in 2005, 2018 and in 2022 but mangroves are not seen in this areas as on the date of site inspection that is on 25/07/2025.
6. **Status of 18 survey nos. 29, 30, 31, 32, 34, 36/1, 36/2, 37, 38, 39, 40/1, 41, 46/2, 55, 60, 62, 63 and 65 :-** Upon verification of Mangrove mapping done by using high resolution satellite maps by MRSAC in 2005, by IIST in 2018 and by MRSAC in 2022, it is observed that there were no mangroves in 2005 at these sites but these survey numbers had mangroves in 2018 and in 2022 but mangroves are not seen as on the date of site inspection that is on 25/07/2025.

The above information is submitted along with the 2005, 2018 and 2022 mangrove maps for including in the Joint Committee Report to be submitted to Hon'ble National Green Tribunal vide its order dt.20/06/2025.


(S.V. Ramarao) 2/12/25

**Add. Principal Chief Conservator of Forests,
Mangrove Cell, Mumbai.**

Copy to Divisional Forest Officer, Mangrove Division South Konkan for information.

Copy to Maharashtra Coastal Zone Management Authority for information and necessary action.



महाराष्ट्र शासन



विभागीय वन अधिकारी, कांदळवन विभाग, दक्षिण कोकण यांचे कार्यालय

स्वप्रपूर्ती बंगला, होरायझन हॉलच्या मागे, मु. लक्ष्मीनगर, पो. वरसोली, ता. अलिबाग, जि. रायगड- 402209

Email: dfom.southkonkan@gmail.com



पत्र जा.क्र.ब./कां.वि.द.को./जमीन/न्या.प्र./८२५ २०२५-२६

दिनांक :- ०१/१२/२०२५

न्यायालयीन प्रकरण

प्रति,

मा. अपर प्रधान मुख्य वनसंरक्षक,
कांदळवन कक्ष, मुंबई.

विषय :- Regarding visit of committee constituted in compliance of directions by Hon'ble National Green Tribunal (WZ) Pune Bench in OA No. 36/2025.

- संदर्भ :- १) मा. राष्ट्रीय हरीत लवाद, पश्चिम झोन पुणे यांचेकडील दि. २०/०६/२०२५ रोजीचा आदेश.
२) मा. अपर प्रधान मुख्य वनसंरक्षक कांदळवन कक्ष मुंबई यांचेकडील पत्र जा.क्र. कक्ष- 3/कोर्टकेस/819/सन २०२५-२६, दि. २३/०७/२०२५.
३) मा. विभागीय वन अधिकारी कांदळवन विभाग दक्षिण कोकण यांचेकडील पत्र जा. क्र. ब./कां.वि.द.को./जमीन/न्या.प्र./स्थ.पा./४४५, सन २०२५-२६, दि. २३/०७/२०२५.
४) सहाय्यक वनसंरक्षक, कांदळवन विभाग-दक्षिण कोकण यांचेकडील जा.क्र.ब./कां.वि.द.को./जमीन/न्या.प्र./१११/ सन २०२५-२६, दि. २१/११/२०२५.

उपरोक्त विषयांकीत प्रकरणी मा. राष्ट्रीय हरीत लवाद, पश्चिम झोन पुणे यांचेकडील दि. 20/06/2025 रोजीच्या आदेशाद्वारे प्रस्तुत प्रकरणी स्थळपाहणी करणेकरिता महाराष्ट्र प्रदुषण नियंत्रक मंडळ यांचेमार्फत दि. 23/07/2025 रोजी ईमेलद्वारे या कार्यालयास कळविण्यात आले आहे. संदर्भिय पत्र क्र. 2 अन्व ये सदर स्थळपाहणीकरिता प्रतिवादी क्र. 7 यांचेवतीने उपस्थित राहावे व केलेल्या कार्यावाहीचा अनुपालन अहवाल सादर करण्याच्या सूचना प्राप्त झाल्या. या विभागाचे अधिनस्त सहा. वनसंरक्षक श्रीमती प्रियांका पाटील, वनपरिक्षेत्र अधिकारी (कांदळवन) अलिबाग श्री. कुलदीप पाटकर, वनपाल श्री. संजय जाधव, वनरक्षक, कु. प्रांजली भगत यांनी सदर समितीसह दि. 25/07/2025 रोजी स्थळपाहणी करून अहवाल संदर्भ क्र. 4 अन्वये सादर केला आहे. (प्रत सहपत्रीत)

- 1) मा. राष्ट्रीय हरीत लवाद, पश्चिम झोन पुणे यांचेकडील दि. 20/06/2025 चे आदेशान्वये सर्वे क्रमांक 5, 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28, 29, 30, 31, 32, 34, 35, 36/1, 36/2, 37, 38, 39, 40/1, 40/2, 41, 42, 43, 44, 45, 46/1, 46/2, 47, 48, 49, 50, 51, 53, 55, 58, 60, 62, 63 आणि 65 पडताळणीच्या सूचना प्राप्त आहे. उपरोक्त नमूद विवादित एकूण 40 सर्वे क्रमांक मधील क्षेत्र/जमीन कांदळवन विभागाचे ताब्यात नाही.

- 2) सर्वे क्र. 40/2, 42, 43, 44, 45, 46/1, 47, 48, 49, 50, 51, 53 आणि 58.

- सदर एकूण 13 सर्वे क्रमांकामध्ये कांदळवन दर्शक नकाशा MRSAC 2005 नुसार कांदळवन नाही. तथापि, IIST 2018, MRSAC 2022 नुसार कांदळवन दिसून येत आहे. सदर एकूण 13 सर्वे (क्षेत्र 5.3 हेक्टर) मे. प्रिझम जॉन्सन लिमिटेड प्रतिवादी क्र. 3 यांनी पर्यायी वनिकरणाकरीता सदर क्षेत्र उप वनसंरक्षक अलिबाग यांना सन 2008 मध्ये दिले होते. त्यानंतर सदर क्षेत्रावर वन विभागाकडून कांदळवन वनिकरण करण्यात आले होते. त्यामुळे सन 2018 व 2022 मध्ये कांदळवन क्षेत्र दिसून येत आहे. त्यानंतर प्रतिवादी क्र. 03 मे. प्रिझम जॉन्सन लिमिटेड यांचेकडून वनसंवर्धन अधिनियम

1980 अंतर्गत खाजगी वनजमीन 4.98 हेक्टर करीता स.नं. 151 मौजे कडवल जि. सिंधुदुर्ग येथील प्रकल्प काही तांत्रिक कारणास्तव रद्द झाल्याने वरील नमूद पर्यायी वनिकरण क्षेत्र परत मिळणेकरीता विनंती करण्यात आलेली होती. याबाबत मा. सर्वोच्च न्यायालय दिल्ली यांनी I.A. No. 192/ 2017 मध्ये दि. 05/08/2019 रोजी दिलेल्या निर्देशानुसार सदर क्षेत्र मे. प्रिझम जॉन्सन लिमिटेड प्रतिवादी क्र. 3 यांना परत करण्यात आले होते. तथापी, सदर क्षेत्रावर कांदळवन असल्याने मा. उच्च न्यायालय मुंबई यांचेकडील याचिका क्र. 3409/ 2021 दि. 15/02/2023 अन्वये मा. उच्च न्यायालय यांनी 22220 कांदळवन रोपे 5 हेक्टर Degraded कांदळवन क्षेत्रावर वनिकरण/ लागवड करणेकरीता आदेशीत केलेले होते. त्याप्रमाणे, सदर काम कांदळवन कक्ष दक्षिण कोकण विभागांतर्गत सुरु आहे. मा. उच्च न्यायालय यांचे आदेशानुसार उप वनसंरक्षक, अलिबाग यांनी उक्त क्षेत्रावरील एकुण 13469 कांदळवन वृक्ष कटाई करणेकरीता दि. 03/03/2023 रोजी आदेश पारीत केले होते (प्रत संलग्न). परिणामी, कांदळवन दर्शक IIST 2018 व MRSAC 2022 नकाशामध्ये सदर 13 सर्वे क्रमांक मध्ये दिसणारे कांदळवन दि.25/07/2025 रोजी स्थळपाहणी दरम्यान सदर क्षेत्रावर दिसून येत नाही.

3) सर्वे क्र. 26/1, 26/2, 26/3, 26/4, 26/5, 27, 28.

सदर एकूण 7 सर्वे क्रमांक मध्ये कांदळवन दर्शक नकाशा MRSAC 2005, IIST 2018, MRSAC 2022 नुसार कांदळवन दिसून येत आहे. तथापि, सद्यस्थितीत जागेवर कांदळवन दिसून येत नाही.

4) सर्वे क्रमांक 29, 30, 31, 32, 34, 36/1, 36/2, 37, 38, 39, 40/1, 41, 46/2, 55,60, 62, 63, 65.

-एकूण 18 सर्वे क्रमांक मध्ये कांदळवन विभागाकडील उपलब्ध असलेल्या MRSAC 2005, IIST 2018 व MRSAC 2022 नकाशाचे अवलोकन केले असता तसेच सद्यस्थितीत स्थळपाहणी केली असता MRSAC 2005 नकाशानुसार कांदळवन दिसून येत नाही परंतु IIST 2018 व MRSAC 2022 नकाशानुसार कांदळवन दिसून येते. तसेच सद्यस्थितीत जागेवर कांदळवन दिसून येत नाही.

5) सर्वे क्रमांक 5 - सदर सर्वे क्रमांकामध्ये कांदळवन विभागाकडील उपलब्ध असलेल्या MRSAC 2005, IIST 2018 व MRSAC 2022 कांदळवन दर्शक नकाशांचे अवलोकन केले असता कांदळवन दिसून येत नाही. तसेच सद्यस्थितीत जागेवर कांदळवन दिसून येत नाही.

6) सर्वे क्रमांक 35 - कांदळवन विभागाकडील उपलब्ध असलेल्या MRSAC 2005, IIST 2018 कांदळवन दर्शक नकाशांचे अवलोकन केले असता कांदळवन दिसून येत नाही. परंतु MRSAC 2022 नकाशानुसार सदर सर्वे क्रमांक च्या पश्चिम बाजूस कांदळवन दिसून येत आहे. तसेच सद्यस्थितीत जागेवर कांदळवन दिसून येत नाही.

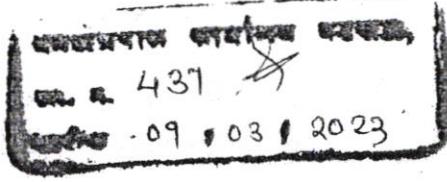
उपरोक्त नमूद वस्तुस्थितीदर्शक अहवाल संबंधीत दस्तवेजांसह पुढील आवश्यक कार्यवाहीस्तव सविनय सादर.

सहपत्र :- वरीलप्रमाणे

(सहा. वनसंरक्षक, कां.वि.द.को. यांचेकडील अहवाल पान क्र. ते)


(कांचन पवार)

विभागीय वन अधिकारी
कांदळवन विभाग, दक्षिण कोकण.



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महाराष्ट्र शासन

उप वनसंरक्षक, अलिबाग यांचे कार्यालय, अलिबाग

"वृक्षवल्ली आम्हा सोयरे वनचरे"

मु.पो.हिराकोट तलावाजवळ अलिबाग ता.अलिबाग जि.रायगड पी.नं. 402 201
दूरध्वनी क्र 02141-222016/222216 Email ID:dycfalibag@mahaforest.gov.in

जावक क्रमांक: ब/20/जमिन/मालकी/ 4485 /2022-23.

दिनांक: 03/03/2023

- संदर्भ:- 1. वन परिक्षेत्र अधिकारी, वडखळ यांचेकडील पत्र क्र.अ/20/जमीन/482, दि. 03/03/2023
2. सहा.वनसंरक्षक,(जंकास व कॅम्पा) अलिबाग यांचेकडील पत्र क्र.अ/28/वृक्ष/संवस/निर्गत/598, दि.03/03/2023
3. मा. उच्च न्यायालयाचे दि.15/02/2023 रोजीचे आदेश

विषय:- छापणी शिक्का मंजूर होणेबाबत

खारदेवळी गट नं.40/2, 42, 43, 44, 45,46/1,47, 48, 49, 50, 51, 53, 58 क्षेत्रातील बंधनकारक झाडे तोडीस परवानगी देणेबाबत

श्री. अरविंद जोशी असोसीएट व्हाईस प्रेसिडन्ट एच.आर. अँड जॉन्सन यांनी मौजे खारदेवळी गट नं.40/2, 42, 43, 44, 45,46/1,47, 48, 49, 50, 51, 53, 58 क्षेत्रातील कांदळ व तिवर झाडे तोडणेकामी वन परिक्षेत्र अधिकारी वडखळ यांचेकडे प्रकरण सादर केले आहे.

सदर प्रकरणी कांदळवन तोडीसाठी मा. उच्च न्यायालय मुंबई येथील रिट पिटीशन क्रमांक 3409/2021 मध्ये दि.15/02/2023 रोजी कांदळवन तोडीच्या दुष्टीने आदेश पारीत केले आहेत. मा. उच्च न्यायालयाचे आदेशानुसार वृक्ष तोडावयाचे बदल्यात अपर प्रधान मुख्य वनसंरक्षक कांदळवन कक्ष मुंबई यांचेकडील पत्र क्र. MFN/DDP/3381/202223 dtd 28/02/2023 अन्वये 5 हेक्टर क्षेत्रावर कांदळवनाची लागवड करण्याकरीता Mangrove and Marine Biodiversity CFM यांचे कॅनरा बँक, शाखा मुंबई पोर्ट मार्केट खाते क्रमांक 0129101115129 मध्ये रक्कम रुपये 2809321.57 दिनांक 28/02/2023 रोजी धनाकर्ष क्रमांक 010280 अन्वये भरणा केले आहेत. सदर रक्कम भरणा केल्यापासुन 2 आठवड्यात कार्यवाही करणेबाबत मा. उच्च न्यायालयाने संदर्भीय क्रमांक 3 चे आदेशाने सुचीत केले आहे.

त्यानुसार मा. उच्च न्यायालयाचे आदेशातील सुचनानुसार वृक्ष अधिकारी तथा वन परिक्षेत्र अधिकारी, वडखळ व सहा. वनसंरक्षक अलिबाग यांनी त्यांचेकडील अनुक्रमे संदर्भीय पत्र क्र.1 व 2 अन्वये तोडीसाठी शिफारस केली आहे. वनपरिक्षेत्र अधिकारी वडखळ व सहा. वनसंरक्षक अलिबाग यांनी शिफारस केलेनुसार खाली नमूद केलेले मालकी सर्व्हे नंबर मधील छापणीसाठी त्यासमोर नमूद केलेली झाडे तोडीस छापणी शिक्का मंजूर करणेत येत आहे.

| खातेदाराचे नांव | गाव | मा.स.नं. | तोडीसाठी परवानगी देणेची झाडे | | छापणी शिक्का नमुना |
|--|----------|-----------|------------------------------|--------|--------------------|
| | | | जात | संख्या | |
| श्री. अरविंद जोशी असोसीएट व्हाईस प्रेसिडन्ट एच.आर. अँड जॉन्सन | खारदेवळी | 40/2, 42, | तिवर कांदळ | 8500 | |
| | | 43, 44, | | 4969 | |
| | | 45,46/1, | | | |
| | | 47, 48, | | | |
| | | 49, 50, | | | |
| | | 51, 53, | | | |
| | | 58 | | | |

वृक्ष अधिकारी यांनी वरील मालकी सर्व्हे नंबर मधील झाडे तोडीस परवानगी देताना झाडे तोडू करणेत आलेला इमारती किंवा किटा मालावर उप विभागीय वन अधिकारी यांचेकडील प्रामासिंग शिक्का उम शिवाय तो बुडावरून हलविला जाणार नाही, याची संबंधितांना समज घ्यावी. वरील प्रमाणे पुरविण्यात छापणी शिक्का दिनांक - 20 103 /2023 पर्यंत परत करावा. तसेच नवीन प्रणालीप्रमाणे कि दिवसांपर्यंत स्थानिक ग्रामपंचायतीमध्ये वर्दी देऊन काही हरकत नसल्यासच सदर छापणी शिक्का देण्यांत याची परिक्षेत्र वन अधिकारी यांनी दक्षता घ्यावी. तसेच वन परिक्षेत्र अधिकारी/सहा.वनसंरक्षक यांनी प्रकार वृक्षांची वेढी व विस्तार यानुसार अंदाजीत उत्पादित होणारा माल व प्रत्यक्षांत निघणारे मालासोबत पडत करूनच निर्गत परवानगीसाठीचे प्रकरण मंजूरीसाठी सादर केले जाईल याची दक्षता घ्यावी. मुळ प्रकरण या परत केले आहे.

(आशिष पाकर, भा.व.से.)
उप वनसंरक्षक,
अलिबाग

✓ प्रति,

- वृक्ष अधिकारी तथा वन परिक्षेत्र अधिकारी, वडखळ
- प्रतिलिपी :- अपर प्रधान मुख्य वनसंरक्षक कांदळवन कक्ष मुंबई यांचेकडे माहितीसाठी सादर
- प्रत:- सहा.वनसंरक्षक, अलिबाग यांचेकडे माहितीसाठी व जरूरत्या कार्यवाहीसाठी रवाना.
- 2/- त्यांनी सदर परिक्षेत्र फिरतीचे वेळी वरील सर्व्हे नंबरच्या क्षेत्रातील झाडांची तपासणी करावी.
- प्रत:- वन परिक्षेत्र अधिकारी (सं.वअ.नि.), अलिबाग यांचेकडे माहितीसाठी व पुढील जरूरत्या कार्यवाहीसाठी रवाना
- 2/- त्यांनी त्यांचे फिरतीच्या वेळी वरील सर्व्हे क्रमांकच्या क्षेत्रातील झाडांची तपासणी करावी व अवैध वृक्षतोड झाली अगर कसे याची खात्री करावी.



500 m

Legend

-  Creek
-  Mangrove Dense
-  Others
-  Sparse Mangroves
-  Waterbody

Mouze : KharDevli

MRSAC 2005

Google Earth

Image © 2025 Airbus

Ajank

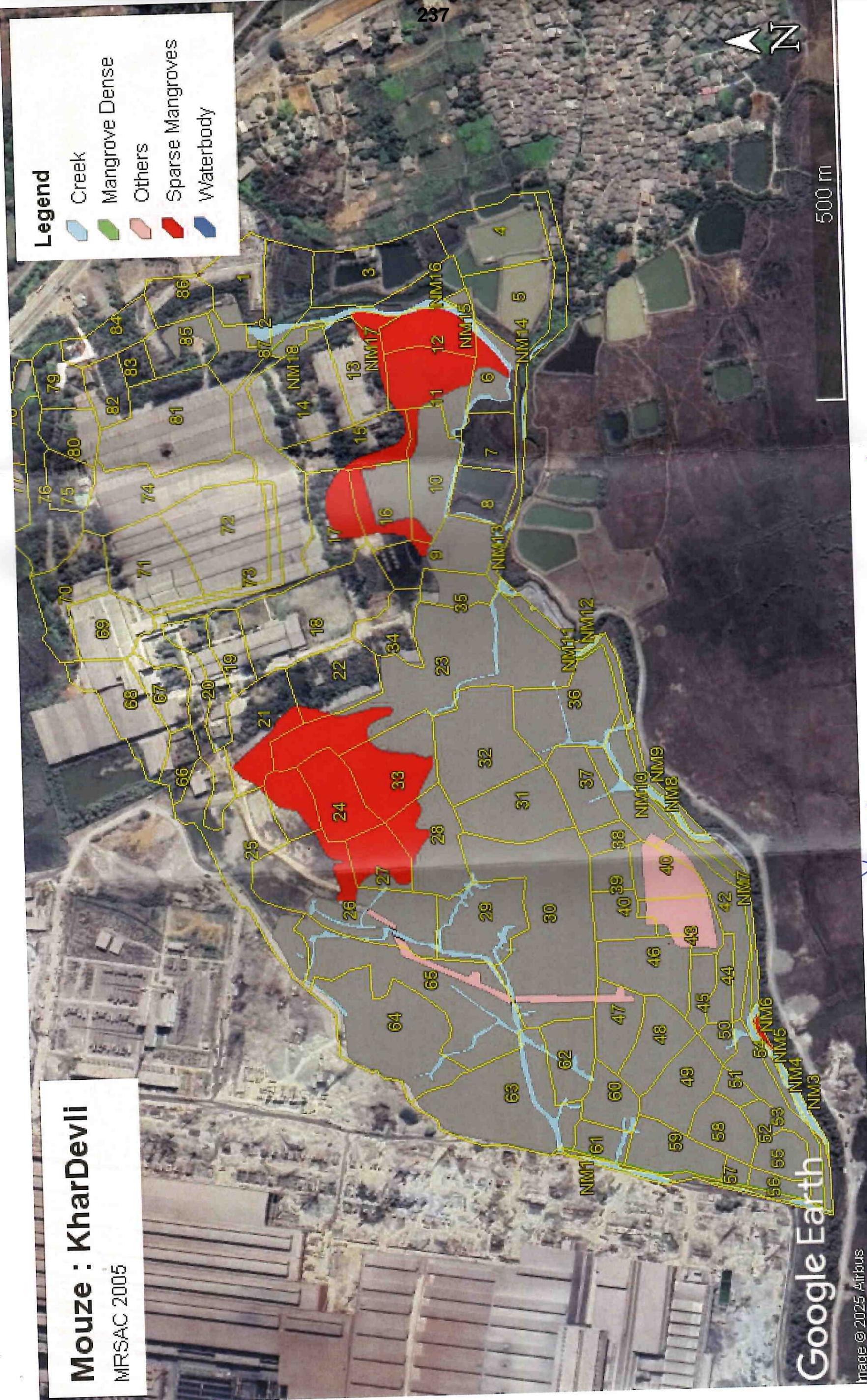
HEADQUARTERS
Mangrove Foundation

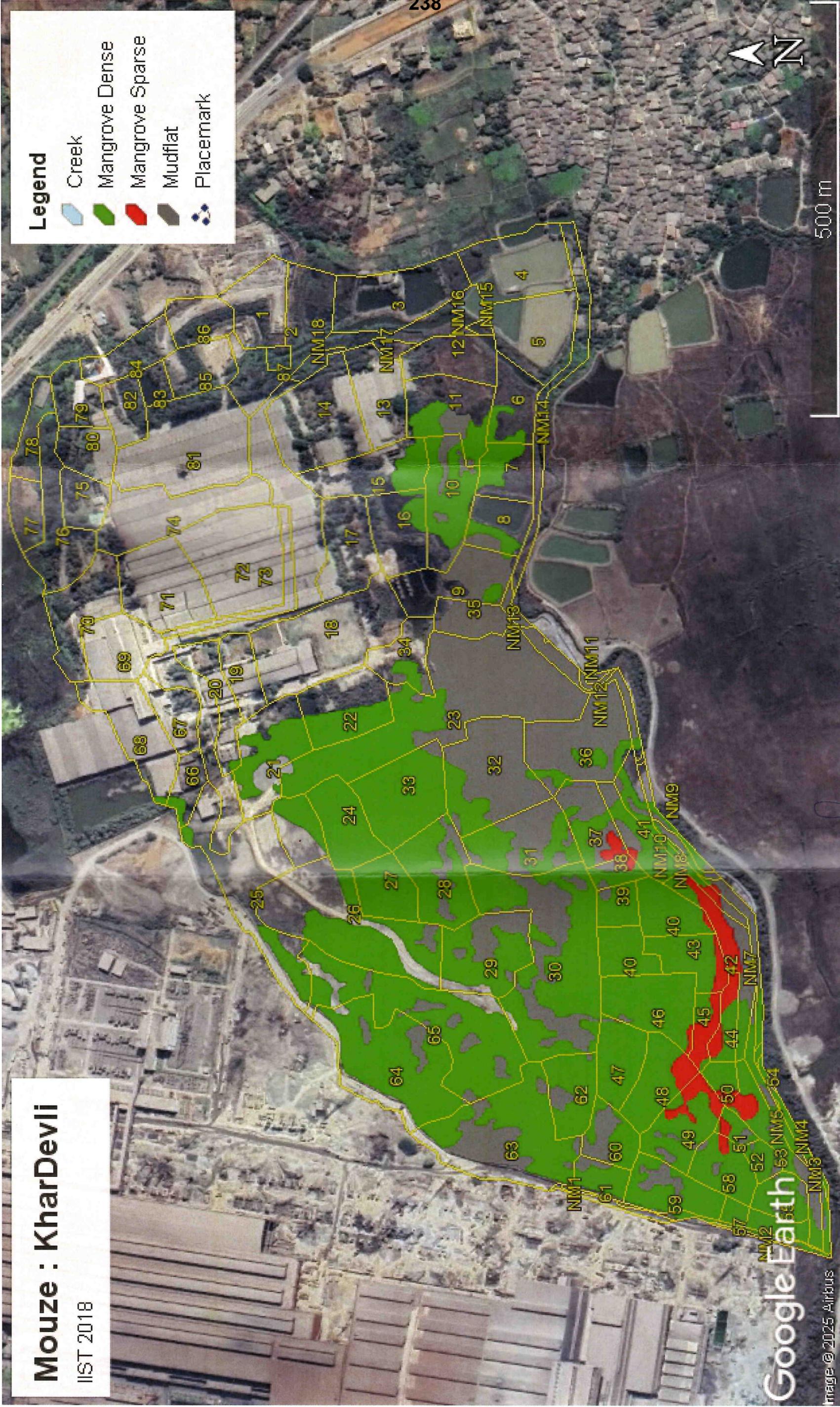
Pr. Jadhav

Forest Surveyer
Mangrove Cell, Mumbai

Ramesh Rao

Additional Principal Chief Conservator of Forests
Mangrove Cell, Mumbai





Mouze : KharDevli

IIST 2018

Google Earth

Image © 2025 Airbus

Anjand
Head GIS Cell
 Mangrove Foundation

Pratik G. Phadke
 Forest Surveyer
 Mangrove Cell, Mumbai

Ramesh Rao
 Additional Principal Chief Conservator of Forests
 Mangrove Cell, Mumbai

Mouze : KharDevli

MRSAC 2022

Legend

-  Creek
-  Mangrove Dense
-  Others
-  Sparse Mangroves
-  Waterbody



Google Earth

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